C O N T E N T S

Fifteenth Series, Vol. XXIII, Tenth Session, 2011/1933 (Saka)
No. 6, Monday, March 19, 2012/Phalguna 29, 1933 (Saka)

S U B J E C T	P A G E S
OBITUARY REFERENCE	2
OBSERVATION BY THE SPEAKER	
Demand for suspension of Question Hour	3
SUBMISSION BY MEMBERS	
Re: Reported resignation by the Union Minister of Railways	4-7
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 61 to 64	8-41
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 65 to 80	42-139
Unstarred Question Nos. 691 to 920	140-661

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member

FELICITATION BY THE SPEAKER
Congratulations to Sachin Tendulkar and Saina Nehwal on their performance 662

PAPERS LAID ON THE TABLE 663-666

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2011-12 667

DEMANDS FOR EXCESS GRANTS (GENERAL), 2009-10 667

MATTERS UNDER RULE 377 668-683

(i) Need to repair the stretch of NH 53 at Panchgram along the river Barak in Assam

Shri Lalit Mohan Suklabaidya 668

(ii) Need to amend the guidelines of the Mahatma Gandhi National Rural Empolyment Guarantee Scheme to permit the beneficiaries available for agricultural work

Shri N.S.V. Chitthan 669

(iii) Need to exempt 'Mehandi industry' from Central sales tax

Shri Lalchand Kataria 670

(iv) Need to run the proposed New Visakhapatnam – Sai Nagar Shirdi Express train via Vijayawada-Guntur-Nalgonda-Secunderabad-Manmad

Shri Rayapati Sambasiva Rao 671

(v) Need to recruit local people in Ordnance Factory at Itarasi, Madhya Pradesh through Employment exchange

Shri Udai Pratap Singh 672

(vi) Need to re-align the National Highways in Uttarakhand

Shri Satpal Maharaj 673

(vii) Need to ban junk foods in school premises in the country

Shri Aruna Kumar Vundavalli 674

(viii) Need to open level crossing no. 121C on Ahmedabad-Himmatnagar-Khedbrahma section in Sabarkantha Parliamentary Constituency, Gujarat

Shri Mahendrasinh P. Chauhan 675

(ix) Need to stop the widening work of NH-4 to prevent demolition of residential and business complexes in Goa

Shri Shripad Yesso Naik 676

(x) Need to ensure the safety of people living in the vicinity of Sofipur Firing Range in Meerut, Uttar Pradesh

Shri Rajendra Agrawal 677

(xi) Need to restart Kendriya Vidyalaya in Garha, Jabalpur, Madhya Pradesh

Shri Rakesh Singh 678

(xii) Need to provide financial assistance to the Government of Uttar Pradesh for restarting handloom mill in Misrikh Parliamentary Constituency, Uttar Pradesh

Shri Ashok Kumar Rawat 679

(xiii) Need to repair the approach road to Dighwa Dubauli Railway Station in Gopalganj, Bihar

Shri Purnmasi Ram 680

(xiv) Need to allocate more power to the State of Tamil Nadu from Central Pool

Shri D. Venugopal 681

(xv) Need to establish Pinaka Rocket Unit in Ordnance Factory Badmal in Bolangir district, Odisha

Shri Kalikesh Narayan Singh Deo 682

(xvi) Need to open new railway booking counter on the Western side of Medinipur Railway Station in West Bengal

Shri Prabodh Panda 683

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS	684-784
Shri Jaswant Singh	684,690
Shri Sudip Bandyopadhyay	687-688
Shri Naveen Jindal	691-701
Dr. Manmohan Singh	702-709
Motion Adopted	784
DISCUSSION UNDER RULE 193	
Widespread discontentment among the working class due to faulty Government policies	785-892
Shri Gurudas Dasgupta	785-799
Shri Adhir Chowdhury	800-806
Dr. Murli Manohar Joshi	807-817
Shri Shailendra Kumar	818-822
Dr. Baliram	823-825
Shri Sharad Yadav	826-830
Shri Kalyan Banerjee	831-835
Shri A. Sampath	836-840
Shri Bhartruhari Mahtab	841-844
Shri Anant Gangaram Geete	845-847
Shri C. Sivasami	848-850
Dr. Prasanna Kumar Patasani	851-854
Dr. Raghuvansh Prasad Singh	855-858
Shri Prasanta Kumar Majumdar	859-860
Shri Kameshwar Baitha	861-862
Shri Ganesh Singh	863-864
Shrimati Putul Kumari	865-866
Chaudhary Lal Singh	867-869
Shri S.S. Ramasubbu	870-871
Shrimati Botcha Jhansi Lakshmi	872

Shri Jagdambika Pal	873-874
Dr. Kirit Premjibhai Solanki	875
Shri Arjun Ram Meghwal	876
Shri Mallikarjun Kharge	877-892

ANNEXURE – I

Member-wise Index to Starred Questions	909
Member-wise Index to Unstarred Questions	910-915

ANNEXURE – II

Ministry-wise Index to Starred Questions	916
Ministry-wise Index to Unstarred Questions	917

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, March 19, 2012/Phalguna 29, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of our former colleague, Shri Hafiz Mohd. Siddiq.

Shri Hafiz Mohd. Siddiq was a member of the Eighth Lok Sabha from 1984 to 1989, representing the Moradabad Parliamentary Constituency of Uttar Pradesh.

Shri Siddiq was a member of the Uttar Pradesh Legislative Assembly from 1980 to 1984. Shri Siddiq served as the Minister of State for Revenue in the Government of Uttar Pradesh.

Shri Siddiq was a member of the Committee on Private Members' Bills and Resolutions during the Eighth Lok Sabha.

A committed social and political worker Shri Siddiq played a prominent role in social and educational upliftment of the people and was associated with the establishment of various Educational Institutions and Social Organizations.

Shri Hafiz Mohd. Siddiq passed away on 13 March, 2012 at the age of 72.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while

11.02 hrs.

OBSERVATION BY THE SPEAKER

Demand for suspension of Question Hour

MADAM SPEAKER: Hon. Members, I have received notices of suspension of Question Hour from S/Shri Gurudas Dasgupta, Yashwant Sinha and Basu Deb Acharia regarding the reported resignation of the Union Minister of Railways. There is no provision in the Rules of Procedure under which Members may make a demand for suspension of Question Hour. I have, therefore, disallowed the notices of suspension of Question Hour.

It seems that Shri Gurudas Dasgupta, who has also given a notice of a motion to this effect, wants to move a motion to suspend the Question Hour under Rule 388 of the Rules of Procedure and Conduct of Business of Lok Sabha. As per Rule 388 any Member may, with the consent of the Speaker, move that any Rule may be suspended in its application to a particular motion before the House. There is no motion before the House. The question of invoking the provisions of the Rule 388 does not arise. There is, therefore, no question of suspending the Question Hour.

However, as a special case, I am allowing the Members to make brief submissions. Thereafter, we will take up the Question Hour.

11.04 hrs.

SUBMISSION BY MEMBERS

Re: Reported resignation of Shri Dinesh Trivedi, Minister of Railways

SHRI YASHWANT SINHA (HAZARIBAGH): Madam, a grave constitutional crisis has arisen in this country. Parliament is in Session and this Parliament is completely unaware of what is happening to the Railway Minister. The Railway Minister is sitting here in this House. Has he resigned or has he not resigned? If he has resigned, has the Prime Minister sent his resignation to the President for acceptance? क्या स्थिति है यह जानने का हक सदन को बनता है या नहीं बनता है? यह स्थिति अप्रत्याशित नहीं है। कोई मंत्री इस्तीफा दे दे, तो प्रधान मंत्री जी जो कैबिनेट के हैड हैं, उनका दायित्व बनता है कि वह उस पोर्टफोलिओ को किसी और को दें और सदन को इस बात की सूचना दें कि मैंने इस पोर्टफोलिओ को किसी और को दे दिया है। लेकिन सारी बातें हम लोग अखबारों में पढ़ रहे हैं और सदन को बिल्कुल कोई जानकारी नहीं है। पिछले दिनों सुषमा जी ने इस इश्यू को रेज किया और जो जवाब सरकार की तरफ से आया, सदन के नेता ने जो जवाब दिया, वह असंतोषजनक था। उसके बाद दो दिन शनिवार-इतवार को हम लोग अखबारों में पढ़ते रहे कि यह हो रहा है वह हो रहा है, ऐसे खींचातानी चल रही है, लेकिन कोई जानकारी इस सदन को नहीं है। मैं आपसे निवेदन कर रहा हूं कि सदन के नेता के लिए हमारे मन में बहुत सम्मान है। लेकिन प्रधानमंत्री सदन के नेता नहीं हैं, होने चाहिए थे, दूसरी बात है कि नहीं बने। मैं आपसे कहना चाहता हूं कि प्रधानमंत्री जी को सदन में आना चाहिए। वे कैबिनेट के हैड हैं। फर्स्ट एमंग्स इक्वल्स हैं, कौन मंत्रिपरिषद में है और कौन मंत्रिपरिषद में नहीं है, यह बताने का काम प्रधानमंत्री का होता है। इसलिए मैं आपके द्वारा सरकारी पक्ष से मांग करता हूं कि प्रधानमंत्री तत्काल सदन में आएं और सदन को विश्वास में ले कर बताएं कि रेल मंत्रालय का क्या हो रहा है?

अध्यक्ष महोदया : आप अपनी बात समाप्त कीजिए।

श्री यशवंत सिन्हा : दिनेश त्रिवेदी जी सदन के सदस्य हैं और उपस्थित हैं। मैं मांग करता हूं कि दिनेश त्रिवेदी जी स्वयं उपस्थित हो कर स्थिति स्पष्ट करें। अगर वे कुछ कहना चाहें तो वे कहें।

अध्यक्ष महोदया : अब आप समाप्त कीजिए।

श्री यशवंत सिन्हा : उन्हें पूरी ओपोरचुनिटी देनी चाहिए कि वे इस बात को कहें। प्रधानमंत्री जी को सदन में तत्काल आना चाहिए।

अध्यक्ष महोदया : बसुदेव जी, आप बहुत संक्षेप में बोलिए।

SHRI BASU DEB ACHARIA (BANKURA): Madam, I am in this House for the last 33 years and I have never seen in the past that a Railway Minister, during a Session after the presentation of the Railway Budget was forced to resign his post. We raised this issue on last Friday. What was the reply? The Leader of the House stated that the Government is actively considering the letter which the hon. Prime Minister has received from the Chairperson of the Trinamool Congress. Now, we have come across reports in the newspapers that the Minister has resigned. But we do not know about it. The House is in the dark. The House has not been taken into confidence. The convention is that when a Minister resigns, either the hon. Prime Minister or the Minister himself makes a statement to this effect. What might have been reason for the resignation of the Minister? There is confusion in the country about this. I demand that the hon. Prime Minister should come to the House and make a statement and tell the House as to what is the position. We would like to know whether the hon. Prime Minister has received his resignation or not. The House should be taken into confidence. The House should not be taken lightly. I demand that the hon. Prime Minister should come immediately to the House and clarify the position.

अध्यक्ष महोदया : आप बैठ जाएं। आप अपनी बात को बहुत लम्बा कर देते हैं।

श्री गुरुदास दास गुप्त।

SHRI GURUDAS DASGUPTA (GHATAL): Madam, resignation to me is not the question. Since Shri Trivedi was a representative of a particular political party and that political party is represented in a multi-party Government, it is natural as per democratic principles that if the party asks him to resign, he should resign gracefully. He has resigned and it is good of him. That is not the issue to me.

My issue is a backstage drama is taking place. Kindly appreciate that Parliament is in Session and Parliament does not know as to what is happening. We wanted the Prime Minister to tell us as to what has happened. No reply was given. Shri Pranab Mukherjee said, if I am not incorrect, that we have received no resignation letter. That is also there in the newspaper. My point is that, is it the way a multi-party Government should run? No party has got the majority. It is a multi-party Government. Should a multi-party Government run in this way? If a multi-party Government cannot manage its own affairs, cannot take into account the opinion of another constituent of the same combination and if it leads to such chaos in the country, then the responsibility lies not with them, but the responsibility lies in the weakness and mismanagement of the Government and the Governmental affairs. It only speaks of the weakness of the Government.

अध्यक्ष महोदया : अब आप बैठ जाएं। आपने अपनी बात कह दी है।

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam Speaker, while making his observations, Shri Yashwant Sinha referred that my response on Friday was not correct. It was correct because upto that day, we received only one communication from the Chairperson of the Trinamool Congress. Till then, when the House met on last Friday, we did not receive any resignation from the Railway Minister. I am told by the Prime Minister that last evening, the resignation letter had reached the Prime Minister and it is under the consideration and as per the constitutional practice, it will have to be forwarded to the President. As per constitutional practice, the language is very clear which says that the Minister shall hold office during the pleasure of the President and this decision, the President takes as per the aid and advice of the Prime Minister.

Therefore, last night, the Prime Minister has received the resignation letter from Shri Dinesh Trivedi and it is under the consideration of the Prime Minister. As soon as a decision will be taken, the Prime Minister will communicate it to the House and this is the earliest opportunity when we could share this information. It is true that Parliament was in Session but after the presentation of the General Budget, the House adjourned. Thereafter on Saturday and Sunday, it was closed and at the earliest opportunity, I am sharing this information to you.… (*Interruptions*)

SHRI YASHWANT SINHA : Madam, is he the Railway Minister now? Will he hear and reply to the debate on the Railway Budget?… (*Interruptions*)

MADAM SPEAKER: He has given the reply. Let us proceed with the Question Hour now. Nothing else will go on record.

(Interruptions) ... [*]

---

[*] Not recorded

(Q. No. 64)

MADAM SPEAKER: Q.No. 61. Shri Prataprao Ganpatrao Jadhao.

श्री प्रतापराव गणपतराव जाधव : अध्यक्ष महोदया, दुनिया में वही देश अच्छा माना जाता है जिसका निर्यात मूल्य उसके आयात मूल्य से ज्यादा होता है परंतु भारत जितना निर्यात करता है, उस आयात से आधे से भी कम निर्यात किया जाता है जिसके कारण दुनिया में हमारे एक रुपये का मूल्य पचास पैसे से भी कम है। यह व्यापार का घाटा हमें रुपये की बजाए डॉलर में बताया जाता है जिसे आम आदमी समझ ही नहीं सकता। सरकार ने वर्ष 2010 में निर्यात का टार्गेट ही नहीं रखा। एक कारनामे की ओर मैं सदन का ध्यान दिलाना चाहता हूं कि संसद में एक प्रश्न का जवाब है कि 2009-10 में 53380 करोड़ रुपये का घाटा हुआ। इसे डॉलर में 109 बिलियन डॉलर का व्यापार घाटा बताया गया। दूसरे प्रश्न में जवाब दिया गया कि 2010-2011 में यह घाटा 119 बिलियन डॉलर था जबकि 10 बिलियन डॉलर का यह घाटा बढ़ा परंतु रुपये में बताते हुए इसे 4,51,544 करोड़ रुपये यानी 82000 करोड़ रुपये का घाटा कम बताया गया। डॉलर में घाटा बढ़ता है लेकिन रुपये में यह घाटा कम होता है। यह बात हमारी समझ में नहीं आती। इस तरह से संसद और सांसदों को गुमराह करने का काम भी इस मंत्रालय की ओर से किया जाता है।

अध्यक्ष महोदया, एक अखबार में न्यूज है कि...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री प्रतापराव गणपतराव जाधव : अध्यक्ष महोदया, इस घाटे से संबंधित जो मंत्री हैं, वे गांधी परिवार के नजदीकी बताये जाते हैं और एक फाइव स्टार होटल में बैठकर वे अपने मंत्रालय का कारोबार चलाते हैं।...(व्यवधान)

अध्यक्ष महोदया : नहीं, नहीं, यह आप क्या कर रहे हैं? प्रश्न पूछिए।

...(व्यवधान)

श्री प्रतापराव गणपतराव जाधव : अध्यक्ष महोदया, मैं यहां पर प्रश्न पूछना चाहूंगा। कपास और चीनी के निर्यात को बढ़ावा देकर निर्यात मूल्य को बढ़ावा दिया जा सकता है। इस साल कपास और चीनी का उत्पादन बढ़ा परंतु कपड़ा मिलों के दबाव में आकर माननीय कृषि मंत्री जी एवं माननीय प्रधान मंत्री जी की सलाह बिना कपास का निर्यात बंद कर दिया गया।...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री प्रतापराव गणपतराव जाधव : अध्यक्ष महोदया, मैं प्रश्न ही पूछ रहा हूं।

अध्यक्ष महोदया : आप प्रश्न कहां पूछ रहे हैं?

श्री प्रतापराव गणपतराव जाधव : अध्यक्ष महोदया, मैं प्रश्न ही पूछ रहा हूं कि निर्यात को बढ़ाने के लिए कृषि मंत्री जी की सलाह नहीं ली गई और माननीय प्रधान मंत्री जी से भी बातचीत नहीं की गई।

प्रधानमंत्री जी ने निर्यात बंद हटाया। मेरा सरकार से आपके माध्यम से प्रश्न है कि क्या सरकार ने व्यापार घाटा कम करने के लिए वाणिज्य मंत्रालय के कार्यों की समीक्षा इस आधार पर की है कि व्यापार घाटा कम क्यों नहीं हो रहा है?

श्री आनन्द शर्मा: माननीय अध्यक्ष महोदया, मैंने प्रश्न के उत्तर में बहुत विस्तृत उल्लेख किया है कि क्या कारण है कि विश्व में आर्थिक मंदी 2008-09 आई। इसके बाद दुनिया में हलचल हुई। दुनिया में उस क्राइसिस के बाद हर देश के आर्थिक विकास और आयात-निर्यात पर प्रभाव पड़ा। हर देश वही निर्यात करता है जो बनाता है और दूसरे देश के बाजार में जिस चीज की जरूरत होती है। हमने विदेश व्यापार नीति के तहत स्पष्ट किया है कि हम क्या लक्ष्य रखते हैं? यह सही है कि वर्ष 2009-10 में कोई लक्ष्य नहीं रखा गया था। इसका एक कारण है। मैं माननीय सदस्य को इसके बारे में बताना चाहता हूं कि मई, 2009 में भारत का निर्यात 1 माइनस टेरिटरी में था, 39.4 प्रतिशत शून्य से नीचे था। तब हमने नीति बनाई कि किस तरह से इसे नेगेटिव टेरिटरी से बाहर निकालकर साल के अंत तक पोजीटिव टेरिटरी में लाएं ताकि जो दबाव करंट अकाउंट डेफिसिट और ट्रेड एकाउंट डेफिसिट पर पड़ता है उस पर काबू पाया जा सके। मैं माननीय सदस्य को बताना चाहता हूं कि बड़ा कारण क्या है? जैसे आपने कहा कि आयात ज्यादा क्यों है? माननीय सदस्य अनुभवी हैं, उन्हें जरूर इस बात का ज्ञान होगा कि भारत बड़ी मात्रा में पेट्रोल, गैस और फर्टीलाइजर आयात करता है। ये हमारे देश में संपूर्ण मात्रा में नहीं है इसलिए 80 प्रतिशत एनर्जी सिक्योरिटी के लिए आयात करना पड़ता है। विश्व में तेल और पेट्रोलियम की कीमतों में भारी उछाल आया है। पहले 45-50 डॉलर प्रति बैरल था, वर्ष 2009-10 में 90 डॉलर प्रति बैरल हो गया और अब 120 डॉलर प्रति बैरल है। हमने आंकड़े सदन के सामने रखे हैं। पिछले वर्ष 2010-11 का हमारा लक्ष्य 200 बिलियन डॉलर था। बिलियन डॉलर इसलिए है क्योंकि व्यापार अंतर्राष्ट्रीय डॉलर में होता है और करेंसी का फ्लक्चुएशन होता रहता है। पिछले साल अगर मुझे यह उत्तर देना होता, तब एक डॉलर 45 रुपए में था और इस साल 12 मार्च से 50 रुपए का हो गया। ये अंतर्राष्ट्रीय आंकड़े हैं, जो डब्ल्यूटीओ और आईएमएफ रखता है इसलिए किसी भी देश के लिए रुपए और डॉलर में बयान देना आवश्यक है। इस साल हमने लक्ष्य 300 बिलियन डॉलर रखा था। निर्यात 21 प्रतिशत बढ़ा है। आप आंकडे देखें, 2009-10 में जब विश्व में 12 से 14 प्रतिशत व्यापार में कमी आई तो विश्व के बड़े बाजारों चाहे यूरोप या अमेरिका, जहां भारत निर्यात करता है, वहां कमी आई लेकिन फिर भी हम 175 बिलियन डॉलर पर रहे। इस साल हमने 300 बिलियन डॉलर का टार्गेट रखा था। मैं माननीय सदस्यों को आपके माध्यम से बताना चाहता हूं कि फरवरी महीने तक लगभग 268 बिलियन यूएस डॉलर तक निर्यात हुआ है। मार्च के आंकड़े नहीं आए हैं, हम अप्रैल के प्रथम सप्ताह तक बता पाएंगे कि 300 बिलियन डॉलर हुआ या 298 बिलियन डॉलर हुआ। लेकिन लगभग

हम अपने लक्ष्य के नजदीक हैं। अगर इम्पोर्ट बिल बढ़ा तो यह नहीं है कि हमारा आयात दुगना है। आयात दुगना नहीं है। अगर आप आयात के आंकड़े देखें तो यह जरूर है कि बढ़ा है। मैंने ट्रेड डेफिसिट बढ़ने का कारण की विस्तृत जानकारी उत्तर में भी दी है, सदन को भी दी है कि उसके कारण क्या हैं?
आप इस चीज को स्वीकार करेंगे कि यह एक वास्तविकता है कि दूसरे देशों के बाजार में कितनी मांग हो, वह भारत का वाणिज्य मंत्रालय तय नहीं करता, वह वहां के बाजार तय नहीं करते। डालर की कीमत क्या है, वह हम नहीं तय करते और तेल की कीमत क्या हो, वह भी हमारे पास नहीं है।

श्री प्रतापराव गणपतराव जाधव : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहूंगा कि इस साल कपास का उत्पादन बढ़ा, मैं जानना चाहता हूं कि कपास के निर्यात पर प्रतिबंध लगाते समय माननीय मंत्री जी ने क्या कृषि मंत्रालय से सलाह ली थी अथवा पंत प्रधान जी से सलाह-मशविरा किया था या कपड़ा मिल वालों के दबाव में आकर उन्होंने कपास के निर्यात पर बंदी लगाई थी।

हमारा देश एक कृषि प्रधान देश है। यहां के किसानों के उत्पाद का अगर ज्यादा प्रमाण में निर्यात किया जायेगा तो आज जो कपास उत्पादक किसान हैं, वे आत्म हत्याएं नहीं करेंगे। उन्हें कपास के ठीक दाम नहीं मिल रहे हैं। यदि उसके निर्यात को बढ़ावा मिलता है, कपास के अच्छे दाम मिलते हैं तो महाराष्ट्र में जो कपास उत्पादक किसान आत्महत्याएं कर रहे हैं. उन आत्महत्याओं पर भी रोक लग सकती है। माननीय मंत्री जी से मेरा सीधा सवाल है कि किन कारणों से माननीय मंत्री जी ने कपास निर्यात पर प्रतिबंध लगाया था तथा क्या माननीय कृषि मंत्री जी से इस संबंध में सलाह ली थी? उन्हें मेरे इस प्रश्न का जवाब देना चाहिए।

श्री दत्ता मेघे : आप जब चाहे तब बंद कर देते हैं।

अध्यक्ष महोदया : आप जवाब सुनिये।

श्री आनन्द शर्मा : माननीय अध्यक्ष महोदया, मुझे मालूम है कि यह एक ऐसा विषय है, जो चर्चा में भी है और चिंता का विषय भी है। हम मार्च महीने में हैं, मैंने पहले ही बड़ी विनम्रता से सदन को यह बात बताई कि मार्च महीना वाणिज्य मंत्रालय के लिए, अधिकारियों के लिए बड़ा महत्वपूर्ण महीना होता है। चूंकि हम चाहते हैं कि हमने जो अपने लक्ष्य बनाये हैं, उन्हें हम पूरा करें। इसलिए ...(व्यवधान) कोई भी देश का अधिकारी, वाणिज्य मंत्री और जो नीति से संबंधित व्यक्ति है और वह ऐसा कोई निर्णय वास्तविकता को मद्देनजर रखते हुए और गंभीरता को देखते हुए लेता है, सरकार जब नीति बनाती है, उस समय ...(व्यवधान)

अध्यक्ष महोदया : उन्हें अपना जवाब पूरा कर लेने दीजिए।

...(व्यवधान)

SHRI ANAND SHARMA: They do not want to hear me. … (*Interruptions*)

...(व्यवधान)

अध्यक्ष महोदया : आप उनकी बात सुन लीजिए। आप क्या चाह रहे हैं? आप उनका जवाब तो सुन लीजिए।

…(व्यवधान)

अध्यक्ष महोदया : आप जवाब सुन लीजिए, आप क्या चाह रहे हैं।

…(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) … *

अध्यक्ष महोदया : उन्हें जवाब देने दीजिए। आप बैठ जाइये।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

SHRI HARIN PATHAK : Madam, please allow Half-an-Hour Discussion on this issue. … (*Interruptions*)

MADAM SPEAKER: Hon. Members, if you give me notice, I will definitely consider it. यह कह रहे हैं, अभी आप बैठ जाइये। प्लीज, बैठ जाइये। जब बैठेंगे, तभी वह जवाब देंगे।

… (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record except what the hon. Minister says.

(Interruptions) … *

अध्यक्ष महोदया : इस तरह से नहीं चलेगा, यह नहीं चलेगा। इस तरह से कैसे प्रश्न काल चलेगा।

…(व्यवधान)

अध्यक्ष महोदया : आप ऐसा मत कीजिए, कृपया बैठ जाइये। ऐसे कैसे प्रश्न काल चलेगा। आप प्रश्न ही पूछते रहेंगे, उन्हें उत्तर तो देने दीजिए।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, आप खड़े क्यों हैं। जब हम खड़े हैं तो आप क्यों खड़े हैं। आप बैठिये और शिष्टाचार निभाइये। अगर आप लोगों को इस विषय पर विस्तृत चर्चा चाहिए तो आप इसके लिए नोटिस दे दीजिए। इस पर चर्चा करवा दी जाएगी।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए, खड़े क्यों हो गए हैं? मंत्री जी को उत्तर तो देने दीजिए।

…(व्यवधान)

---

* Not recorded

एक माननीय सदस्यः मैडम, मंत्री जी कहानी सुना रहे हैं, उत्तर नहीं दे रहे हैं।

अध्यक्ष महोदया : कहानी नहीं सुनाएंगे, उत्तर दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप खड़े क्यों हो गए हैं, बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : मंत्री जी, आप बोलिए।

...(व्यवधान)

MADAM SPEAKER: Please address the Chair.

श्री आनन्द शर्मा: अध्यक्ष महोदया, ये प्रश्न भारत के आयात और निर्यात से संबंधित है। जहां तक कपास की बात है उस पर अलग से चर्चा के लिए सरकार तैयार है। यह एक गंभीर स्थिति है ...(व्यवधान) देश के सामने गंभीर स्थिति है। ...(व्यवधान) यह प्रश्न नहीं है। ...(व्यवधान) प्रश्न कपास पर नहीं है। ...(व्यवधान)

अध्यक्ष महोदया : डॉ. किरोड़ी लाल मीणा, अपना प्रश्न पूछिए।

SHRI ANAND SHARMA: If they do not want to hear the reply, I cannot help it.… (*Interruptions*)

डॉ. किरोड़ी लाल मीणा : क्या सरकार ने भौतिक निर्यातों, अंतर्राष्ट्रीय मूल्यों और निर्यात से होने वाली आय के बारे में कोई अध्ययन करवाया है। ...(व्यवधान)

श्री आनन्द शर्मा: शरद जी, क्या आप बोलने नहीं देंगे? अगर आप जवाब चाहते हैं तो पहले शांत हो जाइए। ...(व्यवधान)

अध्यक्ष महोदया : आप आसन की ओर देख कर बोलिए।

...(व्यवधान)

श्री आनन्द शर्मा: अध्यक्ष महोदया, कपास के उत्पादन में भारत दुनिया में दूसरे नंबर पर है। जब भी कोई देश अपनी नीति बनाता है तो वह किसान, बाजार, निर्यात और उद्योगों को सामने रखकर ही अपनी नीति बनाता है। इस देश में कपड़ा के क्षेत्र में दस करोड़ लोग काम करते हैं और रोजगार पाते हैं। टैक्सटाइल मिल्स और देश के बुनकर ...(व्यवधान) हमारा जो कपास है। ...(व्यवधान) कपास की फसल ...(व्यवधान) कपास की फसल उतनी ही है, जितनी पिछले साल थी। ...(व्यवधान) चीन में कपास की फसल भारत से बहुत ज्यादा है। ...(व्यवधान) लेकिन चीन दुनिया के बाजार में कपास नहीं दे रहा है। ...(व्यवधान) हमारा 90 प्रतिशत कपास देश के बाहर चला गया है। ...(व्यवधान) अगले महीने के बाद मण्डियों में कोई कपास नहीं बचेगा। ...(व्यवधान) भारत के अंदर टैक्सटाइल मिल्स बंद हो जाएंगी। ...(व्यवधान) हैण्डलूम सेक्टर बर्बाद हो जाएगा। ...(व्यवधान) उसके बाद यही लोग सरकार से इस बारे में प्रश्न पूछेंगे। ...(व्यवधान) आप ही लोग

हमसे पूछेंगे कि आपने रोक क्यों नहीं लगाई। ...(व्यवधान) उस वक्त हम लोगों को भारी कीमत पर कपास का इंपोर्ट करना पड़ेगा। ...(व्यवधान) हमने जो निर्णय लिया है, वह बिल्कुल संतुलित निर्णय है। ...(व्यवधान) हमने किसानों के हित में निर्णय लिया है।...(व्यवधान) और कोई कीमत नहीं टूटी है। ...(व्यवधान) मैं सदन को कीमत बता सकता हूँ। ...(व्यवधान) कीमत वही है। ...(व्यवधान) महाराष्ट्र में वही कीमत है। ...(व्यवधान) आंध्र प्रदेश में भी वही कीमत है। ...(व्यवधान) मेरे पास आंकड़े हैं। ...(व्यवधान)

अध्यक्ष महोदया : आप नोटिस दे दीजिए, हम इस पर चर्चा करा लेंगे।

...(व्यवधान)

अध्यक्ष महोदया : श्री किरोड़ी लाल मीणा जी, प्रश्न पूछिए।

...(व्यवधान)

डॉ. किरोड़ी लाल मीणा : महोदया, मैंने प्रश्न पूछ लिया है, जवाब चाहिए। ...(व्यवधान)

अध्यक्ष महोदया : आप अपना प्रश्न पूछ लीजिए, आपको क्या पूछना है?

डॉ. किरोड़ी लाल मीणा : क्या, सरकार ने भौतिक निर्यातों, अंतर्राष्ट्रीय मूल्यों और निर्यात से होने वाली आय के बारे में कोई अध्ययन करवाया है और क्या सरकार वर्ष 2011-12 के निर्धारित लक्ष्य, 300 बिलियन अमरीकी डॉलर को प्राप्त करने में सफल हो जाएगी?

श्री आनन्द शर्मा: माननीय अध्यक्ष महोदया, मैंने प्रश्न के उत्तर में पिछले चार साल का ब्यौरा दिया है। मैंने सदन को यह भी सूचना दी है कि हमने 300 अमरीकी डॉलर का लक्ष्य बनाया है। हमने पांच वर्ष की नीति बनाई है। जिस नीति के तहत हम वर्ष 2014 तक भारत के निर्यात को दो गुणा करना चाहते हैं। दुनिया के एक्सपोर्ट्स के अंदर लगभग 2 प्रतिशत पर हमारा स्थान पहुंचा है। पहले वह 1 प्रतिशत था, अब 1.9 प्रतिशत है। 300 बिलियन डॉलर की हमें पूरी आशा थी, पर जो हमारे ट्रेडिशनल बाजार हैं, उनमें गिरावट आयी है, खास तौर पर यूरो जोन के अन्दर क्राइसिस आया है, अभी तक वहां पर स्थिरता नहीं आयी है और मांग नहीं बढ़ी है, फिर भी हम 300 बिलियन डॉलर के करीब पहुंच रहे हैं। वर्ष 2011 के जो आंकड़े हैं, 295-298 कहीं भी हो सकते हैं, मैं अप्रैल के पहले सप्ताह में यह जानकारी माननीय सदन को और माननीय सदस्यों को दे सकता हूं। जहां तक स्टडी की बात है, देखिए स्टडी कमीशन करके छः महीने में रिपोर्ट आएगी। यहां हर दिन निगाह रखनी पड़ती है कि डॉलर की कीमत क्या है, रूपए की कीमत क्या है, किस बाजार में कितना है? हर 15 दिन के बाद इसको असेस किया जाता है, उसके मुताबिक रणनीति बनती है। हमने अपनी विदेश व्यापार नीति में अपने एक्सपोर्ट्स को डबल करने की पूरी एक स्ट्रैटजी बनायी है। हम नए बाजारों में गए हैं, जिन बाजारों में मांग है, हमने 41 नयी मार्केट्स दो बड़े फैसलों में वर्ष 2009 में खोली हैं, 26 मार्केट्स हमने उन बाजारों में खोली हैं, जो अफ्रीका और लैटिन अमेरिका में हैं और दस बाजार हमने दुनिया के दूसरे हिस्सों में खोले हैं। उसके बाद हमने सारी समीक्षा करके जनवरी, 2010 में दो

और बाजार उनमें शामिल किए, उसमें चीन और जापान हैं। 41 मार्केट्स में डाइवर्सिफिकेशन के बाद ही हम व्यापार में कुछ संतुलन बना सके हैं। अगर यह न करते तो अमेरिका और यूरोप के बाजारों में जो मंदी आयी थी, उसका और भी प्रतिकूल प्रभाव भारत पर पड़ता।

(Q. No. 62)

श्री अनुराग सिंह ठाकुर : महोदया, जहां देश में सैनिकों या पूर्व सैनिकों की बात आती है, मुझे लगता है कि उस पर देश एकमत होता है। उस पर सदन के सदस्य भी एक जैसी भावनाएं रखते हैं। लेकिन जब मैं पूर्व सैनिकों की बात करता हूं तो कई बार दुख भी होता है कि वन रैंक वन पेंशन की मांग बहुत लंबे समय से पेंडिंग है। उस पर भी इस सरकार ने कुछ नहीं किया। जब आदर्श हाउसिंग स्कैम जैसी बात आती है, तो लगता है कि जिस सरकार के साथ जुड़े हुए या कांग्रेस पार्टी के जिन नेताओं ने उसमें से फ्लैट लिये या बाकी खाये, क्या उनसे कुछ उम्मीद करनी चाहिए?...(व्यवधान) मैं प्रश्न भी पूछूंगा, लेकिन जो काले कारनामे आपने किये हैं, वे भी बताने पड़ेंगे।...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिये।

...(व्यवधान)

अध्यक्ष महोदया : केंटीन पर प्रश्न है, आप केंटीन पर पूछिये।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : महोदया, आदर्श हाउसिंग स्कैम से ये अपना पीछा ऐसे नहीं छुड़ा सकते। ...(व्यवधान) यह पूर्व सैनिकों से जुड़ी हुई बात है।...(व्यवधान)

अध्यक्ष महोदया : जब चर्चा होगी, उस वक्त बात करियेगा, अभी आप प्रश्न पूछिये। यह प्रश्नकाल है।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : महोदया, जिन सैनिकों ने अपनी जान दे दी, उनकी विधवाओं के लिए, उनके अनाथ बच्चों के लिए जो घर बने थे, ये उसके लिए आज शर्मसार नहीं हैं, उसके ऊपर सीना चौड़ा करके कह रहे हैं।...(व्यवधान) मैं अपना प्रश्न पूछूंगा, लेकिन जब इसी सदन में बवाल हुआ था तो आपके मुख्यमंत्री जी को इस्तीफा देना पड़ा था।...(व्यवधान) मेरा प्रश्न यह है कि लाखों पूर्व सैनिक, जिन्हें सीएसडी केंटीन के माध्यम से एक सुविधा दी जाती है, मैंने प्रश्न पूछा था कि क्या उसका 50 प्रतिशत, जो लाभ आता है, एक आप कंसोलिडेशन फंड में भेज देते हैं और 50 परसेंट उनके वेलफेयर के ऊपर आप खर्च करते हैं। क्वांटिटेटिव डिस्काउंट, वर्ष 1955 से प्रथा है कि आप लोग देते हैं ताकि उसमें जो ब्रेक्रेज है या उनके लिए कैपिटल की जरूरत है, उसके लिए सरकार देती है।

मेरा माननीय मंत्री जी से यह प्रश्न है कि क्या सन् 2008-09, 2009-10 के लिए जो क्वांटिटेटिव डिस्काउंट और सीएसडी का जो ट्रेड सरप्लस था, क्वांटिटेटिव डिस्काउंट का जो पैसा बनता है, वह 258 करोड़ 24 लाख 6,411 रूपये है और सीटीएस, जो केंटीन ट्रेड सरप्लस है, उसके 226 करोड़ 52 लाख 83 हजार 82 रूपये बनते हैं। जो उनका 50 प्रतिशत हिस्सा था, क्या यह उनको दिया गया या नहीं दिया और अगर नहीं दिया तो क्यों नहीं दिया? यह मेरा पहला प्रश्न है।

SHRI M.M. PALLAM RAJU: Madam Speaker, before I reply to the hon. Member's question, I would like to clarify that this Government and this Ministry is most empathetic to the cause of Ex-Servicemen's welfare and it is the UPA Government which has formed a Department of Ex-Servicemen's Welfare with a Secretary to the Government of India level officer heading the department.

Regarding the aspect of one rank-one pension, I think this Government has addressed the issue with all responsibility and we have done a substantial bit to the most important category which is the other ranks which are a sizeable part of our Ex-Servicemen population and there has been a substantial hike in bridging the disparity that was there for the people retiring at different times. It is an ongoing process and we have brought down the figure substantially. We are continuing to address the issue and we are most responsive to this demand.

As far as the current question is concerned, the Canteen Stores Department is an extensive facility that is there for all the Servicemen across the country and this is serviced through a Centrally-based Depot, 34 Depots and 3,730 units run Canteens all over the country. This facility is also there for the Ex-Servicemen community that is there all over the country.

Regarding the CTS that the hon. Member has asked about for a specific year, what has happened was the procedure in which the CTS is being distributed has been questioned and commented upon by the C&AG in its Report of 2010-11 and it has asked for model guidelines. That is the only reason why the CTS amount for that year is withheld and as and when the provision is made in the current year, it will also be given to them. … (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) … *

---

* Not recorded

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam Speaker, I would like to add something to what he has said. When the hon. member was putting the question, he has raised some issues that are actually not relevant to the main question. But since he has raised some issues, I may be allowed to answer them. Otherwise it will go on record without the actual facts coming on record.

First of all, with regard to the one rank-one pension issue, it is an ongoing demand of a large number of Ex-Servicemen numbering about nearly 23 lakhs. But our UPA Government, from the very beginning, is determined to improve the lot of the Ex-Servicemen. That is why, during the time of UPA-I, for the first time we have enhanced the pension of the Ex-Servicemen. During the time of UPA-II also, we have substantially enhanced the pension of the Ex-Servicemen. I know still there are issues, still there are anomalies. We are not ignoring the fact. So, we are constantly trying to improve the pensionery benefits of the Ex-Servicemen and we are again trying to find out a solution to the various anomalies pointed out by the Ex-Servicemen Associations. I can assure you that our Government and our Party is very serious about improving the lot of the Ex-Servicemen.

Secondly, with regard to the Adarsh issue, it is unfortunate because the main question is about Canteen Stores Department and during this time, bringing in these kinds of issues is unfortunate. But I would like to respond because he has raised the issue. Our Government – not the Opposition and before anybody could ask for the CBI inquiry – took a bold decision to give the matter for a CBI inquiry. The CBI is now continuously following the case. They have raided many places, arrested many people and they have promised the Bombay High Court that within a few months they would file the final report. Please wait till that time. That is what I would like to submit.

श्री अनुराग सिंह ठाकुर : मैडम, माननीय मंत्री जी ने कहा कि वन रैंक वन पेंशन के बारे में उनकी सरकार ने काफी कुछ किया है। मैं केवल इतना चाहता हूं कि आज भी लाखों...(व्यवधान)

अध्यक्ष महोदया : हम लोग क्वैश्चयन पर आ जाएं। स्कोप से बाहर बात जा रही है।

श्री अनुराग सिंह ठाकुर : मैडम, आज भी पूर्व सैनिकों को वह लाभ नहीं मिल पाया जितना मिलना चाहिए।...(व्यवधान)

अध्यक्ष महोदया : आप अब प्रश्न पर आ जाइए।

श्री अनुराग सिंह ठाकुर: मैं उस लोक सभा क्षेत्र से आता हूं, जहां पर वह दिक्कत है। जहां हजारों लोग हर वर्ष मिलने आते हैं।...(व्यवधान)

अध्यक्ष महोदया : तो आपको वह प्रश्न पूछना चाहिए था।

श्री अनुराग सिंह ठाकुर : माननीय आडवाणी जी से पहले मिले, सुषमा जी मिले और इण्डिया गेट पर आकर अपने मैडल वापस किए। इसलिए यह कहना कि कर दिया है, गलत है।...(व्यवधान)

अध्यक्ष महोदया : आप अपने प्रश्न पर आइए।

श्री अनुराग सिंह ठाकुर : मैं दूसरी बात कहना चाहूंगा...(व्यवधान) कृपया करके सैनिकों पर राजनीति न करें।...(व्यवधान) और दूसरी बात मैं कहना चाहता हूं...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री अनुराग सिंह ठाकुर : मैडम, सीबीआई इनक्वायरी करने से...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री अनुराग सिंह ठाकुर : मैडम, मैं प्रश्न पूछ रहा हूं, लेकिन यह टोकाटाकी हो रही है।...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए, उससे बाहर मत जाइए।

श्री अनुराग सिंह ठाकुर : सीबीआई इनक्वायरी से उन विधवाओं के अनाथ बच्चों को घर वापस नहीं मिल रहे हैं। उस पर रोक लग गई है। इसलिए मैं कहना चाहता हूं कि स्टेटस क्या है, वह बाद में पूछ लेंगे। लेकिन जो माननीय मंत्री जी ने कहा कि वर्ष 2009-10 का पैसा आपने इस लिए नहीं दिया, क्योंकि सीएजी ने कहा है। लेकिन इसमें साफ शब्दों में लिखा है कि "Unfortunately, non-release of QD, which is the quantitative discount, and CDS has been incorrectly linked with C&AG, Report tabled to PAC, primarily insisting on audit of URCs by C&AG. The same is not understood since the Ministry of Law and Justice has opined on 26 May 2011 that URCs are not Government ventures and therefore, not subjected to audit by the C&AG."

मैडम, अगर वह ऑडिट के अंदर नहीं आती है तो सरकार क्यों विलम्ब कर रही है, वह सेवाएं और पैसा देने के लिए? इसलिए मैं कह रहा हूं कि हजारों सैनिक उन सुविधाओं से वंचित रह रहे हैं। अगर यह ओपिनियन एक वर्ष पहले आयी थी तो फिर आपकी सरकार हाथ पर हाथ रखकर क्यों बैठी है? पूर्व सैनिकों के साथ खिलवाड़ क्यों किया जा रहा है? सैंकड़ों करोड़ रुपए आपने अपने खाते में क्यों रखे, जो कि सैनिकों के लाभ के लिए थे, उनको सुविधाएं देने के लिए थे? यही मैं आपके माध्यम से पूछना चाहता हूं।

SHRI A.K. ANTONY: Madam, as per the hon. Member, the position of the Law Ministry and our Ministry is that is not auditable by the C&AG because the Armed Forces categorically plead that as per the tradition and as per the procedure it is not auditable by the C&AG. But that is the position of the Armed Forces and our Ministry supports that and the Law Ministry also endorsed that view. But the C&AG is consistently taking a position that this is a public fund, it should be audited. The Public Accounts Committee also gave a Report to the Parliament that this should be audited. So, our Ministry is now examining this and once the examination is completed, we come to the final conclusion and come to the Parliament.

श्री सतपाल महाराज : अध्यक्ष महोदया, मैं सबसे पहले माननीय मंत्री जी को धन्यवाद देना चाहूंगा, जिन्होंने दो हजार दो सौ करोड़ रुपए की पेंशन वृद्धि की है और 12 लाख भूतपूर्व सैनिकों को पेंशन वृद्धि का लाभ दिया है। जहां तक वन रैंक वन पेंशन का सवाल है, उस पर मंत्री जी का बढ़ा सकारात्मक रुख है। मैं उत्तराखण्ड की तरफ आपका ध्यान आकर्षित करना चाहूंगा। उत्तराखण्ड सैनिक बाहुल्य इलाका है। वहां ऐसे परिवार हैं, जिनके लोग सेना में भर्ती होते हैं और हम लोग सभी सैनिकों को सलाम करते हैं। मैं मंत्री जी से यह पूछना चाहूंगा कि सीएसडी कैंटीन का लाभ उत्तराखण्ड के सुदूर इलाकों में, जैसे देवप्रयाग, गजा, सतपुल, बीरोंखाल एवं नागनाथ पोखरी में छोटी सीएसडी कैंटीन खोलने की सरकार की क्या कोई योजना है?

SHRI M.M. PALLAM RAJU: Madam Speaker, there are certain guidelines for opening new URCs and that is dependent on the number of Servicemen present, the number of ex-Servicemen population that is present, their accessibility and other factors. Beyond that if a new URC has to be opened it has to depend on the land availability that is made by the concerned State. So, we do follow these guidelines and as and when the necessity arises, we do concede the opening of a new branch.

MADAM SPEAKER: Q. 63 - Shri Ambica Banerjee – not present.
Shri S. Pakkirappa – not present.

Shri Hassan Khan.

(Q. No. 63)

श्री हसन खान : नेशनल हाईवे प्रपोजल्स के बारे में जो स्टेटवाइज़ इन्होंने आंकड़े दिए हैं, उसमें जम्मू और कश्मीर के बारे में लिखा है कि वहां से 21 प्रपोजल्स आए हैं और उसमें मिनिस्टरी आफ नेशनल हाईवे ने 18 अप्रूव्ड किए हैं। मैं समझता हूं कि इन 18 प्रपोजल्स में से नेशनल हाईवे नम्बर - 1, श्रीनगर से लद्दाख में जो जोजिला टनल है, वह भी इसमें शामिल होगा, क्योंकि मंत्री जी ने हाल ही में अपनी मीटिंग के बाद बयान दिया, जो जम्मू-कश्मीर के तमाम लीडिंग इंग्लिश और उर्दू पेपर्स में भी निकला कि जोजिला टनल के कंस्ट्रक्शन का काम अगस्त में शुरू होगा और इसका फाउंडेशन स्टोन अगस्त में ही रखा जाएगा। लेकिन उसके बाद बीआरओ के चीफ इंजीनियर ने बयान दिया कि अभी तक योजला के हाईवे के टनल के बारे में डीपीआर मौसूल नहीं हुआ है और इसमें डिले हो सकता है। इस वक्त जो बजट पेश किया गया है, उसमें भी इस किस्म की कोई चीज दिखाई नहीं देती है, जिससे यह पता चल सके कि यह प्रपोजल मंजूर हुआ है और इसके लिए फंड्स रखे गए हैं और जिसका कंस्ट्रक्शन अगस्त से शुरू होने वाला है।

मैं मंत्री जी से सिर्फ इतना पूछना चाहता हूं कि यह प्रपोजल जो इन्होंने हाईवे नम्बर-1 में टनल का एप्रूव किया है, वह पास हुआ है और क्या यह अगस्त में शुरू होगा जबकि ग्रीव वाले, जो एजेंसी हैं वे कहते हैं कि हमारे पास अभी कोई डीपीआर मौसूल नहीं हुआ है?

सड़क परिवहन और राजमार्ग मंत्री (डॉ. सी.पी.जोशी): अध्यक्ष महोदया, यह हमारे देश का सबसे महत्वपूर्ण कनैक्टिवीटी का इश्यू है। मुझे कहते हुए प्रसन्नता है कि जोजिला की कनैक्टिवीटी का काम हमने बीआरओ को दिया था, वह दो पार्ट में कर रहे हैं। एक पार्ट की डीपीआर का काम सब्मिटी करने की स्टैज में आ गया है। इसलिए हमने कहा है कि उस कनैक्टिवीटी को हम प्रारंभ करेंगे और दूसरा डीपीआर का पार्ट है, वह एवलांचिज़ और जिस तरह की वहां स्थिति बनी हुई है, उसके कारण डीपीआर रिपोर्ट आने में समय लगेगा। लेकिन मैं माननीय सदस्य और सदन को आश्वस्त करना चाहता हूं कि हमारी पूरी मंशा है कि इस कनैक्टिवीटी को हम तेज़ गति से काम करके करें, जिससे वहां के लोगों को कनैक्टिवीटी मिल सके। मैं आश्वस्त करना चाहता हूं, जैसा मैंने कहा है कि अगस्त में जोजीला के फर्स्ट फेज़ का फाउण्डेशन हम ले करेंगे।

श्री राजनाथ सिंह : अध्यक्ष महोदया, वैसे जो भी उत्तर माननीय मंत्री जी ने दिया है, मैं समझता हूं कि यह घिसा-पिटा उत्तर है। जब भी सर्फेस ट्रांसपोर्ट मंत्रालय से संबंधित प्रश्न पूछे जाते हैं कि प्रोजेक्ट्स कब स्वीकृत हुए? प्रोजेक्ट्स कब तक पूरे हो जाएंगे तो जिस प्रकार का घिसा-पिटा उत्तर इसमें दिया गया है, ऐसे जवाब पहले भी दिए जाते रहे हैं।

मैं माननीय मंत्री जी से जानना चाहूंगा कि आपने कहा है कि प्रोजेक्ट्स को पूरा होने में जो डिले होता है, उसके लिए आपने नेशनल हाइवे एथॉरिटी ऑफ इण्डिया की रीज़नल आफिसीज़ सेटअप कर दी हैं, उनको पूरा अधिकार दे दिया है, चाहे वह लैण्ड एक्वीजीशन से संबंधित हो, चाहे वह शिफ्ट ऑफ यूटीलिटी से संबंधित हो, यह सब कामों का निस्तारण करेंगे। मैं आपसे यह जानकारी चाहता हूं कि पिछले तीन वर्षों में कुल कितने प्रोजेक्ट्स स्वीकृत हुए हैं और पिछले तीन वर्षों में कुल कितनी किलोमीटर सड़कों का निर्माण हुआ है और साथ ही साथ मैं यह भी जानना चाहूंगा कि प्रति किलोमीटर सड़कों के निर्माण का सरकार का लक्ष्य क्या है और उस लक्ष्य को सरकार ने किस सीमा तक प्राप्त किया है।

अध्यक्ष महोदया, मैं एक उदाहरण देना चाहूंगा, दिल्ली से गाजियाबाद, गाजियाबाद हमारा संसदीय निर्वाचन क्षेत्र है, वहां से दो बहुत ही प्रमुख हाइवे, एनएच-24 और एनएच-58 गुजरती हैं। अब उन सड़कों के चौड़ीकरण का प्रस्ताव, मेरी जहां तक जानकारी है कि मंत्रालय के द्वारा बहुत पहले तैयार कर लिया गया, लेकिन आज तक चौड़ीकरण का काम एनएच-24 और एनएच-58 पर प्रारम्भ नहीं किया गया है।
वहां की जनता को रोज़ वहां दो-दो घंटे जाम से जूझना पड़ता है, उसे झेलना पड़ता है। लोग गाज़ियाबाद से दिल्ली आना नहीं चाहते हैं, बचते है, जबकि गाज़ियाबाद एक औद्योगिक शहर है। इसलिए अध्यक्ष महोदया, माननीय मंत्री महोदय से जो मैंने जो प्रश्न पूछे हैं, उसके उत्तर के साथ ही इस प्रश्न का भी उत्तर दें कि एन.एच.-24 और एन.एच.- 58 के चौड़ीकरण का जो प्रस्ताव मंत्रालय के पास है, वह अब तक क्यों नहीं पूरा हुआ है?

अध्यक्ष महोदया : आप कितने प्रश्न पूछेंगे? बहुत प्रश्न हो गए।

डॉ. सी.पी.जोशी : माननीय अध्यक्ष महोदया, मुझे इस बात की प्रसन्नता है कि राष्ट्रीय राजमार्ग की सड़क के निर्माण के संबंध में माननीय सदस्य ने चिंता व्यक्त की है। वह हम सभी की भी चिंता है। आप स्वयं जानते हैं कि चाहे भूमि अधिग्रहण का सवाल हो, चाहे यूटीलिटी शिफ्ट करने का सवाल हो, जब तक राज्य सरकार आगे आकर इसमें मदद नहीं करती है, तब तक वह काम नहीं हो सकता। ...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए। जवाब सुन लीजिए। उन्होंने तो जवाब पूरा ही नहीं किया है।

...(व्यवधान)

अध्यक्ष महोदया : मंत्री महोदय, आप बोलिए।

...(व्यवधान)

अध्यक्ष महोदया : जवाब पूरा तो करने दीजिए।

…(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) … *

डॉ. सी.पी.जोशी : माननीय सदस्य, आप स्वयं इस बात को जानते हैं कि अभी मंत्रालय ने जो काम किया, उसमें रिकॉर्ड 7300 किलोमीटर का अवार्ड किया, जो अभी तक का रिकॉर्ड है। …(व्यवधान)

अध्यक्ष महोदया : मंत्री जी, आप मुझे संबोधित कीजिए।

…(व्यवधान)

डॉ. सी.पी.जोशी : माननीय अध्यक्ष महोदया, सभी माननीय सदस्य जानते हैं कि एन.एच.ए.आई. डिक्लेयर करना और रोड कंस्ट्रक्शन करने के बीच में लगभग चार साल का समय लगता है। रोड डिक्लेयर करने के बाद रोड को बनाने के लिए भूमि अधिग्रहण करने, फॉरेस्ट क्लियर करने, और यूटीलिटी शिफ्ट करने का काम, राज्य सरकारों की मदद से ही संभव हो सकता है। कुछ जगहों पर राज्य सरकार अपने लोकल रीजन्स के कारण भूमि अधिग्रहण के कार्य को प्राथमिकता के आधार पर नहीं कर पाती है। वाइल्ड लाइफ की जो स्ट्रिक्चर्स हैं, उसमें सुप्रीम कोर्ट की गाइडलाइन्स के कारण दो से तीन साल लग जाते हैं।हमारा मंत्रालय पूरी तरह से इस बात के लिए भिज्ञ है कि सड़क निर्माण के कार्य को तीव्र गति से करना है। भूमि अधिग्रहण के संबंध में हमने मुख्य सचिव स्तर के अधिकारियों की कमेटी बनाकर उन्हें अधिकृत करने का काम किया है। हमने रीजनल जी.एम. बनाने का काम किया है और इसलिए मुझे यह कहते हुए प्रसन्नता है कि पिछले साल हमने 7300 किलोमीटर अवार्ड किया है, जो अभी तक रिकॉर्ड है। …(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए। मंत्री महोदय, आप इधर बोलिए।

…(व्यवधान)

डॉ. सी.पी.जोशी : माननीय अध्यक्ष महोदया, एन.एच.डी.पी. के अंतर्गत हमने 43000 किलोमीटर सड़क के काम को अवार्ड किया है। एस.आर.डी.पी. के अंतर्गत 3300 किलोमीटर के सड़क के कार्य को अवार्ड किया है, वर्ल्ड बैंक के 3000 किलोमीटर के सड़क के कार्य को हमने हाथ में लिया है। मुझे यह कहते हुए प्रसन्नता है कि हमने लगभग 21500 किलोमीटर की सड़क को नए कार्यक्रम में लेने के अंतर्गत बारहवीं योजना में एश्योर किया है कि हम बी.पी.सी. का नया मॉडल ला रहे हैं और लगभग बीस हजार किलोमीटर की सड़क टू-लेन की बनाएंगे। अभी लगभग 15000 किलोमीटर की सड़क सिंगल लेन और डबल लेन है। एन.डी.ए. की सरकार सिंगल लेन को डबल लेन नहीं कर पायी। हम आपको आश्वस्त करना चाहते हैं कि हम अपना काम पूरा कर पाएंगे। …(व्यवधान)

---

* Not recorded

माननीय अध्यक्ष महोदया, मैं माननीय सदस्य को आश्वस्त करना चाहूंगा कि अभी तक जो सड़क बनाने का काम है, जिसमें हमारी सरकार ने आश्वस्त किया है कि बीस किलोमीटर सड़क पूरी बनाएंगे। चुनाव में जाने से पहले हम बीस किलोमीटर सड़क प्रतिदिन बनाने के लिए आश्वस्त करना चाहते हैं। …(व्यवधान) अभी तक हम लगभग पन्द्रह किलोमीटर सड़क प्रतिदिन बनाने का कार्य कर रहे हैं और 7003 किलोमीटर सड़क बनाकर हम 33 किलोमीटर सड़क प्रतिदिन बनाने का काम करके दिखाएंगे।

श्री अधीर चौधरी : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं, आपको शायद यह जानकारी होगी कि नेशनल हाईवे-34 बंगाल की एक लाइफ लाईन माना जाता है। हम लोग कई सालों से सुन रहे हैं कि ये डबल लेन, फोर लेन होगी। ये काम किसी कंसेशनेयर्स को हैंडओवर किया गया, लेकिन ये जो लोग हैं, ये अभी काम शुरु करने में सफल नहीं हुए। जब कंसेशनेयर्स को काम हैंडओवर किया जाता है, इसकी मेंटीनेंस कौन करेगा, इसे लेकर एक सवाल खड़ा हो जाता है। वे लोग कहते हैं कि मेंटीनेंस करने की जिम्मेदारी उनकी नहीं है। आम जनता इसमें क्या करे? उनका लैंड एक्वीजिशन करने में और कंस्ट्रक्शन करने में जो वक्त लगता है, उसके पहले ये रोड डेमेज हो जाती हैं। इस कारण से आम जनता को बहुत मुसीबत का सामना करना पड़ता है। इस बारे में आप क्या सोच रहे हैं? क्या इसके लिए कोई मेकेनिज़्म है? जब तक इस काम को ये लोग नहीं करेंगे, उस समय तक उसका मेंटीनेंस कौन करेगा, इसकी जिम्मेदारी किस की है?

डॉ. सी.पी. जोशी: माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य को आश्वस्त करना चाहता हूं कि जब हम सड़क एनएचए डिक्लेयर करते हैं, तब स्टेट गवर्नमेंट उस पर पैसा खर्च नहीं करती है, एनएचए खर्च करती है। जब एनएचए हमें एवार्ड कर देते हैं, तब कंसेशनेयर्स को उस पर खर्च करना पड़ता है। यह बात सही है कि आज अलग-अलग प्रांतों में जो एनएचए सड़कें डिक्लेयर हुई हैं, स्टेट गवर्नमेंट उस पर पैसा खर्च नहीं कर रही है और हमारे पास जो रिसोर्सेस हैं, वे कम हैं। इसलिए मैं माननीय सदस्य को आश्वस्त करता हूं कि हम अगले साल लगभग तीन हजार करोड़ रुपए की व्यवस्था करके, जहां-जहां ऐसी सड़के हैं, उन सब सड़कों को ठीक कराने का काम करेंगे।

मैं माननीय सदस्य को कहना चाहता हूं कि आपके यहां जो भी सड़क खराब है, कृपया आप उसके लिए लिख कर भेजें, हम उसे ठीक कराने का काम करेंगे।

(Q. No. 64)

अध्यक्ष महोदया: भोला सिंह जी, कृपया समय का ध्यान रखिएगा।

डॉ. भोला सिंह : माननीय अध्यक्ष महोदया, आपके आदेश के आलोक में मैं माननीय मंत्री जी से जानना चाहता हूं कि आज इस देश में लगभग दस करोड़ लोग वरिष्ठ नागरिक हैं। उनकी सुरक्षा, सम्मान, सम्पदा की रक्षा के लिए और उन्हें प्रताड़ित होने से बचाने के लिए केन्द्रीय सरकार ने कई योजनाओं का शुभारम्भ किया है। हम माननीय मंत्री जी से जानना चाहते हैं, क्या यह बात सही है कि 11वीं पंचवर्षीय योजना के अंतर्गत आईपीओपी के प्रभाव का मूल्यांकन करने के लिए जो मानक अध्ययन के कदम उठाए गए, उस कमेटी ने सरकार से वरिष्ठ नागरिकों के सम्मान और उनकी सुरक्षा के लिए क्या अनुशंसाएं कीं और उन अनुशंसाओं में कितनी अनुशंसाओं का सरकार ने कार्यान्वयन किया और जो अनुशंसाएं कार्यान्वित नहीं हुईं, वे क्यों नहीं हुईं?

श्री मुकुल वासनिक: माननीय अध्यक्ष महोदया, मैं माननीय सदस्य को बहुत-बहुत धन्यवाद देता हूं कि उन्होंने वृद्धजनों से संबंधित एक महत्वपूर्ण प्रश्न यहां पर रखा है। खास करके वृद्धजनों के जान-माल की सुरक्षा से संबंधित सरकार ने क्या पहल की, उसके बारे में जानकारी प्राप्त करने की कोशिश की। सन् 1999 में भारत सरकार ने वृद्धजनों के लिए एक राष्ट्रीय नीति बनाई, उसके पश्चात् भारत सरकार के गृह मंत्रालय ने सभी राज्य सरकारों को एक एडवायज़री भेजी और इस तरह के निर्देश दिए। कानून-व्यवस्था उनके आधीन रहने की वजह से कुछ कॉम्प्रीहेंसिव प्लान वृद्धजनों की सुरक्षा के संबंध में बनाने का काम करना चाहिए। उस एडवायज़री में जो बातें रखी गईं, उसमें स्पष्ट तौर पर कहा गया था - Identification of the pockets inhibited by older persons, personal visit to the homes of older persons, monitoring and mandatory review of older persons cases by senior police officers at the district level and setting up of help lines. उसके बाद सन् 2007 में भारत सरकार ने maintenance and Welfare of Parents and Senior Citizens Act बनाया। उस पर हमने सन् 2009 में कुछ नियम बनाएं, वे नियम भी हमने तमाम राज्यों को भेजें। अब तक सिर्फ 12 ऐसे राज्य हैं, जिन्होंने 2007 में जो कानून बना है, उसके तहत सारे कदम उठाए हैं। हमारी कोशिश चल रही है कि राज्य सरकारें यह कानून नोटीफाई करें, कानून के तहत जो नियम हैं, उन्हें नोटीफाई करें और वृद्धजन के सम्बन्ध में जहां तक जान-माल की सुरक्षा है, उनके स्वास्थ्य के संदर्भ में जो बातें हैं, उन तमाम बातों को कारगर तरीके से लागू करें।

12.00 hrs.

FELICITATIONS BY THE SPEAKER

Congratulations to Sachin Tendulkar and Saina Nehwal on their performance

MADAM SPEAKER: Hon. Members, I am sure, all of you will join me in conveying our heartiest congratulations to Sachin Tendulkar for becoming the first cricketer to score a hundred centuries in international cricket.

The outstanding batsman achieved this incredible feat during the one day international match against Bangladesh at Mirpur on 16th March, 2012. This exceptional accomplishment is a matter of national pride and will inspire cricketers across the world.

We convey our best wishes to Sachin Tendulkar and the Indian Cricket Team for their future endeavours.

Hon. Members, I am sure, all of you will also join me in conveying our heartiest congratulations to Saina Nehwal for winning the Swiss Badminton Open Tournament at Basel (Switzerland). Her stupendous performance has emphatically established her as one of the best women badminton players in the world.

We convey our best wishes to Saina Nehwal for her future endeavours.

12.02 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be Laid on the Table.

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam, I beg to lay on the Table a copy of the Grant of Leave to Members of Cantonment Board Rules, 2011 (Hindi and English versions) published in Notification No. S.R.O. 12(E) in Gazette of India dated 26th December, 2011, under sub-section (4) of Section 346 of the Cantonments Act, 2006.

(Placed in Library, See No. LT- 6184/15/12)

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): Madam, I beg to lay on the Table a copy of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities)(Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 896(E) in Gazette of India dated 23rd December, 2011, under sub-section (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(Placed in Library, See No. LT- 6185/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT- 6186/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Madam, on behalf of my colleague, Shrimati Panabakalakshmi, I beg to lay on the Table:-

(1) A copy of the Notification No. S.O. 88(E) (Hindi and English versions) published in Gazette of India dated 18th January, 2012 mandating 100% packaging of Food grains and Sugar in jute packaging material issued under sub-section (1) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities Act, 1987.

(Placed in Library, See No. LT- 6187/15/12)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2010-2011.

(ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT- 6188/15/12)

(b) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT- 6189/15/12)

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Center for Jute Diversification for the years 2007-2008 to 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT- 6190/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY): Madam I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2010-2011.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT- 6191/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 11(E) published in Gazette of India dated 13th January, 2012, approving the Visakhapatnam Port Employees (Leave) Amendment Regulations, 2012.

(ii) G.S.R. 6(E) published in Gazette of India dated 11th January, 2012, approving the Mumbai Port Trust (Leave) Amendment Regulations, 2012.

(Placed in Library, See No. LT- 6192/15/12)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-

(i) The Merchant Shipping (Registration of Indian Fishing Boats) Amendment Rules, 2012 published in Notification No. G.S.R. 10(E) in Gazette of India dated 13th January, 2012.

(Placed in Library, See No. LT- 6193/15/12)

(ii) S.O. 67(E) published in Gazette of India dated 13th January, 2012 specifying every vessel or ship of any description in any Indian language, other than Fishing Vessels and Sailing Vessels, but including traditional fishing crafts like dhow, used solely for fishing to be "Indian fishing boats" for the purposes of Section 435B of the Merchant Shipping Act, 1958.

(Placed in Library, See No. LT- 6194/15/12)

(iii) G.S.R. 9(E) published in Gazette of India dated 13th January, 2012 exempting the Indian fishing boats of less than 20 meters in length from the requirements of Merchant Shipping (Indian Fishing Boats Inspection) Rules, 1988 for a period of two years with effect from the date of notification, subject to certain conditions.

(Placed in Library, See No. LT- 6195/15/12)

12.03 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2011-12

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2011-12.

(Placed in Library, See No. LT- 6196/15/12)

12.03 ½ hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 2009-10

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to present a statement (Hindi and English Versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2009-10.

(Placed in Library, See No. LT- 6197/15/12)

12.04 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Hon. Members, matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally handover the slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to repair the stretch of NH 53 at Panchgram along the river Barak in Assam

SHRI LALIT MOHAN SUKLABAIDYA (KARIMGANJ): NH 53 is of great commercial importance as it connects Guwahati with Tripura and Mizoram by going through Hailakandi and Cachar districts. But a portion of this highway at Panchgram that runs along the river Barak gets damaged regularly due to erosion resulting in complete suspension of trade and commerce.

Since 2004, I have been making every effort by letters and personal meetings with Ministers and BRO officials for a permanent solution, which has not yet been achieved. Last year, this road collapsed completely. Again, following the same exercise, I emphasized to the concerned authorities the need for taking experts' advice for a permanent solution as has been done on NH 44 at Sriugouri by using river bed protection technology. As usual, due to the hue and cry, the road was repaired which has already given in. The ensuing rainy season will further worsen its condition.

I, therefore, urge upon the Government that considering the public interest immediate action be taken to develop the relevant portion of NH 53 into an all weather road.

* Treated as laid on the Table

(ii) Need to amend the guidelines of the Mahatma Gandhi National Rural Empolyment Guarantee Scheme to permit the beneficiaries available for agricultural work

SHRI N.S.V. CHITTHAN (DINDIGUL): The Union Government brought a Bill during the 14th Lok Sabha period regarding the most radical scheme of NAREGA. This was modified as Mahatma Gandhi National employment Guarantee Act. The main aim of this scheme is to provide employment opportunities of 100 days in a year per family in the rural area. It is providing opportunities to the landless poor people to earn their livelihood during non-agricultural days. Now the works are taken in the common places for constructing roads, for digging canals and water bodies. As the Government is offering more than Rs 100/- per day per work it is difficult for the agriculturist to get workers to work in their lands. Hence the Government should modify the rules so that workers can be employed in private lands the farmers who is getting labourers through this scheme may be asked to pay half of the wages and the remaining half of the amount may be cleared by gram panchayats. If it is implemented, one family can get 200 days of employment - half by the Government and half by agriculturists. These workers can be employed for the production of crops.

(iii) Need to exempt 'Mehandi industry' from Central sales tax.

श्री लालचन्द कटारिया (जयपुर ग्रामीण): मेहंदी उद्योग पर खुदरा मूल्य का 10.3 प्रतिशत की दर से केन्द्रीय उत्पाद शुल्क लगाने का प्रस्ताव है । मेहंदी उद्योग एक कुटीर उद्योग है और यह राजस्थान के पाली जिले के लोगों का मुख्य रोजगार का साधन है । मेहंदी एक कृषि उत्पाद है जो राजस्थान के पिछड़े एवं रेगिस्तान क्षेत्रों मे उगाया जाता है तथा इसके हजारों किसान, मजदूर एवं महिलाएं कार्यरत हैं । इसकी पैंकिंग छोटे-छोटै पाउचों में ऐसे मजदूरों द्वारा की जाती है जो आर्थिक रूप से गरीब एवं पिछड़े हुए हैं । अगर मेहंदी उद्योग में खुदरा मूल्य पर 10.03 प्रतिशत की दर से उत्पाद शुल्क लगा दिया जायेगा तो यह उद्योग प्रतिस्पर्घात्मक बाजार में नहीं टिक पायेगा और लाखों लोग बेरोजगार हो जायेंगे तथा यह कुटीर उद्योग बंद होने के कगार पर खड़ा हो जायेगा ।

अतः क्षेत्र की जनभावनाओं को ध्यान में रखते हुए मेरा आपसे पुनः अनुरोध है कि मेहंदी उद्योग को उत्पाद शुल्क से मुक्त किया जाए नहीं तो राजस्थान के इस रेगिस्तानी एवं पिछड़े क्षेत्र के लाखों गरीब किसान, मजदूर एवं महिलाऐ बेरोजगार हो जाएंगे ।

(iv) Need to run the proposed New Visakhapatnam – Sai Nagar Shirdi Express train via Vijayawada-Guntur-Nalgonda-Secunderabad-Manmad

SHRI RAYAPATI SAMBASIVA RAO (GUNTUR): I would like to draw the kind attention of the House that pilgrimage to Shirdi is increasing day by day and there are number of passengers from Guntur division going to Shirdi either by catching trains at Vijayawada or at Secunderabad which is very strenuous both on physical and fiscal aspects. Number of trains are going either to Nagarsol or to Shirdi only via Vijayawada, Kazipet, Secunderabad. The Vijayawada – Secunderabad route via Guntur, Nalgonda is shorter and takes only six hours journey between Vijayawada – Secunderabad. The Guntur district and Nalgonda district passengers are deprived of direct train facility to Shirdi. Hence some of the trains be diverted via Guntur or a new train be introduced between Guntur and Shirdi via Nalgonda – Secunderabad. The devotees of the area are of the opinion that they are neglected by Railway authorities when no positive action is taken against their repeated request to have a direct link to Shirdi.

Hence I request the Ministry of Railways, through the Chair, that the proposed New Visakhapatnam – Sai Nagar Shirdi Express Train (Item No. 24, Annexure 20) (Weekly) be run via Vijayawada - Guntur – Nalgonda – Secunderabad - Manmad immediately.

(v0 Need to recruit local people in Ordnance Factory at Itarsi, Madhya Pradesh through Employment exchange

श्री उदय प्रताप सिंह (होशंगाबाद): मैं इटारसी आयुध निर्माण फैक्ट्री, मध्य प्रदेश में डिफेंस सिविलियन एवं केन्द्र सरकार के ग्रुप- सी कर्मचारियों की भर्ती विज्ञापनों के माध्यम से नहीं करके मध्य प्रदेश के लोकल रोजगार कार्यालयों द्वारा किए जाने बाबत आपका ध्यान आकृष्ट करना चाहता हूं ।

कुछ वर्षों पहले तक इटारसी आयुध निर्माण फैक्टरी, मध्य प्रदेश में ग्रुप- सी कर्मचारियों की नियुक्ति संबंधित राज्य के लोकर रोजगार कार्यालयों द्वारा की जाती थी लेकिन आजकल केन्द्र सरकार के सभी कार्यालयों में भर्ती विज्ञापनों के माध्यम से की जा रही है। महोदय, इटारसी एक आदिवासी एवं पिछड़ा हुआ क्षेत्र है, जहां पर बड़ी संख्या में युवक एवं युवतियां बेरोजगारी के कगार पर हैं । आयुध निर्माण फैक्टरी में वर्तमान में विभिन्न पदों पर नियुक्तियां की जा रही हैं लेकिन उसमें स्थानीय लोगों को नजरअंदाज किया जा रहा है एवं विज्ञापनों के माध्यम से दूसरे राज्यों के लोगों की भर्ती की जा रही है, जिससे वहां के स्थानीय गरीब एवं आदिवासी युवक बेरोजगार ही रह जाते हैं ।

इस समय वर्तमान में अनुकंपा के आधार पर आश्रितों का कोटा केवल 5 प्रतिशत ही है जो कि तर्कसंगत नहीं है । अतः इटारसी आयुध फैक्टरी, मध्य प्रदेश में इसे बढ़ाकर शत-प्रतिशत किया जाए, जिससे कि स्थानीय एवं गरीब आदिवासी लोग बेरोजगारी की समस्या से निजात पा सकें । दूसरे राज्यों से आकर यहां पर काम करने वाले कर्मचारी कुछ दिनों बाद अपना स्थानांतरण करवाकर अपने पैतृक राज्यों में चले जाते हैं, जिससे वहां पर पुनः स्थान रिक्त हो जाता है और फिर उन्हें पुनः विज्ञापन के माध्यमों से भर दिया जाता है, जिससे समस्या वहीं की वहीं रहती है ।

अतः बेरोजगारी की विकराल समस्या को देखते हुए मेरा अनुरोध है कि इटारसी आयुध फैक्टरी , मध्य प्रदेश में डिफेंस सिविलियन एवं केन्द्र सरकार के ग्रुप-सी कर्मचारियों की भर्ती स्थानीय स्तर पर मध्य प्रदेश के लोकर रोजगार कार्यालयों द्वारा की जाये ।

(vi) Need to re-align the National Highways in Uttarakhand.

श्री सतपाल महाराज (गढ़वाल): मैं पर्वतीय राज्यों के राजमार्गों की समस्याओं के बारे में बताना चाहता हूं । वर्तमान में इन राजमार्गों का पुनः एलाइंमेंट होना चाहिए । गलत एलाइंमेंट की वजह से समय व ईंधन दोनों ही बर्बाद होते हैं । आज जब ईंधन बचाने के मुहिम पूरे विश्व में चल रही है तो ऐसे में जरूरी है कि मार्गों का निर्माण इस प्रकार किया जाये कि ईंधन की बचत हो । उत्तराखंड में ही यदि आप ऋषिकेश से ऊपर बद्रीनाथ की ओर चलते हैं तो व्यासी से सकानीधार तक काफी खड़ी चढ़ाई है, पहले नीचे से ऊपर जाओं फिर ऊपर से नीचे आओ, ऐसा नही होना चाहिए, एलाइंमेंट सीधा होना चाहिए, जिसमें ईंधन और समय दोनों की बचत हो । यदि इसका सही एलाइंमेंट कर दिया जाये तो समय व ईंधन दोनों बचेंगे । यहां यह कहना चाहता हूं कि मानकों के आधार पर सड़क नहीं बनती है । कालियासौड़-सेराबगड़ में सुरंग का निर्माण् होना चाहिए, जिससे वह सुरक्षित आवागमन सुनिश्चित होगा । भूटान में दंतक द्वारा सड़क बनाई जाती है, वहां भी हमारे देश का बी.आर.ओ. सड़क बनाता है लेकिन वहां सड़के ए-वन क्वालिटी की बनती हैं और हमारे यहां सड़कों की गुणवत्ता में कमी रहती है । विशेषकर पर्वतीय राज्यों में सड़कों का निर्माण ज्यादा मुश्किल है । पर्वतीय मार्गों को ज्यादा चौड़ा करने की आवश्यकता नहीं है परंतु ब्लाइंड मोड़ों को चौड़ा किया जा सकता है पुलियों की चौड़ाई बढ़ाइ जा सकती है । पानी की सड़कों से निकासी की उचित व्यवस्था की जानी चाहिए । नालियां न होने के कारण सड़कों पर पानी रूकता है और सड़कों को क्षतिग्रस्त करता है । मेरे संसदीय क्षेत्र में ही बद्रीनाथ एवं केदारनाथ मार्गों पर नालियां न होने के कारण पानी की निकासी नहीं होती है ।

अतः मेरा केंद्र सरकार से अनुरोध है कि वह राष्ट्रीय राजमार्गों का रि- एलाईंमेंट करें एवंवंवंवंवंवंवं नालियों की व्यवस्था करें, जिससे समय व ईंधन दोनों की बचत हो सके ।

(vii) Need to ban junk foods in school premises in the country

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): Children are our most valuable resource, as they are the leaders of our future. What we give them today shapes our tomorrow. We must agree that children are the future of our nation and, therefore, investing in children should be a nation’s priority.

School children are eating Junk foods instead of regular food. Wafers, colas, pizzas, chocolates and burgers are the most common junk foods. It is not only physiological repercussions, but also disadvantages that iaffect the child's intellect and personalities. It has high in fat and sugar; contribute to weight gain and obesity, which in turn puts children at high risk for diabetes, heart disease and other health problems. With the reduced physical activities in present days, these unhealthy snacks add to the problem even more and cause layers of fat to be deposited.

Parents must monitor child’s diet. When a student is away from their parents, the school must function as a parent and do what is best for the students. While the parents cannot be there to oversee a student’s meal, school should make sure that those meals do not include junk food and should make available traditional food items like Rajma Rice, chapatis, fruits and boiled eggs etc.

I, therefore, urge upon the Government to ban Junk Food in School premises, as the future of our nation is growing in our schools.

(viii) Need to open level crossing no. 121C on Ahmedabad-Himmatnagar-Khedbrahma section in Sabarkantha Parliamentary Constituency, Gujarat.

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): मेरे संसदीय क्षेत्र साबरकांठा (गुजरात), जो कि आदिवासी एवं आर्थिक रूप से पिछड़े लोगों का क्षेत्र है तथा देश की आजादी के 64 वर्ष बीत जाने के बाद भी विकास की दौड़ में काफी बिछड़ा एवं पिछड़ा हुआ है । इस क्षेत्र में इतने वर्षों बाद भी रेल परिवहन का अपेक्षित विकास नहीं हुआ है । इसलिए इस क्षेत्र के लिए रेल खास उपयोगी साबित नहीं हो पा रही है ।

इस क्षेत्र की वर्तमान में एक बड़ी ही गंभीर समस्या यह है कि पश्चिम रेलवे-विभाग के अहमदाबाद-हिम्मतनगर-खेडब्रह्म प्रखंड के मध्य में स्थित मानवरहित समपार नं0 121 सी जो कि पिछले 50 से ज्यादा सालों से स्थित है तथा इस क्षेत्र के केशरगंज इत्यादि पांच-छः गांवों के लोगों, विशेषकर किसानों के लिए ज्यादा उपयोगी था। इस समपार को रेल विभाग ने क्षेत्रीय ग्रामीण लोगों को विश्वास में लिए बगैर तथा उसका विकल्प दिए बिना सिर्फ कम यातायात का बहाना बनाकर बंद कर दिया है ।

इसी समपार को खुलवाने हेतु अभी एक जन आंदोलन हुआ । उस वक्त् रेल अधिकारियों ने हमें आश्वासन दिया था कि हम यह जरूरी फाटक खोल देंगे लेकिन आज तक कुछ नहीं हुआ । इसी संदर्भ में हमने रेलवे बोर्ड के अध्यक्ष से भी भेंट की थी, तब उन्होंने कहा था कि अगर आपके जिला कलेक्टर समपार खोलने की मांग करेंगे तो हम खोल देंगे । बाद में जिला कलेक्टर ने भी 121 सी समपार को खोलने की मांग की लेकिन फिर भी कोई सार्थक परिणाम नहीं निकला तथा अभी भी यहां के क्षेत्रवासी समपार बंद होने की वजह परेशान हैं ।

मेरा सरकार से निवेदन है कि उक्त् समपार के आसपास के निवासियों की समस्या को ध्यान में रखते हुए संबंधित रेल अधिकारियों को समपार को खोलने हेतु निर्देशित करें ।

(ix) Need to stop the widening work of NH-4 to prevent demolition of residential and business complexes in Goa

श्री श्रीपाद येसो नाईक (उत्तर गोवा): गोवा स्थित एन.एच.-4 तथा एन.एच.-17 राष्ट्रीय राजमार्ग को जोड़ने के लिए सरकार द्वारा नए राजमार्ग एन.एच.-4ए को चौड़ा करने का निर्णय लिया गया है । इसका मोलेम से पणजी तक का सर्वे आदि भी किया गया है । यह सर्वे करने से पहले अथॉरिटी ने राज्य सरकार अथवा अन्य किसी भी सरकारी एजेंसी को विश्वास में नहीं लिया । पूर्व में इस राजमार्ग की चौड़ाई 45 मीटर रखने का प्रस्ताव था जिसके कारण फोंडा से पणजी तक के सैकड़ों मकान, दुकान, मंदिर, मस्जिद, गिरिजाघर आदि टूटने के कगार पर आ गए थे । किंतु सरकार ने अब इसकी चौड़ाई 45 मीटर से बढ़ाकर 60 मीटर करने का निर्णय लिया है । सरकार के इस निर्णय से इस क्षेत्र के हजारों मकानों के टूटने की संभावना है तथा लोगों के बेघर होने की संभावना है । जिससे क्षेत्र के लोगों में भारी आक्रोश व्याप्त है ।

इस राजमार्ग के बनने से हजारों लोगों के बेघर होने की संभावना को देखते हुए मेरा सरकार से अनुरोध है कि उक्त दोनों राजमार्गों को जोड़ने के लिए जो राजमार्ग एन.एच.-4ए का चौड़ाईकरण किया जा रहा है उसके लिए किसी अन्य विकल्प पर विचार किया जाए जैसे फोंडा सिटी आने से पहले ही फोंडा से वेर्णा तक नया रास्ता बनाकर उक्त दोनों राजमार्गों को जोड़ा जा सकता है । इसके अलावा भी कई अन्य विकल्प मौजूद है ।

अतः मेरा सरकार से आग्रह है कि प्रदेश के लोगों की भावनाओं को देखते हुए राजमार्ग बनाने के कार्य को तुरंत रोककर अन्य विकल्प पर विचार कर उक्त राष्ट्रीय राजमार्ग एन.एच.-4ए का चौड़ाईकरण किया जाए ।

(x) Need to ensure the safety of people living in the vicinity of Sofipur Firing Range in Meerut, Uttar Pradesh

श्री राजेन्द्र अग्रवाल (मेरठ): मेरे निर्वाचन क्षेत्र के अंतर्गत सेना की सोफीपुर फायरिंग रेंज स्थित है । यह रेंज ब्रिटिश काल में बनाई गई थी जिसका हर तीसरे वर्ष नवीनीकरण राज्य सरकार द्वारा किया जाता है । उक्त रेंज में मेरठ कैन्ट के सैनिक तथा मेरठ, गाजियाबाद, बिजनौर, मुजफ्फरनगर व मुरादाबाद आदि जिलों के एन.सी.सी. कैडेट्स को फायरिंग व गोला दागने का प्रशिक्षण दिया जाता है । वर्तमान में सोफीपुर, ललसाना, मामेपुर व उल्देपुर आदि गांव जिनकी जमीन रेंज में शामिल है, की आबादी बढ़ रही है जिसके परिणामस्वरूप उक्त रेंज आबादी के काफी नजदीक आ गई है । विगत वर्षों के दौरान सोफीपुर फायरिंग रेंज पर युद्धाभ्यास के दौरान गोलीबारी से हुकुम सिंह नामक 45 वर्षीय व्यक्ति की मौत हो चुकी है तथा अनेक व्यक्ति घायल होते रहे हैं । रेंज के आसपास के गांवों में दुर्घटना होने की आशंका बने रहने के कारण किसान अपने खेतों पर कृषि कार्य हेतु भी नहीं जा पा रहे हैं ।

ग्रामीणों की मांग है कि उक्त रेंज के अधीन निर्मित तीनों बट्स को सुरक्षा के लिहाज से ऊँचा करा दिया जाए तथा तीनों रेंजों को पोखरन व महाजन रेंजों की भांति बफर रेंजों में परिवर्तित कर दिया जाए । ग्रामीणों की यह भी मांग है कि ब्रिटिश काल में घोषित डेंजर जोन को रिव्यू भी किया जाए उस समय उक्त डेंजर जोन तोप के गोलों से फायर करने की आवश्यकताओं को ध्यान में रखकर बनाया गया था जबकि वर्तमान में केवल स्माल आर्म्स फायरिंग होती है तथा उस समय निर्मित 9 में से 6 बटस वर्तमान में बंद भी हो चुकी है । ऐसी परिस्थितियों में लगभग 800 एकड़ जमीन में डेंजर जोन बनाए रखने का कोई औचित्य नहीं है ।

मेरा अनुरोध है कि सोफीपुर रेंज के मामले में ग्रामीणों की मांग पर सहानुभूतिपूर्वक विचार करते हुए भारत सरकार तुरंत आवश्यक कार्यवाही करें तथा रेंज के अंतर्गत पड़ने वाले गांवों के निवासियों की सुरक्षा सुनिश्चित करें ।

(xi) Need to restart Kendriya Vidyalaya in Garha, Jabalpur, Madhya Pradesh

श्री राकेश सिंह (जबलपुर): मेरे संसदीय क्षेत्र जबलपुर की आबादी 20 लाख के करीब है और सेना तथा आयुध निर्माण उत्पादन की पांच बड़ी इकाइयों सहित अनेकों केन्द्रीय शासन के कार्यालय है जिसके कारण नए केन्द्रीय विद्यालय की मांग वर्षों से बनी हुई है । अनेकों बार मांग करने के बाद यहां के उपनगरीय क्षेत्र गढ़ा में एक नया केन्द्रीय विद्यालय खोला जाना मंजूर हुआ । स्थानीय प्रशासन के माध्यम से अस्थायी तौर पर यहां की एक शासकीय शाला के छः कमरों में नए केन्द्रीय विद्यालय को शुरू तो कर दिया गया किंतु शाला भवन न होने के कारण विगत दो वर्षों से इस विद्यालय में छात्रों को प्रवेश देना बंद कर दिया गया है । विद्यालय का सुचारू रूप से संचालन हो सके इसकी स्थायी व्यवस्था के लिए नए भवन के निर्माण हेतु राज्य शासन ने भूमि भी उपलब्ध करा दी है । किंतु आज चार वर्ष व्यतीत हो जाने के बाद भी इस शाला के लिए नए भवन का निर्माण नहीं हो पाया है । केन्द्र द्वारा इसके लिए चिन्हित भूमि के विवादित होने का कारण बताया जा रहा है । महोदया जी, मैं आपको बताना चाहूंगा कि जिस भूमि को विवादित बताया जा रहा है वह कुल भूमि का मात्र एक छोटा भाग है जबकि शेष भू-भाग गैर-विवादित है जिस पर भवन निर्माण की प्रक्रिया प्रारंभ की जा सकती है । इस अनदेखी के कारण जिन छात्रों को प्रारंभ में प्रवेश दिया गया है उनका भविष्य अधर में है । साथ ही ऐसे छात्र जो दूरी के कारण अन्य केन्द्रीय विद्यालयों में प्रवेश नहीं ले पाते हैं । अपने क्षेत्र में केन्द्रीय विद्यालय खुलने के बावजूद भी इसका लाभ नहीं ले पा रहे हैं ।

मेरा आग्रह है कि केन्द्र शासन इस दिशा में सार्थक कदम उठाए और बंद किए गए प्रवेश को शुरू करे साथ ही राज्य द्वारा प्रदत्त भूमि पर शीघ्र ही नए शाला भवन का निर्माण कराए ताकि क्षेत्रीय विद्यार्थियों को इस विद्यालय में प्रवेश मिल सके ।

(xii) Need to provide financial assistance to the Government of Uttar Pradesh for restarting handloom mill in Misrikh Parliamentary Constituency, Uttar Pradesh.

श्री अशोक कुमार रावत (मिसरिख): मेरा संसदीय क्षेत्र मिसरिख अनुसूचित बाहुल्य क्षेत्र है और काफी पिछड़ा हुआ है । इस क्षेत्र की संडीला तहसील में कताई की मिल थी, जो पिछले काफी समय से बंद पड़ी हुई है । इस मिल के अभी तक चालू न होने के कारण श्रमिक बेकार हो गए हैं और उनकी जीविका का सहारा छूट गया है । उनके परिवार अत्यंत ही दयनीय स्थिति में है तथा भुखमरी के कगार पर पहुंच गए हैं। मेरे क्षेत्र के लोगों द्वारा इस कताई मिल को पुनः चालू करवाए जाने हेतु पिछले काफी समय से मांग की जा रही है, लेकिन अब तक इसको स्वीकार नहीं किया गया है ।

मेरा अनुरोध है कि मिसरिख संसदीय क्षेत्र के अंतर्गत संडीला में बंद पड़ी कताई मिल को पुनः चालू कराए जाने हेतु केन्द्र सरकार राज्य सरकार को विशेष आर्थिक सहायता प्रदान कर उक्त बंद पड़ी मिल को चालू कराने का प्रयत्न करें, जिससे स्थानीय श्रमिकों को रोजगार मिल सके ।

(xiii) Need to repair the approach road to Dighwa Dubauli Railway Station in Gopalganj, Bihar

श्री पूर्णमासी राम (गोपालगंज): हमारे संसदीय निर्वाचन क्षेत्र बिहार के गोपालगंज के दिघवा दुबौली रेलवे स्टेशन के सरकूलेटिंग रोड़ रेलवे की है तथा लगभग दस वर्षों से खराब है । उस सड़क से आने-जाने वाले यात्रियों को काफी कष्ट होता है । दिघवा दुबौली स्टेशन आने-जोन के लिए मात्र यही एक सड़क है ।

मैं माननीय मंत्री रेलवे से मांग करता हूं कि जनहित में यात्रियों की असुविधाओं को ध्यान में रखते हुए उक्त पथ को यात्रियों के आने-जाने के लिए शीघ्र मरम्मत करावें ।

(xiv) Need to allocate more power to the State of Tamil Nadu from Central Pool

SHRI D. VENUGOPAL (TIRUVANNAMALAI): Sir, electricity is essential for our day-to-day life. In view of the growing needs of the country, power generation is not only the responsibility of the State Government but also of the Central Government. The former Chief Minister of Tamil Nadu, took a lot of efforts to augment power generation in Tamil Nadu during his tenure. But the Central Government had not extended required support to the Government of Tamil Nadu. The main objective of setting up the Power Grid Corporation is equal distribution of power to all the States for an equitable development. The Government of India must give all kinds of assistance to those States where the potential to generate power is more and also set up transmission lines. The Central Government must accord top priority and evolve action plan for this purpose. As of now, the private companies which are only distributing are dominating this sector. In Tamil Nadu, the gap between the demand and supply is approximately 30 per cent. This has led to the alarming situation resulting in closure of many industrial units in the State. As a result, the industrially backward districts of Vellore and Thiruvannamalai are worst affected. At the same time, it has also badly affected the agriculture sector.

So, the Government of India must come forward to supply more power to the State of Tamil Nadu from the Central pool/grid so as to address the situation and help the economic development of the State. I would also request the Government of India to pay compensation to the affected farmers and agricultural labourers.

(xv) Need to establish Pinaka Rocket Unit in Ordnance Factory Badmal in Bolangir district, Odisha

SHRI KALIKESH NARAYAN SINGH DEO (BOLANGIR): Ordnance Factory Badmal (OFBL) in Bolangir district of Odisha is spread across 12,200acres. Currently, approximately 8000 acres of land has been utilised by OFBL which includes residential area of 2360 acres, 1770 acres of reserve forest and a dedicated Dumerbahal Water Reservoir in 1539 acres which can supply 6 Million Gallons daily. So, approximately 4000 acres of land is available in OFBL out of which 1900 acres is available at a stretch.

The Ordinance Factory Board has a proposal to establish Pinaka Rocket Unit and a committee has visited the OFBL and expressed satisfaction with the site.

The KBK Region is one of the poorest regions in the country with about 71% families living BPL. Also, the employment opportunities in this region are very limited. The OFBL employed around 4000 people currently and further employment can be generated for around 2500 if the proposed Pinaka Rocket Unit is established in the OFBL.

(xvi) Need to open new railway booking counter on the Western side of Midnapore Railway Station in West Bengal

SHRI PRABODH PANDA (MIDNAPORE): Midnapore town is the district headquarter of Paschim Midnapore district of West Bengal and Midnapore Railway Station plays a very important role in this part of the country.

Thousands of passengers including office goers, students and others commute daily through this station. A large number of academic institutions including Higher Secondary Schools, Colleges, and even IIT Kharagpur, etc. along with various Government offices are situated on the western side of Midnapore Railway station.

But as there is no booking window in existence on the West side, lots of passengers first have to come to Eastern side for purchasing tickets and to back again to Western side to board their respective train. Had there been a booking window on the Western side of the station the hardship to passengers would have been lessened.

Therefore, I urge the Railway Minister to take necessary steps so that new booking counters are opened on the Western side of Medinipur Railway station to facilitate the commuters.

12.05 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS – Contd.

MADAM SPEAKER: Now, further discussion on the Motion of Thanks on the President' Address. Shri Jaswant Singh.

SHRI JASWANT SINGH (DARJEELING): Madam Speaker, I am really grateful that you are giving me this opportunity to intervene at this stage in the Address of the President delivered to both the Houses of Parliament.

मैं बहुत थोड़े में अपनी बात कह दूंगा, अध्यक्षा जी, क्योंकि मैं समझता हूं कि संसद् का भाव भी अभी जल्दी-जल्दी काम को निपटाने का है, आगे चलने का है। चन्द दिनों में संवत्सरी का अवसर है, शायद उस दिन मुझे सबसे इस प्रकार मिलने का सौभाग्य प्राप्त न हो।

देश अभी एक परीक्षा पर्व से गुजरा है। नव-वर्ष लगेगा, ईश्वर से मेरी प्रार्थना है कि सरकार इस परीक्षा पर्व से उत्तीर्ण हो, सफलता मिले और आने वाले दिन भी अच्छे रहें। मेरे सिर्फ 2-3 पाइंट्स हैं। एक अभी सवेरे मेरे काबिल दोस्त यशवन्त जी ने और अन्य दोस्तों ने उस मसले को उठाया। मैं उसको नहीं दोहरा रहा, पर प्रधानमंत्री जी से अवश्य कहूंगा कि प्रधानमंत्री जी, कई बार ऐसा अखबारों में पढ़ने को आता है कि नवजात शिशु नाले के किनारे पाया गया।

मेरी आपसे अर्ज है कि रेल बजट कहीं ऐसा ही नवजात शिशु न हो जाए, जो किसी नाले के किनारे पड़ा है। It is because we realise, Mr. Prime Minister, that whereas maternity is always an established fact, paternity is quite often questioned. So, let this Railway Budget not be an orphan यह अनाथ न हो जाए, मेरा आपसे यह निवेदन है।

I have no comments at all on the General Budget. मेरे काबिल दोस्त यशवंत जी उस पर चर्चा करेंगे। मुझे सिर्फ दो बातें अर्ज करनी हैं, काबिल फाइनेंस मिनिस्टर साहब से, गुस्ताखी माफ करें, you are highly learned and, by profession, a teacher. I am an illiterate. I have no degree. I am from the desert but Sir, may I request you to please re-examine the reference that you have made to Polonius? You have quoted Hamlet to say, "I have to be cruel to be kind." That is when Hamlet mistakenly thinking--Polonius is his uncle--he puts a sword into him. A far more an appropriate reference. Very humbly if I may submit to you is about Polonius but when taking leave of his son, he said, "Take heed. Do not a borrower or a lender be." Now, for a Finance

Minister, permit me to say, that would have been an infinitely better reference from Shakespeare than the one that you chose.

वह दूसरी बात है। मैंने आपका एक जिक्र अखबार में पढ़ा कि फिसकल डेफीसिट को देखकर आपको रात को नींद नहीं आती है। मुझे इसको पढ़कर बड़ी तकलीफ हुयी। फाइनेंस मिनिस्टर साहब, आप गलती से नींद की गोलियां की दवाई वगैरह मत लेने लग जाना, फिसकल डेफीसिट तो अभी भी होते रहते हैं। जो हम इलाज करते हैं, उसका जरा एक-दो बार आजमाकर देखिए। आप हमारी बात नहीं मानते, तो मेरे दोस्त शत्रुघ्न जी से पूछ लीजिए। आप अच्छी तरह से चलाएं और आप सफल हों यह हमारी मंशा है। हम यह चाहते हैं, क्योंकि आपकी सफलता में मुल्क की सफलता है।

प्रधानमंत्री जी से मैं निवेदन करना चाहूंगा, we are not your political enemies, Mr. Prime Minister. As had been once said in the House of Commons, "We are your political adversaries." Sir, your enemies, political or otherwise, sit behind you and beside you. If you have to take heed, please take that heed.

मेरी वजीर-ए-आजम साहब से एक और अर्ज है। ऐसा मैंने पढ़ा, आप राष्ट्रपति भवन या कहीं और पधारे हुए थे, तब अखबार वालों ने आपसे पूछा, अखबार वाले अक्सर ऐसा ही करते हैं, बड़े ऊट-पटांग से सवाल पूछ लिया करते हैं, तो उन्होंने आपसे पूछा कि आपके पास नंबर हैं या नहीं? आपने कहा कि "We have the numbers." मेरी आपसे एक अर्ज है, यह वाकया हम पहले भी देख चुके हैं, इसी राष्ट्रपति भवन में, आपको शायद जरूर याद होगा ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

श्री शरद यादव (मधेपुरा): जसवंत जी, आप एक ट्रैक पर चलिए। आप अंग्रेजी में भी जा रहे हैं और हिंदी में भी जा रहे हैं, तो मुश्किल हो रही है। ...(व्यवधान)

श्री जसवंत सिंह : अब मैं हिंदी में ही बोलूंगा। कुछ हिंदी में बोलूंगा, लेकिन मुझे आपसे एक-दो अंग्रेजी में अर्ज करनी हैं। आपको याद होगा प्रधानमंत्री जी, राष्ट्रपति भवन से एक बार ऐलान हुआ था, "We have 272, and more are coming." कहीं आप वह गफलत तो नहीं कर रहे हैं। यह सवाल नंबर्स का नहीं है, यह सवाल इकबाल का है। मेरा आप से अर्ज है कि आज के दिन वाकई में देश के इकबाल का सवाल है। अगर आज हम किसी बात की चिंता ले कर चलते हैं तो देश के इकबाल और इज्जत की ले कर चलते हैं। इसलिए शुरू में अर्ज किया था कि संवत श्री का पर्व है। जो परीक्षा पर्व देश का है वह समाप्त हो चुका है। हम चाहते हैं कि आप सफल हों। We want you to succeed because in your success is the success of the country. And, that is why I said, मेरे दो पार्ट और हैं।

पहला, डेजर्ट नेशनल पार्क। मैं डेजर्ट नेशनल पार्क के बिल्कुल छोर पर रहने वाला हूं।...(व्यवधान) मैं डेजर्ट नेशनल पार्क का अनुवाद क्या करूं? रेगिस्तान में उद्यान तो नहीं होता है। इसलिए डेजर्ट नेशनल पार्क ही कहना पड़ रहा है। ...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): मरूस्थल राष्ट्रीय उद्यान। ...(व्यवधान)

श्री जसवंत सिंह : सुषमा जी, मरूस्थल में उद्यान कहां से आएगा?

श्रीमती सुषमा स्वराज : हम लगाएंगे। वह आएगा। आपके कार्यक्रम से आएगा। ...(व्यवधान)

श्री जसवंत सिंह : वहां बाईस गांव हैं। सरकार से मेरी अर्ज है कि बाड़मेर और जैसलमेर के इलाके के बाईस गांव हैं। अब इन बाईस गांवों में कुंए से पानी निकालने के लिए आप बिजली नहीं देते हैं। आप कहेंगे यह राज्य सरकार का काम है। हम कहां से दें?...(व्यवधान) शत्रुघ्न जी, मैंने आप के गैरहाजिरी में आपका रेफरेन्स कर दिया है।...(व्यवधान) आप कहेंगे यह सरकार का काम है। मेरी आप से अर्ज हैं कि उन बाईस गांवों में, मेरा घर, मेरा गांव उसके छोर पर है, मैंने अपना बचपन वहां बिताया है, हम कुओं से पानी नहीं निकाल पाएंगे तो क्या करेंगे? आप क्या चाहते हैं?

My next and the last point is about Gorkhaland Territorial Administration. Madam, unequivocally, without any reservation whatsoever, I would like to compliment, first of all, the hon. Finance Minister, then the hon. Home Minister and then his former Deputy, Shri Maken ji, who is sitting behind, for the support that they provided, for the support that the Union Government provided for this issue of Gorkhas, the support that the leadership of the Trinamool demonstrated in the establishment of the Gorkhaland Territorial Administration. It is really one of the most significant and strategically important steps that has been taken and all because of the alacrity and the efficiency of the Trinamool Government in Bengal. And, I do warmly compliment, Mamata ji and I do compliment very much the Union Home Minister, Shri Chidambaram and his able Deputies and Maken *sahib* and also you as the Finance Minister of the support that you had given.

I have two or three requests to make in respect of Gorkhaland. The entire House must please approve because it is strategically a very important area. The district of Darjeeling, which I accidentally happen to represent because my leader Advani ji, and the Gorkhas came from Darjeeling to ask me to represent them. It is the only district in the country that adjoin four international borders. Please recognize, therefore, the importance of this region.

The territorial administration is the first step towards the achievement of Gorkhaland, but they cannot jump to Gorkhaland. So, let this Gorkhaland Administration be built up. It also sits at the head of chicken's neck and, as I shared once with His Excellency, the present Governor of West Bengal, it is not just sitting on the neck, it is sitting on the gullet of the chicken's neck. It is a highly strategically important area, it must be developed. Therefore, I ask you, Mr. Finance Minister, please recognize the logic of contiguous areas, where good number of Gorkhas inhabit. This is my appeal to the Trinamool Members also that if a Committee has been formed to study as to what are the contiguous areas, then recognize the logic of that committee. Determination of contiguous areas and therefore they must be included.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): If am allowed to speak for a moment, I may tell you for your information that a Committee has already been set up under Justice Shri Shyamal Sen, former Chief Justice and former Governor of West Bengal. The Committee has placed the report and the hon. Home Minister has the idea about what sort of report has been tabled. The latest is Gorkhaland Territorial Act (GTA); earlier it was Darjeeling Gorkha Hill Council (DGHC) and ultimately now it has been transferred to GTA. So, naturally, the decision has been approved by the Home Ministry with the initiative of our leader Kumari Mamata Banerjee. She had been to Darjeeling. There was a massive turn out. People endorsed the idea. Some confusions are reported to have arisen. We think all these would be sorted out through discussions. As Member of Lok Sabha representing that constituency, you can help us to sort it out. The Trinamool Congress and our leader Kumari Mamata Banerjee are very much trying to sort it out and we hope it will be sorted out, if CPI (M) at least does not disturb.… (*Interruptions*)

अध्यक्ष महोदया : गुरुदास दासगुप्त जी, प्लीज, आप बैठ जाइए। We are not going to have a full-fledge discussion here on this. No, please take your seat.

…(व्यवधान)

MADAM SPEAKER: Are you yielding, Jaswant Singhji? आप बोलिए। We cannot have a discussion on this.

…(व्यवधान)

MADAM SPEAKER: He is not yielding. I do not think he is yielding. Are you? आप बोलिए। Nothing else will go on record.

(Interruptions) ... *

MADAM SPEAKER: Nothing else is going on record.

(Interruptions) ... *

SHRI JASWANT SINGH :I am not suggesting anything. … (*Interruptions*)

MADAM SPEAKER: All right. Jaswant Singhji, please.

… (*Interruptions*)

MADAM SPEAKER: Please take your seat.

… (*Interruptions*)

SHRI JASWANT SINGH : Far be it for me to..… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

अध्यक्ष महोदया : यह क्या हो रहा है?

…(व्यवधान)

MADAM SPEAKER: Kindly conclude.

SHRI JASWANT SINGH : I really want to conclude if I am not interrupted. Kindly give me two minutes.

It is a highly sensitive issue. About 175 thousand of them are in uniform. I am not suggesting a bifurcation of Bengal. Please recognize what Yunnan has done next door to us…… (*Interruptions*)

I am not recommending. I am only a representative; you are residing there. … (*Interruptions*)

MADAM SPEAKER: Please address the Chair and kindly conclude now.

SHRI JASWANT SINGH : There is one more issue.

MADAM SPEAKER: I think the time is of essence. Please conclude.

SHRI JASWANT SINGH : My request is to the hon. Home Minister.… (*Interruptions*)

---

* Not recorded

अध्यक्ष महोदया : आप लोग बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : थोड़ा सा शान्त हो जाइए।

...(व्यवधान)

SHRI JASWANT SINGH : Some Gorkhas have been granted a tribal status; others have not been granted. I hope the hon. Home Minister will handle this case with great sensitivity and understanding. I appeal to him and to the Government not to divide the Gorkhas into tribals and non-tribals because if some are tribals, then the balance are also tribals. This would answer a great concern.

My final request is to the hon. Finance Minister. I know the head-aches that all Finance Ministers have. I know the strains on the exchequer. But, please understand that after the difficulties of 30 years that Darjeeling has suffered, they require a start-up fund. Please consider that sympathetically.

Last and final because यहां मैंने देखा स्पीकर साहिबा, आजकल यहां शेर-ओ-शायरी बहुत चलती है।...(व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): शेर-ओ-शायरी वाले गए। उनकी छुट्टी हो गई।...(व्यवधान)

एक माननीय सदस्य : वो त्रिवेदी जी थे।...(व्यवधान)

श्री जसवंत सिंह : मैं नहीं जानता कि अभी बदायूं के कौन रिप्रैजेंटेटिव हैं, लेकिन बदायूं के एक शायर फ़ानी थे। फानी का एक शेर है प्रधान मंत्री जी के लिए --

देख 'फ़ानी' वो तेरी तकदीर की मैय्यत न हो,
जा रहा है इक जनाजा दौश पर तकदीर के।

[*] **श्री नवीन जिन्दल (कुरुक्षेत्र):** मैं माननीय डॉ. गिरिजा व्यास जी द्वारा पेश किए गए तथा डॉ. शशी थरूर द्वारा अनुमोदित राष्ट्रपति भाषण पर धन्यवाद प्रस्ताव का पुरजोर समर्थन करता हूं। जैसा डॉ. व्यास ने अपने प्रारंभिक भाषण में कहा कि महामहिम राष्ट्रपति जी का भाषण देश की विभिन्न दिशाओं में वास्तविक स्थिति को स्पष्ट करके सरकार द्वारा विभिन्न समस्याओं के समाधान के लिए किए जा रहे तथा आने वाले वर्ष में किए जा रहे प्रयासों का विवरण है।

इनमें न किसी घटनाक्रम को छिपाने का प्रयत्न है तथा न ही वस्तुस्थिति को बढ़ा-चढ़ाकर रखने की अनावश्यक कोशिश की गई है। इससे पहले कि मैं इस अभिभाषण में की गई बातों का उल्लेख करूं तथा उन पर अपने विचार रखूं, अनुभव के आधार पर जो मेरी एक धारणा बनी है, वह मैं माननीय सदन को बताना चाहता हूं।

इस वर्ष भारत की संसद की स्थापना के 60 वर्ष पूरे होने जा रहे हैं तथा हम पूरे विश्वास के साथ कह सकते हैं कि भारत में संसदीय संस्थाओं एवं प्रजातांत्रिक परंपराओं का लगातार विकास हो रहा है। इन संस्थाओं की जड़ें भारत में मजबूत हुई हैं तथा जनता जनार्दन की प्रजातांत्रिक शासन प्रणाली में आस्था बढ़ी है। भारत में संसद के प्रति उत्तरदायी सरकार है, निष्पक्ष न्यायप्रणाली है, व्यवस्थित कार्यपालिका है तथा पूर्णतः स्वतंत्र मीडिया तंत्र है। हर व्यक्ति एवं संस्था को बिना किसी भेदभाव के भारतीय संविधान के प्रति कटिबद्ध रहकर अपने विचार व्यक्त करने की तथा अपना विकास करने की पूर्ण स्वतंत्रता है। अभी पांच राज्यों में मतदाताओं ने अपने मत का अपने प्रदेशों की सरकार बनाने का प्रयोग किया है। यह वर्ग की बात है कि इतने बड़े स्तर पर भारत के लगभग एक चौथाई मतदाताओं ने बड़े शांतिपूर्वक तरीके से अपने मत का प्रयोग किया है।

अतने बड़े चुनाव को शांतिप्रय ढंग से करवाने के लिए मैं भारत के निर्वाचन आयोग तथा शासकीय व्यवस्था को बधाई देना चाहता हूं। इससे भी यह सिद्ध होता है कि आम भारतीय मतदाता का विश्वास जनतांत्रिक प्रणाली में और मजबूत हुआ है।

यह भी हर्ष का विषय है कि इन चुनावों में मतदाताओं ने बढ़चढ़ कर हिस्सा लिया और इन्हीं प्रदेशों में पहले की अपेक्षा डाले गए मतों की संख्या में भारी बढ़ोतरी हुई है। हमारे आसपास के देशों में जो राजनीतिक उथल पुथल मची हुई है, उसके मुकाबले हमारे देश में राजनीतिक स्थिरता व परस्पर विश्वास का वातावरण है। यह हम सबके लिए हर्ष तथा गौरव का विषय है।

राष्ट्रपति जी के अभिभाषण में सबसे पहले देश की आर्थिक स्थिति की ओर ध्यान आकृष्ट किया गया है, उसमें यह स्वीकार किया गया है कि 2010-11 में हमारी अर्थव्यवस्था की वृद्धि दर 8.4 फीसदी थी, लेकिन वह इस वर्ष घटकर 7 फीसदी हो गई है। इस अभिभाषण में यह विश्वास दिलाया गया है कि इस

---

[*] Speech was laid on the Table.

विषय में उठाए जा रहे सकारात्मक सुधारों व योजनाओं के द्वारा देश की आर्थिक विकास दर पुनः 8-9 फीसदी पर आ जाएगी। जहां कई पाश्चात्य देशों में तथा यूरोप के देशों में मंदी फैली हुई है और उनकी विकास दर दिन-प्रतिदिन घटती जा रही है।

यह हमारे नीति निर्धारकों तथा भारत नेतृत्व तथा जनता की मूलभूत सुदृढ़ सोच का फल है कि हमारे विशाल देश में उस मंदी और कमी का असर कम से कम हुआ है तथा अभी भी हमारी विकास दर एक अच्छे स्तर पर है। मुझे पूर्ण विश्वास है कि संसद के हर वर्ग द्वारा सरकार को हर प्रकार का सहयोग मिलेगा तथा देश उत्तरोत्तर प्रगति के पथ पर अग्रसर होगा।

खाद्यान्न उत्पादन, वितरण तथा कुपोषण उन्मूलन व लिंगानुपात समस्या दूसरी ज्वलंत समस्या जो देश के सामने मुंह खोले खड़ी है, वह है भुखमरी, कुपोषण तथा लिंगानुपात। हमारी आबादी 120 करोड़ से ज्यादा हो गई है। अभी हाल ही में प्रकाशित आंकड़ों के आधार पर लगभग 50 प्रतिशत से अधिक जनसंख्या कुपोषण का शिकार है। 2011 में हुई जनगणना के आधार पर 1000 बालकों के अनुपात में 0 से 6 साल की आयु तक केवल 914 बालिकाएं हैं। भारत की स्वतंत्रता के बाद यह अनुपात सबसे कम है जो गंभीर चिंता का विषय है और इस दिशा में राष्ट्रीय तथा राज्य स्तर पर शीघ्रताशीघ्र उचित कदम उठाए जाने की आवश्यकता है।

मेरा सुझाव है कि भ्रूण हत्या करनों वाले के विरुद्ध सख्त से सख्त कार्रवाई की जाए और इस दिशा में जो भी नियम हैं, उनका सख्ती से अनुपालन किया जाए। यह भी उतना ही आवश्यक है कि लड़कियों के लिए उचित शिक्षा की व्यवस्था की जाए, उनको आर्थिक रूप से स्वावलंबी बनाने के लिए योजनाएं चलाई जाएं, बाल विवाह पर पूर्णतः रोक लगे, तथा परिवार का आकार सीमित करने में मातृशक्ति का भी पूर्ण अधिकार हो।

2011 की जनगणना के आंकड़ों से यह भी स्पष्ट हुआ है कि 90 वर्षो में पहली बार ग्रामीण जनसंख्या की तुलना में शहरी जनसंख्या अधिक अनुपात में बढ़ी है। इसके कई कारणों का उल्लेख माननीय राष्ट्रपति जी ने भी अपने अभिभाषण में किया है। ग्रामीण क्षेत्र में उपयुक्त जीविका साधनों का न होना, शिक्षा, स्वास्थ्य की तथा अन्य सुविधाओं का न होना इनके मुख्य कारण हैं। बड़ी खुशी की बात है कि राष्ट्रीय ग्रामीण आजीविका मिशन की स्थापना इस दिशा में एक प्रभावशाली कदम है, जिससे ग्रामीण परिवारों को ग्रामीण क्षेत्र में ही लगातार रोजगार के अवसर उपलब्ध कराए जा सकेंगे।

इस प्रकार की योजनाओं के अंतर्गत काम ढूंढने वालों के लिए तथा अपने छोटे व्यवसायों को शुरू करने के लिए सस्ते बयाज दर पर ऋण उपलब्ध कराए जाएं अन्य तकनीकी व प्रशासकीय सहायता आसानी से मिले, जिससे नगरों की तरफ जनता का पलायन रुके और हमारे देश के गांव अपने आप में एक समृद्ध इकाई के रूप में उभर सकें।

यहां पर एक और विषय पर ध्यान केन्द्रित करने की आवश्यकता है कि गांवों से शहर में हो रहे लगातार लोगों के पलायन से शहरों की बढ़ती जनसख्या के कारण वहां की आधारभूत संरचना व लोगों को दी जाने वोली सुविधाओं में बढ़ोतरी की आवश्यकता है।

पिछले कई वर्षो से सरकार द्वारा संचालित जवाहर लाल नेहरू राष्ट्रीय शहरी विकास मिशन ने देश के महानगरों में लोगों के लिए अधिक से अधिक सुविधाएं जुटाने का सराहनीय कार्य किया है। महामहिम राष्ट्रपति जी ने अभिभाषण में बताया है कि अब इस मिशन को देश के अन्य प्रथम श्रेणी और मध्यम नगरों में भी कार्यान्वित किया जाएगा। इस कदम से न केवल महानगरों पर दबाव कम होगा, बल्कि यह शहरीकरण के व्यापक प्रसार और विकास को भी सुनिश्चित करेगा।

बड़ी खुशी की बात है कि शहरी क्षेत्रों में आजीविका सुनिश्चित करने के लिए सरकार जल्दी ही आजीविका मिशन शुरू करने जा रही है, जो काम ढूंढने के इच्छुक कारीगरों के लिए कौशल प्रदान करने की व्यवस्था तथा साधन उपलब्ध कराएगा।

राष्ट्रपति के भाषण में राष्ट्रीय स्तर पर मान्यता प्राप्त योग्यता पद्धति के विकास हेतु समान सिद्धांत और दिशा-निर्देश तय करने के लिए राष्ट्रीय व्यवसायी शिक्षा योग्यता व्यवस्था स्थापित करने की बात कही गई है। मेरा यह मानना है कि इस व्यवस्था से आने वाले वर्षो में देश के युवाओं को कुशल एवं योग्य बनने के लिए बेहतरीन अवसर मिलेंगे।

यह भी प्रस्ताव है कि वर्ष 2012-13 में 85 लाख लोगों को और 12वीं पंचवर्षीय योजना में 8 करोड़ लोगों को कौशल प्रशिक्षण प्रदान किया जाएगा। 1500 नए प्रौद्योगिक प्रशिक्षण संस्थाओं और 5000 कौशल विकास केन्द्रों की स्थापना की जाएगी। निश्चित रूप से इस व्यवस्था के स्थापित हो जाने पर आने वाले वर्षो में युवाओं को कुशल एवं योग्य बनने के बेहतरीन अवसर मिलेंगे।

इस अभिभाषण में भ्रष्टाचार उन्मूलन तथा काले धन को समाप्त करने के लिए सरकार द्वारा किए जा रहे प्रयत्नों का भी उल्लेख है। मेरी मान्यता है कि भ्रष्टाचार दूर करने के लिए सर्वप्रथम देश में औद्योगिक तथा कृषि उत्पादन में बढ़ोतरी की अत्यंत आवश्यकता है। 120 करोड़ की आबादी के लिए पौष्टिक भोजन की व्यवस्था करना अपने आप में एक विकराल समस्या है। बड़ी खुशी की बात है कि 12वीं पंचवर्षीय परियोजना में वर्तमान 2.5 फीसदी से 4 फीसदी कृषि विकास दर का लक्ष्य निर्धारित किया गया है, जो एक सराहनीय कदम है।

उचित उत्पादन के साथ-साथ उसके वयवस्थित वितरण की व्यवस्था होना भी अति आवश्यक है। हमारी सरकार का यह प्रयास होना चाहिए कि किसान को उसके उत्पादन का उचित मूल्य मिले, उसके उत्पाद का उचित भंडारण हो सके, उन कारणों को समाप्त किया जाए जिनसे पैदा किए हुए अनाज की अनावश्यक बर्बादी होती है। यह अति चिंता का विषय है कि एक तरफ एकत्रित अनाज सड़ता रहे, तथा जिनको उसकी आवश्यकता है, उन तक वह न पहुंच सके।

देश की आतंरिक सुरक्षा तथा आतंकवाद पर समय समय पर सदन में चर्चा हो चुकी है और उस चर्चा के आधार पर केन्द्रीय तथा राजकीय सरकार जो कदम उठा रही है, उनमें एक समन्वय होकर इन तत्वों को समाप्त करने की क्षमता आनी चाहिए। इसके लिए एक समन्वित नीति की तथा उसके संपादन की आवश्यकता है। यदि किसी विषय को लागू करने से पूर्व चर्चा की आवश्यकता है, तो उसमें संकोच नहीं किया जाना चाहिए। यह सुनिश्चित करना अति आवश्यक है कि हमारी सरकारें देशवासियों को एक भयमुक्त तथा उत्पीड़न मुक्त जीवन जीने के लिए अनुकूल वातावरण दे सकें।

मैं स्वयं एक खिलाड़ी हूं तथा देश में विभिन्न खेलों के प्रशिक्षण संचालन तथा खिलाड़ियों को अपने अपने क्षेत्र में विलक्षण्ता प्राप्त हो सके इसका पक्षधर हूं। मैं चाहता हूं कि हर खिलाडी को उचित प्रशिक्षण मिले, सुख-सुविधाएं मिलें ताकि न केवल राष्ट्रीय अपितु अंतरराष्ट्रीय स्तर पर भी वह खेल के इतिहास में गौरवशाली प्रदर्शन कर सके। इस दिशा में समुचित धन सामग्री आवंटित की जाए। हो सके तो कॉरपोरेट सेक्टर को भी सरकार इसमें बराबर का भागीदार बनाए।

बहुत सारे अन्य विषय हैं, जिनकी ओर मैं समय के अभाव के कारण केवल संक्षेप में ही उनका उल्लेख करना चाहूंगा। जैसे

- सरल कर प्रणाली तथा कर दाताओं को सुविधाएं
- वरिष्ठ नागरिकों के लिए सुविधाएं
- लाभ वंचित वनवासियों के लिए सुविधाएं
- कमजोर, असुरक्षित तबकों का विकास
- अल्पसंख्यकों का सशक्तिकरण
- किसानों को उर्वरक (खाद) की उचित उपलब्धता तथा सब्सिडी
- शहरी बेघर लोगों के लिए राष्ट्रीय कार्यक्रम
- पर्यटन उद्योग में रोजगार पैदा करना
- विदेशी पूंजी आकर्षित करने के लिए उपाय
- रेलवे का आधुनिकीकरण
- सड़कों के विकास को प्राथमिकता
- गैस उत्पादन में वृद्धि
- वैज्ञानिक व औद्योगिक उत्कृष्टता के जरिए सामाजिक व आर्थिक परिवर्तन
- सेना के तीनों अंगों को आधुनिक व विकसित बनाने के लिए किए जा रहे उपाय

अंत में मेरा यह कहना है कि संयुक्त प्रगतिशील संगठन की सरकार (यूपीए) माननीय डॉ.मनमोहन सिंह जी के नेतृत्व में तथा कांग्रेस अध्यक्षा माननीय श्रीमती सोनिया गांधी जी के मार्ग-निर्देशन में एवं युवा नेता श्री राहुल गांधी जी के अथक प्रयासों द्वारा भारत को एक सर्वांगीण व समग्र विकास की ओर निश्चित रूप से लेकर जाएंगे जिसमें हर भारतीय एक सामान्य सुख साधन सम्पन्न जीवन व्यतीत कर सकेगा, जिससे भारत विश्व में एक आर्थिक औद्योगिक व राजनीतिक शक्ति के रूप में जाना जाएगा।

इन्हीं शब्दों के साथ, मैं आपका आभार प्रकट करता हूं कि आपने मुझे अपने विचार व्यक्त करने का अवसर दिया तथा राष्ट्रपति जी के अभिभाषण पर लाए गए धन्यवाद प्रस्ताव का पुनः समर्थन करता हूं।

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam Speaker, I rise to join all Members of this august House in conveying our sincere thanks to the hon. President for her enlightened Address. The debate on the President's Address has been very wide-ranging and Shri Jaswant Singhji has made his contribution as well. I thank all the hon. Members from all sides who have contributed to this debate.

The President's Address lays down the objectives and the roadmap that our Government is following and will pursue with greater vigour to deal with the challenges that are mentioned in the President's Address. The President's Address in paragraph 10 refers to five important challenges that our country faces today. They are :-

1) to strive for livelihood security for the vast majority of our population and contribute to work for removal of poverty, hunger and illiteracy from our land;
2) to achieve economic security through rapid and broad-based development and creation of productive jobs for our people;
3) to ensure energy security for our rapid growth;
4) to realise our developmental goals without jeopardizing our ecological and environmental security; and
5) to guarantee our internal and external security within the framework of just, plural, secular and inclusive growth.

Madam, these five challenges sum up the task that lies ahead of our Government in the two-and-a-half years that remain.

As far as the economy is concerned, my colleague, the hon. Minister of Finance has placed *the Economic Survey* on the Table of the House and the *Economic Survey* gives an exhaustive account of the state of the economy. The Finance Minister has also referred to challenges facing us, in his Budget Speech. Madam, all these issues will be thoroughly debated during the general debate on the Budget next week. Therefore, I will be brief while dealing with the economy of the country.

I am sure, hon. Members are aware that we are charting our course through waters that are choppy for all countries today. The year 2011-12 has been a difficult year for all countries. Global growth decelerated everywhere. Industrialised countries grew at the rate of only 1.6 per cent in 2011, which is half the rate in the previous years. The international economic environment that we face is highly uncertain.

> The developments in North Africa and West Asia have led to a steep increase in the prices of hydrocarbons adversely affecting among others prices of fertilisers and food grains that have also put pressure on our balance of payment.

Madam, in this background, our own economic performance of about seven per cent growth -- though slower than what we had hoped -- must be regarded as commendable. Of course, we cannot view this as acceptable. We must strive to improve upon this in the next year and return as quickly as possible to a higher growth path and we must do this while also ensuring that we will progress towards our objective of achieving inclusive growth with reasonable price stability. Madam, for all this, we need a broad-based national consensus covering all sections of political opinion represented in this august House. This is an occasion when we must rise above narrow partisan ends and stand united as a nation.

Madam, we grew at 9 per cent for five years before 2008, and I do believe that we can get back to that kind of growth rate provided we can agree on a number of difficult decisions. If we succeed in that objective, we will ensure that India continues its rise as an economic power and acquires the economic capability of reducing persistent poverty from which we have suffered and fills the gaps, which are all too evident in critical areas such as health, education, skill-development, and provision of clean drinking water and sanitation. Shri Jaswant Singh referred to the problem of drinking water supply. I assure him that our Government attaches high priority to ensuring that all our citizens have access to clean drinking water. … (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

DR. MANMOHAN SINGH : Madam, several Members have referred to the problems faced by weaker sections of our society and I do agree with them that we need to focus, in particular, on the developmental gaps affecting the weaker sections of our population such as Scheduled Castes, Scheduled Tribes, the Other Backward Classes, the Minorities and other disadvantaged groups. I would like to assure the hon. Members that we will rise to this important task. … (*Interruptions*)

Madam, the Twelfth Five-Year Plan, which will be presented to the National Development Council (NDC) sometime in the middle of the year, will lay out a credible plan of action for faster, sustainable and more inclusive growth. I do not wish to go into details, but only wish to remind the hon. Members that our path is not easy.

I am sure that the hon. Members also realize that the difficult decisions that we have to take are made more difficult by the fact that we are a coalition Government and we have to evolve policy keeping in mind the need to maintain a consensus. The challenges that this poses have been sharply brought out in the developments following the presentation of the Railway Budget. I would like to use this opportunity to inform the hon. Members of the latest development. Madam, I received late last night an e-mail message followed by a formal letter from Shri Dinesh Trivedi tendering his resignation as the Railway Minister.

I propose to forward this letter to the President with the recommendation to accept Shri Trivedi's letter of resignation. I regret the departure of Shri Trivedi. He had presented the Railway Budget which promised to carry out the Vision 2020 that was outlined by his predecessor. A new Railway Minister will be sworn in shortly. He will have the onerous duty of carrying forward the challenging task of modernizing our railway system.

Madam Speaker, in a country as large and as complex as ours, and where the farmers of our country constitute 65 per cent of the labour force, it is inevitable

---

* Not recorded

that Parliament and the Government should be worried about the state of India's agriculture. I share the agony of the hon. Members, when they refer to the suicides of our farmers.

The House has my assurance that we will work with renewed vigour to ensure that no farmer in our country is forced to go to the extreme level of committing suicide.

Our Government has attached high priority to the development of agriculture, to increase public investment in agriculture, to ensure that there is more attention, technologically, paid to the development of agriculture and as a result, the growth rate of agricultural production within the last five years has been as high as three per cent to 3.5 per cent per annum. This year we are likely to achieve a record production of food grains of 250 million tonnes.

Last year, Rashtriya Krishi Vikas Yojana, the National Horticulture Mission, and the Food Security Mission have all contributed to create a more favourable environment for the growth of agriculture. But I will be the last one to say that more cannot be done. We will, in the Twelfth Five-Year Plan, focus more sharply on the development of our agriculture because the interest of farmers is uppermost in the minds of our Government. That will be the priority we will follow with due diligence.

Madam, there were references to the price situation in the country. I do admit that in the last two years, the prices have become a problem. Fortunately, there are indications that prices are coming under control, but we have to be vigilant. It was in this context that the Finance Minister's effort to control the fiscal deficit is very relevant. Our fiscal deficit did increase in the year 2008-09 because of the developments in the international economic environment, and it was our hope that we will be able to get back to a more reasonable level of fiscal deficit in the year 2011-12. The Finance Minister had projected a fiscal deficit of 4.8 per cent for that year. It turns out that the fiscal deficit will be as high as 5.9 per cent. The Finance Minister has committed our Government to work towards a reduction in the fiscal deficit to 5.1 per cent in the next year. It is very important that the Finance Minister succeeds in the control of fiscal deficit, in the control over the

balance of payments deficit to a more reasonable level as it is essential for us to achieve our objectives of growth with reasonable price stability.

Since these matters will be debated at length during the debate on the Budget, I do not propose to spend more time in dealing with these issues. However, there are certain matters which I would like to refer to and one of these relates to the establishment of the National Counter Terrorism Centre. While discussing issue relating to the National Counter Terrorism Centre, Shri Rajnath Singh Ji questioned the sincerity of our Government while dealing with problems of terrorism.

Madam, dealing with terrorism and dealing effectively as well to control left wing extremism constitute two big challenges before our country and for all the growth objectives that we have, particularly, the development of the Central Indian regions. The States of Chattisgarh, Madhya Pradesh, Bihar, Jharkhand are infested with left wing extremism. Control over left wing extremism and control over terrorism are absolute necessities if we are to achieve our growth objectives.

Madam, let me assure the House that our Government is committed to providing fully secured living conditions to its citizens and it will take every possible step to deal with the menace of terrorism. In fact, setting up the NCTC is an important step in that direction. Concern has been raised that the Central Government is trying to encroach upon the jurisdiction of the State Government and it has been suggested that they should be taken into confidence before the National Counter Terrorism Centre becomes operational. The question of setting up of National Counter Terrorism Centre has been discussed at various fora since the report of the Group of Ministers appointed by the previous Government and the recommendations of the Second Administrative Reforms Commission were submitted. The multi-agency Centre that was established in 2001 was a pre-cursor to the NCTC and the need for a single and effective point of consideration for coordination for counter terrorism has been discussed in meetings on internal security of Chief Ministers. As has been pointed out by some Members that a number of Chief Ministers have expressed their concern after the order was issued and I have replied to them that there will be consultations before the next steps are

taken. The consultation was held on 12th March, 2012 with the Chief Secretaries and DGPs from different State Governments. The meeting of the Chief Ministers on Internal Security has been called which was originally scheduled for 15th February, 2012 but because of elections, it had to be postponed. It is now scheduled on 16th April, 2012. Therefore, adequate and full consultations will take place before the next steps are taken.

Madam, I think that the idea of NCTC and the manner in which the NCTC will function are two separate issues. The idea of NCTC, you have all agreed is unexceptional. And the manner in which the NCTC will function, there may be differences but I am confident that through discussions and dialogues, these differences could be narrowed down and a consensus can be arrived and that will be our sincere effort.

Madam, another issue which was raised during the debate relates to the state of Sri Lankan Tamils. Some Members have raised concern regarding the situation in Sri Lanka. The Central Government fully shares the concerns and sentiments raised by hon. Members regarding the welfare of Sri Lankan Tamils. Since the end of conflict in Sri Lanka, our focus has been on the welfare and well being of the Tamil citizens of Sri Lanka. Their resettlement and rehabilitation has been of the highest and most immediate priority for our Government. The steps taken by the Central Government in this regard has been outlined in the *suo motu* statement made by the External Affairs Minister on 14th March, 2012. As a result of our constructive engagement with the Government of Sri Lanka and our considerable assistance programme, a modicum of normalcy is beginning to return to the Tamil areas in Sri Lanka. There has also been progress, given the withdrawal of emergency regulations by the Government of Sri Lanka and the conduct of elections to local bodies in the Northern provinces of Sri Lanka.

Members have also raised the issue of human rights violations during the protracted conflict in Sri Lanka and on the US initiated draft resolution on promoting reconciliation and accountability in Sri Lanka at the on-going 19th Session of the UN Human Rights Council in Geneva. The Government of India has emphasised to the Government of Sri Lanka the importance of a genuine

process of reconciliation to address the grievances of the Tamil community. In this connection, we have called for implementation of the recommendations contained in the report of the Commission appointed by the Sri Lankan Government that has been tabled before the Sri Lankan Parliament. These include various constructive measures for healing the wounds of the conflict and fostering the process of lasting peace and reconciliation in Sri Lanka.

We have asked the Government of Sri Lanka to stand by its commitment towards pursuit of a political process through a broader dialogue with all parties including the Tamil National Alliance leading to the full implementation of the 13th Amendment to the Sri Lankan Constitution so as to achieve meaningful devolution of power and genuine national reconciliation. We hope that the Government of Sri Lanka recognises the critical importance of this issue, acts decisively and with vision in this regard. We will remain engaged with them through this process and encourage them to take forward the dialogue with the elected representatives of Sri Lankan Tamils.

As regards the issue of a draft resolution initiated by the United States at the on-going 19th Session of the UN Human Rights Council in Geneva, we do not yet have the final text of the Resolution. However, I may assure the House that we are inclined to vote in favour of a Resolution. That, we hope, will advance our objective, namely, the achievement of the future for the Tamil community in Sri Lanka that is marked by equality, dignity, justice and self-respect.

DR. M. THAMBIDURAI (KARUR): Are you going to support the Resolution? … (*Interruptions*)

MADAM SPEAKER: Let us continue. Nothing will go on record.

(Interruptions) … *

MADAM SPEAKER: Nothing will go on record.

(Interruptions) … *

---

* Not recorded

DR. MANMOHAN SINGH: Madam, Shri Jaswant Singhji has raised the issue of Gorkhaland Territorial Administration. I wish to assure this House that we have worked with sincerity to find an amicable solution to this difficult problem. We recognise the contribution made by the Government of West Bengal in facilitating this outcome. Whatever issues are outstanding, the House has my assurance, we will work with the same constructive spirit to find a pragmatic, practical and viable solution.

Madam, I would not like to take more of the time of this House. I once again join all Members in thanking hon. President for her enlightened address which I hope we can adopt with acclamation.

MADAM SPEAKER: Hon. Members, the discussion on the Motion of Thanks is now complete. Before I put to vote of the House the Amendments to the Motion of Thanks, I may inform that slips indicating the serial numbers of the Amendments which the Members desired to move were handed over at the Table by Shrimati Sushma Swaraj, Sarvashri Bhartruhari Mahtab, Shailendra Kumar, Arjun Charan Sethi, Ganesh Singh, Raju Shetty, Gurudas Dasgupta, Basudeb Acharia, Dr. Ram Chandra Dome, and Shri Sk. Saidul Haque after an announcement to that effect was made on 14th March, 2012.

I may also inform that slips in respect of Amendment No. 1165 were handed over at the Table by Sarvashri Gurudas Dasgupta and Arjun Charan Sethi and in respect of Amendment No. 1279 by Shri Basudeb Acharia, Dr. Ram Chandra Dome and Shri Sk. Saidul Haque. Both the Amendments, that is, Amendment No. 1165 and 1279 are identical. In the normal course, the names of the Members tabling notices of identical amendment are clubbed in the printed list according to the date and time of receipt of notices. However, for want of time, the names could not be clubbed. Had the names been clubbed, the name of Shri Basudeb Acharia would have appeared above the names of Sarvashri Gurudas Dasgupta and Arjun Charan Sethi.

In this context, I would also like to draw the attention of the hon. Members towards Direction 42 which provides *inter alia* that an amendment placed on the order paper in the names of several Members is treated as moved on an indication being given by such Members in writing by that Member whose name appears first on the order paper, and if he is not present in the House or has not indicated his intention to move, then by the second Member or the third Member etc., who may be present and the name of only such Member shall be shown in the proceedings as the mover of that amendment.

In view of Direction 42, Amendment No. 1279 which is identical to Amendment No. 1165 shall be deemed to have been moved by Shri Basudeb Acharia. Slips sent by other Members in respect of this Amendment appearing at Sl. Nos. 1165 and 1279 shall not be considered.

I shall now put the amendments to the Motion of Thanks to the vote of the House. Shall I put all the amendments to the vote of the House together?

SOME HON. MEMBERS: No.

MADAM SPEAKER: You have objection to that? Okay. Shrimati Sushma Swaraj.

श्रीमती सुषमा स्वराज (विदिशा): धन्यवाद अध्यक्ष महोदया, मैं संशोधन संख्या (1) जो एक नंबर सूची में प्रकाशित है, प्रस्तुत करती हूं। सामान्यतः महामहिम राष्ट्रपति जी को भेजे जाने वाला धन्यवाद प्रस्ताव संशोधनों के साथ पारित नहीं होता है लेकिन अगर परिस्थिति असमान्य हो जाए तो इस विधा का उपयोग करना पड़ता है। इस बार भी एक ऐसी असाधारण परिस्थिति निर्मित हुई है कि मुझे लोकसभा की नियमावली के नियम 18 का उपयोग करना पड़ रहा है। मैंने एक ही संशोधन पेश किया है, जो आपके सामने अभी प्रस्तुत किया है। हमारे संविधान का ढांचा कुछ बुनियादी तत्वों पर खड़ा है। उन बुनियादी तत्वों की जब गणना की जाती है तो संघीय ढांचा प्रमुखता से आता है। देश के सर्वोच्च न्यायालय ने अनेकानेक निर्णय देकर यह कहा है कि देश के बुनियादी तत्वों से किसी तरह की छेड़छाड़ नहीं की जा सकती है। मुझे अफसोस से कहना पड़ता है कि यह सरकार जब से आई है, बार-बार अलग-अलग तरीके से देश के संघीय ढांचे पर प्रहार कर रही है, उसके साथ छेड़छाड़ कर रही है।...(व्यवधान) हमने अलग से चर्चा मांगी है।...(व्यवधान) हमने केंद्र राज्य संबंधों पर अलग से चर्चा मांगी है। बीएसी में चर्चा तय भी हो गई है इसलिए उन तमाम उदाहरणों और प्रसंगों को हमारी तरफ से उस समय प्रस्तुत किया जाएगा जब केंद्र राज्य संबंधों पर चर्चा करेंगे। आज मैं चर्चा का फलक लंबा नहीं कर सकती क्योंकि मुझे केवल संशोधन पर बोलना है। मैं अपनी बात संशोधन तक ही सीमित रखूंगी और कहूंगी कि एनसीटीसी का गठन इस सरकार की एक ताजा मिसाल है जिसने संघीय ढांचे पर प्रहार किया है। मेरे पास 3 फरवरी, 2012 का ऑर्डर है जिसमें संविधान की धारा 73 से शक्तियां लेते हुए इस सरकार ने एक आफिस मेमोरेंडम जारी किया, इसको कहा गया - "National Counter Terrorism Centre (Organization Functions, Powers and Duties) Order, 2012." मैं केवल इसका 3.1 और 3.2 एक छोटा सा पैराग्राफ पढ़ना चाहती हूं।

> "Para 3.1 & 3.2: The Director, NCTC shall be specified as the Designated Authority under Section 2(e) of the Unlawful Activities (Prevention) Act, 1967. The Officers of the Operations Division of the NCTC shall have the power to arrest and the power to search under Section 43A of the Unlawful Activities (Prevention) Act, 1967."

इससे दो प्रश्न उभरते हैं, पहला है कि एनसीटीसी का गठन इन्टेलीजेंस ब्यूरों में किया जा रहा है। एक गुप्तचर एजेंसी को एक जांच एजेंसी बनाया जाए, यह अपने आप में, न्यायिक व्यवस्था में विकृति पैदा करता है। लेकिन आप उन्हें इतनी बृहद शक्तियां दे दें, पावर टू सर्च, पावर टू अरेस्ट, जो काम कानून के

नीचे राज्य और राज्य सरकारों का है। आप कहते हैं कि डायरेक्टर्स और सारे एनसीटीसी के अफसर पावर आफ सर्च, पावर आफ अरेस्ट रखेंगे, क्या यह सीधे-सीधे संघीय ढांचे पर अतिक्रमण नहीं है?...(व्यवधान) क्या यह राज्य के अधिकारों का हनन नहीं है। जैसे ही यह आर्डर जारी हुआ, उसके बाद एक के बाद एक मुख्यमंत्री ने विरोध जताते हुए प्रधानमंत्री जी को पत्र लिखा। दस मुख्यमंत्री हैं, पश्चिम बंगाल, उड़ीसा, तमिलनाडु, गुजरात, बिहार, कर्नाटक, हिमाचल प्रदेश, मध्य प्रदेश, छत्तीसगढ़ और उत्तराखंड। ये एक ही विचारधारा के मुख्यमंत्री नहीं हैं। अगर इसमें छः भाजपा के मुख्यमंत्री हैं तो एक डीजेडी के हैं, एक अन्ना डीएमके, एक जदयू के हैं और एक इनकी सरकार में शामिल दल, सहयोगी दल तृणमूल कांग्रेस की मुख्यमंत्री कुमारी ममता बनर्जी हैं। मेरे पास सभी मुख्यमंत्रियों के पत्र हैं, लेकिन मैं केवल ममता बनर्जी के पत्र के दो पैराग्राफ पढ़ना चाहती हूं, जो इनके सहयोगी दल की मुख्यमंत्री हैं। उन्होंने लिखा है-

> "Under this Order, extensive powers have been given to the National Counter Terrorism Centre, NCTC located in the Intelligence Bureau. Officers of the Operations Division of the NCTC shall have the power to arrest and the power to search under Section 43A of the Unlawful Activities (Prevention) Act, 1967. Also, all authorities including the functionaries of the State Governments are required to provide information/documents to the NCTC. "

आगे लिखती हैं -

The Order, therefore, appears to be an infringement on the powers of State Governments, in matters of investigation and maintenance of order.

और आगे वह कहती हैं

> "In a federal structure like ours any decision of the Central Government, which infringes upon the powers and rights of the State Governments, should be taken only after adequate consultation and with the consent of the State Governments. This has not been done in the instant case. "

यह उनका आरोप है।

> "It is difficult for the State Government to accept such arbitrary exercise of powers by the Central Government or Central agencies which have a bearing on the rights and privileges of the State as enshrined in the Constitution of India.
>
> I would, therefore, request… "

यह ममता जी कह रही हैं।

> "I would, therefore, request your intervention for review and withdrawal of the Order dated February 3rd, 2012."

यह ममता जी का पत्र है और ऐसे ही पत्र दस और मुख्य मंत्रियों ने लिखे हैं। अध्यक्ष जी, मैं केवल एक बात कहना चाहती हूं कि प्रधान मंत्री जी जब यह मुद्दा विवादित हो चुका था तो राष्ट्रपति के अभिभाषण में इसका उल्लेख करवाने की क्या जरूरत थी और अगर आपने उल्लेख करवाना ही था, आपको यह लगता था कि यह आपकी उपलब्धि है तो एक वाक्य आप आगे डलवा देते कि एनसीटीसी के गठन को लेकर कुछ आशंकाएं मुख्य मंत्रियों द्वारा प्रकट की गई हैं, हम उनकी शंका का समाधान करने के बाद ही इसे लागू करेंगे। अगर आप इतना ही लिख देते तो मामला समाप्त हो जाता। लेकिन यह आपने नहीं लिखवाया, क्यों नहीं लिखवाया? अध्यक्ष जी, यह इस सरकार की अहंकारी कार्यशैली है, जिसके कारण ऐसे संकट खड़े होते हैं। इसलिए मैं कहना चाहती हूं कि यह इसी अहंकारी कार्यशैली का परिणाम है कि रेल बजट प्रस्तुत होने के बाद रेल मंत्री को इस्तीफा देना पड़ता है। यह इसी अहंकारी कार्यशैली का परिणाम है कि आपके अपने दल के संसदीय कार्य राज्य मंत्री आपके नेतृत्व को ललकारते हैं।

अध्यक्ष महोदया : अब समाप्त कीजिए, आपकी बात आ गई। यह अमैन्डमैन्ट है।

श्रीमती सुषमा स्वराज : यह इसी अहंकारी कार्यशैली का परिणाम है कि आपके सहयोगी दल के मंत्री गांधी मूर्ति के सामने धरना देने पर मजबूर होते हैं। यह आप ही की अहंकारी शैली का परिणाम है कि जिस दिन वित्त मंत्री बजट प्रस्तुत करते हैं तो आपके सहयोगी दल के वित्त राज्य मंत्री सदन से नदारद होते हैं।

अध्यक्ष महोदया : सुषमा जी, अब आप समाप्त कीजिए।

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मुझे एक बहुत महत्वपूर्ण बात कहनी है, अभी-अभी प्रधान मंत्री जी ने एनसीटीसी पर बोला है। मैं आज भी यह कहती हूं कि अगर गृह मंत्री खड़े होकर यह कहने के लिए तैयार हैं, क्योंकि इस ऑर्डर में लिखा है कि यह 1 मार्च, 2012से लागू होगा। अगर आप यह कहने के लिए तैयार हैं कि आपने मुख्य मंत्रियों की जो बैठक 16 अप्रैल को बुलाई है, उसमें उनकी शंकाओं का समाधान करने के बाद आप इसे लागू करेंगे तो मैं यह संशोधन वापस ले सकती हूं ...(व्यवधान) नहीं, यह नहीं कहा, उन्होंने कहा कि बैठक बुलाई है। मैं इसे स्पष्ट कर दूं। बैठक एक औपचारिकता मात्र है। अभी प्रधान मंत्री जी ने कहा कि 12 तारीख को डीजीज और चीफ सैक्रेटरीज को बैठक बुलाई गई थी। मैं बता दूं कि उस बैठक में स्थिति को बद से बदतर करने का काम किया है। अगले ही दिन इंडियन एक्सप्रैस में एक खबर निकली थी -

"Delhi lectures States on NCTC: 'Don't be CMs' stenographers'."

गृह मंत्री जी आपको याद है कि अगले दिन एक पूरक प्रश्न पूछते हुए मैंने आपसे कहा था कि इसकी सचाई क्या है और आपने कहा था कि आपने होम सैक्रेटरी को बुलाकर पूछा।

अध्यक्ष महोदया : अब आप समाप्त कीजिए। Let me run the House.

...(व्यवधान)

श्रीमती सुषमा स्वराज : तब होम सैक्रेटरी ने कहा कि उन्होंने ऐसी कोई बात नहीं कही। लेकिन मैं अध्यक्ष जी कहना चाहती हूं...

अध्यक्ष महोदया : अब आप समाप्त कीजिए, पूरा स्टेटमैन्ट मत दीजिए। You are speaking on the amendment.

श्रीमती सुषमा स्वराज : मैंने इसकी खोज की है। आपने यहां यह कहकर कि होम सैक्रेटरी ने यह बात नहीं कही, इस बड़े अखबार की प्रतिष्ठा और उसके संवाददाता की प्रतिष्ठा के सामने प्रश्नचिह्न लगाया था। लेकिन मैं आज इस सदन में खड़े होकर कहना चाहती हूं कि मैंने उस अधिकारी से स्वयं बात की है, जिसका उल्लेख इसमें है।

अध्यक्ष महोदया : देखिये, आप अमैन्डमैन्ट पर बोलिये, आप और विषय पर मत जाइये।

श्रीमती सुषमा स्वराज : उस अधिकारी ने कहा है कि होम सैक्रेटरी ने यह कहा कि "I do not like this tendency of being stenographers".

उस अधिकारी ने यह तक कहा, उस अधिकारी ने विरोध जताते हुए कहा कि मैं कुछ दिन पहले तक यही था, क्या राज्य में जाकर मैं स्टेनोग्राफर हो गया।

MADAM SPEAKER: Sushma ji, please confine yourself to the amendment. Do not make a full speech.

श्रीमती सुषमा स्वराज : मैं कहना चाहती हूं कि प्रधान मंत्री यहां बैठे हैं, गृह मंत्री यहां बैठे हैं, अगर आपने यह बैठक उसी औपचारिकता के तौर पर बुलानी है और अगर उन्हें धमकाना है तो हमारा समाधान नहीं होगा। लेकिन अगर गृह मंत्री यह कहने के लिए तैयार हैं कि वह 16 तारीख की मीटिंग तक इसे लागू नहीं करेंगे, क्योंकि इसमें 1 मार्च, 2012 लिखा है।

अध्यक्ष महोदया : अब ठीक है, आपकी बात समाप्त हो गई।

13.00 hrs.

अध्यक्ष महोदया :अगर आप यह कहने को तैयार हैं।

...(व्यवधान)

MADAM SPEAKER: Please, let me run the House. What is this?

… (*Interruptions*)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मैं आपके माध्यम से सरकार से यह कहना चाहती हूँ कि अगर आप यह कहने को तैयार हैं कि 16 अप्रैल तक आप इसे लागू नहीं करेंगे और मुख्यमंत्रियों की शंकाओं का समाधान करने के बाद ही लागू करेंगे तभी मैं अपना संशोधन वापस ले सकती हूँ, वर्ना हम इस पर मतदान करवाएंगे।

MADAM SPEAKER: Do any other hon. Members want to put their amendments separately to the Vote of the House?

SHRI BASU DEB ACHARIA (BANKURA): I would like to put my amendment separately.

MADAM SPEAKER: Which is your amendment number?

SHRI BASU DEB ACHARIA : My amendment number is 1279. This is exactly the same amendment, which has been moved by the Leader of the Opposition.

MADAM SPEAKER: It has to be a separate amendment.

SHRI BASU DEB ACHARIA : I am moving the amendment on setting up of NCTC.

Madam, when NIA Bill was brought before the House in 2009, we raised our objections. We opposed to that. We said in the House at that point of time that this would encroach upon the powers of the State. While replying to the debate on that Bill, the Minister for Home Affairs assured that he would consult the State Governments and if necessary he would revisit the matter without consulting the State Governments.

अध्यक्ष महोदया : आप बैठ जाइए, खड़े क्यों हो गए हैं। I have read it in my observation. Have you heard my observation?

SHRI BASU DEB ACHARIA : Madam, let me speak and finish. … (*Interruptions*) Now, without consulting the State Governments, the Government decided to set up NCTC. An order has been issued that NCTC would start functioning from 12th March. This shows the intent of this Government. Today, the Prime Minister while replying to the President's Address said that there would be consultation with the State Governments.

My question is that before taking such decision – which would infringe upon the powers of the State - how the State Governments, the federal structure of

this country and the Constitution are being assaulted by this Government one after another?

MADAM SPEAKER: All right. Thank you, please conclude.

SHRI BASU DEB ACHARIA : I would like to know whether the decision to set up NCTC would be withdrawn. There would be wider consultation with the State Governments. We are against such organization which would infringe upon the powers of the State. Already, the federal structure of the country and the Constitution has been disturbed by many actions of this Government. So, I oppose it and I put my amendment for voting.

MADAM SPEAKER: Shri Bhartruhari Mahtab. Be very brief please. What is your amendment number?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, my amendment number is 1177. Eleven hundred and seventy seven deals with powers of the Central Government under the National Counter Terrorism Centre.

Here the hon. President has mentioned that the National Intelligence Grid and the National Counter Terrorism Centre aim to improve India's capability to counter internal security threats. This National Counter Terrorism Centre claims to improve India's capability to counter internal security threats… (*Interruptions*)

MADAM SPEAKER: Let us have order in the House.

SHRI BHARTRUHARI MAHTAB : The hon. Prime Minister has mentioned that consultation will take place. Some deliberations have taken place with the DG (Police), with the Chief Secretaries of respective States and consultation will take place on 16th of April with respective Chief Ministers of different States.

At the same time, the Prime Minister has also said two things – one is, conceptual formation of NCTC and second point is, the functioning of NCTC. This is nothing new. Since last February, the Union Government has been always trying to mention that conceptually the formation of NCTC is not being objected to. But that is not the case. When certain Chief Ministers have been repeatedly writing to the Prime Minister to withdraw this Office Order of 3rd February, they are objecting to the concept of formation of NCTC, then it follows with the functioning of NCTC.

अध्यक्ष महोदया : क्या आपकी बात हो गयी?

श्री भर्तृहरि महताब : महोदया, अभी तक तो मैंने कुछ कहा ही नहीं है।

अध्यक्ष महोदया : आप कहिये, जल्दी कहिये।

…(व्यवधान)

MADAM SPEAKER: Please sit down. Please conclude. Now Shri Shailendra Kumar to speak.

SHRI BHARTRUHARI MAHTAB: Madam, let me complete. A little knowledge that I have about English grammar, at least, I understand that conceptually the idea that was floated in 2001 was to have an identical NCTC on the lines of the United States of America. Nowhere in the world in the democratic set up, except the other autocratic countries like the Security Service during Hitler's regime where the Intelligence had police powers, the intelligence agencies had any police powers… (*Interruptions*)

अध्यक्ष महोदया : आपकी बात बहुत लंबी हो रही है। आप इतनी लंबी बात मत कीजिये। शैलेन्द्र कुमार जी सीट से उठिये और बोलिये।

SHRI BHARTRUHARI MAHTAB : Madam, I am just referring to the letter which our Chief Minister, Shri Naveen Patnaik, had written to the Prime Minister on 13th February which said that Para 3.1 of the Order empowers Director, NCTC, as the designated authority under Section 2E of the Unlawful Activities Prevention Act, 1967. Through this, the Central Government is deriving power to take on the powers of the State to search, to seize and to arrest. These are police powers and these police powers should never be given to an intelligence agency. That is why, we are opposed to the formation of NCTC in this form. The NCTC Order should be withdrawn and then the Chief Ministers' Conference can be called by the Prime Minister.

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैंने भी महामहिम राष्ट्रपति जी के अभिभाषण प्रस्ताव पर संशोधन दिये हैं। संशोधन संख्या 140 से 148 और 1179 से 1181 है। अभी सम्मानित सदस्यों ने अपने विचार रखे हैं।

अध्यक्ष महोदया : आप अपना अमेंडमेंट नम्बर बतायेंगे।

श्री शैलेन्द्र कुमार : महोदया, मैंने अभी बता दिया है।

अध्यक्ष महोदया : आप कौन सा मूव कर रहे हैं?

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, 140 से 148 और 1179 से 1181, एनसीटीसी पर जो मैंने संशोधन दिया है।

अध्यक्ष महोदया : यह आप कौन सा अमैंडमैंट मूव कर रहे हैं?

श्री शैलेन्द्र कुमार : संशोधन संख्या 140 से 148 और 1179 से 1181 है। इसमें मैंने कई संशोधन दिये हैं। इनमें मैं केवल एनसीटीसी पर कहना चाहूँगा। जैसा अभी सम्मानित सदस्यों के सुझाव आए हैं कि संवैधानिक संघीय ढाँचे में राज्यों को जो अधिकार दिये गये हैं, चूँकि एनसीटीसी पर वर्तमान में बहुत बृहद् रूप से चर्चा है, सभी राज्यों के प्रमुख सचिवों और पुलिस प्रमुखों की भी मीटिंग यहाँ बुलाई गई थी, उनकी भी राय ली गई थी। कुछ राज्यों से इस पर एतराज हुआ है। मैं उसमें ज्यादा विस्तार से नहीं जाना चाहूँगा लेकिन अपने दल की तरफ से इतना कहना चाहूँगा कि संघीय ढाँचे में राज्यों को जो अधिकार दिये गये हैं, उस पर कुठाराघात नहीं होना चाहिए, उसका हनन नहीं होना चाहिए। अगर प्राइम मिनिस्टर की तरफ से ...(व्यवधान)

अध्यक्ष महोदया : आप किस अमैंडमैंट पर बोल रहे हैं?

श्री शैलेन्द्र कुमार : मैं एनसीटीसी पर ही बोल रहा हूँ।

अध्यक्ष महोदया : आपने जो नंबर दिये हैं, वे एनसीटीसी से संबंधित नहीं हैं। आप नंबर कुछ और दे रहे हैं, बोल कुछ और रहे हैं। यह उस पर नहीं हैं।

...(व्यवधान)

श्री शैलेन्द्र कुमार : मैंने कई सुझाव दिये हैं। उसमें एनसीटीसी का भी है। ...(व्यवधान)

अध्यक्ष महोदया : ठीक है, उसका नंबर बताइए।

श्री शैलेन्द्र कुमार : 1179 से 1181 में मैंने चार-पाँच संशोधन दिये हैं। एनसीटीसी उसमें मुख्य है। उसी पर मैं बोल रहा था। मेरा कहने का मतलब यही है कि यदि प्रधान मंत्री जी ने आश्वासन दिया है, तो हम पूरी तरीके से उसका सपोर्ट करते हैं, लेकिन राज्यों के मुख्य मंत्रियों और पार्टी लीडर्स को बुलाकर विचार-विमर्श करें और उसी आधार पर हो तो ठीक रहेगा।

SHRI GURUDAS DASGUPTA (GHATAL): Madam, I am moving my amendment numbers from 1166 to 1172. All these amendments relate to the problems of the working class of India which have never been dealt with neither by the hon. President in her Address, nor by the hon. Prime Minister while replying to the Address. It is really astonishing that the hon. President of the country on the advice of the hon. Prime Minister can make her speech without having referred to the galloping problems of violation of labour laws in the country; to the galloping problems of marginalization of the contract labourers; to the galloping problems of poverty amongst the working class. They are the producers of wealth. The workers are the producers of wealth. The hon. Prime Minister has time to talk a tax evader to discuss the problem of his airline. He has time to talk to the tax evaders but does not have time to talk to the trade unions of this country. Therefore, I move all these amendments.

MADAM SPEAKER: Now, I shall put Amendment No. 1, moved by Shrimati Sushma Swaraj, to the vote of the House.

The question is:

That at the *end* of the motion, the following be *added,* namely:--

"but regret that there is no mention in the Address that National Intelligence Grid and the National Counter Terrorism Centre have been set up without any consultation with the Chief Ministers of the States and the provisions of these two institutions encroach upon the federal structure of the country and violate the rights of the States."

MADAM SPEAKER: Those in favour may say `Aye'.

SOME HON. MEMBERS: `Ayes'.

MADAM SPEAKER: Those against may say `No'.

SEVERAL HON. MEMBERS: No.

MADAM SPEAKER: I think the `Noes' have it; the `Noes' have it.

SOME HON. MEMBERS: "Ayes" have it.

… (*Interruptions*)

MADAM SPEAKER: Let the lobbies be cleared---

… (*Interruptions*)

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, हम केन्द्र सरकार के द्वारा प्रदेश सरकारों के अधिकारों के अतिक्रमण का और संघीय ढांचे पर प्रहार का विरोध करते हैं और वॉकआउट करते हैं।

13.15 hrs.

Shri Dara Singh Chauhan and some other hon. Members then left the House

… (*Interruptions*)

At this stage, Shri Kalyan Banerjee and some other hon. Members left the House

… (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Madam Speaker, I am on a point of order. How can they walk out?.… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) … [*]

MADAM SPEAKER: Nothing is going on record.

(Interruptions) … *

MADAM SPEAKER: Hon. Members, lobbies are clear. The Secretary-General may now inform the Members about the procedure for operating automatic vote recording machine

[*] Not recorded

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. As may kindly be seen, the red bulbs above display boards on either side of hon. Speaker's Chair are already glowing. This means the voting system has been activated.
3. For voting, please press the following two buttons simultaneously immediately after sounding of first gong, namely, one "Red" button in front of the hon. Member on the head phone plate and also any one of the following buttons fixed on the top of the desk or seats:

   Ayes - Green Colour

   Noes - Red Colour

   Abstain- Yellow Colour
4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are "off".
5. **Important:** The Hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.
6. Please do not press the amber button (P) during Division.
7. Hon. Members can actually "see" their vote on display boards and on their desk unit.
8. In case vote is not registered, they may call for voting through slips.

MADAM SPEAKER: The question is:

"That at the *end* of the motion, the following be *added,* namely:--

"but regret that there is no mention in the Address that National Intelligence Grid and the National Counter Terrorism Centre have been set up without any consultation with the Chief Ministers of the States and the provisions of these two institutions encroach upon the federal structure of the country and violate the rights of the States."

… (*Interruptions*)

SHRIMATI SUSHMA SWARAJ: I demand Division.

… (*Interruptions*)

MADAM SPEAKER: Now Division:

The Lok Sabha divided:

… (*Interruptions*)

MADAM SPEAKER: Hon. Members, please wait for a minute. Since it is not operative, we are again switching it off and switching it on.

So, now again fresh Division:

The Lok Sabha divided:

DIVISION NO. 1 **AYES** **13.30 hrs.**

Acharia, Shri Basu Deb
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj G.
Ajnala, Dr. Rattan Singh
Anandan, Shri M.
Angadi, Shri Suresh
Argal, Shri Ashok
*Azad, Shri Kirti
Babar, Shri Gajanan D.
*Bais, Shri Ramesh
Basavaraj, Shri G. S.
Baske, Shri Pulin Bihari
Bundela, Shri Jitendra Singh
Chakravarty, Shrimati Bijoya
Chauhan, Shri Mahendrasinh P.
Chauhan, Shri Prabhatsinh P.
Chavan, Shri Harishchandra
Choudhary, Shri Bhudeo
Chowdhury, Shri Bansa Gopal
Das, Shri Khagen
Dasgupta, Shri Gurudas
Deka, Shri Ramen
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama

---

* Voted through slip

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

*Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hazari, Shri Maheshwar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Pralhad

Kachhadia, Shri Naranbhai

Karunakaran, Shri P.

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Virendra

---

* Voted through slip

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Putul

Lingam, Shri P.

*Mahajan, Shrimati Sumitra

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Mandal, Shri Mangani Lal

Manian, Shri O.S.

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

*Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Natarajan, Shri P.R.

Nishad, Capt. Jai Narain Prasad

Panda, Shri Baijayant

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

Paranjpe, Shri Anand Prakash

Paswan, Shri Kamlesh

Patasani, Dr. Prasanna Kumar

Patel, Shri Devji M.

Patel, Shri Nathubhai Gomanbhai

Pathak, Shri Harin

---

* Voted through slip

Patil, Shri A.T. Nana

Patil, Shri C.R.

Patle, Shrimati Kamla Devi

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathwa, Shri Ramsinh

Ray, Shri Rudramadhab

Riyan, Shri Baju Ban

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Roy, Shri Nripendra Nath

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

Scindia, Shrimati Yashodhara Raje

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shantha, Shrimati J.

Sharma, Shri Jagdish

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Jaswant

Singh, Shri Kalyan

Singh, Shri Murari Lal

*Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Radha Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rajnath

Singh, Shri Rakesh

Singh, Shri Sushil Kumar

Singh, Shri Uday

Singh, Shrimati Meena

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sinha, Shri Yashwant

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tomar, Shri Narendra Singh

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

Vishwanath Katti, Shri Ramesh

---

* Voted through slip

*Yadav, Prof. Ranjan Prasad

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Sharad

* Corrected through slip

NOES

Aaron Rashid, Shri J.M.
Abdullah, Dr. Farooq
Adhi Sankar, Shri
Agarwal, Shri Jai Prakash
Ahamed, Shri E.
Ajmal, Shri Badruddin
Amlabe, Shri Narayan Singh
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Awale, Shri Jaywant Gangaram
Azharuddin, Mohammed
Baalu, Shri T.R.
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Baghel, Shrimati Sarika Devendra Singh
*Bairwa, Shri Khiladi Lal
Baite, Shri Thangso
*Baitha, Shri Kameshwar
Bansal, Shri Pawan Kumar
Bapiraju , Shri K.
Bavalia, Shri Kunvarjibhai Mohanbhai
Beg, Dr. Mirza Mehboob
Bhagora, Shri Tara Chand
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Biswal, Shri Hemanand
Chacko, Shri P.C.
Chang, Shri C.M.
Chaudhary, Dr. Tushar
Chaudhary, Shri Arvind Kumar

* Voted through slip

Chaudhary, Shri Jayant

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chitthan, Shri N.S.V.

Choudhary, Shri Harish

Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Rahul

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

*Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

---

* Voted through slip

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Harsha Kumar, Shri G.V.

Hooda, Shri Deepender Singh

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi,Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

*Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Krishnasswamy, Shri M.

Kumar, Shri Ramesh

---

* Voted through slip

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Kurup, Shri N. Peethambara

Madam, Shri Vikrambhai Arjanbhai

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Pranab

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Noor, Kumari Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.
Pandey, Dr. Vinay Kumar
Patel, Shri Dinsha
Patel, Shri Kishanbhai V.
Patel, Shri Praful
Patel, Shri Somabhai Gandalal Koli
Patil, Dr. Padmasinha Bajirao
Patil, Shri Pratik
Pawar, Shri Sharad
Pilot, Shri Sachin
Prabhakar, Shri Ponnam
Pradhan, Shri Amarnath
Prasada, Shri Jitin
Premdas, Shri
Punia, Shri P. L.
Purandeswari, Shrimati D.
Radadiya, Shri Vitthalbhai Hansrajbhai
Raghavan, Shri M.K.
Rahman, Shri Abdul
Rai, Shri Prem Das
Rajagopal, Shri L.
Raju, Shri M.M. Pallam
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramkishun, Shri
Rao, Dr. K.S.
Rao, Shri Rayapati Sambasiva
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri K.J.S.P
Reddy, Shri M. Sreenivasulu
Reddy, Shri S.P.Y.
Ruala, Shri C.L.

Sachan, Shri Rakesh

Sai Prathap, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Selja, Kumari

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Brijbhushan Sharan

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Uday Pratap

Singh, Shri Virbhadra

Singh, Shri Yashvir

Singh, Shrimati Rajesh Nandini

Singla, Shri Vijay Inder

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thamaraiselvan, Shri R.

Tharoor, Dr. Shashi

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijayan, Shri A.K.S.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

… (*Interruptions*)

MADAM SPEAKER: Hon. Members, please sit down. Please take your seats.

… (*Interruptions*)

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 141

Noes: 226

The motion was negatived.

The amendment was negatived.

MADAM SPEAKER: I shall now move the amendment no. 1279, moved by Shri Basu Deb Acharia to the vote of the House.

The question is:

"That at the *end* of the motion, the following be *added*, namely:-

"but regret that there is no mention in the Address about that the National Intelligence Grid and the National Counter Terrorism Centre have been constituted without consultations with the Chief Ministers of the States and the provisions of these two bodies encroach upon the federal structure of the country and dilute the rights of the States."

… (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): I demand Division. … (*Interruptions*)

MADAM SPEAKER: The Lobbies are already cleared.

The question is:

"That at the *end* of the motion, the following be *added*, namely:-

"but regret that there is no mention in the Address about that the National Intelligence Grid and the National Counter Terrorism Centre have been constituted without consultations with the Chief Ministers of the States and the provisions of these two bodies

---

* The following Members also recorded/corrected their votes through slips.
Ayes 141 + S/Shri Kirti Azad, Ramesh Bais, A. Ganeshamurthi, Sumitra Mahajan, S/Sh. Karia Munda, Pashupati Nath Singh and Prof. Ranjan Prasad Yadav = 148
Noes 226 + S/Shri Khiladi Lal Bairwa, Kameshwar Baitha, Paban Singh Ghatowar and Hasan Khan = 230

encroach upon the federal structure of the country and dilute the rights of the States."

… (*Interruptions*)

The Lok Sabha divided:

DIVISION NO. 2 **AYES** **13.32 hrs.**

Acharia, Shri Basu Deb
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj G.
Ajnala, Dr. Rattan Singh
Anandan, Shri M.
Angadi, Shri Suresh
Argal, Shri Ashok
*Azad, Shri Kirti
Babar, Shri Gajanan D.
Bais, Shri Ramesh
Basavaraj, Shri G. S.
Baske, Shri Pulin Bihari
Bundela, Shri Jitendra Singh
Chakravarty, Shrimati Bijoya
Chauhan, Shri Mahendrasinh P.
Chauhan, Shri Prabhatsinh P.
Chavan, Shri Harishchandra
Choudhary, Shri Bhudeo
Chowdhury, Shri Bansa Gopal
Das, Shri Khagen
Dasgupta, Shri Gurudas
Deka, Shri Ramen
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama

---

* Voted through slip

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hazari, Shri Maheshwar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Pralhad

Kachhadia, Shri Naranbhai

Karunakaran, Shri P.

Kashyap, Shri Virender
Kaswan, Shri Ram Singh

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Putul

Lingam, Shri P.

*Mahajan, Shrimati Sumitra

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Mandal, Shri Mangani Lal

Manian, Shri O.S.

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Natarajan, Shri P.R.

Nishad, Capt. Jai Narain Prasad

Panda, Shri Baijayant

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

Paranjpe, Shri Anand Prakash

*Paswan, Shri Kamlesh

Patasani, Dr. Prasanna Kumar

Patel, Shri Devji M.

Patel, Shri Nathubhai Gomanbhai

Pathak, Shri Harin

Patil, Shri A.T.

Patil, Shri C.R.

---

* Voted through slip

Patle, Shrimati Kamla Devi

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathwa, Shri Ramsinh

Ray, Shri Rudramadhab

Riyan, Shri Baju Ban

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Roy, Shri Nripendra Nath

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

Scindia, Shrimati Yashodhara Raje

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shantha, Shrimati J.

Sharma, Shri Jagdish

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Dr. Bhola

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Jaswant

Singh, Shri Kalyan

Singh, Shri Murari Lal
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri Radha Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shrimati Meena
Singh Deo, Shri Kalikesh Narayan
Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Sivasami, Shri C.
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Makansingh
Sushant, Dr. Rajan
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tandon, Shri Lalji
Thakur, Shri Anurag Singh
Thambidurai, Dr. M.
Tomar, Shri Narendra Singh
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Vasava, Shri Mansukhbhai D.
Venugopal, Dr. P.
Vishwanath Katti, Shri Ramesh
Yadav, Prof. Ranjan Prasad
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan

Yadav, Shri Sharad

NOES

Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Awale, Shri Jaywant Gangaram

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babbar, Shri Raj

Baghel, Shrimati Sarika Devendra Singh

*Bairwa, Shri Khiladi Lal

Baite, Shri Thangso

Baitha, Shri Kameshwar

Balmiki, Shri Kamlesh

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Bavalia, Shri Kunvarjibhai Mohanbhai

Beg, Dr. Mirza Mehboob

Bhagora, Shri Tara Chand

Bhoi, Shri Sanjay

Bhujbal, Shri Sameer

Biswal, Shri Hemanand

---

* Voted through slip

Chacko, Shri P.C.

Chang, Shri C.M.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chitthan, Shri N.S.V.

Choudhary, Shri Harish

Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Rahul

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

*Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Harsha Kumar, Shri G.V.

Hooda, Shri Deepender Singh

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi,Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

*Khan, Shri Hassan

---

* Voted through slip

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Krishnasswamy, Shri M.

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Kurup, Shri N. Peethambara

Lal, Shri Pakauri

Madam, Shri Vikrambhai Arjanbhai

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Pranab

Muniyappa, Shri K.H.

*Muttemwar, Shri Vilas

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Noor, Kumari Mausam

**Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P. L.

Purandeswari, Shrimati D.

---

* Voted through slip

* *Corrected through slip

Radadiya, Shri Vitthalbhai Hansrajbhai

Raghavan, Shri M.K.

Rahman, Shri Abdul

Rai, Shri Prem Das

Rajagopal, Shri L.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Harish

Reddy, Shri Anantha Venkatarami

Reddy, Shri K.J.S.P

Reddy, Shri M. Sreenivasulu

Reddy, Shri S.P.Y.

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sai Prathap, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Selja, Kumari

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Brijbhushan Sharan

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Uday Pratap

Singh, Shri Virbhadra

Singh, Shri Yashvir

Singh, Shrimati Rajesh Nandini

Singla, Shri Vijay Inder

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thamaraiselvan, Shri R.

Tharoor, Dr. Shashi

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijayan, Shri A.K.S.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 146

Noes: 227

The motion was negatived.

The amendment was negatived.

MADAM SPEAKER: I shall now put Amendment No. 1177 moved by Shri Bhartruhari Mahtab to the vote of the House.

SHRI BHARTRUHARI MAHTAB (CUTTACK): We want Division.

MADAM SPEAKER: The Lobbies are already cleared.

The question is:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about powers of the Central Government under the National Counter Terrorism Centre."

The Lok Sabha divided:

* The following members also recorded/corrected their votes through slips.
Ayes 146 + S/Shri Kirti Azad, Shrimati Sumitra Mahajan and Shri Kamlesh Paswan = 149
Noes 227 + S/Shri Khiladi Lal Bairwa, Paban Singh Ghatowar, Hasan Khan, Vilas Muthemwar and Sis Ram Ola = 232

DIVISION NO. 3 **AYES** **13.32 hrs.**

Acharia, Shri Basu Deb

Adsul, Shri Anandrao

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Angadi, Shri Suresh

Argal, Shri Ashok

*Azad, Shri Kirti

Babar, Shri Gajanan D.

Bais, Shri Ramesh

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Bhudeo

Chowdhury, Shri Bansa Gopal

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Devi, Shrimati Rama

---

* Voted through slip

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hazari, Shri Maheshwar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Pralhad

Kachhadia, Shri Naranbhai

Karunakaran, Shri P.

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Putul

Lingam, Shri P.

*Mahajan, Shrimati Sumitra

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Mandal, Shri Mangani Lal

Manian, Shri O.S.

Meghwal, Shri Arjun Ram

*Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Natarajan, Shri P.R.

Nishad, Capt. Jai Narain Prasad

Panda, Shri Baijayant

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

Paranjpe, Shri Anand Prakash

Paswan, Shri Kamlesh

Patasani, Dr. Prasanna Kumar

Patel, Shri Devji M.

Patel, Shri Nathubhai Gomanbhai

Pathak, Shri Harin

Patil, Shri A.T. Nana

Patil, Shri C.R.

---

* Voted through slip

Patle, Shrimati Kamla Devi

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathwa, Shri Ramsinh

Ray, Shri Rudramadhab

Riyan, Shri Baju Ban

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Roy, Shri Nripendra Nath

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

Scindia, Shrimati Yashodhara Raje

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shantha, Shrimati J.

Sharma, Shri Jagdish

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Dr. Bhola

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Jaswant

Singh, Shri Kalyan

Singh, Shri Murari Lal

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Radha Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rajnath

Singh, Shri Rakesh

Singh, Shri Sushil Kumar

Singh, Shri Uday

Singh, Shrimati Meena

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sinha, Shri Yashwant

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tomar, Shri Narendra Singh

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

Vishwanath Katti, Shri Ramesh

Yadav, Prof. Ranjan Prasad

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Sharad

NOES

Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Awale, Shri Jaywant Gangaram

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babbar, Shri Raj

Baghel, Shrimati Sarika Devendra Singh

*Bairwa, Shri Khiladi Lal

Baite, Shri Thangso

Baitha, Shri Kameshwar

Balmiki, Shri Kamlesh

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Bavalia, Shri Kunvarjibhai Mohanbhai

Beg, Dr. Mirza Mehboob

Bhagora, Shri Tara Chand

Bhoi, Shri Sanjay

Bhujbal, Shri Sameer

Biswal, Shri Hemanand

Chacko, Shri P.C.

* Voted through slip

Chang, Shri C.M.

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chitthan, Shri N.S.V.

Choudhary, Shri Harish

Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Rahul

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

*Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Harsha Kumar, Shri G.V.

Hooda, Shri Deepender Singh

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

*Khan, Shri Hassan

---

* Voted through slip.

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Krishnasswamy, Shri M.

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Kurup, Shri N. Peethambara

Lal, Shri Pakauri

Madam, Shri Vikrambhai Arjanbhai

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Pranab

---

* Voted through slip

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Noor, Kumari Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P. L.

Purandeswari, Shrimati D.

Radadiya, Shri Vitthalbhai Hansrajbhai

Raghavan, Shri M.K.

Rahman, Shri Abdul

Rai, Shri Prem Das

Rajagopal, Shri L.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Harish

Reddy, Shri Anantha Venkatarami

Reddy, Shri K.J.S.P

Reddy, Shri M. Sreenivasulu

Reddy, Shri S.P.Y.

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sai Prathap, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Selja, Kumari

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Brijbhushan Sharan

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Uday Pratap

Singh, Shri Virbhadra

Singh, Shri Yashvir

Singh, Shrimati Rajesh Nandini

Singla, Shri Vijay Inder

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thamaraiselvan, Shri R.

Tharoor, Dr. Shashi

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Vardhan, Shri Harsh

Venugopal, Shri D.)

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijayan, Shri A.K.S.

Viswanathan, Shri P.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 145

Noes: 227

The motion was negatived.

The amendment was negatived.

MADAM SPEAKER: I will put Amendment Nos. from 1166 to 1172 moved by Shri Gurudas Dasgupta to the vote of the House."

SHRI GURUDAS DASGUPTA (GHATAL): Madam, we want Division.

SHRI BASU DEB ACHARIA (BANKURA): Madam, we want Division.

MADAM SPEAKER: The Lobbies are already cleared.

The question is:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about not taking serious note of the growing incidents of farmers suicides in the country." (1166)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about not taking note of the growing contractualisation of work of permanent/perennial nature where contract workers are denied the wages and other benefits given to the regular workers." (1167)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to amend the Minimum Wages Act to ensure universal coverage irrespective of the schedules and fixation of the statutory minimum wages at not less than Rs. 10,000 per month." (1168)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to introduce compulsory registration of trade unions within a period of 45 days and immediate ratification of the ILO Convention Nos. 87 and 98." (1169)

---

* The following members also recorded/corrected their votes through slips,
Ayes 145 + Shri Kirti Azad, Shrimati Sumitra Mahajan and Shri Govind Prasad Mishra = 148
Noes 227 + S/Shri Khiladi Lal Bairwa, Paban Singh Ghatowar and Hassan Khan = 230

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to stop disinvestment of government equity in the profit making central public sector undertakings." (1170)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need for strict enforcement of labour laws without any exception or exemption and stringent punitive measures for violation of labour laws." (1171)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to provide universal social security cover for the unorganized sector workers without any restriction and creation of a National Security Fund with adequate resources in line with the recommendations of NCEUS and Parliamentary Standing Committee on Labour." (1172)

The Lok Sabha divided:

DIVISION NO. 4 **AYES** **13.37 hrs.**

Acharia, Shri Basu Deb

Adsul, Shri Anandrao

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Angadi, Shri Suresh

Argal, Shri Ashok

*Azad, Shri Kirti

Babar, Shri Gajanan D.

Bais, Shri Ramesh

Baske, Shri Pulin Bihari

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Bhudeo

Chowdhury, Shri Bansa Gopal

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

---

* Voted through slip.

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hazari, Shri Maheshwar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Pralhad

Kachhadia, Shri Naranbhai

Karunakaran, Shri P.

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Putul

Lingam, Shri P.

*Mahajan, Shrimati Sumitra

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Mandal, Shri Mangani Lal

Manian, Shri O.S.

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Natarajan, Shri P.R.

Nishad, Capt. Jai Narain Prasad

Panda, Shri Baijayant

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

Paranjpe, Shri Anand Prakash

Paswan, Shri Kamlesh

Patasani, Dr. Prasanna Kumar

Patel, Shri Devji M.

Patel, Shri Nathubhai Gomanbhai

Pathak, Shri Harin

Patil, Shri A.T. Nana

Patil, Shri C.R.

Patle, Shrimati Kamla Devi

---

* Voted through slip

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathwa, Shri Ramsinh

Ray, Shri Rudramadhab

Riyan, Shri Baju Ban

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Roy, Shri Nripendra Nath

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

Scindia, Shrimati Yashodhara Raje

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shantha, Shrimati J.

Sharma, Shri Jagdish

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Dr. Bhola

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Jaswant

*Singh, Shri Kalyan

Singh, Shri Murari Lal

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Radha Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rajnath

Singh, Shri Rakesh

Singh, Shri Sushil Kumar

Singh, Shri Uday

Singh, Shrimati Meena

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sinha, Shri Yashwant

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sushant, Dr. Rajan

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tomar, Shri Narendra Singh

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

Vishwanath Katti, Shri Ramesh

Yadav, Prof. Ranjan Prasad

---

* Voted through slip

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Sharad

NOES

Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Awale, Shri Jaywant Gangaram

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babbar, Shri Raj

Baghel, Shrimati Sarika Devendra Singh

*Bairwa, Shri Khiladi Lal

Baite, Shri Thangso

Baitha, Shri Kameshwar

Balmiki, Shri Kamlesh

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Bavalia, Shri Kunvarjibhai Mohanbhai

Beg, Dr. Mirza Mehboob

Bhagora, Shri Tara Chand

Bhoi, Shri Sanjay

Bhujbal, Shri Sameer

Biswal, Shri Hemanand

---

* Voted through slip

Chacko, Shri P.C.

Chang, Shri C.M.

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chitthan, Shri N.S.V.

Choudhary, Shri Harish

Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Choudhury, Shri Adhir

Chowdhary, Shrimati Santosh

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Rahul

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

*Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Harsha Kumar, Shri G.V.

Hooda, Shri Deepender Singh

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

*Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

---

* Voted tbrough slip.

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Krishnasswamy, Shri M.

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Kurup, Shri N. Peethambara

Lal, Shri Pakauri

Madam, Shri Vikrambhai Arjanbhai

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

*Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Pranab

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

---

* Voted through slip.

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Noor, Kumari Mausam

*Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P. L.

Purandeswari, Shrimati D.

Radadiya, Shri Vitthalbhai Hansrajbhai

Raghavan, Shri M.K.

Rahman, Shri Abdul

---

* Corrected through slip.

Rai, Shri Prem Das

Rajagopal, Shri L.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Harish

Reddy, Shri Anantha Venkatarami

Reddy, Shri K.J.S.P

Reddy, Shri M. Sreenivasulu

Reddy, Shri S.P.Y.

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sai Prathap, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Selja, Kumari

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Brijbhushan Sharan

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Uday Pratap

Singh, Shri Virbhadra

Singh, Shri Yashvir

Singh, Shrimati Rajesh Nandini

Singla, Shri Vijay Inder

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thamaraiselvan, Shri R.

Tharoor, Dr. Shashi

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijayan, Shri A.K.S.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction[*], the result of the Division is:

Ayes	144
Noes	227

The motion was negatived.

The amendment was negatived.

MADAM SPEAKER: I shall now put all the other amendments to the vote of the House.

All the amendments were put and negatived.

MADAM SPEAKER: I shall now put the main Motion to the vote of the House.

The question is:

"That an Address be presented to the President in the following terms:-

`That the Members of the Lok Sabha assembled in the Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on March 12, 2012.' "

The motion was adopted.

13.32 hrs.

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

---

[*] The following members also recorded/corrected their votes through slips,
Ayes 144 + Shri Kirti Azad, Shrimati Sumitra Mahajan and Shri Kalyan Singh = 147
Noes 227 + S/Shri Khiladi Lal Mairwa, Paban Singh Ghatowar and Hassan Khan, Jose K. Mani and Sis Ram Ola = 232

14.33 hrs.

The Lok Sabha reassembled after Lunch at Thirty Three Minutes past fourteen of the clock

(Madam Speaker in the Chair)

DISCUSSION UNDER RULE 193

Situation arising out of widespread discontentment among the working class due to faulty Government policies, --Contd.

MADAM SPEAKER: Now the House will take up item no. 16. Shri Gurudas Dasgupta.

श्री गुरुदास दासगुप्त (घाटल): अध्यक्ष जी, यह हमारे लिए सौभाग्य का विषय है कि आपने मजदूरों के बारे में एक चर्चा हिंदुस्तान की पार्लियामेंट में उठाने की हमें अनुमति दी है। हमने पार्लियामेंट लाइब्रेरी में जाकर देखा है कि दस साल में कभी लोकसभा में मजदूरों के बारे में कोई चर्चा नहीं हुयी। आपने इसके लिए अनुमति दी, इसलिए आपको हम बधाई देना चाहते हैं। ...(व्यवधान)

श्री शैलेन्द्र कुमार : आपको इसलिए बधाई क्योंकि आप हिंदी में बोल रहे हैं।

श्री गुरुदास दासगुप्त : अध्यक्ष जी, आपको हम सिर्फ स्पीकर के नाते बधाई नहीं देंगे।

एक चीज और है कि हिन्दुस्तान में पहले श्रम मंत्री श्री बाबू जगजीवन राम जी थे। उनका पार्लियामेन्ट्री कैरियर हमारे सामने है। वे सिर्फ पहले श्रम मंत्री नहीं थे उनके नेतृत्व में हिन्दुस्तान में मजदूरों के हित में बहुत कानून पार्लियामेन्ट में बनाए गए थे।

अध्यक्ष महोदया, आप उनकी लड़की हैं। Madam, you carry the blood. You have the proud ancestry. Therefore, it is most appropriate that the Indian Parliament discusses the problem of Indian working people when you are in the Chair. I pay my respects to Babu Jagjivan Ram and I pay my best wishes to you for allowing this discussion after we had waited for one full year.

हम हमारे साथी, पार्लियामेन्ट मेम्बर सब को यह बताएंगे कि कोई पालिटिकल कंट्रोवर्सी का सवाल नहीं उठा रहे हैं। हम हिन्दुस्तान के वंचित जनता का सवाल उठा रहे हैं। हम चाहते हैं कि आप भी इसे ध्यानपूर्वक सुनें। हम आप की भी मेहरबानी चाहते हैं कि इस सवाल के ऊपर आप को जो बोलना है, बोलिए। देखिए, जब हम हिन्दुस्तान के पचास करोड़ मेहनतकश जनता के बारे में बात कर रहे हैं तो पार्लियामेंट में इस समय कितने लोग हाजिर हैं?...(व्यवधान) आप लोग हाजिर हैं, आपकी मेहरबानी है। यह हम नहीं बोल सकते हैं कि प्रेस गैलरी कैसी है।

It is not within my jurisdiction. But the Media, the Parliament and the country are looking after the sensitive issues avoiding disregarding the basic human problems of the country. There is a tragedy of the Indian democracy. Let the members of Parliament, let the Media, let the Government look into this issue. Madam, you have kindly permitted me to raise a Short Duration Discussion. In the preface, I should make three points...(व्यवधान) मेहरबानी कर के बात मत कीजिए। I say this because I speak from the core of my heart. I am not a professional speaker. The problem is this.... (*Interruptions*) सर, पार्लियामेन्ट्री मिनिस्टर को कोड ऑफ कन्डक्ट मांगने के लिए बोलिए।...(व्यवधान)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): आप क्या कर रहे हैं?...(व्यवधान)

श्री गुरुदास दासगुप्त : आप बात कर रहे हैं। हम को बोलने नहीं देते हैं।...(व्यवधान)

This Discussion takes place in the background of a very big general strike which took place in the country. इतिहास में पहली बार, हिन्दुस्तान में जितनी भी ट्रेड यूनियन्स हैं, आईएनटीयूसी जिसका प्रेसिडेन्ट कांग्रेस का एक एमपी है। All the recognised trade unions of the country, for the first time in the history of India – the hon. Labour Minister can kindly verify this – were together. There are 11 Centrally-recognised trade unions in the country. All were together. We have been able to break the political barrier. This is an achievement which should be applauded. There is the talk about the stakeholders, मैडम, सुबह हम प्रधानमंत्री जी का भाषण सुन रहे थे। वह स्टेक होल्डर्स के बारे में बोल रहे थे। Who are the stakeholders? ...(व्यवधान) पहली बार, हिन्दुस्तान में सब ट्रेड यूनिन्स इक्ट्ठी हो चुकी हैं। सिर्फ यही नहीं, आपको बुरा नहीं लगना चाहिए कि केरल में मुस्लिम लीग की जो ट्रेड यूनियन है उसने हम को सपोर्ट किया। महाराष्ट्र में शिवसेना की ट्रेड यूनियन ने हमको सपोर्ट किया। There is the broadest unity of the working class in the country across political colour. This happened and everybody acknowledges that it was one of the biggest general strikes in the post-Independent period. This is one.

Secondly, this discussion takes place in the background of a very unfortunate development. Just before the Budget, there was an announcement that the interest rate on the Provident Fund would be reduced by 1.25 per cent. All of us are affected. Earlier it was 9.5 per cent. On the day before the Budget, it was announced that it would be 8.25 per cent. हमारे हिन्दुस्तान में मेहनतकश जनता के लिए कोई

सोशल सिक्युरिटी नहीं है। 63 साल की आजादी में हमारे लिए कोई सोशल सिक्युरिटी नहीं थी। सिर्फ एक प्रॉविडैंट फंड है। आपने उस प्रॉविडैंट फंड का इंटरस्ट घटा दिया।

All trade unions opposed it. मेरी खबर है कि हमारे श्रम मंत्री जी भी इसके खिलाफ थे। Entire trustee board opposed it, but they did it one day before the Budget. Just imagine the cynical disregard – I am using deliberately this English – for the working class of the country by the Government. बजट से एक दिन पहले उन्होंने प्रॉविडैंट फंड का सूद 1.25 प्रतिशत कम कर दिया। इससे पहले इतना कम नहीं था। This is second.

जब हिन्दुस्तान में इतना शोर-शराबा हो रहा है, प्रधान मंत्री जी हमसे नहीं मिलते, ट्रेड यूनियन से नहीं मिलते। क्या कारण है? वे पूंजीपतियों से मिलते हैं, बिजनसमैन से मिलते हैं, कारपोरेट हाउस से मिलते हैं। वे उनकी जनरल बॉडी मीटिंग में जाते हैं। कल वित्त मंत्री was addressing a meeting of the corporates but we had no opportunity to talk to the Prime Minister. Is it the way, the fruitful democracy functions and their concern for the *Aam Admi*? This is the background.

Then, Madam, the point is, who is a worker? One who works for a wage is a worker. What is his asset? His asset is the physical strength. His asset is the labour power… (*Interruptions*) Not muscle power, but physical power. Muscle power belongs to the *goondas*. Please do not call the working class the *goondas*… (*Interruptions*) Ignorance is no virtue for any Member of Parliament.

Madam, they sell the labour power for the wage. They are the real producers of wealth. हम आपसे पूछेंगे बिजली कौन बनाता है? इंजीनियर नहीं मजदूर बनाते हैं। हमारा मैनसन किसने बनाया, मजदूर ने बनाया। साड़ी किसने बनाई, मजदूर ने बनाई, ताजमहल किसने बनाया, मजदूर ने बनाया। हम बनाते हैं, सैम पिटरोडा ने नहीं बनाया। हम सब जानते हैं कि मशीन से उत्पादन नहीं होता। Only machines cannot produce, you need the manpower. However, sophisticated the machine may be, you need the manpower and the manpower in the workers, those who produce the wealth, please understand my point, they get the least part of it.

हम बनाते हैं लेकिन खाते नहीं। जो बनाने वाला है वह खाता नहीं, जो लूटने वाला है वह खाता है। क्या देश में ऐसा चलेगा? बनाने वाला खाएगा नहीं। I will tell you the vivid description, not mine but of Government service. बनाने वाला खाएगा नहीं, लूटने वाला खाएगा। क्या यह जनवादी है? Is it a social system based on equity?

Did Mahatma Gandhi talk about this freedom? Did millions of people give up their lives for this freedom? My point is, how many people are workers. He was talking of muscle power. हिन्दुस्तान में कितनी आबादी है? हिन्दुस्तान में 110 करोड़ आबादी है और मजदूर 50 करोड़ हैं। ...(व्यवधान)

श्री अधीर चौधरी (बहरामपुर): 120 करोड़ है। ...(व्यवधान)

SHRI GURUDAS DASGUPTA : That is again under debate; I accept it is 120 crores. But workers are nearly 50 per cent, Mr. Chowdhury, you have to admit. You have to admit, bidi workers are there in your factory, in your place. If it is 120 crores, about 50 crores are workers of the country, जिसे हम मेहनतकश जनता बोलते हैं, those who work for wage. And what is their condition? Out of the 50 crore workers, working people, 97 per cent is unorganised. 97 परसेंट असंगठित मजदूर हैं। असंगठित मजदूर किसे कहते हैं? जिनको कोई सहारा नहीं है, कानून का सहारा नहीं है, one who is outside the pale of any security benefit, जिनके लिए प्रॉविडेंट फंड नहीं है, मिनिमम वेजेज नहीं है, ईएसआईसी नहीं है, उनको इस समाज में जीने का कोई अधिकार नहीं है। देश की आजादी के 63 साल बाद भी यह हाल है। This is the condition of the Indian democracy after we attained freedom 63 years back.

Madam, who are these unorganised workers? They live at the mercy of their employers. मालिक उन्हें बोलेंगे कि चले जाओ, they will go out. They all work in peril. Who are the organised workers? Organised workers are a little better off but they are also the victims of neo-liberal economic policy that the Government is pursuing today. They are also the victims of the neo-liberal policy.

To give a description of the sordid state of the marginalised humanity of this county, I do fall back on my memory. I am a trade-unionist; at the age of 18, I joined the political movement. I will not draw upon my experience to tell the House how horrible and sordid is the tale. I look upon the Government documents so that I am not contradicted. Government had appointed a National Commission on Unorganised Labour. It had submitted its report in August, 2007 under an eminent economist. What did he say? I am quoting from him; मेहरबानी करके सुन लीजिए । He says:

> "For most of them, conditions of work are utterly deplorable and livelihood options are extremely low. Such a sordid picture co-exists with a 'shining India' that has successfully confronted the challenge of globalisation."

It is not my report; it is their report, an eminent economist. एक तरफ शाइनिंग इंडिया बोल रहे हैं, इमर्जिंग इकोनॉमी बोल रहे हैं। अमेरिका और चीन के बाद हिन्दुस्तान है, यह भाषण हमारे मंत्री देते हैं, लेकिन this is the report that behind the scene of shining India, there is the utterly deplorable living condition of 97 per cent of the unorganised labour force of the country. Is it democracy? हमें वोट देने का अधिकार है, लेकिन क्या जीने का अधिकार है? मैडम, आप बताइये कि हमें जीने का अधिकार है? हमें वोट देने का अधिकार जरूर है, लेकिन आज हमें जीने का अधिकार नहीं है। This is the findings of a National Commission.

The National Commission goes further; tears will roll down the cheeks of the most insensitive person in the world if I read this portion, what he is saying. He is saying, about 79 per cent of the unorganised labour are without any legal protection for their jobs or working conditions or social security, living in abject poverty and excluded from all glory of 'shining India'. What a lamentation of an economist. शाइनिंग इंडिया उनके लिए नहीं है, पूंजीपतियों के लिए है। शाइनिंग इंडिया हमारे मेंबर्स ऑफ पार्लियामेंट के लिए है, लेकिन मजदूर के लिए नहीं है। Is it not enough for the Government to look into their policy?

Madam, let me tell you one thing. I had written two letters. I share with you that I had written two letters yesterday. One had been addressed to the hon. Prime Minister. I requested him to present in the House, because, this issue is being discussed but Prime Minister is not here. I requested the Finance Minister but he is not here. I requested the Parliamentary Affairs Minister but he is not here. This is how the Government looks at the human problem of nearly 47 crore of Indian population. जान से बात करो, दिल से बात करो। Artificial tears, synthetic tears will not give you any support. Feel the pain of poverty; feel the pain of starvation; please realise when a man loses his job what happens to him. You are not here to listen to me. I am sure that they will never look into the proceedings of the House also. This is the political system that is responsible for its cowardly inaction towards the producers of wealth in the country.

Madam, the Report further says that nearly 90 crore people are living on Rs. 20 per day and 79 per cent of the work force is living on Rs. 20 per day. अधीर बाबू बोलिए, एक बंडल बीड़ी का दाम क्या है?

श्री अधीर चौधरी : आपकी इस रिपोर्ट से हम सहमत नहीं हैं।...(व्यवधान)

SHRI GURUDAS DASGUPTA : It is fine. आप हमारी रिपोर्ट से सहमत नहीं हैं, लेकिन वेज कितना है बताइए? ...(व्यवधान) I am thankful to you for your statement but I say this is the statement of a National Commission appointed by your Government; by the Prime Minister in 2004.… (*Interruptions*).

MADAM SPEAKER: Nothing will go in record.

(Interruptions) ... *

SHRI GURUDAS DASGUPTA : I will sit down if the hon. Members feel so.… (*Interruptions*)

अध्यक्ष महोदया : दासगुप्ता जी, आप बोलिए। कोई अन्य नहीं बोल रहा है।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग सुनिए। फिर आपकी बारी आएगी, आपको भी बोलना है।

...(व्यवधान)

अध्यक्ष महोदया : आप क्यों बोल रहे हैं? आप क्यों खड़े हो गए?

...(व्यवधान)

अध्यक्ष महोदया : डाक्टर डोम अब आप क्यों खड़े हो गए? आप बैठिए।

...(व्यवधान)

SHRI GURUDAS DASGUPTA : Madam, I am looking at the economic survey presented by the Ministry of Finance. I am referring to the economic survey regarding industry and agriculture. Both sections you will find here. On agriculture what they are saying:-

> "Notwithstanding the declining trend in agriculture's share in the GDP, it is critical from the income distribution perspective as it accounted for about 58 % of the employment of the country."

---

* Not recorded

They are saying that the agriculture is declining, which means, the value of production is declining. If the value of production is declining, as they say, then the wage must be declining. It is the normal corollary of elementary economics.

I am now going to the industry of the economic survey. What it says, it says that industrial sector has increased employment from 64.6 million to 100.07 million. In industrial sector, employment is increased, but who are they? They say that it is because of increase in the employment in construction and the construction workers' percentage is 21.9.

वे कह रहे हैं कि निर्माण कर्मियों का काम ज्यादा हुआ। The number of construction workers has increased in the country. That is the statement of the Finance Ministry.

Madam, what is the condition of the construction workers? I am again referring to some surveys done by the corporate newspapers, not by any Left or Right corporate newspapers. On the 11th July, 2011, the leading English daily had said:

> "Contract workers who are doing construction of Delhi Metro have a demonstration in Jantar Mantar. …"

It further says:

> "Our employment terminates at the slightest excuse. We are not paid every month. Once in two months we are paid. We have no paid holiday. …."

It says something more:

> "When we are forced to pay Rs.15,000 to Rs.70,000 at the time of recruitment to the contractors, we are paid less than the minimum wage."

What were the slogans, as reported? The workers demanded Provident Fund, ESIC, double wage for the holiday work. At the same time they demanded implementation of Provident Fund, ESIC and the minimum wage. This is Delhi! Who spends money? We have sanctioned money in the Budget for Delhi Metro. It is under the nose of the Government of India and it is under the nose of the Government of Delhi. … (*Interruptions*) Do not laugh. It is time to cry.

The point is that your office is situated in Delhi. They are saying that they do not have the minimum wage. They are saying that they do not have Provident Fund. They are saying that they are not paid every month. They are saying that they do not get the minimum wage. Who is to be held responsible?

The Government says that the number of these contract workers has increased. But this is the condition of the contract workers. Who is to be held responsible for this? Is it the Delhi Government or the Central Government? The Minimum Wage Act was made by whom? It was not made by any State Legislature. It was made by Parliament. Who is the enforcement agency? You are the enforcement agency. The accused is in the dock. The Central Government is in the dock.

If you cannot enforce your own law in Delhi, then what will happen elsewhere in India? Madam, please listen to me. If it happens in Delhi, then what will happen in other parts of the country?

There is another aspect about construction labour. There is a Welfare Fund. On the basis of a law it was created. That is for the welfare of the construction workers. Fourteen per cent of the money has been spent. Madam, please lend me your ears. The Welfare Fund for the contract workers, whose numbers are swelling, only 14 per cent has been spent. Who is to be held responsible? Should you laugh at me or cry because of your non-performance? And most dishonour, I feel because, when this issue is being discussed, the leading Members of the Government are absent. This is their political apathy. This is the political apathy. … (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what Shri Gurudas Dasgupta says.

(Interruptions) ... *

SHRI GURUDAS DASGUPTA : Another leading daily economic paper of India, on 14th September, 2011, published a survey.

* Not recorded

15.00 hrs.

The survey is about the trend behind the rural wages. हम गांव की बात कर रहे हैं जहां 60 प्रतिशत लोग रहते हैं। Agricultural workers constitute 60 per cent of the total workforce. उनकी वेज की हालत क्या है? हम अपनी बात नहीं कह रहे हैं। ...*

What is the condition the leading daily is saying? The leading daily is saying that the trend of rural wages over the last 10 years, after adjusting inflation in the rural economy has decreased. अरे महंगाई हो रही है, मजदूर की मजदूरी कम हो रही है और सरकार सो रही है। जनवादी सरकार तो चलेगी जरूर, वोट भी मिलेगा जरूर, दुबारा मंत्री भी बनेंगे जरूर, लेकिन महंगाई हो रही है और मजदूरों का वेज कम हो रहा है। Madam, that is the report of a corporate newspaper, not me, which is saying it. In some cases, it has remained unchanged. In many cases, it has increased. If it is unchanged, it means real wage has come down. You cannot control inflation! You cannot arrange for PDS! You cannot give any social security! But their wages are coming down. ...*

स्पीकर जी, ...*

दिल चाहिए, दिल नहीं है तो ... .*

There are people ... .*

हम आपको नहीं पॉलिटिकल सिस्टम को बोल रहे हैं।

श्रम और रोज़गार मंत्री (श्री मल्लिकार्जुन खरगे): सुनिये, आपको बात करने का अधिकार है, क्रिटिसाइज करने का भी अधिकार है लेकिन ...(व्यवधान) ऐसी बातें आपको नहीं कहनी चाहिए। ...(व्यवधान)

श्री गुरुदास दासगुप्त : हम आपको नहीं बोल रहे हैं, हम सिस्टम को बोल रहे हैं।...(व्यवधान)

श्री मल्लिकार्जुन खरगे: कृपया आप अपनी बात को हमें समझाइये क्योंकि आप सीनियर हैं और मैं जानता हूं आप अपने हिसाब से बेहतर हैं...

SHRI GURUDAS DASGUPTA : All right. I understand it.

श्री मल्लिकार्जुन खरगे: आपकी बात सुनकर हमें खुशी होती है कि कम से कम आप अच्छे सजेशन्स देते हैं, तो उसका हमें कुछ न कुछ लाभ होगा और we will try to implement it. अगर आप इंस्ट्रीगेट या प्रवोकेट करेंगे तो वह फेल हो जाएगा। कृपया आप अपने को थोड़ा रिस्ट्रिक्ट कीजिए, आपको अच्छा भाषण आता है, आपकी अंग्रेजी भी अच्छी है, कोन्वेंट स्कूल में पढ़े हुए हैं, वैस्ट बंगाल से आते हैं। लेकिन मैं इतना ही कहूंगा कि आप थोड़ा रिस्ट्रिक्ट कीजिए।...(व्यवधान)

---

* Not recorded as ordered by the Chair

SHRI GURUDAS DASGUPTA : Madam, I entirely agree with him. I only say that I know where the shoe pinches. I entirely agree with him but I say that I know where the shoe pinches.

Madam, now, I am quoting two reports from a fortnightly national journal. One report is about the weavers in Andhra Pradesh and the other is about the stone crushers in Tamil Nadu.

A fortnightly national journal had carried an illuminating survey about the living conditions of two sections of the most marginalized unorganized labour workers connected with weaving and stone crushing, one in Andhra Pradesh and the other was in Tamil Nadu.

About the weaving, they are saying: “Highest level of indebtedness is among the weaving workers.”… (*Interruptions*)

Please listen to me. Whose report is this? It is the Handloom Census of the Government of India. फोर्टनाइट जरनल से मैं दो रिपोर्ट पढ़ रहा हूं, यह कोई हमारी रिपोर्ट नहीं है। हमारा नहीं है, गवर्नमेंट ऑफ इंडिया के हैंडलूम सेंसस से कोट कर रहे हैं.

They are saying: “The average income of households dependent on weaving is Rs. 75 per day.” If there are five persons in a family, it becomes Rs. 5 per day per person. This is their living condition! What is the number? The number is 1,77,000. Who is speaking it? It is not a communist like me or a fundamentalist like Joshi!… (*Interruptions*)

DR. MURLI MANOHAR JOSHI (VARANASI): I am happy that you are saying me a fundamentalist. It means my fundamentals are strong, not very weak… (*Interruptions*)

MADAM SPEAKER: I think it is time for you to conclude. You have taken 30 minutes.

SHRI GURUDAS DASGUPTA : Madam, I am just coming to the end. This is what is being said by a fortnightly journal quoting Handloom Census of the Government of India. We should cry in shame.

The next I am saying is about a stone crusher. I am quoting the report published on 9th March, 2012 by the same fortnightly. The caption is, “Pits of

Horror'. "A worker engaged in stone crushing was dragged out of his house, beaten black and blue and forced to swallow human excreta." Madam, this is the report. Should I cry? He was forced to swallow human excreta. This is published in a very well known fortnightly. This is happening. Why did it happen? It is because he protested. The heinous brutality that is committed there is a sin against humanism. We are talking about crime against humanity in Sri Lanka. I agree with you. What about this crime in Tamil Nadu? What about this crime being committed in open?… (*Interruptions*) It happened two years back.

MADAM SPEAKER: Please sit down.

… (*Interruptions*)

MADAM SPEAKER: Now, nothing else will go on record.

(Interruptions) ... *

MADAM SPEAKER: Your time is over.

SHRI GURUDAS DASGUPTA : Madam, I have a little more to speak. I am at the end.

What about the public sector? I have said this about the private sector. What about the public sector? The Central Government is the owner. In the Central Government public sector, 50 per cent of the workers are contract and casual workers. Madam, in Parliament, there is also contract labour. Maybe, in some cases, they are not paid according to the rules. It is being done because of the galloping unemployment. Unemployed youth has no other option but to accept job at any wage. It is happening everywhere.

Madam, this is the story of shining India. This is the story in the backyard of an emerging nation. This is the story of the betrayal of the political system. I do not blame only one Government. This is the betrayal of the political system. This is how the growth and this is how we are entering into the Twelfth Five Year Plan. This is how growth has bypassed working India.

Madam, what is more grim is how in a democratic society, the right to protest is sought to be suppressed. We are not being allowed to protest. We are not

---

* Not recorded

being allowed to have a union. We are not being able to go on strike. It is our fundamental right. There are 48 labour laws in the country made by the Parliament. All the laws are violated. I will give one example. In the Provident Fund Scheme, 4,50,00,000 people are beneficiaries and default is 1,50,000 crore. Can you imagine? Where is the law?

May I say, Government is blind to stark reality? It is blind to stark reality. The Prime Minister is non-functional with regard to the problem of the workers. If the Prime Minister was here, I would have said this. He is a good friend of mine. When did he come to Parliament? He came in 1985.

Let the Prime Minister say how many occasions I met him. How many occasions I requested him that 500 workers have been retrenched in Maruti without a chargesheet; take them back. How many occasions I told the Prime Minister, I pleaded with him that trade unions are not being allowed to be registered in Gurgaon; kindly intervene. I am sorry, the Prime Minister has a time to meet the owner of the Kingfisher, who had evaded tax, but he has no time to meet trade unions. When we were supporting the Government from 2004-2008, there was once a meeting. He cannot meet us. We are inaccessible; we are not stakeholders; we are not to be taken account of; we are brushed aside. Can it continue, Madam?

If the Prime Minister has the commitment for the corporates, he must be having a commitment for the workers. But, it seems that Prime Minister is one eyed.

At the end, I categorically make this declaration in this Parliament on behalf of all the trade unions; we will not allow this atrocity on the workers lying down. हम तुमको नहीं मानेंगे। Do not compel the trade unions to go on another strike. Do not compel the workers to have two days' strike. All the trade unions are united. We cannot accept illegality being perpetrated by the Governments for decades. We will not accept it.

हम क्या चाहते हैं? हम काम का दाम चाहते हैं। मेहरबानी करके बताओ। हम क्या चाहते हैं? हम ट्रेड यूनियन करने का अधिकार चाहते हैं। हम क्या चाहते हैं? सब काम का समान दाम होना चाहिए। हम क्या चाहते हैं? हम मिनिमम वेजेज चाहते हैं। हम क्या चाहते हैं? हम असंगठित मजदूर के लिए कानून चाहते हैं। हम क्या चाहते हैं? हम जीने का अधिकार चाहते हैं। हम क्या चाहते हैं? हम बिजली बनाते हैं।

लेकिन हमारे घर में बिजली नहीं है। हम कपड़ा बनाते हैं लेकिन हमारी घरवाली बिना कपड़ों के है। हम गेहूं बनाते हैं लेकिन हम भूखे रहते हैं। क्या ऐसे चलेगा? बनाते हम हैं और खाएंगे आप।

I finish with one simple fact. In page no. 225 of The Economic Survey, it is written:

> "This not only adds to the transition cost of the industry, it in many ways puts off a potential investor."

They are speaking of the Labour Law. They are pleading for softening of the Labour Laws. There is a talk that no laws are being allowed; no laws have been implemented; is it a free day for the capitalists? For growth, for development, workers must be sacrificed. And, there should be no law to protect them. Government is pleading this. I am happy to note that, Madam.

My dear friend, Mr. Mallikarjun has given an interview. The copy of it is with me. He has said that the Labour Law does not stand in the way of economic development. I compliment him. This is a real worker-friendly Minister in the Government. I compliment him.

At the end, Madam, हम चाहते हैं कि आप लोग मेहरबानी करके हमारे साथ इस सवाल को उठाइए। सरकार को मजबूत कीजिए। इसमें कोई पार्टी का सवाल नहीं है। हम चाहते हैं कि इकट्ठा होकर हम सब रोटी के लिए लड़ें। हम आज़ादी के लिए जरूर लड़ें। रोटी के लिए हम लड़ें कि हमारे देश में जो मेहनत करके अनाज पैदा करते हैं, कपड़ा बनाते हैं, उनके हित में हम आप सबसे आशीर्वाद चाहते हैं। आप सब ट्रेड यूनियन को आशीर्वाद दीजिए। हमें लड़ने दीजिए। हम लड़ते हुए ही आगे बढ़ेंगे और लड़ते लड़ते इंसान की मंजिल तक आगे जाएंगे।

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Madam Speaker, I appreciate the issue raised by Shri Gurudas Dasgupta under rule 193; but I must admit that I am not so well prepared as my distinguished colleague for this subject, as I have been directed by my Party leadership to participate in the debate only an hour before.

All of us have observed the tantrum and the emotional outburst of Shri Gurudas Dasgupta as if he was delivering a lecture on the podium of a trade union organization. We know that labour is his main constituency. He is a very big, old and prominent trade union leader and all of us appreciate his contribution to the labour movement in India. But, at the outset I would like to refer and to remind Shri Gurudas Dasgupta that destiny had conferred on the communists to rule some parts of this country, specially West Bengal, Kerala and Tripura. In West Bengal the communists had ruled for more than 34 years. During the communist regime in West Bengal, 65 thousand industrial units were closed because of the ill-conceived, outdated ideology propounded by the communist regime. … (*Interruptions*)

MADAM SPEAKER: What is going on? Nothing will go on record.

(Interruptions) … [*]

SHRI ADHIR CHOWDHURY : They tried to establish that the workers are destined only to earn and not to work. The culture of work in West Bengal was totally demolished during the Left regime in that State. Lakhs of workers got retrenched in West Bengal during the Left regime.

I would like to remind my communist friends that one poor worker Bhikari Paswan who belonged to the Dalit society, who dared to participate in a strike to protest against the oppression of the owners of the mill, got killed and the Left regime in West Bengal was seen as a mute spectator of that horrible episode that took place there.

Now, in Delhi they are playing the saint; but their uncouth face was seen over the years by the poor people, by the working class in West Bengal. That is

---

[*] Not recorded

why, people of West Bengal, including the labour, have preferred to dislodge them from the seat of power. Here they are talking about the welfare of the labour. I may draw the attention of the communist friends that West Bengal is the only State in India where the largest amount of Provident Fund was left outstanding.

West Bengal is the only State in India where thousands of workers were deprived of having their provident fund dues because the ruling regime during their 34 years was in cahoots with those in the industrial sector and corporate sector who were even goaded of denying the right of the poor workers. Now, they are forgetting all this. Here, they are citing sermons for the welfare of the labour class.

Have they ever thought that right to work could be provided to the poor people? Was the right to work to the common people ever incorporated in their manifesto? No. This was first conceived, and is being implemented, by the UPA regime at the behest of our Chairperson, Madam Sonia Gandhi, however, all depict UPA as a Government of bourgeois, whom they all depict as a supporter of the imperialists, but that bourgeois Government finds it convenient to provide right to work to the common people.

Have they ever imagined that people could be provided food security? No. This Government has imagined this. Not only that, this Government has already started implementing food security in our country. It has been incorporated in this year's Budget also, which reads :

> "Our Government has taken definite steps to create food security at the household level by making food a legal entitlement for all targeted people, especially for the poor and vulnerable segments of our population. The National Food Security Bill, 2011 is before the Parliamentary Standing Committee. "

They should try to learn something from this bourgeois Government. They should try to learn something from this UPA Government.

Have they ever imagined that common people could be provided the right to education? No. It is we, this Government, who feel that India is a country which has been thriving fast.

DR. MURLI MANOHAR JOSHI : The right to education was incorporated by the NDA Government in the Constitution. … (*Interruptions*)

अध्यक्ष महोदया : आप बोलिये, आप उन्हें डिस्टर्ब मत करिये। आप क्यों खड़े हो गये, बैठिये।

… (*Interruptions*)

MADAM SPEAKER: Nothing other than what Shri Adhir Chowdhury speaks will go on record.

(Interruptions) … *

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Sir, I am talking to the pseudo modernists! … (*Interruptions*)

MADAM SPEAKER: Please sit down. Let him speak. Nothing will go on record.

(Interruptions) … *

MADAM SPEAKER: It is not going on record. So, please sit down.

… (*Interruptions*)

MADAM SPEAKER: Shri Chowdhury, please continue. Please address the Chair.

… (*Interruptions*)

SHRI ADHIR CHOWDHURY: West Bengal has already gained the notoriety in the education sector, in the Public Distribution System, in the health sector and in all other social sectors. West Bengal has already gained the notoriety during the Left regime in the State. … (*Interruptions*) Our country is thriving ahead; the entire world including the industrial world is getting envious upon us; and even Mr. Obama, the President of America, used to exhort to the pupils in USA that : "If you do not learn properly, then the job would have been Bangalored." This means that we are marching ahead. Now, India is being imitated and emulated by the developed countries, and that is why we have been ranked third economic power in the world, which even has earned the envy of Shri Gurudas da.

Our Government has never denied that we have achieved all the progress in all the sectors. No, it is not so. There are seamy-sides also. We never disown our responsibilities in other sectors, which is where the poor and vulnerable sections of our society belong. But this does not mean that we have not done anything. We

---

* Not recorded

have done a significant lot, but still we have to go miles ahead before attaining our objective. The objective is not only political emancipation, but also economic emancipation. Yes, still there is a mismatch. … (*Interruptions*) still there is inequality; still there are anomalies; and still there is division in our society and nobody can deny it. … (*Interruptions*)

I would like to draw the attention of the concerned Minister also that as per the survey carried out by the National Sample Survey Organization in the year 2004-2005, the total employment in both organized and unorganized sector in the country was of the order of 45.9 crore. Out of this, 42.6 crore was in the organized sector and the balance of 43.3 crore was in the unorganized sector. Out of 43.3 crore workers in the unorganized sector, 26.9 crore workers were employed in agriculture sector; 2.6 crore in construction sector; and remaining were in manufacturing activities, trade, transportation, communication and services. A large number of unorganized workers are home-based and are engaged in occupation such as beedi-rolling, agarbatti-making, pappad-making, tailoring, embroidery works.

The problem is that there is a plethora of legislation that exists in our country for the welfare of our working class. There is no dearth of legislation in our country, but the problem is that the tone and tenor and the content of those legislation are not being implemented at the ground level and there lies the rule. Several legislations exist such as The Workmen's Compensation Act, 1923; The Minimum Wages Act, 1948; The Maternity Benefit Act, 1961; The Contract Labour (Regulation and Abolition) Act, 1970; The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996; The Building and other Construction Workers Welfare Act, 1996 are directly or indirectly applicable to the workers in the organized sector also.

But who will implement these laws so that the workers could get the benefits? It is incumbent upon the State Government.

Madam, I hail from a district where there is a large concentration of beedi workers. Lakhs of beedi workers in my district are involved in rolling beedis,

manufacturing beedis. Our Finance Minister happened to be elected from these areas where there is a large concentration of beedi workers.

I would like to draw the attention of the hon. Minister that insofar as the Beedi Workers Welfare Fund Act of 1976 is concerned, which is an important legislation enacted by the Parliament for the benefit of beedi workers, it is reported that the quantum of fund has been depleting fast. This Fund is not able to provide adequate sums required for the welfare of beedi workers. That particular Fund was constituted by collecting 0.5 per cent cess per thousand beedis manufactured. But in the age of inflation, when the prices of everything are going up, I think this Fund could be inadequate in providing the requisite welfare to the poor beedi workers.

Madam, there is a provision in this Welfare Act that the beedi workers will be given access to health benefits because the beedi workers are suffering from asthma, spondilitis, pulmonary diseases, skin diseases, etc. The Standing Committee in its report observed that medical facilities are being provided to 5.5 lakh identified beedi workers through seven hospitals and 204 dispensaries all over the country. There is a serious mismatch and a dispute in regard to the number of registered workers or unregistered workers. It is because a number of unscrupulous traders in this area always try to hide the actual number of beedi workers as a result of which *bona fide* beedi workers are being deprived of having access to the welfare facilities being provided through this Act.

The Committee also observed that the number of hospitals is inadequate to cater to the needs of beedi workers. Most of these hospitals are located at far off places and beyond the access of the workers due to which they are not in a position to avail of the medical facilities. The Committee finds that common problems associated with beedi rolling are respiratory, asthma, body-ache, headache, eye strain, tuberculosis and spondilitis. These affect the beedi rollers and others involved in the manufacturing of beedis too. The Committee note that the accommodation in all the seven hospitals meant for beedi workers is not commensurate with their population. Not only this, even these hospitals are

also not well equipped to cater to the medical requirements of the beedi workers and there is acute shortage of medical and paramedical staff in these hospitals.

MADAM SPEAKER: Adhir Ranjan ji, your time is up.

SHRI ADHIR CHOWDHURY : Madam, So, I would like to draw the attention of hon. Minister because he is very much sensitive to the concerns of the welfare of workers in our country. I am coming from a State which is renown for jute cultivation and jute industry. A number of jute mills have been closed in the State of West Bengal. Hundreds of workers have been deprived from having their due. Fly by night operators are exploiting the jute workers. However, in spite of their misdeeds, those jute mills owners are roaming scot-free.

15.37 hrs.

*(*Shri Francisco Cosme Sardinha *in the Chair)*

On the one hand, lakhs of jute farmers are producing jute in the State of West Bengal but they do not get the minimum support price commensurate with their input costs and on the other hand, those who are working in the jute mill, they are also deprived of having their dues. So, I would request hon. Minister to take care of the concerns expressed by me and I believe that hon. Minister would take very definite and very effective measures so as to ameliorate the appalling conditions of the workers of the poor workmen in our country. With these words, I am concluding my speech.

डॉ. मुरली मनोहर जोशी (वाराणसी): सभापति जी, हम एक बहुत महत्वपूर्ण विषय पर इस सदन में चर्चा कर रहे हैं। यह विषय अब किसी एक राजनैतिक पार्टी या किसी एक सरकार से संबंधित नहीं है। यह देश की 70 से 75 प्रतिशत गरीब जनता के भाग्य से संबंधित है जो किसी एक पार्टी से बँधे हुए नहीं हैं। वे सभी पार्टियों में हैं और इस आशा से हैं कि कोई न कोई शायद उनकी अंधेरी रात में भी सुबह का उजाला ला सके। इसलिए मेरा सदन से यह अनुरोध है कि इस सवाल पर पार्टी के हिसाब से नहीं, परंतु देश की जो नीतियाँ हैं, उनके हिसाब से चर्चा होनी चाहिए।

सभापति जी, जब हमारा संविधान बना था, तब उसमें हमने कुछ बातें कही थीं। हमने संविधान के अनुच्छेद 43 में यह कहा था और उसमें जो डायरैक्टिव प्रिंसिपल दिया गया है -

> "The State shall endeavour to secure, by suitable legislation or economic organization or in any other way, to all workers agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities and, in particular, the State shall endeavour to promote cottage industries on an individual or co-operative basis in rural areas."

The Article 46 states that:-

> " The State shall promote with special care the educational and economic interests of the weaker sections of the people, and in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

मैंने संविधान के इस अनुच्छेद का ज़िक्र इसलिए किया, क्योंकि नेशनल कमीशन ऑन रूरल लेबर ने यह कहा है कि सबसे अधिक मजदूरों का शोषण एग्रीकल्चर वेज वर्कर का होता है। कृषि के क्षेत्र में काम करने वाले मजदूर की सबसे अधिक दुर्गति है, सबसे अधिक शोषण है और हमें यह स्वीकार करना चाहिए कि पचास प्रतिशत उसमें से शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स है। इस देश की एग्रीकल्चर लेबर की संख्या, इस देश की कुल मजदूरों की संख्या का पचास प्रतिशत है। 94 प्रतिशत मजदूर इस देश में असंगठित क्षेत्र में हैं, जिसमें से 11 करोड़ लोग कृषि के मजदूर हैं और इनमें भी 50 प्रतिशत संख्या शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स की है। अब यह देखने की बात है कि इतनी बड़ी मजदूर संख्या, इतना बड़े लेबर फोर्स की आर्थिक स्थिति क्या है? सरकार की नीतियों ने अभी तक इसके बारे में क्या किया है? हमारे देश की सभी सरकारों की नीतियां इसमें उजागर होंगी। क्या इन मजदूरों को न्यूनतम वेतन मिल रहा है? इन मजदूरों के लिए न्यूनतम वेतन निश्चित करने के लिए क्या कोई काम प्लानिंग कमीशन ने या सरकारों ने या श्रम मंत्रालय ने किया है? यह बुनियादी सवाल है। मैं आपको बताना चाहता हूं - The

National Commission on Rural Labour says that the annual earnings of the majority of the agricultural labourers in India is so low that they cannot meet even their minimum consumption needs. फिर आगे वह यह भी कहता है कि- The primary reason for the extreme poverty of the AWW and their dependent family members is that they are not getting what to talk of adequate wages, even the minimum wages. कोई सिद्वांत तो होना चाहिए कि न्यूनतम वेतन कितना होगा? अगर संविधान यह कहता है कि डिसेंट लिविंग स्टैंडर्ड मिलना चाहिए। अगर संविधान यह कहता है, जैसा कि मैंने आपके सामने पढ़ कर सुनाया- To secure all workers, agricultural, industrial or otherwise, such a living wage, conditions of work ensuring a decent standard of life. What is this decent standard of life? क्या डिसेंट स्टैंडर्ड ऑफ लाइफ केवल शहरी लोगों के लिए होगा? क्या डिसेंट स्टैंडर्ड ऑफ लाइफ केवल धनी लोगों के लिए होगा या एक सामान्य आदमी को, कृषक को, किसी मजदूर को, असंगठित मजदूर को और यहां तक कि संगठित क्षेत्र के मजदूर को भी यह डिसेंट स्टैंडर्ड ऑफ लिविंग मिलेगा? यह डिसेंट स्टैंडर्ड ऑफ लिविंग क्या है? इसकी क्या परिभाषा है? इस डिसेंट का क्या मतलब है? जैसा वह अभी बता रहे थे और जैसा मैंने कुछ रिपोर्ट्स में देखा है कि गोबर में से चुनकर अनाज खाने की स्थिति आज बहुत से शेड्यूल्ड कॉस्ट्स और शेड्यूल्ड ट्राइब्स लोगों की है। क्या यह डिसेंट स्टैंडर्ड ऑफ लिविंग है? कोई व्यक्ति वहां बीमार हो जाने पर एक टेबलट खाने के लिए भी पैसा न जुटा सके, क्या डिसेंट स्टैंडर्ड ऑफ लाइफ है? ऐसे किसी परिवार का बच्चा विद्यालय में पढ़ने के लिए न जा सके, क्या यह डिसेंट स्टैंडर्ड ऑफ लाइफ है? क्या यह वही डिसेंट स्टैंडर्ड ऑफ लाइफ है, जिसके लिए वर्ष 1948 में मिनिमम वेज एक्ट बनाया गया था और उस को फिर आगे बढ़ाया गया? आज हम यह पूछना चाहेंगे कि किन सरकारों ने मिनमम वेज एक्ट की परिभाषा दी है? क्या वह आज की परिस्थिति में ठीक है? क्या इस मिनिमम वेज में विभिन्न क्षेत्रों के लिए कोई समानुपातिकता है, कोई प्रर्पोशन है, कोई डिफेरैंशियल है? क्या आप कोई वजह बता सकते हैं कि नीतियां क्यों नहीं बन रही हैं? संविधान कहता है कि नीति बनाइए, कानून बनाइए। अब यह हम सब जानते हैं कि डायरैक्टिव प्रिंसीपल्स का...(व्यवधान)

SHRI GURUDAS DASGUPTA : I apologize. I have come late.

DR. MURLI MANOHAR JOSHI : It is better late than never. We have come now to *Vande Mataram* and *Bharat Mata ki Jai.* So, I welcome it.

MR. CHAIRMAN : Hon. Member, please address the Chair.

डॉ. मुरली मनोहर जोशी : ये क्या हैं? मिनिमम कन्ज़म्पशन नीड्स कितनी होंगी? सभापति महोदय, ये सारे बुनियादी सवाल हैं जो सरकार को तय करना है। अगर इस देश की आबादी का 60-70 प्रतिशत इस तरह से गुज़ारा करेगा तो आप इस देश को बड़ा कैसे बनाएंगे? इमर्जेन्ट इंडिया तो इस तमाम रेगिस्तान के बीच

में एक बहुत छोटा-सा द्वीप है, और सफ्फरिंग इंडिया भी इस देश का एक बहुत बड़ा इलाका है, जो भाग्य लेकर नहीं, केवल दुर्भाग्य लेकर आया है। इसलिए शायद वह इस दुर्भाग्य को बदलने के लिए आपकी तरफ देखते हैं कि कभी आप इसे भाग्य में बदलेंगे और फिर निराश होकर बैठ जाते हैं। यह सवाल बड़ा गहरा है। ऐसा भारत कभी भविष्य में महाशक्ति नहीं बन सकता? आप कैसे इस देश को महाशक्ति बनाएंगे? अगर 70-75 करोड़ लोग इस दुर्दशा में ग्रस्त हैं, आर्थिक दृष्टि से बदहाली में हैं जो बीमारी में इलाज़ नहीं करा सकते, बच्चों को पढ़ा नहीं सकते, दो जून खाना नहीं खा सकते, ऐसे इस देश भारत को हम दुनिया की महान शक्ति बनाने का दावा कैसे कर सकते हैं? वह केवल कागज़ों में होगा।

मुझे अफसोस है कि माननीय प्रधानमंत्री जी यहां नहीं हैं। योजना विभाग भी उन्हीं के पास है। माननीय वित्त मंत्री जी भी यहां नहीं हैं। माननीय श्रम मंत्री जी हैं, लेकिन माननीय उद्योग मंत्री यहां नहीं हैं, माननीय शिक्षा मंत्री जी यहां नहीं हैं। टेक्नॉलोजी, शिक्षा, ये सारी चीज़ें इन चीज़ों के साथ जुड़ी हुई हैं। केवल श्रमिक को हम वायदा कर दें या कागज़ पर कुछ बना दें तो इससे काम नहीं होगा। उनके बच्चे कैसे प्रशिक्षित होंगे? उनको कैसे आप आगे ले जाएंगे? उनको उत्पादक कैसे बनाएंगे? वह देश के उद्योगों में, देश की अर्थव्यवस्था में किस प्रकार अपना योगदान दे सकेंगे, इसके बारे में आप क्या व्यवस्था करेंगे, मेरी समझ में नहीं आता।

हमारे पास आपके श्रम विभाग की रिपोर्ट है जो श्रम की स्थिति के बारे में बताती है कि हमारे देश में बेरोज़गारी की दर बढ़ रही है। यह भारत में रोजगार एवं बेरोज़गारी की स्थिति- Employment and Unemployment Situation in India, 2009-10- वह कहता है कि बेरोज़गारी दर श्रम बल में हजार व्यक्तियों में बेरोज़गारों की संख्या सामान्य स्थिति के अनुसार पी.एस.एस. प्लस ए.एस.एस., ग्रामीण क्षेत्रों में 16 एवं शहरी क्षेत्रों में 34 है। यह शहरी महिलाओं में 57 और शहरी पुरूषों में 28, और ग्रामीण क्षेत्रों में पुरूषों और महिलाओं में 16 है। चालू दैनिक स्थिति के अनुसार बेरोज़गारी की दर सामान्य स्थिति एवं साप्ताहिक स्थिति के अनुसार प्राप्त दरों से अधिक है और इसके अनुसार बेरोज़गारी की दर ग्रामीण क्षेत्र में 33 एवं शहरी क्षेत्र में 42 है। चालू दैनिक स्थिति सी.डी.एस. के अनुसार ग्रामीण क्षेत्र में 68 और शहरी क्षेत्रों में 58 है। इसी तरह से युवकों में, जिनकी आयु 15 से 29 वर्ष थी, इनमें बेरोज़गारी दर पूरी जनसंख्या की तुलना में बहुत अधिक है। यही 15 से 29 वर्ष आयु की वह शक्ति है जो सबसे प्रोडक्टिव है, सबसे ऊर्जावान है। अगर वह पिछड़ गयी तो फिर वह बहुत सालों तक पिछड़ी रहेगी। उसका फिर कोई उपयोग नहीं होगा। This is the economic force. भारत आगे वर्ष 2025-30 तक नहीं, शायद वर्ष 2040 तक दुनिया का सबसे नौजवान देश रहेगा। अगर आज उसकी हालत यह है कि वह बेरोज़गार रहेगा तो मैं नहीं जानता कि आप उस देश के भविष्य की क्या कल्पना कर सकते हैं? मुझे चिंता होती है, मुझे डर होता है। यह रिपोर्ट कहता है कि सामान्य स्थिति के अनुसार इन शिक्षित युवकों में बेरोज़गारी दर ग्रामीण पुरूषों के

लिए 8 प्रतिशत, ग्रामीण महिलाओं के लिए 18 प्रतिशत, शहरी पुरूषों के लिए 10 प्रतिशत और शहरी महिलाओं के लिए 23 प्रतिशत है।

आप देख रहे हैं कि हमारे देश में बेरोज़गारी की दर की यह स्थिति है। यह किन नीतियों का परिणाम है, इसको तो हम आगे देखेंगे। लेकिन, अभी जरा लैटेस्ट इकॉनोमिक सर्वे की तरफ भी देख लें। Employment in organised sector- यह इकॉनोमिक सर्वे के 13.16 में लिखता है-

> "Employment growth in the organised sector, public and private combined, has increased by 1.9 per cent in 2010, which is lower than the annual growth for the previous years. The annual growth rate for private sector was much higher than that for the public sector. However, in respect of both sectors, annual increase in employment had slowed down in 2010."

"The share of women in organized sector employment was 20.4 per cent in 2010 March and it has remained merely constant."

अब आप देखिए, क्या हालत है। This is the overall employment in public and private sectors. आपकी टेबल 13.9 कहती है।

> "Percentage change from 2008 was 0.7 per cent in public sector which becomes 0.4 per cent in 2010. That means, the rate has slowed down."

पहले जो 0.7 परसैंट था, वह 0.4 परसैंट हो गया। The growth of employment has decelerated. यानी नौकरियां, जॉब्स और साधन कम हैं। प्राइवेट सैक्टर में जो ये सन् 2008-09 का परसंटेज 5.1 था, वह घट कर 4.5 रह गया है। इस तरह से सारे देश में जो दोनों सैक्टर्स हैं, उनमें मिला कर, जो पहले ग्रोथ रेट सन् 2008-09 में 2.3 था, वह 2009-10 में घट कर 1.9 रह गया है। सन् 2010-11 में भी वही ट्रेंड है। तमाम रिपोर्ट्स आ रही हैं, आपके सर्वे बराबर कह रहे हैं। इसका अर्थ यह है कि आपके प्राइवेट सैक्टर और पब्लिक सैक्टर, इन दोनों में एम्प्लॉयमेंट घट रही है। ये घटा हुआ एम्प्लॉयमेंट है तो ये कहां जाता है? अगर आप इस पर गौर करेंगे तो वह उधर जाता है, जिसका नाम इन्होंने कॉंट्रेक्चुअल लेबर कहा। यह जो परमानेंट एम्प्लॉयमेंट था, यह जब कम हुआ, कम तो हो रहा है, तो यह कहा गया? इसलिए कॉंट्रेक्चुअल लेबर में जाने की रफ्तार बढ़ रही है और परमानेंट लेबर में आने की रफ्तार घट रही है। कॉंट्रेक्चुअल लेबर की दास्तान कुछ तो गुरुदास दास जी ने सुनाई, मैं रिपीट नहीं करूंगा। लेकिन यह सबसे खराब बात है। मैं अभी देख रहा था, कौटिल्य ने जो आज से ढाई हजार साल पहले बात कही थी, मुझे देख कर कुछ आश्चर्य भी हुआ। वह सरकार को कहता है -

> "Those officials who do not eat up the King's wealth, that means, the State, but increase it in a just manner, and are loyally devoted to the King, that is, to the State and to the country, shall be made permanent in service."

वह कह रहा है कि जो आदमी ईमानदारी से काम कर रहा है और देश की सम्पत्ति में वृद्धि कर रहा है और देशभक्त है, उसको आप परमानेंट करिए। उसको आप कॉंट्रेक्ट एवं टेम्परेरी में मत रखिए, उसे परमानेंट बनाइए, क्योंकि वह कहता है कि वह ईमानदारी से काम कर रहा है। वह देश की सम्पत्ति को बढ़ा रहा है। वह भ्रष्टाचार नहीं कर रहा है, इसलिए उसे आप परमानेंट करिए। यहां जो ईमानदार आदमी काम कर रहा है, अपना खून-पसीना बहा कर काम कर रहा है, उसे आप कॉंट्रेक्ट के लिए भेज रहे हैं और जो भ्रष्टाचार कर रहे हैं, माफ कीजिए, उनको आप प्रमोशन पर प्रमोशन दिए जा रहे हैं। यह क्या बात है? सारे भ्रष्टाचार के विरुद्ध देश भर में इतना आंदोलन है। आज भी भ्रष्टाचारी खुले घूम रहे हैं, लेकिन जो ईमानदार एवं देशभक्त आदमी है, जिसका कोई निहित स्वार्थ नहीं है, जो दो-जून रोटी के लिए मेहनत करना चाहता है, अपना खून-पसीना बहाना चाहता है, जो देश की सारी, जितनी भी मशीनरी है, उसे चलाता है, रेल, मोटर, बस एवं मशीन जो चलाता है, उसको आप निकाल कर बाहर कर देते हैं कि तू ईमानदार है, इसलिए तुम बाहर चले जाओ। तुम ठेके पर काम करो और ये बेईमान है, इसे आगे बढ़ाओ। इसका नतीजा क्या हुआ है, आप जरा देखिए। हमारे देश में इसका एक और परिणाम हुआ है, वह परिणाम यह है, आप देखें कि वेजेस का क्या हाल हुआ है। आज जिस तरह से वेजेस बढ़ रहे हैं, वे ये हैं - "Indian bourses beat the global leaders in CEO pay hike." सीईओ की पगारें किस तरह बढ़ रही हैं। Pay and perks Rs.7.35 crore - salary paid to somebody, - I will not take the name here – in 2010-11. ये 11 परसैंट से बढ़ गया, 2.04 किसी दूसरे को मिला, वे भी कहीं सीईओ थे, वह 27.5 परसैंट से बढ़ा। किसी को 1.84 करोड़ का मिला और किसी एक सीईओ को 0.58 मिलियन डालर्स का कम्पनसेशन मिला। दूसरी तरफ 15 रुपए प्रतिदिन के ऊपर आप लोगों को रहने के लिए मजबूर कर रहे हैं। 15 रुपए प्रतिदिन आपने, आपकी प्लानिंग कमीशन ने सुप्रीम कोर्ट को दिया कि 15 रुपए बेसिक मिनिमम है। 25-26 रुपये होने पर और 32 रुपये होने पर तो वह अमीर हो जाता है, लेकिन 15 रुपया सब्सिस्टेंस है और यहां हमने कैलकुलेट किया कि एक उद्योग में एक उद्योगपति की आमदनी 17 लाख रुपये प्रतिदिन है। उसका कोई हिसाब तो होना चाहिए, 17 लाख रुपये प्रतिदिन और उसी के यहां आप कोई न्यूनतम वेतन तय नहीं करना चाहते। कोई हिसाब रहेगा कि नहीं रहेगा।

सम्पत्ति बढ़नी चाहिए, इसमें किसी को एतराज नहीं है। गुरूदास दासगुप्त जी को भी एतराज नहीं है, बसुदेव आचार्य जी चले गये, उनको भी एतराज नहीं है, मुझे भी एतराज नहीं है। देश की सम्पत्ति बढ़नी चाहिए, लेकिन उसका वितरण ठीक होना चाहिए, डिस्ट्रीब्यूशन ठीक होना चाहिए और वह तभी हो सकता

है, जब आप न्यूनतम वेतन और अधिकतम वेतन, इसका कोई तो फार्मूला तय करिये, कहीं से तो शुरू करिये। एक समय जब देश आजादी की लड़ाई लड़ रहा था तो उस समय नारे लगते थे कि न्यूनतम और अधिकतम में एक और दस का अनुपात होना चाहिए। 1:10, हमारे यहां समाजवादी पार्टी के संसद् सदस्य बैठे हैं, डॉ. लोहिया यही कहते थे, 1:10. आज क्या हाल है, 15 रुपया और 17 लाख रुपया, इसमें कोई हिसाब है, कोई अनुपात है? उसको 17 लाख देना है तो दीजिए, मगर इसको भी तो 1.70 लाख दीजिए। मुझे इसमें एतराज नहीं है कि पैसा कमाइये, लाइये, देश की सम्पत्ति को बढ़ाइये, लेकिन नहीं...(व्यवधान)

श्री गुरुदास दासगुप्त : पोलिटिकल पार्टीज़ को दीजिए।

डॉ. मुरली मनोहर जोशी : पोलिटिकल पार्टीज़ को दें तो आपको भी मिलेगा, उसमें कोई चिन्ता की बात नहीं है। मेरे कहने का अर्थ यह है कि वह सम्पत्ति की वृद्धि और वितरण, सारे देश का सामूहिक रूप से संगठित आन्दोलन यह मांग करता है और सरकार उससे मिलना भी नहीं चाहती। मुझे जानकर बहुत तकलीफ हुई, जब गुरूदास दासगुप्ता जी ने यह कहा कि सारी ट्रेड यूनियंस के लोगों ने माननीय प्रधानमंत्री जी को कुछ कहा था, लेकिन उन्होंने मिलने की तकलीफ गवारा नहीं की और तब मिलने लगे, जबकि सारी स्ट्राइक घोषित हो गई और तब उन्होंने अपनी ऑल इंडिया ट्रेड यूनियन कांग्रेस के प्रतिनिधि को बुलाया कि आइये, जरा बात कर लें। मुझे खुशी है कि उन्होंने कहा कि मैं अकेले बात नहीं करूंगा, अगर आप सब को बुलाएंगे, सब के साथ बात होगी तो मैं बात करूंगा। आप इस बात पर गौर कीजिए कि यह परिस्थिति इस देश के सामने क्यों आ रही है। अब यह नहीं चलेगा कि हम कुछ खास-खास लोगों को और बहुत अधिक मात्रा में धनवान बनने दें और देश की बहुत बड़ी जनसंख्या को हम गरीबी के रौरव नर्क में जूझने के लिए इजाजत दें। आपको देखना चाहिए कि दुनिया भर में क्या हो रहा है।

वे अभी बीड़ी मजदूर की बात कर रहे थे, मेरे यहां बहुत बड़ी मात्रा में बुनकर हैं, सारे आन्ध्र प्रदेश में बुनकर हैं। हमारे यहां देश के अन्दर जो काम करने वाले हजारों-लाखों लोग हैं, वे कहां जाएंगे? वे भी मनुष्य हैं, हमारे इसी संविधान के अन्तर्गत उन्हें जीवन का अधिकार मिला है। आप जो अन्तर्राष्ट्रीय संगठन हैं, लेबर ऑर्गेनाइजेशंस हैं, उनके प्रस्तावों की आप सम्पुष्टि नहीं करते, उनको मानने के लिए तैयार नहीं होते। सारी दुनिया में दो देश हैं, जो इन अन्तर्राष्ट्रीय श्रमिक कानूनों को नहीं मान रहे हैं। एक यूनाइटिड स्टेट्स ऑफ अमेरिका और दूसरा देश सो-कॉल्ड शाइनिंग इंडिया। यह क्या बात है? अन्तर्राष्ट्रीय स्तर पर अभी जो बात है, आप वर्ल्ड बैंक की और सारी नीतियां तो मान लेते हैं, जब देश की आजादी की लड़ाई हुई थी तो उसके बाद यहां की अर्थ-व्यवस्था के लिए हमारे मित्र, ये लोग नारे लगाते थे कि लाइसेंस-कोटा-परमिट राज है, एल.पी.क्यू. है, अब एल.पी.जी. का राज हो गया है, लिब्रलाइज्ड-प्राइवेटाइज्ड एण्ड ग्लोबलाइज्ड, फ्रॉम LPQ to LPG, यह क्या बात है? इसे आपने बदलकर जी कर दिया, लेकिन इससे बात नहीं बनने वाली। मैं एक बात के बारे में आपसे निश्चित रूप से कहना चाहता हूं कि यह जो

आई.एम.एफ. और वर्ल्ड बैंक की नीतियां हैं, जिसे वाशिंगटन कंसेंसस और ब्रटेन वुड्स संगठनों की नीतियां कहा जाता है, वे दुनिया भर में फेल हो गईं। उन नीतियों का मतलब केवल यह है कि ग्रोथ और ग्रोथ के लिए इनइक्वेलिटी कम्पलसरी है। वैस्टर्न सिस्टम ऑफ ग्रोथ बिना इनइक्वेलिटी के ग्रोथ नहीं हो सकती। जो भी उस सिस्टम को अपनाता है, हमारे पड़ोस में चाइना है, वहां भी इनइक्वेलिटी है। वहां भी लेबर लॉज़ पर पूरा हर तरह का अंकुश है, कुछ कानून नहीं है। प्रोस्पैरिटी बढ़ रही है, मगर लैबरर्स में असंतोष वहां भी बढ़ रहा है।

16.00 hrs.

परिस्थिति को समझने की जरूरत है। जो भी ग्लोबलाइजेशन की पॉलिटिक्स है, यह जो भी अर्थव्यवस्था है, यह इनइक्वलिटी पर बेस्ड है। उसका फंडामेंटल विषमता है, बिना विषमता के ग्रोथ वह नहीं मानते हैं। इसलिए वह मेंटेन करते हैं इनइक्विलिटी को, चाहे वह वॉलमार्ट यहां आए, चाहे वह कैरीफोर आए, चाहे कोई और एमएनसी आए, चाहे दवा कंपनियां आएं, वह इनइक्विलिटी मेंटेन करती हैं।

मैंने लेबर मिनिस्ट्री का बयान पढ़ा है। अगर वह बयान सही है, तो मैं बहुत बधाई दूंगा कि लेबर मिनिस्ट्री never approved FDI in retail. आपके सेक्रेटरी का बयान है कि यह गलत है। एफडीआई नहीं आना चाहिए, उन्होंने ठीक कहा है। श्रमिकों के घोर विरोध में होगी, अगर एफडीआई यहां रीटेल में आयेगी, सारे श्रमिकों की दुर्गति होगी और सारे उद्योगपतियों की दुर्गति होगी। इसलिए अगर यह बात सही है और आपके मंत्रालय की यह पॉलिसी है, तो मैं आपको बधाई दूंगा और यह मैं निवेदन करूंगा कि इस पर टिके रहें। यह हम लोगों की मांग है। एफडीआई इन रीटेल में मिनिमम और मैक्सिमम वेजेज का अंतर ठीक हो। यह क्या है? आप मिनिमम वेजेज डिसाइड कीजिए। लिविंग वेजेज तो बहुत बाद में हैं, फेयर वेजेज भी नहीं हैं, मिनिमम वेजेज से फेयर वेजेज और लिविंग वेजेज। मिनिमम वेजेज ही नहीं आए अभी तक 1948 के कानून के बाद, फेयर वेज कब आएगा, लिविंग वेज तो पता नहीं कि 22वीं सदी में आएगा या 23वीं सदी में आएगा। इस बात को बहुत गहराई के साथ देखने की जरूरत है।

महोदय, जो अर्थव्यवस्था है यह बुरी तरह से फेल हो गयी है। इसको आप किसी नाम से दें, रिफार्म्स कहें या कुछ और। ये रिफार्म्स केवल बड़े आदमियों के रिफार्म्स हैं, यह गरीब आदमियां के नहीं हैं। स्टिग्लिट्ज जो किसी जमाने में वर्ल्ड बैंक और आईएमएफ के एडवाइजर हुआ करते थे, उन्होंने यह स्वीकार किया है कि globalisation is not working in the interest of poor. It is not working in the interests of poor nations. It is not working in the interests of poor in a nation. It is being mismanaged. मैंने कहा है कि it is not only being mismanaged but the globalisation has been designed so as to be anti-poor. उसका फंडामेंटल ही यही है। इनइक्वलिटी को बनाए बगैर ग्लोबलाइजेशन काम नहीं कर सकता है। Inequality among nations

and inequality between nations. घर में यहां इनइक्वलिटी लाओ और दुनिया में इनइक्वलिटी लाओ, यह कभी भी एक इगैलेटेरियन इक्वलिटी बेस्ड सोसाइटी का निर्माण नहीं कर सकता, इस बात को हमें समझना चाहिए। पश्चिम में जो कुछ हो रहा है, उसको देखिए। लोग जॉब्स एंड जॉब्स एंड जॉब्स कह रहे हैं और वहां के जो नए आर्थिक विचारक हैं, वे चिंतित हैं। वे कहते हैं कि अगर जॉब्स नहीं आएंगे, अगर लोगों को उचित मात्रा में वेतन नहीं मिलेंगे, तो देशों में भीषण क्रांतियां हो सकती हैं। हम एक ज्वालामुखी पर बैठेंगे, अगर हमारे देश में इन सब लोगों ने, इन बेसहारा लोगों ने, इन सर्वहारा लोगों ने अगर यह ठान लिया कि इस सारी अर्थव्यवस्था को बदलना है, तो उस अस्सी करोड़ जनसंख्या के सामने आप कितने दिन टिकेंगे? अगर अमेरिका की तरह से जैसे ऑक्यूपाइड दी वालस्ट्रीट हुआ है, अगर यहां ऑक्यूपाइ दी पार्लियामेंट होने लगा या आक्यूपाई कोई और स्ट्रीट होने लगा, तो कितने दिन आप टिकेंगे, किसकी मदद से टिकेंगे? समझ जाइए, सावधान रहिए। इस देश के लिए खतरे की बात है। मैं बताना चाहता हूं कि जो उस समय वर्ल्ड बैंक के प्रेसीडेंट श्री जेम्स डी. वोल्फेन्सन थे, उन्होंने आज से कुछ साल पहले क्या कहा था? उसकी भी कथा यह है कि मैंने उनको मजबूर कि आप अपना स्टैंड क्लियर कीजिए तो उनके आदमी ने आकर मुझे उनकी तकरीर थमायी। वह कहते हैं?

> "Last week, in Paris, I met with youth leaders who represented organizations with more than 120 million members worldwide. The meeting also included rural youth and street kids, children orphaned by AIDS and civil conflict, youth from the excluded Roma community and young people with disabilities. They met in peace and with mutual respect. They asked why our generation could not do the same."

वह हमसे पूछ रहे हैं कि हम आपस में बैठकर बात कर सकते हैं निजाम बदलने के लिए, तो आप क्यों नहीं कर सकते हैं? फिर वह आगे कहता है कि Mr. Chairman, by the year 2015, there will be 3 billion people under the age of 25, and most of them will be in India. They are the future. But, as the young people in Paris said most forcibly, they are not only the future, they are the present now.

In the name of future, you cannot spoil their present. आप किसी भविष्य की आशा में उनके वर्तमान को नष्ट नहीं कर सकते हैं। They also said:

> "We also have high expectations."

वे आगे कहते हैं :

> "To respond to them, we must address the fundamental forces shaping our world. In many respects, they are forces that have caused imbalance. In our world of six billion people, one billion own 80 per cent of the Global Gross Domestic Product while another billion struggles to survive on less than a dollar a day. This is a world out of balance. Over the next 25 years, 50 million people will be added to the population of the rich country and about one and a half billion people will be added to the population of the poor country. There is further imbalance between the rich countries which spend on the development of arms and armours. They spend huge amounts on that. They pay little attention to the condition of the poor countries."

Then, he has given a lot of instances by showing how this developed world is discriminating against the poor world. These are the policies which you are following. यही पालिसिज हैं। आप भी वही कर रहे हैं। हर साल आप पांच लाख करोड़ रूपये बड़े उद्योगपतियों के लिए रेवेन्यू फोरगोन करते है। आप बिड़ी उद्योग के लिए बात कर रहे थे। आप उनको कितना पैसा देते हैं? मैं बुनकरों की बात करता हूं। मैं छोटे कारखानेदारों की बात करता हूं। आप कितना पैसा उनको देते हैं? आप नए बजट में चालीस हजार करोड़ रूपये का इनडायरेक्ट टैक्स दिया है वह इसी गरीब आदमी के ऊपर जा रहा है। पूरा मजदूर के ऊपर जा रहा है। ...(व्यवधान) आप की कौन-सी नीतियां हैं। जब मैं आप कह रहा हूं तो उसमें मैं भी शामिल हूं। मैं यह नहीं कह रहा हूं कि यह केवल एक ही सरकार की है। This is a common feature. हमारे देश के सभी राजनीतिक पार्टियों को इस तरफ और उस तरफ, इधर और उधर, बाहर जो चले गए हैं वे भी, आपके साथ जो हैं वे भी और जो हमारे साथ हैं वे भी एक बार मिल कर भगवान के वास्ते कुछ विचार कीजिए।...(व्यवधान) अगर नहीं हो तो कम से कम देश के वास्ते, अपनी मातृभूमि के वास्ते, इसकी उन संतानों के वास्ते विचार कीजिए जो पिछले साठ-पैंसठ सालों से आपकी तरफ आशा भरी निगाहों से देख रहे हैं जिनके आंसू अभी तक पूछे नहीं हैं। आप उस आदमी की तरफ देखिए जिनके चेहरे पर झुर्रियां हैं। आप उस आदमी की तरफ देखिए जिसकी आंखें बिल्कुल स्थिर हो गई हैं, जिसके लिए समय स्थिर हो गया है। जिसके लिए अस्तित्व का कोई मतलब नही है। यह लड़ाई, यह संघर्ष हमें मिल कर उन आदमियों के लिए करना है। केवल इसी भारत के लिए नहीं दुनिया के तीन बिलियन आदमियों की लड़ाई हमें अपने संसद के माध्यम से छेड़नी है कि कहीं भी कोई भूखा नहीं रहेगा। कहीं भी किसी को वेजेज के आधार पर इनडिसेन्ट लाइफ के लिए जाने के लिए जरूरत नहीं पड़ेगी। हम सारी दुनिया के भव्य विश्व का निर्माण करने का संकल्प आज यहां से लें। सब को मिल कर संकल्प लेना होगा। यही भारत का संदेश होगा कि इक्कीसवीं सदी अगर भारत की होनी है और भारत को यदि महान बनना है तो पहला संकल्प यहां से शुरु करना होगा कि अगर भारत के हर व्यक्ति को कम

से कम आप लिविंग वेजेज नहीं दे सकते हैं, फेयर वेजेज नहीं दे सकते हैं तो मिनिमम वेजेज तो दीजिए और इस भारी असंतुलन को दूर कीजिए। मैं आपका बहुत-बहुत आभारी रहूंगा अगर आप इस तरफ कुछ ध्यान दें।

श्री यशवंत सिन्हा (हज़ारीबाग): जब यह सदन लंच के लिए उठा और मैं घर गया तो मुझे अपने निर्वाचन क्षेत्र से सूचना मिली की यहां हम मजदूरों की चर्चा कर रहे थे और वहां हजारों की संख्या में मजदूरों को इनक्रोचमेंट हटाने के नाम पर घर से निकाला जा रहा है। हमारे यहां यह बहुत बड़ा जुल्म हो रहा है। कोल इंडस्ट्री हमारे यहां है। हमारे यहां कोयला की खदानें हैं। यह सब जो कुछ किया जा रहा है यह भयानक जुल्म है। मैं सरकार से प्रार्थना करता हूं कि अभी तुरन्त इस बात को संज्ञान में लीजिए और उनको जो नोटिसेज दिए गए हैं उनको वापस लीजिए। मजदूरों को इस तरह जो किसी गुरबत में जी रहे हैं उनको इस तरह बेघर करने का काम आप एकदम मत कीजिए।

MR. CHAIRMAN : You made your point. Nothing will go on record.

(Interruptions) ... *

---

* Not recorded

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे श्री गुरुदास दासगुप्त द्वारा 24 मार्च, 2011 को सरकार की त्रुटिपूर्ण नीतियों के कारण श्रमिक वर्ग के बीच व्यापक असंतोष की चर्चा पर नियम 193 के अंतर्गत बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। मैं सबसे पहले सम्मानित सदस्य गुरुदास दासगुप्त जी को बधाई देना चाहूंगा कि उन्होंने बहुत ही नपे-तुले और अच्छे तरीके से हिन्दी में अपनी स्पीच दी। मैं यह भी कहना चाहूंगा कि भविष्य में दादा इस प्रकार बोलें ताकि हम उनसे कुछ सीख सकें और आज भी देश की जो 70 फीसदी जनता गांवों में रहती है, वह आपकी बेहतर स्पीच सुनकर कुछ लाभ ले सकें। आप सरकार के संज्ञान में जो बात लाए हैं, सरकार भी उस पर कुछ करने के बारे में सोचे।

16.41 hrs.

(Shri Arjun Charan Sethi *in the Chair*)

सभापति जी, यहां गुरुदास दासगुप्त जी ने हमारे स्वर्गीय नेता जगजीवन राम जी का नाम लिया। वे देश के श्रम मंत्री रह चुके हैं। वे हमारे बीच दलित, शोषित समाज से आए थे। उन्होंने केन्द्र सरकार के विभिन्न मंत्रालयों में कार्यभार देखते हुए देश का काफी विकास किया, खासकर ऐसे समाज के विषय में जो दलित, शोषित और गरीब लोग थे। हमें याद है जब हम छोटे-छोटे थे तो जगजीवन राम जी के लिए हमेशा यह नारा लगाते थे - हरिजन नेता एक ही नाम, जगजीवन राम, जगजीवन राम। आपने उनका उल्लेख किया, मैं आपका बहुत आभारी हूं। उसी कड़ी में मुझे याद आता है, मेरे स्वर्गीय पिता धर्मवीर जी भी इंदिरा जी, राजीव जी की मिनिस्ट्री में लेबर मंत्री थे। मेरा भी थोड़ा सा सैंटिमैंट लेबर मंत्रालय से जुड़ा रहता है। इसलिए मैं आपके बीच बोलने के लिए खड़ा हुआ हूं। आज यहां जो बातें हुईं, जैसे अभी तमाम लोगों ने यह बात कही, देश की करीब 77 प्रतिशत आबादी के 84 करोड़ लोग, जिनके बारे में यहां चर्चा हो रही थी, मैं उनके विषय में कहना चाहूंगा कि अगर जनगणना करवा ली जाए, तो मेरे ख्याल से उसमें शैडयूल्ड कास्ट्स, शैडयूल्ड ट्राइब्स और पिछड़े वर्ग के लोगों की संख्या ज्यादा है। वे आजादी से पहले, आजादी के बाद और अब भी बराबर नींव के पत्थर की तरह अपना खून-पसीना बहाकर देश के विकास में अग्रणी भूमिका निभा रहे हैं। आज यहां उनकी बेहतरी के लिए हम नियम 193 के अंतर्गत चर्चा कर रहे हैं। सम्मानित दासगुप्त जी ने बड़े विस्तार से बताया। ये चूंकि कामरेड हैं और कम्युनिस्ट से जुड़े हुए हैं, मैंने देखा है कि गुरुदास दासगुप्त जी ने हमेशा असंगठित क्षेत्र के मजदूरों के लिए इस सदन में आवाज उठाई। उसी कड़ी में हम कहना चाहेंगे कि अगर देखा जाए तो जो 50 करोड़ मेहनतकश लोग हैं जिनमें खेतिहर मजदूर से लेकर कर-कारखानों में काम करने वाले हैं, उनकी पूरी जिंदगी जोखिम भरी होती है। उनका घर और जीवन स्तर देख लीजिए, साक्षरता नहीं है, स्वास्थ्य की कोई विशेष व्यवस्था नहीं है, यहां तक कि अगर वे रोज न कमाएं तो उन्हें खाने को नहीं मिल पाता। उनके खुद के बच्चे भूखे रहते हैं। अगर आप आज भी देश के महानगरों में रात्रि में निकलें तो सरकारी भवनों के नीचे, पुलिया के नीचे या बड़े-बड़े पुलों के नीचे

जहां वे सोते हैं, उसके ऊपर छत भी नहीं होती। यह स्थिति है और हम ऐसे मजदूरों के बारे में यहां चर्चा कर रहे हैं। बहुत दिनों से यह देखा गया है कि जो भी सरकारें आती हैं, वे किसानों, मजदूरों, खासकर बेरोजगार लोगों के लिए बात करती हैं। लेकिन अमीरी-गरीबी के बीच जो खाई है, वह देश की 64 वर्ष की आजादी के बाद भी दूर नहीं हो पाई है, बढ़ती जा रही है। अगर दूसरी तरफ देखा जाए, ग्रामीण और शहरी क्षेत्रों की खाई भी उसी प्रकार से बढ़ रही है। आज यही कारण है कि जब ऐसे वंचित लोगों को अत्याचार, शोषण झेलकर भी मजदूरी नहीं मिलती, काम नहीं मिलता, तो वे देहात, ग्रामीण क्षेत्रों से शहरों की तरफ पलायन करते हैं। आज बड़ी संख्या में मजदूर देश की राजधानी दिल्ली, कोलकाता, पश्चिम बंगाल, बेंगलुरू, मुम्बई आदि जाते हैं। बड़े-बड़े महानगरों में आप देखेंगे, तो आपको झुग्गी-झोंपड़ी में रहने वाले लोग ऐसे ही समाज के मिलेंगे। देश में बहुत सी सरकारें आयीं और उन्होंने इनकी बेहतरी के लिए बहुत सारी योजनाएं बनायीं, लेकिन कुछ नहीं हो पाता। अभी मैं रिपोर्ट में देख रहा था। लघु एवं मध्यम उद्यम मंत्रालय द्वारा संचालित कई योजनाओं के बारे में माननीय सदस्यों द्वारा समय-समय पर सम्मानित राज्य सभा या लोक सभा में भी प्रश्न पूछे गये। सरकार की तरफ से जवाब आया कि इनके उत्थान के लिए, इनको काम देने के लिए स्वर्ण जयंती ग्राम स्वरोजगार योजना, स्वर्ण जयंती शहरी रोजगार योजना, प्रधान मंत्री रोजगार सृजन कार्यक्रम योजना और कुछ वर्षों पहले महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार योजना भी आपने लागू की। लेकिन हमने क्या किया, आज उसका मूल्यांकन करने का वक्त आ गया है। हमारे जो शहर के सम्मानित सदस्य हैं, उनसे न कहकर मैं ग्रामीण क्षेत्र से आने वाले माननीय सदस्यों से कहना चाहूंगा, मेरे पांचों विधान सभा क्षेत्र ग्रामीण क्षेत्र के हैं, आज भी उनकी स्थिति, उनका जीवनस्तर बहुत बदतर है। सरकार ने उनका जीवन स्तर उठाने के लिए बहुत से कार्यक्रम लागू किये हैं, चाहे वह राज्य सरकार हो या केन्द्र सरकार हो, लेकिन हम उनके जीवनस्तर को अभी तक ऊपर नहीं उठा पाये हैं। आप शहर में देख लीजिए। हम लोग शहर से आते हैं और इलाहाबाद मे हमारा घर है। माननीय मंत्री जी वहां बहुत से चौराहे हैं, जिनका कोई नाम नहीं है, लेकिन लेबर चौराहे का नाम प्रमुखता से लिया जाता है। यदि इलाके का नाम अल्लाहपुर है, तो कहेंगे कि लेबर चौराहा चले जाओ। यहां पर जोशी जी बैठे हैं, वे जानते हैं। बड़े-बड़े महानगरों के जो भी चौराहे हैं, वहां पर ये मजदूर गांव से चलकर शहरों में केवल काम ढूंढ़ने के लिए आते हैं। यही नहीं, हजारों की संख्या में वे बेचारे वहां खड़े रहते हैं। उसमें राजगीर, मजदूर आदि तमाम लोग हैं। अगर काम मिलता है, तो बेचारे काम करते हैं, नहीं तो फिर वापस चले जाते हैं। ...(व्यवधान) उनकी बोली लगती है। यहां पर लाल सिंह जी बैठे हुए हैं। वे बता रहे हैं। यह बात सही है कि उनकी बोली लगती है। उनसे पूछा जाता है कि कितनी मजदूरी लेंगे--सौ रुपये लेंगे या 120 रुपये लेंगे। अगर वह दो सौ रुपये कहता है कि रेट नीचे करते हैं। अगर उसे काम नहीं मिलता, तो वह कम मजदूरी पर काम करने को तैयार हो जाता है। आज यह स्थिति है। ऐसे लोगों के लिए हम यहां चर्चा कर रहे हैं। यह बहुत गंभीर मामला है। आपके श्रम मंत्रालय की एक रिपोर्ट आयी है। ...(व्यवधान)

सभापति महोदय, मैंने अभी बोलना शुरू ही किया है। …(व्यवधान) आप आज इसी पर बहस करने दीजिए, क्योंकि रेल मंत्रालय पर डिसकशन होनी थी, लेकिन वह नहीं हो रही। …(व्यवधान)

सभापति महोदय : आप बोलिये।

…(व्यवधान)

श्री शैलेन्द्र कुमार : बहुत-बहुत धन्यवाद। श्रम मंत्रालय की एक रिपोर्ट आयी है, जिसमें आपने श्रम शक्ति का एक आंकड़ा दिया है कि आज भी देश में 93 फीसदी असंगठित क्षेत्र के लोग हैं। असंगठित क्षेत्र के कामगार, जिनकी देश में 43 करोड़ संख्या है, 64 वर्ष आजादी के बाद भी आज उनकी स्थिति बहुत खराब है। वे लाचार और बेबस हैं। अगर वे एक दिन काम न करें, तो खा नहीं पाते। उनके बच्चे भूखे सो जाते हैं। वे एक ही वक्त खा पाते हैं। उन्हें कर्ज लेना पड़ता है। पड़ोस के घर से वे उधार लाते हैं, तमाम दुकानों से उधार लाकर वे खा पाते हैं। आज उनकी यह स्थिति है। यह सोचने की बात है कि आजादी के इतने वर्षों बाद भी हम इनके लिए कुछ नहीं कर पाये। जैसे दादा ने कहा कि संगठित क्षेत्र के लिए हमने प्रॉविडेंट फंड सहित थोड़ा बहुत किया है, लेकिन जो असंगठित क्षेत्र के मजदूरों के लिए हमने अभी तक कोई कारगार योजना नहीं बनायी। आज उनका शोषण और असुरक्षा व्यापक पैमाने पर बड़ी हुई है। कहीं भी कोई बात आती है, तो इन्हीं के ऊपर थोपा जाता है। चूंकि ये न तो कानून जानते हैं और न ही साक्षर हैं। ये कमजोर होते हैं और शरीर से भी बलवान नहीं होते। इनके ऊपर कोई भी तोहमत लगायी जाती है, तो वे बेचारे उसे झेलते भी हैं। ये आज हमारे समाज की विसंगतियां हैं। मैं चाहूंगा कि ऐसे तबके के लिए हमें सोचना चाहिए और कुछ करना चाहिए। अगर कोई दैवी आपदा आती है, चाहे बाढ़ हो या सूखे की स्थिति आती है, तो ऐसे लोगों के ऊपर ही ज्यादा चोट पड़ती है, ऐसे लोग ही उससे ज्यादा प्रभावित होते हैं। मुझे याद है कि ऐसे लोगों के लिए ही काम के बदले अनाज की योजना चलाई गयी थी, लेकिन ऐसे लोगों के लिए हमने कोई परमानेंट योजना नहीं बनाई है जिससे हम उनके जीवन-स्तर को उठाने के लिए कुछ कर सकें। जैसा यशवंत सिन्हा जी ने कहा, अगर रिकॉर्ड देखा जाए, तो नवसृजित प्रदेशों जैसे झारखण्ड, बिहार, उत्तर प्रदेश, मध्य प्रदेश, उड़ीसा, छत्तीसगढ़ आदि राज्यों की स्थिति बहुत बदतर है, ऐसे राज्यों की ओर भी माननीय मंत्री जी को ध्यान देना होगा। यहां के लोग बड़े महानगरों में जाते हैं, वे कलाकार हैं, अपने हाथों से इतनी अच्छी बिल्डिंग्स बनाते हैं, नक्काशी करते हैं, उनके हाथों में हुनर है, लेकिन उसका आज तक हमने उपयोग नहीं किया है। ऐसी कोई कारगर योजना नहीं बनी है, जिससे हम उनकी बेहतरी के लिए कुछ कर सकें। यही लोग बीपीएल में हैं, गरीबी रेखा से नीचे रहने वाले लोग हैं। आज यह दुर्भाग्य है देश का, सदन में कई बार चर्चा भी हुई है, कि आज तक हमने सही मायने में गणना ही नहीं की कि बीपीएल, गरीबी रेखा से नीचे रहने वाले कैसे और कितने लोग हैं। सक्सेना कमेटी, अर्जुन सेनगुप्ता कमेटी, योजना आयोग है, आपके श्रम मंत्रालय से या ग्रामीण विकास मंत्रालय से जो फिगर्स आते हैं, लेकिन सही फिगर्स हम नहीं बता पाए हैं।

अब आप जनगणना शुरू करने जा रहे हैं, लेकिन कहीं-कहीं प्रदेशों में, जिलों में शिकायतें आ रही हैं कि बीपीएल की सूची ठीक तरीके से नहीं बनाई जा रही है। आज जरूरत इस बात की है कि अगर नयी योजना चालू हो, नए तरीके से देख रहे हैं, तो इसको जरा गंभीरता से देखना पड़ेगा। इनके लिए आपने एक योजना चलाई है - राष्ट्रीय स्वास्थ्य बीमा योजना, जिसमें आपने स्मार्ट कार्ड बनाया है। जब ये बीमार होते हैं, इनकी स्थिति होती है, तो उसके लिए स्मार्ट कार्ड बनाया गया है। मैं चाहूंगा कि ऐसे लोगों का इलाज मुफ्त में करना चाहिए। आपके मंत्रालय में यह है, चिकित्सा व्यवस्था है, मोबाइल गाड़ियां हैं, आपके पास डाक्टर्स हैं, लेकिन समुचित व्यवस्था नहीं हो पाती है। जहां पर बहुत संख्या में इस प्रकार के लेबर हैं, वहां पर आपकी वैन्स और डाक्टर्स नहीं पहुंच पा रहे हैं, उसे देखने की जरूरत है। अर्जुन सेनगुप्ता जी ने रिपोर्ट दी कि 48 करोड़ लोग हैं, जो 20 रुपये से कम पर अपना गुजारा करते हैं। यह बात पहले भी आई है, इस पर विस्तार से चर्चा हुई, मैं इसमें नहीं जाना चाहूंगा, लेकिन सरकार ने एक योजना लागू की है - भारतीय खाद्य सुरक्षा योजना, जिसका बिल भी आने वाला है। सुप्रीम कोर्ट में इसके बारे में किसी ने पीआईएल की, तो सुप्रीम कोर्ट ने योजना आयोग से रिपोर्ट मांगी है। बड़े दुर्भाग्य के साथ कहना पड़ रहा है कि जो रिपोर्ट दी है, उसमें कहा गया कि 26 रुपये ग्रामीण क्षेत्र में और 32 रुपये शहरी क्षेत्र में कमाने वाले लोग गरीब नहीं हैं। यह ऐसे तबके के साथ बहुत बड़ा मजाक है। ये सब बातें दिल और मन को बहुत कचोटती हैं। खासकर दासगुप्ता जी को बहुत तकलीफ होती होगी, तकलीफ हम लोगों को भी होती है क्योंकि हम लोग भी उसी समाज से आते हैं। हम लोगों ने गरीबी-गुरबत देखी है। हम लोगों ने देखा है कि ग्रामीण क्षेत्रों में क्या स्थिति है।...(व्यवधान)

चौधरी लाल सिंह (उधमपुर): बाकी समाज में भी हैं ऐसे लोग।

श्री शैलेन्द्र कुमार : हां, हैं ऐसे लोग।

महोदय, आज अगर देखा जाए, तो जो फूड सिक्योरिटी की बात कही जा रही है, गरीबी रेखा से नीचे या ऊपर वालों को दो रुपये प्रति किलोग्राम के हिसाब से 35 किलोग्राम प्रतिमाह देने की बात आप कह रहे हैं। यह बड़ी अच्छी योजना है, अगर लागू हो जाए। लेकिन दूसरी तरफ भुखमरी से मरने वाले लोगों के लिए सुप्रीम कोर्ट ने कहा है। आज करीब छः करोड़ टन से ज्यादा अनाज सड़ जाता है, भीग जाता है, बेकार हो जाता है, जिसको हम वितरित नहीं कर पा रहे हैं। आज ऐसे वंचित लोग भी हैं जो एक किलोग्राम गेहूं के लिए काम करने के लिए जाते हैं, जब वे लौटकर आते हैं, तब उनके बच्चों का पेट भरता है। हमें ऐसे बच्चों के लिए भी सोचना होगा। यूपीए सरकार वर्ष 2020 का जो विजन मानकर चल रही है, उसमें अगर देखा जाए तो विकास दर की बात कही है। लेकिन वर्ष 2010-11 में आप देखें तो विकास दर 9 प्रतिशत से लुढ़ककर 6.1 प्रतिशत हो गयी है। यूपीए सरकार ने आठ से नौ प्रतिशत बढ़ाने की बात कही है। देश की जनगणना के अनुसार हमारे मुल्क में 18 वर्ष से 40 वर्ष तक के लोगों की, ये भी युवा ही कहलाएंगे, संख्या

60 प्रतिशत है। इनमें ज्यादातर ऐसे लोग हैं, जिनके पास काम नहीं है इसलिए इन लोगों के हाथ में काम दीजिए, उनके लिए रोटी, कपड़ा और मकान की व्यवस्था कीजिए।

सभापति महोदय : कृपया अपनी बात समाप्त करें।

श्री शैलेन्द्र कुमार : जैसा कि यूपीए सरकार ने और पूर्व राष्ट्रपति जी ने भी कहा है कि अगर हम विकास दर आठ से नौ या दस प्रतिशत तक ले जाएं तो हिन्दुस्तान विकसित देश कहलाएगा, लेकिन यह आज भी विकासशील देशों में गिना जाता है।

सभापति जी, मुझे और बातें भी कहनी थीं, लेकिन आपने समय का हवाला दिया है इसलिए मैं अब अपनी बात को समाप्त करना चाहूंगा और आपका आभार व्यक्त करना चाहूंगा कि आपने मुझे समय दिया। मैं अंत में सरकार से और खासकर मल्लिकार्जुन खरगे जी से अनुरोध करूंगा, वह कमजोर वर्ग के लोगों के लिए, असंगठित क्षेत्र के मजदूरों के लिए काफी सोचते हैं, उनके लिए योजनाएं भी लाते हैं, इनके दिल में उनके प्रति दर्द है, आप जरूर कुछ न कुछ इस तबके के लिए अपने जवाब में घोषणा करेंगे।

डॉ. बलीराम (लालगंज): सभापति जी, आपने मुझे नियम 193 के तहत इस विषय पर हो रही चर्चा में बोलने का अवसर दिया, उसके लिए आपको धन्यवाद देता हूं। मैं अपनी बात कहने से पहले श्री गुरुदास दासगुप्त को भी धन्यवाद देना चाहूंगा, जिन्होंने एक ऐसे महत्वपूर्ण मुद्दे को इस सदन में उठाया है, जो कि गरीबों से सम्बन्धित है।

आज पूरे मुल्क में असंगठित मजदूर किस हालात में जी रहे हैं, इसका जिक्र हमारे कई माननीय सदस्यों ने किया है। आज़ादी के पहले 1942 में बाबा साहेब डॉ. भीमराव अम्बेडकर ने अंग्रेजों के सामने इस बात को रखा था और कहा था कि देश में 80 प्रतिशत ऐसे असंगठित मजदूर हैं, खेत मजदूर हैं, जिनके बच्चों को तन ढंकने के लिए न कपड़ा मिलता है और न खाने को भोजने। इस तरह से ये लोग और इनके बच्चे नंगे और भूखे ही सो जाते हैं। जो खेत मजदूर हैं, अनाज पैदा करते हैं, लेकिन इनके बच्चों को खाने के लिए नहीं मिलता है। अगर सरकार ऐसे लोगों के लिए कोई व्यवस्था नहीं करेगी तो ये लोग अपने घरबार छोड़कर देश के बड़े-बड़े महानगरों में चले जाएंगे।

आज आज़ादी के 64 साल बीत रहे हैं। इन 64 सालों में इस देश की सरकारों ने ऐसे मजदूरों के लिए ऐसी कोई व्यवस्था नहीं की। वैसे तो बड़े पैमाने पर कई आयोग बिठाए गए और कई समितियों का गठन हुआ। इन आयोगों और समितियों की रिपोर्ट्स में भी यह दर्शाया गया है कि आज भी 84 करोड़ लोग ऐसे हैं जो 20 रुपए से कम में अपना गुजर-बसर कर रहे हैं। इसलिए मैं आपके माध्यम से सरकार को, विशेषकर श्रम मंत्री जी को, जो यहां मौजूद हैं, उनका ध्यान आकृष्ट करना चाहूंगा। असंगठित मजदूर चाहे किसी भी क्षेत्र में हों, चाहे किसी भी इंडस्ट्रियल बैल्ट में हों, उन्हें उतनी मजदूरी नहीं मिल पाता है, जितना वे काम करते हैं। काम के हिसाब से मजदूरी नहीं मिल रही है इसलिए सरकार को चाहिए कि वह उन मजदूरों की मजदूरी तय करे। आज जिस कद्र महंगाई बढ़ रही है, उसके हिसाब से ऐसे असंगठित मजदूरों को पर्याप्त मजदूरी नहीं मिलने के कारण उनके बच्चे आवश्यक वस्तुओं से वंचित रह जाते हैं इसलिए इन सब बातों को ध्यान में रखकर उनके लिए मजदूरी तय करनी चाहिए। आज जैसे बाजारों में सामान बिक रहा है उसी तरह से आज मजदूर बड़े-बड़े शहरों में और यहां तक की गांव के जो जिला मुख्यालय हैं, जैसा कि माननीय शैलेन्द्र जी ने भी जिक्र किया है, चट्टी-चौराहों पर बैठते हैं कि कोई हमारा सामान खरीदे। इस तरह से मजदूर दिन-भर वहां बैठकर इंतजार करते हैं कि कोई खरीदार आये। इसलिए यह बहुत बड़ी चिंता का विषय है कि आजादी के 64 सालों के बाद भी सरकार 2020 के मिशन का सपना देख रही है कि हम तरक्की करेंगे, लेकिन ऐसे मजदूरों के बारे में हम नहीं सोच रहे हैं जो वास्तव में खाने के लिए भी मोहताज हैं और जिनके बच्चों को दो वक्त तक का खाना नहीं मिल रहा है।

बीपीएल की सूची बनी है, तमाम हमारे आयोग गठित हुए हैं, उन्होंने रिपोर्ट्स दी हैं कि यहां पर 40 प्रतिशत से ज्यादा ऐसे लोग हैं जो गरीबी की रेखा के नीचे का जीवन-यापन कर रहे हैं। इसलिए बीपीएल की जो सूची बनी है जो कार्ड्स उपलब्ध कराए गये हैं क्या उस मात्रा में उपलब्ध कराए गये हैं? चाहे

झारखंड हो, उड़ीसा हो, बिहार हो, उत्तर प्रदेश हो या छत्तीसगढ़ हो, ऐसा तमाम इलाके हैं जहां पर बड़ी मात्रा में, बड़े पैमाने पर गरीबी है, भुखमरी है, बेरोजगारी है। आज झारखंड, बिहार और छत्तीसगढ़ के मजदूर बड़े पैमाने पर पंजाब और हरियाणा में फसली सीजन के समय, खेती करने के लिए जाते हैं। वे खेतीहर मजदूर वहां पर 5-6 महीने रहते हैं और इसके बाद वापस चले जाते हैं। बहुत से मजदूर भट्टों पर, ठेके पर काम करते हैं और ठेकेदार उन्हें काम करवाने के लिए ले आते हैं और उन्हें पूरी मजदूरी न देकर बीच में अपना हिस्सा रखते हैं।

आज दिल्ली में झारखंड के लोग भरे पड़े हैं, बिहार और छत्तीसगढ़ के लोग भरे पड़े हैं और वे घरों में काम करते हैं। अगर उन्हें 4000 रुपये मिलते हैं तो 2000 रुपये ठेकेदार उनसे ले लेता है, उन्हें केवल 2000 रुपये ही मिलते हैं। इसलिए सरकार को ऐसी नीति बनानी चाहिए कि जो परिवार ऐसे मजदूरों से काम करवाते हैं उनके द्वारा उनकी पेंशन की व्यवस्था होनी चाहिए। ठेकेदारों को बीच में से हटाकर मजदूरों को उनकी पूरी मजदूरी मिले, तब जाकर उनकी गरीबी दूर की जा सकती है। इसलिए सभापति महोदय, मैं आपके द्वारा सरकार से यह अनुरोध करना चाहूंगा कि ऐसे असंगठित मजदूरों को आपकी तरफ से न्याय मिलना चाहिए। आज तमाम इंडस्ट्रियल बैल्ट में उनके रहने की कोई व्यवस्था नहीं है और वे मजदूर झुग्गी डालकर रहते हैं और होता यह है कि जो उस जमीन के मालिक होते हैं वे उनकी झुग्गी को गिरा देते हैं, तोड़ देते हैं और वे खुले आसमान के नीचे जीवन बसर करने के लिए विवश होते हैं। ऐसे लोगों की और भी सरकार को ध्यान देने की जरूरत है। जो लोग मजदूरी करके अपना जीवन-यापन कर रहे हैं उनके लिए रहने की व्यवस्था सरकार को करनी चाहिए।

यह कोई पार्टी का सवाल नहीं है। हम देखते हैं कि किस पार्टी का आदमी इस मुद्दे पर बोल रहा है तो दूसरी पार्टी आदमी उठता है और कहता है कि आपकी सरकारें दूसरे राज्यों में क्या कर रही हैं, आपके राज्यों में क्या हो रहा है। आज गरीबी का सवाल है यह किसी पार्टी का सवाल नहीं है, असंगठित मजदूरों का सवाल है। यह इस देश की विडम्बना है कि हम बात तो 21वीं सदी की कर रहे हैं, दूसरे देशों से अपने मुल्क की तुलना कर रहे हैं तो हमें अपने देश के गरीबों के बारे में भी सोचने की जरूरत है। अगर गरीब लोग, असंगठित मजदूर खुशहाल नहीं होंगे, तो देश भी कभी खुशहाल नहीं हो सकता है। इसीलिए मैं कहना चाहता हूं कि ऐसे असंगठित गरीब परिवारों में खुशहाली आ सके, इसके लिए सरकार को नए नीतियां और नई योजनाएं बनानी चाहिए। सरकार ने योजनाएं बनाई भी हैं, जैसे मनरेगा योजना चल रही है, स्वर्ण जयंती योजना चल रही है, प्रधानमंत्री ग्रामीण गारंटी रोजगार योजना चल रही है और इसी तरह कई और भी योजनाएं चल रही हैं, लेकिन उनका पूरा लाभ इन लोगों को नहीं मिल पाता है। हम लोग इन्हीं लोगों द्वारा चुनकर आते हैं, इसलिए हमें यह देखना चाहिए कि हम कैसे अंतिम आदमी तक इन योजनाओं का पूरा लाभ पहुंचा सकते हैं। इन योजनाओं में इतना भ्रष्टाचार फैला है कि काम कोई कर रहा है और उसका फायदा कोई और उठा रहा है। जिसके पास कार्ड है, अगर उससे पूछें तो वह कहता है कि मैं तो काम ही

नहीं कर रहा हूं, क्योंकि उसके कार्ड पर कोई दूसरा व्यक्ति काम करता है और लाभ उठा रहा है। इन योजनाओं की सुचारू रूप से मोनिटरिंग करने की आवश्यकता है, ताकि ऐसे गरीब लोगों के साथ न्याय हो सके, भेदभाव न हो सके तथा उनकी मजदूरी का कोई हक न छीन सके।

अंत में मैं पुनः श्री गुरुदास जी का धन्यवाद करते हुए सरकार से मांग करता हूं कि ऐसे असंगठित मजदूरों की तरफ निश्चित रूप से ध्यान दे, जिससे हर वर्ग के लोगों का फायदा हो सके। हम आज सदन में उनके बारे में चर्चा कर रहे हैं और पूरा देश इस चर्चा को देख रहा है, इसलिए हम माननीय मंत्री जी कहना चाहते हैं कि निश्चित रूप से कोई ऐसा प्लान बनांए, जिससे कि आपका जो दायित्व गरीब लोगों के स्तर को उठाने का है, वह पूरा हो सके और गरीबों के हित की योजनाएं बननी चाहिए। इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूं।

श्री शरद यादव (मधेपुरा): सभापति महोदय, आज की चर्चा बहुत जरूरी है और समाज की विकट समस्या है। आज देश में जो हालात हैं, वे बेकाबू हैं। विशेष तौर पर जिस सवाल को गुरुदास जी ने आज सदन में उठाने का काम किया है, वह समस्या बहुत विकट है और साथ ही साथ दुखदायी और तकलीफ देने वाली है। मैं तो कहूंगा कि देश एक तरह से लाचारी, बेबसी, गुरबत के ऐसे गंभीर संकट से गुजर रहा है, जो समय के साथ बढ़ता जा रहा है। जिन लोगों के बारे में चर्चा कर रहे हैं, उनकी आंखें ठहर गई हैं, उनके चेहरे पर कोई भाव नहीं है। वे बिलकुल जानते नहीं हैं कि सुबह उठने के बाद क्या शाम को उनको खाना नसीब होगा या नहीं। मंडियां और ठेके, जहां मेले में जानवर बिकते हैं, उनमें और इन लोगों में कोई फर्क नहीं है। मैं मानता हूं कि इस मंत्रालय की इतनी उपेक्षा जब से बाजार आया है, जब से नई नीति आई है तब से हो रही है। ग्लोबलाइजेशन के बाद यह विभाग बहुत उपेक्षित हुआ है और मंत्री जी के हाथ में कुछ नहीं है। मैं लेबर मिनिस्टर रहा हूं। अभी अभी बजट पेश होने के पहले ही जो असंगठित मजदूर हैं, उनके लिए प्रोविडेंट फंड की ब्याज दर 9.5 थी, उसे घटाकर 8.25 कर दिया गया। मैं मंत्री था। मेरे जमाने में भी यह बात बहुत जोर शोर से उठी थी और मैंने दुनियाभर के दबाव के बाद यह बात नहीं मानी और 9.5 जो उनकी ब्याज दर थी, उसे बनाये रखा। उससे हमें बहुत दिक्कत हुई लेकिन हम सुविधा के लिये यहां नहीं आए। यह ओल्ड गोल्ड है, यह बात आपके यहां नहीं चलती। यह सब नकली बातें बनी हुई हैं। मजदूरों के बाबत जितने कानून हैं, वे सब के सब पूरी रह से किताब में ही बने हुए हैं। उनको फाड़कर फेंकने की जरुरत है। वे किसी काम के नहीं हैं। कोई सुनता नहीं है। ये बता रहे थे जब ये मजदूरों के बारे में बोल रहे थे। गुरुदास दास गुप्ता जी जब बोले तो उन्होंने जब समय मांगा था, प्रधान मंत्री जी का वक्त नहीं मिला। मैं अपनी चर्चा शुरु करने से पहले कहूंगा कि इस देश की आजादी का कोई मकसद था। विश्व के सबसे बड़े आदमी महात्मा गांधी थे। उनके अनुसार यह था कि इस देश में आने वाली सरकारें चुनी हुई सरकारें होंगी। उनको लग गया था कि आजादी आने वाली है। उस समय अंतरिम सरकारों का सिलसिला बन गया था। उन्होंने कहा कि दिल्ली, लखनऊ और अहमदाबाद में सरकारें आएंगी। वे बड़ी बड़ी बातें करेंगी कि हमने यह कर दिया, हमने वो कर दिया। लेकिन उनको मानना नहीं। हिन्दुस्तान में 1-2 कि.मी. पैदल चलोगे तो आपको हिन्दुस्तान का बनिहार मिल जाएगा। जो असंगठित लेबर के बारे में उन्होंने कहा कि गांधी जी उसे बनिहार कहते थे, जिसे हम मजदूर कहते हैं। गुजराती में और हमारे इलाके में इसको बनिहार कहते हैं। वो आपको 1-2 कि.मी. के अंदर मिल जाएगा। वह जो दिल्ली, लखनऊ और अहमदाबाद की सरकार बोल रही है, यदि बनिहार की जिंदगी में कोई फर्क नहीं आए तो उसी सयम तय कर लेना कि वह सरकार असत्य बोल रही है और उसे पलटने का, उसे बदलने का उसी दिन विचार कर लेना। उन्होंने आगे यह भी लिखा कि यह आजादी इसके लिए लड़ी जा रही है। यह गुलामी सबसे ज्यादा इसे तबाह कर रही है। यह जो ब्रिटिश हुकूमत आई है, यह सिर्फ इसके अंगूठे और इसके काम को तहस नहस करने के लिए आई है।

उनका कहना यह था कि आजादी सिर्फ इनके लिए आई है और यह आजादी रोज सरक-सरककर उनसे दूर जा रही है।

जीडीपी बढ़नी चाहिए, प्रधान मंत्री सुबह जिक्र कर रहे थे। सरकार जीडीपी बढ़ाने के लिए बहुत उत्सुक है। बढ़नी चाहिए, मुझे इसमें कोई एतराज नहीं है। लेकिन ये जो हालात हैं, अर्जुन सेन गुप्ता की जो रिपोर्ट है, 80 फीसदी आदमी 20 रुपये रोज पर है और वह भी एवरेज है। मैं उनकी बात को दरकिनार कर देता हूं। आपके अनुसार यह कितना प्रतिशत है? यह बात भी पता लगाने का काम आप नहीं करते हैं। अर्जुन सेन गुप्ता को आप एब्यूज करते हैं। वे नरसिंह राव जी के वित्त सलाहकार थे। आपकी पार्टी के राज्य सभा के मैम्बर थे और बहुत नेक इंसान थे। मैं उन्हें श्रद्धांजलि देता हूं। उनका स्वर्गवास जरूर हो गया है। उन्होंने देश के सामने हकीकत लाने का काम किया। जब मैंने उनकी रिपोर्ट पढ़ी, मैं कहूंगा कि उनकी रिपोर्ट को हर राजनीतिक कार्यकर्ता को जरूर पढ़ना चाहिए। उन्होंने हालात को जिस सच्चाई को खड़ा किया है, जिस तरह से बेनकाब किया है, वे सच्चे देशभक्त थे लेकिन यह सरकार उनकी रिपोर्ट को मंत्री जिस हिकारत से देखते हैं, गलत है, झूठ है। सच क्या है बताओ? तुम बता दो सच क्या है? देश की इतनी बड़ी आबादी जो श्रम करती है, पसीना बहाती है, दौलत बनाती है, उसमें और जीडीपी में कोई समन्वय होना चाहिए या नहीं होना चाहिए? कोई संतुलन होना चाहिए या नहीं होना चाहिए? कोई मेल होना चाहिए या नहीं होना चाहिए? यह देश किसका है? एक तरफ 80 फीसदी लोग हैं, देश इनका है या दूसरी तरफ 10-12 फीसदी लोग हैं, उनका है? 10-12 फीसदी लूट लें, पूरी तरह से हर तरह के कानून को रोंद दें, अदालत उनकी, विधान सभा उनकी, मीडिया उनका और लोकसभा में हम लोग हैं लेकिन लोकसभा हमारे काबू में नहीं आती। हम बहुत दिन से यहां हैं लेकिन काबू में नहीं आती। लोकसभा भी ऐसे आदमी को बनाती है, ऐसे आदमी को खड़ा करती है जो दिन भर इसकी रक्षा करता है, दिन भर व्यवस्था के हक में लाठी लेकर खड़ा रहता है और तर्क पर तर्क करने की पूरी क्षमता रखता है। कहते हैं देश चमक रहा है। देश आगे बढ़ रहा है। जब सदन में महामहिम राष्ट्रपति जी के अभिभाषण पर चर्चा हो रही थी तब मैं भी बोल रहा था कि चमक रहा है, जो अंधेरा है वह अंधेरा है वह छोटा नहीं है। पूरा देश संपूर्ण है। लोकतंत्र यदि है, लोकशाही यदि है तो बहुसंख्यक बेबस हैं, लाचार हैं। वे दाने-दाने को तरसते हैं। जानवर एक बार मेले में बिकता है और आदमी इस देश में रोज बिकता है। हर शहर में, हर कस्बे में, हर चौराहे पर मजदूर की मंडी लगती है। हमने इतनी योजनाएं चलाई हैं। मैं ऊब गया हूं, ये योजनाएं नहीं हैं ये भक्षण के लिए हैं, कुछ लोगों के खाने के लिए, लुटेरों के लिए है। गांव और शहर में जबरा है, जो मजबूत हैं, उनकी लूट के लिए हमने करोड़ों रुपए बहाए हैं। ये योजनाएं कहीं काम नहीं करती हैं। मैं कितने नाम लूं, मेरे पास वक्त नहीं है और आप घंटी बजा देंगे। इतनी योजनाएं हैं कि अगर मैं एक एमपी को खड़ा करके पूछ लूं तो वह बता नहीं पाएगा। बनाने वाले को भी नहीं पता है जबकि अधिकारी को पता है। उसे मालूम है क्योंकि वह व्यवस्था को बचाने वाला सबसे चतुर कारीगर है। अधिकारी अच्छी तरह से जानता है, वह चतुर आदमी है। सीधी बात है

कि बहुत योजनाएं हैं। खरगे साहब, इसकी जिम्मेदारी आप पर है। प्रधानमंत्री जी से कहिए कि इन पूर्व योजनाओं को ठप्प करें, बंद करें, ठीक करें और एक सीधी सरल योजना शुरु करें। मैं नहीं कहता इसे बांटो, आप इस पैसे को देश में निर्माण पर इतने बड़े पैमाने पर लगा सकते हैं। 70 फीसदी खेती बिना पानी के है, आप सारी योजनाएं पानी पर लगा दो और कह दो कि इसी पर रोजगार मिलेगा। और देश भी सम्पन्न होगा और आप जिस लेबर की बात कर रहे हो, जिसके बारे में बहुत तरह से श्री दासगुप्ता जी और अन्य वक्ताओं ने वर्णन किया होगा, उन्होंने बहुत विस्तार से बताया होगा कि इसकी क्या हालत है। आजकल जो बिल्डर्स हैं और यह ठीक कह रहे थे कि जो ईंट भट्ठे वाले हैं, लेकिन ईट भट्ठे वाले गांवों में काम खोले हुए हैं। लेकिन जो बिल्डर्स हैं, जो 20 मंजिल, 30 मंजिल और सौ मंजिलें खड़ी कर रहे हैं, उनके यहां जो लेबर है, उन्हें देखने की जरूरत है। वह किस तरह से अपनी जान को जोखिम में ही नहीं डालता है, बल्कि वह रोज फांसी पर चढ़ता है और रोज फांसी से उतरता है। वह जल जाए, उसकी कोई खबर नहीं है। गाजियाबाद में मर जाए, कोई खबर नहीं है। नोएडा में उसके बारे में कोई खबर नहीं है और गुड़गांव में तो बहुत बड़ा विस्तार हो रहा है, लेकिन वहां भी उसके मरने की कोई खबर नहीं है। यानी उसकी मौत और उसका जन्म दोनों जुड़ गये हैं। वह कब पैदा होता है, कब मरता है, उसकी उम्र ज्यादा है। लेकिन मेहनत कर करके उसकी उम्र 10, 15 या 20 साल कम हो जाती है। ये जो इतनी योजनाएं बनाकर रखी हैं, जो जीडीपी है, यदि देश ठीक रास्ते पर चलना चाहता है, खरगे साहब मैं आपसे कहना चाहता हूं कि आप जिन लोगों की नकल कर रहे हो, वह सभ्यता आज नहीं तो कल डूबेगी। वह सभ्यता इंसान विरोधी है, वह सभ्यता इसलिए टिकी हुई है, क्योंकि उन्होंने 200, 250 और 300 सालों तक दुनिया को लूटा है। आप उनकी सम्पन्नता पर मत जाओ, उनकी सम्पन्नता दुनिया भर में हैं। इस देश को उन्होंने ढाई सौ साल लूटा है और सब जगह उनका राज रहा है। आस्ट्रेलिया, अमरीका और कनाडा यूरोप की औलाद हैं, आप उनकी बराबरी मत करो। वह सभ्यता इतने सालों तक दुनिया को लूटकर बनी है कि उस लूटी हुई सभ्यता की जो अर्थ नीति है, उसका जो इकोनोमिक मॉडल है, उसे आप पूरी तरह से हाथ से नहीं पकड़े हुए हो, बल्कि उसे आप दांत से पकड़े हुए हो और उसे पकड़कर सिर्फ आप ही नहीं, बल्कि पूरा देश मौत के कगार पर जा रहा है, यह रिटेल एफडीआई को लीजिए। जो हमारा हजारों वर्ष का बाजार है, उसका इवेलुएशन हुआ। यह कोई दो-चार वर्ष की बात नहीं है। अभी जैसे ही दीपावली आयेगी तो आप देखना ये चाकलेट वाले लोग, ये कैडबरी वाले लोग सारी जगहों पर षड्यंत्र करेंगे और सारे दिन टीवी पर आयेगा। जो किसान दिल्ली के आसपास दो गाय या चार, पांच भैंसे रखे हुए हैं, उनके बारे में मिलावट की खबर देंगे। लेकिन अभी मिलावट की कोई खबर नहीं है। वे सब अनआर्गेनाइज्ड लेबर हैं। लेकिन अभी उनके बारे में कोई खबर नहीं है। उसे ढोकर लाने वाला वही है, लेकिन वे खबर शुरू कर देंगे कि इसमें यह मिलावट है और टीवी पर इतना प्रचार करेंगे कि लोग मिठाई खरीदना बंद कर देंगे, एक दिन ऐसा भी आने वाला है। आज हिंदुस्तान की जो मिठाई है, दुनिया में उतनी वैरायटी कहीं नहीं है। लेकिन ये लोग अपनी सड़ी हुई मिठाई यानी मशीन से बनाई हुई दो

और तीन वर्ष पुरानी चीज को यहां बेचते हैं। जबकि यहां ताजा कलाकंद बनता है, ताजी मिठाई बनती है, लेकिन उसके बारे में कोई प्रचार नहीं है। अभी दीवाली आयेगी, अभी होली गई है, तब 24 घंटे टीवी पर मिठाई में मिलावट के बारे में चर्चा होने लगेगी। बाल्टियां दिखायेंगे, पता नहीं कौन सा एक नकली आदमी खड़ा करेंगे और आसपास जो गरीब लोग रहते हैं, खासकर इस धंधें में दिल्ली के आसपास गुज्जर जाति के लोग लगे हुए हैं। उनके पास अन्य कोई दूसरा धंधा नहीं है, उनके पास सिर्फ यही धंधा है। यानी देश को चलाने की सारी जिम्मेदारी और ईमान की जिम्मेदारी उसी की है। उसे ईमानदार होना चाहिए, उसे सच्चा होना चाहिए, उसे अपमानित होने के लिए तैयार रहना चाहिए। हमने ऐसी सभ्यता बनाकर रखी है, यह कोई ग्लोबलाइजेशन से नहीं बनी, हजारों वर्ष की हमारी सभ्यता है, इसके बारे में मुझे तकलीफ होती है कि इस सभ्यता को कैसे सुधारूं। इस सभ्यता का जो मतलब है कि जो छोटा है, जितना छोटा है, जितनी मेहनत करता है, उतना हम लोग उसे हिकारत से देखते हैं। उतनी ही हिकारत से हम लोग उसे देखते हैं। जो बड़ा है, लुटेरा है, जो बेइमान है, उसे बड़ा कह कर सलाम करते हैं। जो छोटा है उसे हड़काते हैं। उसे कहते हैं - ऐ! चुप और जो बड़ा है उसे कहते हैं सलाम साहब। हमारी सभ्यता यह हो गई है कि जो ऊपर है, उसे चाटो और जो नीचे है, जो अस्सी फीसदी लोग हैं, जिन लोगों की चर्चा हो रही है उनको काटो। और लोक सभा भी यही कर रही है।

सभापति महोदय : यादव जी, आप अभी कितनी देर और बोलेंगे?

श्री शरद यादव : सभापति जी, अगर आप कहते हैं तो मैं बैठ जाता हूँ। आप तो इस दर्द और तकलीफ को सबसे ज्यादा जानते हैं। मैं जिन लोगों की बात कर रहा हूँ, खरगे साहब तो उन्हीं लोगों में से निकल कर आए हैं। लेकिन मैंने इनके चेहरे पर तेज और गुस्सा नहीं देखा है। मंत्री हैं तो इसका सीधा मतलब यह है कि विभाग की हर चीज़ को प्रोटेक्ट करने की ओथ आपको सविंधान ने दिलाई है। आप इसमें ढीले क्यों पड़ रहे हैं। गुरुदास जी ने जो सवाल उठाया है, उस सवाल को आप देश का सवाल क्यों नहीं बनाते हैं? हम लोग आपके साथ हैं। आप खड़े होइए। आप बिल्कुल एक सा चेहरा बना कर बैठे हैं। यह ठीक नहीं है। यह बहुत दर्द और तकलीफ का सवाल है। यह इस देश के इंसानो का सवाल है। यह आजादी, महात्मा जी ने रोज कहा उसी के लिए आ रही है। यह आजादी उससे दूर होती जा रही है। आपका सूबा तो गजब कर रहा है। वहां तो आयरन ओर बेचा जा रहा है और करोड़ों रूपयों में चुनाव हो रहा है। गरीब तो कभी चुनाव लड़ ही नहीं सकता है। इसलिए वहां तो और नाश हो रहा है कि जो वोट है, जो संविधान का आईना है, जब वही बांझ हो जाएगा तो लोकतंत्र क्या बचेगा?

सभापति जी, मैं इस सवाल का समाधान देता हूँ कि आपने जितनी भी केंद्रीय योजनाएं बनाई हैं, इनको समेटो, लपेटो और एक निर्माण की योजना लाओ पानी लाने की, बिजली बनाने की, सड़क बनाने की और उसमें लोगों को काम दो। इस गरीबी को बचाए रखने का यह फालतू का काम क्यों कर रहे हैं? आप क्यों इस देश को कंगाली का समुद्र बनाए हुए हैं? यह पूरी तरह से बज-बज कर रहा है। चारों तरफ

इंसानों की जिंदगी तबाही और बर्बादी के कगार पर खड़ी है। इस सवाल को सबसे पहले लेना चाहिए और लोक सभा को इसमें इनिशिएट करना चाहिए। श्री मल्लिकार्जुन खरगे जी, आपको खड़ा हो कर इसमें एक नया रास्ता पकड़ना चाहिए। आज आप बगैर पूछे सारी बात कह दीजिए।

SHRI KALYAN BANERJEE (SREERAMPUR): Mr. Chairman, today Gurudas *da* has brought in very sensitive issue. Beyond all data, if I say so, the jugglery of data, the conditions of the workers are not very good. I am not saying that in every field there is a deplorable condition but in totality they are not in a good condition. I am not blaming the Government or the present Labour Minister.

Decade after decade, a number of Governments have come, including the State Governments, for making the conditions of the labourers good. To bring them into the decent standard of life, it is not only the responsibility of the Central Government but also of the State Governments.

Gurudas *da* has brought a very sensitive issue but for the last 35 years, his Government could not bring the decent standard conditions of labourers in West Bengal. It is the joint responsibility of the Central Government and the State Governments to implement the labour laws. A good number of labour laws are there.

17.00 hrs.

(Dr. M. Thambidurai *in the Chair*)

Both the Central Government and the State Governments have failed to implement them. That is the reality. That is the practical thing. Therefore, not only the Government of today is to be blamed for today's condition of the labourers, but also the Governments who have come, either in the Centre or in the States, have to be blamed. They have jointly failed to discharge their responsibilities to implement all the labour laws which have been engrafted either by this House or amendments have been brought by the State Legislatures in their respective States.

I would just like to remind Shri Gurudas Dasgupta that three years back a number of tea garden workers in the Jalpaiguri district of West Bengal had committed suicide. Therefore, the condition of the workers is bad in all the States. The policies which have been evolved and the laws which have been made have not been implemented in our country. That is the most unfortunate situation.

You take the Minimum Wages Act. If this House has given the minimum wages to the workers and labourers of this country and these minimum wages have not yet reached the labourers, then it is the fault of the machineries of both the Central and the State Governments. That is an admitted position. That means, the Officers and others have failed to discharge their duties.

Sir, I would like to take an example of the Contract Labourers. The most pitiable condition is the condition of the contract labourers. The labourers who were engaged as contract labourers 25 or 30 years back have not yet been regularized or absorbed in their respective establishment.

Sir, as per Section 10 of the Contract Labour (Regulation and Abolition) Act, if any job is perennial in character, no contract labour should be engaged in such perennial character of the job. What is the effect of that? Contract labourer has to be abolished there. Right or wrong, in 2001 there was a judgment given by the Supreme Court in the SALES matter. Whenever Section 10 of this Act would be invoked, the contract labourer would be abolished, but they are not entitled to be regularized or absorbed in that job. 11 years have passed from the date of delivery of that judgment. We are all talking about these labourers but still we have not yet brought any amendment in the Contract Labour (Abolition and Regulation) Act saying that the moment Section 10 notification is issued, the contract labourers of that establishment have a right to be absorbed. We have not yet brought it.

I would request the hon. Labour Minister – he was earlier the Labour Minister in his State for six or seven times – to think about this matter. Sir, today you will find that in some of the establishments the strength of the contract labourers is more than the regular labourers. Unfortunately it has not yet been considered. Both the appropriate Governments can bring their respective amendments. Therefore, it is wrong to blame only either the Central Government or the present Labour Minister.

Sir, the Government of India had notified the recommendations of Justice G.R. Majithia Wage Boards for journalist and non-journalists newspapers and news agencies on 11th November, 2011. But it is very unfortunate that even after a lapse of over four months, that notification has not been implemented by the Management of the newspapers and news agencies, which is creating a lot of problems for the employees of the media organisations, who have not got any hike in their salaries for the past fourteen years.

Sir, the Confederation of Newspapers and News Agencies Employees' Organisations has decided to gharao Parliament tomorrow at 1 p.m. I would, therefore, request the hon. Labour Minister to decide and settle their issue before 1 p.m. tomorrow. Mr. Minister, since you have already notified the recommendations, why are you not implementing them? Their demands of 14 years have been worked out and the recommendations are in their favour. Right has been crystallized. You are recognising the right. Then, why are you not extending the benefit of that right?

Mr. Chairman, Sir, similarly about the jute industry, the conditions of jute industries are extremely bad in the State of West Bengal. The State of West Bengal and the State of Assam are having a lot of jute industries. But a number of jute industries are often being closed; and nobody is there to take care of the jute workers working there. Thousands and thousands of jute workers become jobless all of a sudden as the jute industries where they are working get closed.

I would, therefore, request the hon. Labour Minister to look into this matter and to encourage the utilisation of jute bags in our country.

Mr. Chairman, Sir, this sudden decrease in the interest rate of employees' provident fund, which has already been mentioned by Shri Gurudas Dasgupta, is deplorable. It is not only the workers, or the employees but all the middle-class people very much depend on their provident funds and the interests on their provident funds during their crisis time. If a single amount is touched or lessened, it would be a great deprivation of their life. Therefore, I would request the hon. Minister to restore the original position, which was there earlier.

Although the Employees State Insurance Hospitals are there under the ESI Act, unfortunately, they are not working in a proper manner. Even a worker who is having his ESI card, does not get the benefit of the ESI card during the time when he requires it. So, ESI hospitals are required to be equipped with more modern equipments and more doctors so that during the time of crisis, during the time any worker suffers from any serious disease -- let us say, he suffers from a severe heart attack -- he gets his treatment immediately.

Sir, there is a non-implementation of the Minimum Wages Act in all types of fields. You know about the unorganised labour class. In the most pitiable conditions, these unorganised labours are living. So, new and more modernised policies are required to be brought for the purpose of taking care of these unorganised labour classes.

Sir, since I belong to a legal profession, I witness everyday such faces of labourers everyday suffering pitiable condition. The mechanism which has been engrafted in various Acts, specifically under the Industrial Labour Laws, is not at all working well.

If we go to the Tribunal, we will find no judge there. Even if there is a judge, he will come at 12 o' clock. He will remain there for only one or two hours. The labourers are moving within the corridors of the Tribunal as orphan children. From Tribunal to Supreme Court, it is a three-tier system; first-Tribunal, second-High Court and then Supreme Court. Is it possible for a labourer to sustain this? It is impossible. Therefore, a mechanism has to be fixed. Although the Act itself speaks about a speedy mechanism, but in reality it has not become a speedy mechanism. A speedy mechanism has to be brought for the purpose of redressal of grievances of the labourers.

Since I have got this opportunity because Shri Gurudas Dasgupta has brought this very sensitive issue, I would request the hon. Labour Minister to bring a suitable amendment under the Industrial Disputes Act so that they can have the right to get an interim relief either at the conciliation stage or at the Tribunal stage. The Act does not speak about that. The Act does not give that power. Even if an employee has been terminated, he does not have any right of interim relief either at

the stage of conciliation or at the stage of Tribunal. Kindly think about that and bring it. It will be having a balancing effect for the labourers.

I will be ending with what I started. Today, the offices of the labour establishment must implement all the labour laws. We are having nearly 50 or 60 labour laws. All labour laws are there. At least, you implement it. Although the Constitution under the Directive Principles has given us a philosophy of a decent standard of life to the workers, but we know that it is impossible. Forget about a decent standard of life. In our country, the daily labourers do not have any meaningful life. Therefore, I would request the Labour Minister to implement all the labour laws.

MR. CHAIRMAN : Please conclude.

SHRI KALYAN BANERJEE : I will conclude now.

I hope, no Members, who are all present here in this House, will go and say to the labourers in their constituencies that the labourers are having a decent standard of life. Everybody has to admit that they do not have a minimum standard of life. Therefore, today in this House a Resolution should be adopted that steps should be taken to give the labourers a meaningful life. At least, let them enjoy the rights protected under Article 21 of the Constitution of India.

SHRI A. SAMPATH (ATTINGAL): Sir, thank you for giving me an opportunity to participate in this discussion which has been initiated by my learned senior comrade, Gurudas Dasgupta Ji.

I will start from the very point on which my learned friend, Mr. Kalyan Banerjee has just now concluded. I will take the baton from him. It is very nice to see that cutting across political party lines, this august House expresses its solidarity to the working class of this nation.

I would like to congratulate the whole working class of this nation for participating, for taking up the issues of the labour force, for campaigning and for conducting successfully a strike, a first ever strike, participated by all the national trade unions of this country. Since Independence, we now have such an experience.

Sir, you have also witnessed, while the discussion has been initiated, unfortunately, some of my friends were smiling sarcastically and some of them were laughing, while very senior leaders were raising some very important points in this august House.

With your permission, I would like to seek the help of the hon. Labour Minister, Shri Mallikarjun Kharge. We all have aspirations and expectations on him. He should be a man of mission. But, what do we see now? I would like to invite him and my friends also in this august House. If we are discussing about a shining India, of course, we should remember that who is shining. It is the skeleton in the cemetery, which is shining. I would like to invite my friends, come along with me to the streets, not on your top-end versions of SUVs and Sedans, but come, walk and see the plight of the people. Sir, many have eyes, but do not see; many have ears, but they do not hear.

I am coming from a State where a great *dalit* leader, by name, Sree Ayyankali, who gave a call to the people 115 years back, 'if your rights are not accepted by the Rulers, by the Maharajas, by the officers, then strike. Starvation is not a new thing for you." It was then in West Bengal, the palanquin bearers, then the railway workers of Howrah set on a strike. We have a great experience, even

our people, our brothers, our forefathers, who were working in the Royal Indian Navy, they staged in a mutiny. So, it all happened in this nation.

Sir, I would like to point out certain things, which, I hope, I expect and I genuinely believe, are to be considered by our hon. Minister. It was in the year 1957, in the 15th Indian Labour Conference that it formulated the historic guidelines for fixing the minimum wages. Further judgments of the hon. Supreme Court also strengthened our argument. But, what is the situation now? In the month of February – on the 14th and 15th of February this year, it was the 44th Session of the Indian Labour Conference – there were three main agendas. One was the Minimum Wages, the second was the Social Security and then, the third was Employment and Employability. Sir, if the labour problems are being raised by any of the leaders of the trade union, why our Ministers are very much hesitant to hear them, to give them a hearing? At least, invite them, let us have a cup of coffee, let us sit together across the table and we can discuss. But, that does not happen.

Sir, in this country, our rulers are very much eager to hear the voice of the corporates, but they are not willing to hear the voice of the common man. As my learned friend, Mr. Kalyan Banerjee has right now said, 'how can a common man go to the Supreme Court?' I have been practising as a lawyer for the last 25 years. I have visited the Supreme Court many times. There have been rumours in its corridors and I have heard from the mouth of my own friends that this is a casino judiciary. If people do not get justice from the judiciary, from where will they get it? You all know the procedure and 'ABCD' of the bureaucrats. 'A' means, Avoid; 'B' means, Bypass – this is not my joke, you go somewhere and check; 'C' means, Confuse – he will be confused whether I have to be here or I do not know where I am – and 'D' is the last thing, it is Delay – get everything delayed. This is the 'ABCD' of Indian bureaucracy. If this goes on, the people will not tolerate. There is a limit for everything.

Sir, you and we all know that in this country, more than 40,000 sq. kilometres of land does not have any rule, any Government. Even a Post Office is

not there. How did this happen? I will reserve my comments because you all know. Who is the single largest violator of the labour laws? It is the Government of India. The hon. Minister of State for Food and Civil Supplies, Prof. K.V. Thomas was here. Some 48 hours back, one of the FCI depots at Kuttippuram in the district Malappuram, from where one of our hon. Ministers come, was closed down by FCI management. For the last 22 years, thousands of people under the FCI management are working as casual labourers and contract labourers. All the disciplinary action will be taken but no benefits will be given. Under Air India, more than 20 years back many young people joined as casual labourers. They are still doing that job. For how many hours? More than twelve hours. …(*Interruptions*)

It was during 1890s in the United States of America there was organised labour agitating. Their demand was eight hours work, eight hours rest and eight hours recreation. Here in India everybody knows well what happens. Have we forgotten the word 'shame' or have we forgotten to be ashamed of ourselves? Here, women and children are exploited the most. It is a fact. We still employ child labour. In many a thing that we wear, we use, we eat, we drink, there is the smell of the tear, sweat and blood of the children of India. It still happens. I am really ashamed.

Today, we have read about some news articles in various newspapers. The daughters of Florence Nightingale are on a warpath. It was not my mother who took me first when I was born. It was not my mother who heard my cries first when I was born. It was not my mother who smiled at my face first when I was born. It was an unknown lady, a nurse, who brought me to my mother. But, in this nation, thousands and thousands of women nurses are not even getting the minimum wages; their work time is not at all fixed; no labour laws are implemented in their case; all labour laws are flouted. So, what is the duty of the Labour Enforcement Officers? There is a primary duty of every Government to feed the people, to give them clothing, to give them shelter, to give education for their children.

I am concerned about the sad plight of the working class in India. They constitute 90 per cent of the people. There may be unfortunately some people's representatives who cannot hear their voices, who cannot hear their shouts, who may see them sometimes as public nuisance. They are the people, they alone are the people. There may be some representatives or political party leaders, who may believe that they can purchase the political right with the help of the economic right. No, Sir. That cannot be done because this nation is not for sale.

My hon. Minister is saying that we do not have money to run these establishments and to ensure that the provisions of the Constitution are adhered to. I am speaking of the Constitution, the very foundation of the Constitution, the fundamental rights which have been enshrined in the Constitution. They are being denied. How can that be? Article 19 is being denied. The right to form association is being denied. There was a time when anything could be done at the gun point. There was a time when even locomotive drivers were forced to run the locomotives. But, remember, there was a time when even ordinary policemen like those in Delhi Police, Punjab Police, ITBT, CRPF,CISF all have laid down their arms and went on strike. It was in the year 1979.

So, if the Government says that they do not have money, my humble submission is that there is money inside India and outside India stashed in foreign banks. I am not asking for any part of the sweat equity. I do not want any part or portion of the sweat equity. What I want is my Fundamental Rights, my constitutional rights. This is the primary responsibility of the Government. So, I would request, through you, that it should be ensured that the labour laws are implemented. The Central Government, the Government of India, should be a model employer. They should show the model.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I have only five points to make. I stand here to deliberate on the discussion that has been initiated by our good friend, Shri Gurudas Dasgupta, on the situation arising out of widespread discontentment among the working class due to faulty Government policies.

Since the last two decades, this country of ours has undergone tremendous changes. The Government has certainly made some progress in the alleviation of poverty and programmes like employment guarantee, subsidized food grains to BPL families and loan to farmers at lesser rate of interest have provided relief to the poorest people, but this is not helping to establish peace in the country. The reason may lie in the huge increase in inequality. The results of top companies indicate an increase in profits of about 28 per cent against an increase in sales of two per cent. What does this mean? Huge increase in profits means businessmen are rolling in money. On the other hand, stagnant sales means that people do not have the purchasing power to buy the goods.

The price of agricultural commodities is at historically low levels. The village folks are migrating to cities in search of better incomes. Inequality between villages and cities is increasing. A similar increase in inequality is taking place within the cities. The wages of urban workers have increased by, say, 20 per cent, but the income of businessmen has increased 20 times in the same period. This is the true story of nine per cent growth rate that we have attained. The growth rate is laudable, but it comes along with a huge increase in inequality. High growth rate will enable the Government to collect more taxes and use the money for running poverty alleviation schemes, but it fails actually on the touchstone of inequality. This policy, in fact, is based on acceptance of increase in inequality.

I have a different point to make on the recent strike that this country witnessed. The recent 24-hour countrywide strike called by 11 major trade unions across the political spectrum was in protest against the "anti-labour" policies of this Government. But look at the farcical side of it. One of the serious charges against the Government is that it has failed to move on the labour front, thereby thwarting efficiency and growth. Labour reforms were a 'no' 'no' because of the

stranglehold of the Communists on the UPA-I. Even after the Communists were dethroned in West Bengal and Kerala, UPA-II is letting the *status quo* to continue.

Is it not the Prime Minister, Dr. Manmohan Singh, who has himself confessed at the Indian Labour Conference last month that the existing policies have "unduly" protected the interest of the "currently employed"? Has it not hindered the creation of new jobs? I expect that the Minister can throw some light on it.

Often, it has been argued that the rules are not flexible enough for industrial units to get rid of surplus manpower when demand is falling. As a result, several companies prefer to work with fewer hands and opt against expansion of workforce during a period of boom.

Recently, one of the major policy initiatives of the Government, the National Manufacturing Policy, lost its teeth after the Union Cabinet decided against special benefit on hiring and retrenchment to companies operating in designated manufacturing zones. But the Trade Unions need to justify their existence and so strike was called, perhaps, just for the heck of it.

The UPA Government has faced five major strikes since returning to power in 2009. The earlier strikes were related to fuel price-hikes and the move to allow FDI in multi-brand retail. It is true that the 9 per cent inflation during 11 months of last year reduced the purchasing power of the common man, but the wages of bank employees, particularly, the public sector employees who joined the strike in large numbers are inflation-indexed.

In our country, Trade Unions have a sizeable presence in the banking and financial sector. This time, the RBI's clearing houses were shut. The private and foreign banks where Trade Unions do not have a presence also got affected.

MR. CHAIRMAN: Mr. Mahtab, please conclude now.

SHRI BHARTRUHARI MAHTAB : What was achieved by this? The country lost man-hour and productive output. However, the strike had one interesting sidelight. In West Bengal, Kumari Mamata Banerjee Government issued an open warning that absence from duty by the Government employees will be treated as a break in service. Later she claimed success in breaking the Left-sponsored bandh and

declared that destructive bandhs were not the future of her State and the country. Having proved a point, she now needs to take this to a higher plane and not replicate her political *bete noire* in blocking long overdue labour law reforms.

Today, all over India, both in industry and services, contract labour has become the solution to meet industry's needs. Further, a rise in the aspirations of India's lower middle class and galloping wage inflation due to a systemic inability to enhance the supply of skilled labour has increased costs considerably. Permanent employment is no longer looked at as the means to meet the needs of a growing economy by the industry.

In India, the white collar component of manufacturing remained to some extent while the blue collar diminished or was replaced by casualisation of labour.

MR. CHAIRMAN: Please wind up your speech.

SHRI BHARTRUHARI MAHTAB : Sir, I need two more minutes to speak.

MR. CHAIRMAN: I am asking you to conclude because at 6 o'clock we have to complete the whole thing.

SHRI BHARTRUHARI MAHTAB : Yes, Sir. The rise of contract labour as a response to this, could no longer expect annual increases in compensation and benefits, security of tenure and promotions, but only increased insecurity. Contract labour creates flexibility and lower costs, but it destroys the ability of labour.

We should not forget that large-scale unionisation and permanent labour conditions coupled with increased inflation led to higher and higher compensation, lower productivity, inability to fully compete and ultimately the destruction of the entire industry.

India's manufacturing industry saw the same trend and an insensitive Government that caved in to militant labour. Industry suffered deep pain as they restructured.

MR. CHAIRMAN: The next speaker is Shri Anant Gangaram Geete.

SHRI BHARTRUHARI MAHTAB : Sir, this is the suggestion that I am going to make. The labour laws did not help as the ability to restructure and lay off labour to meet competitive conditions was constrained.

This vacuum in policy response needs to be filled before it becomes more widespread and hurts India's manufacturing. Therefore, there is a need to bring in changes in India's labour laws to give the necessary flexibility to employers. Lack of policy response to the new situation is no solution. India needs a policy response before the situation gets out of hand. The next 20 years are India's in the making. Large-scale employment generation can be achieved if we get our act right. Fairness and equity requires a better response from both the employers and the employees.

MR. CHAIRMAN : Shri Anant Geete Ji, please conclude your speech in five minutes because by six o'clock we have to complete this debate. There are ten more speakers who are waiting for their turns.

श्री अनंत गंगाराम गीते (रायगढ़): सभपति महोदय जी, मैं श्री गुरूदास दासगुप्त जी को धन्यवाद देता हूं कि उन्होंने यह चर्चा करने का अवसर हमें यहां पर दिया है। मैं धन्यवाद इसलिए देता हूं कि 28 फरवरी को पूरे देश के कामगार संगठनों ने एक दिन की हड़ताल की। हड़ताल सफल रही। सारे राजनीतिक दलों की यूनियन्स उस हड़ताल में शामिल हुई। इससे पूर्व जितने भी कामगार संगठनों के नेता हैं, उन्होंने प्रधानमंत्री जी से मिलना चाहा लेकिन दुर्भाग्य से प्रधानमंत्री जी उस हड़ताल से पूर्व नहीं मिल पाए या उन्होंने शायद इन कामगार संगठनों से मिलना उचित नहीं माना। इसलिए आज नियम 193 के तहत गुरूदास दासगुप्त जी ने यह चर्चा सदन के सामने पेश की है और सरकार को मजबूर होना पड़ रहा है। जो कामगारों का दुःख-दर्द है उसे सुनने के लिए सरकार को मजबूर होना पड़ रहा है।

सभापति महोदय जी, ये जो वर्किंग क्लास है, लगभग 70 करोड़ से ज्यादा लोग इससे जुड़े हुए हैं। जब दो दिन पहले वित्त मंत्री जी ने सदन के सामने बजट पेश किया तब बजट के पहले ही रात, एक दिन पहले जो संगठित क्षेत्र के मजदूर एवं कर्मचारी हैं उनके प्राविडेंट फंड पर 1.25 परसेंट इटरेस्ट कम कर के करोड़ों कर्मचारियों के ऊपर हमारे वित्त मंत्री जी ने अन्याय किया। फिर यह लग रहा था कि शायद बजट से कुछ राहत मिलेगी लेकिन बजट से कुछ राहत नहीं मिली। उन्होंने इन्कम टैक्स छूट की लिमिट एक लाख अस्सी हजार रूपये से दो लाख रूपये तक बढ़ा दी है। उन्होंने इन्कम टैक्स छूट की लिमिट बीस हजार रूपये तो बढ़ा दी है लेकिन सर्विस टैक्स फ्लैट दो प्रतिशत बढ़ा कर, एक तरफ तो बीस हजार रूपये की सहूलियत और दूसरी तरफ उन्होंने चालीस हजार रूपये उन्हीं कर्मचारियों की जेब से निकाल लिए। आपने जो फ्लैट सर्विस टैक्स दो परसेंट बढ़ा दिया है, लगभग साल भर में एक कर्मचारी पर उससे ज्यादा बोझ बढ़ा दिया है। लगभग 43 करोड़ कामगार असंगठित क्षेत्र में हैं। श्रम मंत्री जी ने पिछले सत्र में कई प्रश्नों के जवाब में जो जानकारी दी है उसके मुताबिक रोजगार चाहने वाले जो पढ़े-लिखे शिक्षित युवक हमारे देश में हैं, वर्ष 2008 का जो आंकड़ा है, उनके अनुसार संख्या 26 करोड़ 96 लाख 53 हजार, यानि लगभग 27 करोड़ है। लगभग 27 करोड़ युवक रोजगार कार्यालय में पंजिकृत हैं जो रोजगार चाहते हैं।

ऐसे युवकों की संख्या लगभग 27 करोड़ है। इसलिए 70 करोड़ से ज्यादा आबादी वाले लोगों के दुख-दर्द की चर्चा इस सदन में हो रही है। मैं श्रम मंत्री जी से कहना चाहूंगा कि यहां जो चर्चा हो रही है, उसका उत्तर अंत में वे देंगे। यह उनका अधिकार है, उन्हें उत्तर देना है। लेकिन यह सदन उनसे केवल उत्तर नहीं चाहता, केवल जवाब नहीं चाहता बल्कि सरकार इस बात को स्वीकार करे कि 70 करोड़ से अधिक लोग, जो इस वर्किंग क्लास से जुड़े हुए हैं, वे देश में आज दुखी हैं, परेशान हैं। उनका जीना मुश्किल हो गया है। इस बारे में मुझसे पूर्व माननीय सदस्यों ने अपनी बातें रखी हैं। इसलिए सरकार को वास्तविकता को स्वीकार करना चाहिए कि आज 70 करोड़ से ज्यादा आबादी परेशान है। हम वर्ष 2020 में विकसित राष्ट्रों की पंक्ति में जाने का, उनकी बराबरी करने का सपना देख रहे हैं, लेकिन आज भी इस देश की 120 करोड़ की

आबादी में से 70 करोड़ आबादी ऐसी है जिनके लिए सम्मान से जीना भी मुश्किल है यानी मिनिमम वेजेस एक्ट के तहत भी उन्हें रोजगार नहीं मिलता।

मैं पिछले महीने कामर्स मिनिस्ट्री के अध्ययन दौरे पर दार्जिलिंग गया था। जब हम वहां के चाय बागानों में गए तो हमें मजदूर यूनियन के नेता मिले। उन्होंने कहा कि चाय बागानों में जो लोग मजदूरी करते हैं, उन्हें एक दिन का रोजगार 65 रुपये से लेकर 90 रुपये तक मिलता है। आपको आश्चर्य होगा कि जब यूनियन के नेता स्टैंडिंग कमेटी से मिलने आए तो उन्होंने रोजगार बढ़ाकर नहीं मांगा, उन्होंने कहा कि हमें रोजगार मिलेगा या नहीं, बढ़ेगा या नहीं, हमें नहीं पता, लेकिन आज जो मजदूर 65 रुपये, 90 रुपये में मजदूरी करके जी रहा है, उसे जीवित रहने के लिए कम से कम एक सरकारी अस्पताल दीजिए। यह देखिए कि यूनियन की मांग क्या थी। कामर्स मिनिस्ट्री की स्टैंडिंग कमेटी के रिकार्ड में यह सारी बातें आई हुई हैं।...(व्यवधान) सभापति जी, मैं ज्यादा समय नहीं लूंगा, एक-दो मिनट में अपनी बात समाप्त कर रहा हूं। चाहे संगठित मजदूर हो या असंगठित हो, यह कामगारों की हालत है।

23 फरवरी, 2012 के 'जनसत्ता' अखबार में एक आर्टिकल आया है। उसकी हैडिंग है - रोजगार सुरक्षा की बात क्यों नहीं होती। उसके एक पैराग्राफ को यहां उद्धृत करना सही होगा। मैं आपकी इजाजत से उसे यहां पढ़ना चाहूंगा। जिन्होंने यह आर्टिकल लिखा है, उनका नाम श्री मस्तराम कपूर है।...(व्यवधान)

MR. CHAIRMAN : You tell the gist. It is not necessary to read the whole paragraph.

श्री अनंत गंगाराम गीते : मैं पूरा आर्टिकल नहीं पढ़ रहा हूं, सिर्फ चार लाइनें पढ़ रहा हूं। उसमें लिखा है - गरीबी की समस्या मनरेगा, खाद्य सुरक्षा, मंत्री जी, आप भी सुनेंगे तो ठीक होगा।...(व्यवधान)

श्री मल्लिकार्जुन खरगे : मैं सुन रहा हूं।

श्री अनंत गंगाराम गीते : धन्यवाद। उन्होंने कहा है - गरीबी की समस्या मनरेगा, खाद्य सुरक्षा या नकद सब्सिडी देकर हल नहीं हो सकती। यह योजनाएं राजनेताओं के लिए वोट बैंक और भ्रष्ट लोगों के लिए अवैध कमाई का स्रोत तो हो सकती हैं लेकिन रोजगार से मिलने वाला...(व्यवधान)

MR. CHAIRMAN : This is not relevant.

श्री अनंत गंगाराम गीते : सभापति जी, आप कमेंट पास करने से पहले अगला वाक्य तो सुनिये। आप अगला वाक्य सुनिये, उसके बाद कमेंट पास कीजिए। मैं भ्रष्टाचार पर नहीं बोल रहा हूं, मैं उससे सहमत नहीं हूं। मैं उससे आगे का वाक्य पढ़ रहा हूं, जिसे आप सुनिये। 'लेकिन रोजगार से मिलने वाला स्वाभिमान और सम्मानपूर्ण जीवन नहीं दे सकती। प्रत्येक श्रम योग्य व्यक्ति के लिए उचित रोजगार की व्यवस्था ही आर्थिक नीतियों का लक्ष्य होना चाहिए।' यह अगला वाक्य ज्यादा महत्वपूर्ण है।

सभापति जी, इसी सोच से सरकार को अपनी नीतियां बनानी चाहिएं। आज दासगुप्ता जी ने नियम 193 मे कहा है, वह सरकार की गलत नीति के कारण है। वर्किंग क्लास के ऊपर जो अन्याय हो रहा है, उनकी जो हालत दिन-ब-दिन बिगड़ती जा रही है, उनका जीना मुश्किल हो रहा है, वह सरकार की गलत नीतियों के कारण है। इसलिए इन नीतियों पर जब हम चर्चा कर रहे हैं, तो मैं मंत्री जी से कहना चाहूंगा कि आप ऐसी नीति बनायें, जिस नीति के तहत जो श्रम मंत्री हैं, जो इस देश के 70 करोड़ श्रमिकों के श्रम के गार्जियन हैं, उन्हें इस श्रम को हमारे देश का ऐसेट मानना चाहिए, हमारे देश की सम्पदा माननी चाहिए। यदि हमारे मंत्री इस 70 करोड़ श्रमिकों के श्रम को देश की सम्पदा मानते हैं, तो उस सम्पदा के तहत हमारी श्रम नीति होनी चाहिए।

MR. CHAIRMAN : Since this is a very important subject that we are discussing, as a special case, those Members who have got the written speeches and they want to lay it, they can do so.

Now Shri C. Sivasami.

*SHRI C. SIVASAMI (TIRUPPUR): Hon. Chairman, let me thank you for the opportunity you have given to speak on this discussion under Rule 193. With the haves living in the sky scrappers on one side and the have-nots in the slum dwellings on the other side and calling it a prosperous world, is laughable and the world will laugh at us along with the Gods. So goes a song by our former Chief Minister.

The hard reality, we witness today is that this Government at the Centre is looking at the rich and rich only to make them richer further. We do not find definite action plan and schemes for the upliftment of the poor. Tiruppur, the knitting industry town which earns thousands of crores of rupees as foreign exchange is in my Tiruppur Lok Sabha Constituency. As one who has seen for myself the living conditions and the problems faced by the workers in the industrial units there, I would like to participate in this discussion putting forth their views and reflecting their sentiments.

Today, we find two categories of labour force and workers. Those with social security cover and find themselves governed by industrial and labour laws are on one side and those who do not have social security and not organised are the other category of workers. Beedi workers, agricultural labour, daily wagers and coolies in the farm sector are the workers in the unorganised sector. Workers in the garment sector and textile units are all governed by labour laws and get social security cover as workers of the organised sector. If we compare the living conditions on standard of these two categories of labour, we find the workers in the unorganised sector hardly get social security cover and they live in backward conditions. At the same time, when we have a look at the ground reality available in the organised sector and when we raise a question as to whether they are happy and prospering the reply could only be a disappointing no. The policies and their implementation in the globalised and liberalised economy are coming in the way of ensuring a better deal even for the workers in the organised sector. Many of our industrial units are severely affected by the policies especially the export policy of

---

* English translation of the speech originally delivered in Tamil

the Government. This results in the closure of industrial units and job loss rendering workers unemployed. Because of this they have to face hardships and sufferings in life.

I would like to point out just one instance as an example to what I am referring to. In the name of benefiting the cotton growers, agriculturists and the agricultural workers the Government allowed export of cotton. I would like to point out that this would go against what is intended. By way of exporting cotton without processing it both the farming community and the spinning and weaving community of labour are not at all benefited. This policy of exporting cotton directly would only be benefiting the hoarding traders and the middlemen in that trade. Knitting units, spinning units and the weaving units that are dependant on the processed cotton are greatly affected by the policy of the Government to export cotton. The direct impact results in the close-down of such units rendering many workers jobless.

Tiruppur the town popular for knitting industry used to fetch ten thousand crores of rupees as foreign exchange with the export of finished products in the form of garment and knitted products. The wrong policy of the Government to allow the export of cotton lifting the ban has affected the cotton growers and the agricultural sector. The judicial orders pertaining to the dyeing units have resulted in the close-down of several dyeing units. This has greatly affected the knitting and garment industry there. The Government must protect both the industrial units and the industrial workers.

The Government gets good amount of money to its ESI funds from the labour class working in the knitting and dyeing units of Tiruppur. It rather pains me to point out that no ESI hospital has been established in Tiruppur at a time when there is more of contribution to ESI funds from that town. It is saddening to note that the Government has reduced the interest rate on EPF.

Now in Tamil Nadu, we find good governance has been established with our leader Puratchi Thalaivi as Chief Minister at the helm of affairs. She has introduced several welfare measures to benefit the poor labour class like

distribution of 20 killogrammes of rice free of cost. This is to ensure a hunger-free work force and the avoidance of starvation deaths. In order to lift up the women in the lower strata of society to have the life style and living conditions of the well-to-do sections of the society, mixies, grinders and fans are to be distributed by our leader Puratchi Thalaivi. Rural families have been distributed with sheep and goats to help them have improved living conditions and self-employment opportunities.

I would like to charge this Government of allowing itself to be the puppet in the hands of the corporate sector while leaving in lurch the labour class especially those in the un-organised sector. The Government must come forward to study the various factors that affect the lives of the workers in both the sectors and must take remedial and rehabilitation measures. Urging upon the Government to evolve suitable policies to wipe-out the tears in the eyes of the working class and improve the lot of the workers and their families, let me conclude.

*DR. PRASANNA KUMAR PATASANI (BHUBANESWAR): The whole world is celebrating the Labour's Day on May 1st . The labourers are still hungry and starving without food. All the labourers of the world should be united, this slogan was raised by the labourers for those who were brutally murdered. Out of that bloodshed we are observing the Labour's Day. But what happened to the world? The poorers are poor and the richers are rich. This gap is enhancing the difference between haves and have nots. The great sacrifice of the labour from Taj Mahal to Konark, from Sphinx of Egypt to Angkor Wat of Cambodia is known to all. The sacrifice of labour is never depicted in the history of Labour Day. Any monumental work of heritage to the modern art from Girja Temple and Moscow to Budhist Pagoda, from Ajanta Elora to Sindhu Civilization, wherever you go and look the sublime arts engraved on the stones are by the golden hands of labourers. Despite that even in the modern India you can see the huge mansion, palace or building of builders, from garden to orchards, from stones to sand which have ornamental design by the laboure's fingers or hands. The poor man's wisdom and sacrifice should be realized. Poor labourers are sweating everywhere in the hill, mountain, while stoning and breaking the rock. The labourers are sweating still now in the open sun, sacrificing their blood and even then they do not get money to feed their children, even a day meal. They are conditioned the life of misery and poverty which is the property of the labour family. They should not have been ignored after the Independence. Until and unless the labourers who had sacrificed their lives are not recognized by the government, the disparity, commotion and emotion which is boiling cannot be pacified. Today even the Alsatian dog eates more than 1kg of mutton daily. The mutton rate is now at about Rs. 300/ whereas labourer's wage is presently about Rs. 150/. This is a very bright example which can be discussed. The rate of a dog who smoothly leads its life in the rich man's building is more than a hungry man who leads a miserable life without food and shelter.

The Government is committed to improve the condition of workers in the unorganized sector under the Un-organized Workers Social Security Act. The

* Speech was laid on the Table.

Rashtriya Swasthya Bima Yojana (RSBY) was launched to provide smart card based cashless health insurance and some other provisions are also framed by the government to protect the labour. RSBY has been extended to building and other construction labourers, street vendors, beedi workers and other beneficiaries who have worked for more than 15 days including domestic workers. The Indira Gandhi National Old Age Pension Scheme has been expanded by revising the criteria eligibility. Earlier all citizens of the age of 65 years and living below poverty line were eligible for benefits under the scheme. The welfare measures including health and medical care, insurance, housing, education, recreation, water supply and maternity benefits have been provided and all schemes and programmes formulated by the government for the welfare of labourers have been implemented. Despite that the labourers are dying without food and health hazards are creating very precarious conditions and their problem still persist. Whether any study has been conducted with regard to the condition of women labourers in industrial and non-industrial area of the country or any assessment of their contribution has been made. What is the state-wise percentage of women labourers in compassion to men labourers and the details of skilled and unskilled labourers? Whether the government has formulated any special plan for women labourers? Efforts are being made by the Government to remove anomaly in the pay scale norm. Specific study has been conducted on the conditions of women labourers. The information relating to state-wise women and men workers in manufacturing industries has been compiled in which labour growth is ineffective, enforcing the provision of equal remuneration act which provide for maintaining the equilibrium for men and women for the same work or work of similar nature without any discrimination. Nothing has happened for the benefit of labourers and they are still suffering without shelter, water, sanitation and health.

The number of job seekers registered with the Employment Exchanges gives an idea of the extent of educated unemployment. There were about 38.8 million job seekers registered with employment exchanges. Due to the campus recruitments most of the graduates do not get registered. All the job seekers who were unemployed do not necessarily get registered with the employment

exchanges. There can be cases where job seekers could not renew their cards within the stipulated period and by virtue of their non-renewal their names get deleted from the register.

I earnestly request the August House that nothing has progressed and the miserable life conditions are creating hazards. The government should have paid proper attention in protecting the life of labourers and their families, those were dying below the ageing process. The health condition of their family must be ensured through insurance for better future.

I have been fighting since long as a trade union leader prior to my legislation and after being elected as a Member of Legislative Assembly and to the Parliament, I have been raising again and again, reminding the Hon. Minister to have a labour hospital in the capital Bhubaneswar, my constituency. The money is sanctioned and the Government has already located the land. I do not understand why the work is being delayed and despite my attempt, where is the lacuna after the allocation of the land by the state government. Why the centre is neglecting to start the work despite the sufficient allocated money. I like to draw the attention of the Hon. Prime Minister and also Hon. Minister of Labour to pay proper attention to start the work immediately this year on war footing to save and protect the poor workers' family, who are in need of health service.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, हिन्दुस्तान में जिन लोगों ने इस पार्लियामेंट का ऊंचा खम्भा बनाया होगा, उन पर आज बहस हो रही है। गांव-देश में जो कामगार हैं, जो खेत-खलिहान में काम कर रहे हैं, कहीं हलवाही कर रहे हैं, चरवाही कर रहे हैं, घसवाही कर रहे हैं, भुसवाही कर रहे हैं, दवनी-निकौनी कर रहे हैं, सिंचाई का काम कर रहे हैं, कुदाल चला रहा हैं, कहीं-कहीं फावड़ा चला रहे हैं, कारखानों में जो काम कर रहे हैं, ईंटा ढोने का काम, पत्थर तोड़ने का काम, हथौड़ा चलाने का काम, कारखानों में अथवा देश के निर्माण में जो लोग लगे हुए हैं, गाड़ी चला रहे हैं, मेहनतकश जहां कहीं भी लगे हैं, ये जो करोड़ों लोग काम में लगे हुए हैं, उन पर आज यह बहस हो रही है। गुरूदास दासगुप्ता जी ने इसे शुरू किया है, बहुत अच्छा काम उन्होंने किया है, इसीलिए जो माननीय सदस्य इसमें भाग ले रहे हैं कि जो करोड़ों मेहनतकश लोग हैं, उन पर आज बहस चल रही है। उनका क्या सवाल है, उनकी समस्याएं क्या हैं, इस पर विचार होना है और फिर उसके लिए क्या समाधान होगा। रोटी, कपड़ा, मकान, पढ़ाई, दवाई एवं जीवन की बुनियादी चीजों की आवश्यकता कैसे पूरी होगी, इस पर विचार हो रहा है। आप कहते हैं कि संक्षेप में कहें। मैं कहना चाहता हूं कि गरीब आदमी की बात तो संक्षेप में ही कह दी जाएगी, लेकिन जरूरत है कि जो कहा जाए उस पर ध्यान देने की। हम लोग ज्यादा बहस करके उनकी समस्याओं को उलझा देते हैं।

देश में तीन तरह के कामगार हैं। एक हैं बेरोजगार कामगार, जिनके पास काम नहीं है, दूसरे संगठित क्षेत्र में काम करने वाले हैं, उनकी यूनियन होती है और हमारे कई वामपंथी मित्र उन यूनियंस के लीडर भी हैं। ये लोग थोड़ा-बहुत लड़-झगड़कर उन्हें राहत पहुंचाते हैं, फिर भी उनकी समस्याओं का पूर्णतः समाधान नहीं होता है। तीसरे हैं असंगठित क्षेत्र में काम करने वाले, जिन्हें हम प्रवासी मजदूर भी कह सकते हैं। ये लोग अपने गांवों से पलायन करके रोजी-रोटी की तलाश में शहरों का रुख करते हैं। सन् 2011 की जनगणना के आंकड़े बताते हैं कि सबसे ज्यादा पलायन इन्हीं लोगों का हुआ है और पलायन बढ़ा है। इसका मतलब यह है कि प्रवासी मजदूरों की संख्या में बढ़ोत्तरी हुई है, लेकिन उनकी देखभाल करने वाला कोई नहीं है, किसी का ध्यान उनकी तरफ नहीं गया है।

प्रवासी मजदूर यानि असंगठित क्षेत्र में काम करने वाले लोग शहरों में और अन्य जगहों में घर बनाने का काम करते हैं। आज रिएल इस्टेट का काफी नाम है। ये मजदूरर वहां ईंटें ढोने का काम करते हैं, मजदूरी करते हैं, लेकिन उन्हें पूछने वाला कोई नहीं है कि उन्हें कितनी मजदूरी मिल रही है, वे कैसे रह रहे हैं। सरकार ने राष्ट्रीय ग्रामीण गारंटी रोजगार अधिनियम बना दिया, उससे इन लोगों को कुछ मदद मिली। साल में 100 दिन इन्हें काम मिला, लेकिन बाकी दिनों में ये खेत में काम करेंगे अथवा कहां करेंगे, इसे देखने वाला कोई नहीं है। इनकी स्थिति क्या है, इनके परिवार में बच्चों के पास पढ़ाई-लिखाई के साधन नहीं हैं, बीमार को दवा उपलब्ध नहीं है यानि इनकी समस्याएं बराबर ज्यों की त्यों बनी हुई हैं।

समयाभाव के कारण मैं संक्षेप में कहना चाहूंगा। हमारे देश में पत्रकार संगठित क्षेत्र में आते हैं। इनकी बात काफी महत्व रखती है। ये लोग पढ़े-लिखे, अच्छा बोलने वाले होते हैं, लेकिन असंगठित क्षेत्र में काम करने वाले लोग अनपढ़ होते हैं, अपनी पीड़ा का वर्णन नहीं कर पाते हैं। जो पत्रकार लोग हैं, इनके एक नहीं कई संगठन हैं। ये लोग पढ़े-लिखे हैं, राजनीति में उथल-पुथल करने की क्षमता रखने वाले लोग हैं। इनके कई संगठन हैं, जैसे - कंफडरेशन आफ न्यूजपेपर एंड न्यूज एजेंसीज इम्प्लाइज आर्गेनाइजेशन, आल इंडिया न्यूजपेपर इम्प्लाइज फैडरेशन, इंडियन जर्नलिस्ट्स यूनियन, नेशनल यूनियन आफ जर्नलिस्ट्स, फैडरेशन आफ पीटीआई इम्पलाइज यूनियंस, यूएनआई वर्कर्स यूनियन। ये सब इनके संगठन हैं। कल ये सभी संसद का घेराव करेंगे। आज 19 तारीख है, कल यानि 20 मार्च को ये लोग संसद का घेराव करने वाले हैं, इसलिए कि इनके वेतनमानों के लिए सरकार ने मजीठिया वेज बोर्ड का गठन किया था। उसकी रिपोर्ट आ चुकी है, लेकिन अभी तक लागू नहीं हुई है। सरकार ने उस बारे में नोटिफिकेशन चार महीने पहले जारी कर दिया था, लेकिन अभी तक लागू नहीं हुआ। इस कारण ये लोग कल संसद का घेराव करेंगे। इन संघों के द्वारा कंफडरेशन आफ न्यूजपेपर एंड न्यूज एजेंसीज इम्प्लाइज आर्गेनाइजेशन द्वारा सरकार से कहा जा रहा है कि मजीठिया आयोग की रिपोर्ट क्यों नहीं लागू की जा रही है। जब पढ़े-लिखे और संगठित लोगों की यह हालत है, तो जो अनपढ़ हैं, असंगठित क्षेत्र में काम करने वाले हैं, मेहनतकश हैं, जिनकी कोई यूनियन नहीं है, कोई संगठन नहीं है, उनकी क्या हालत होगी, आप अच्छी तरह से समझ सकते हैं।

मैं सरकार से जानना चाहता हूं कि जब इन पढ़े-लिखे, संगठित लोगों की, जो राजनीति में कोई भी उलट-पुलट कर देते हैं, उनकी यह दुर्दशा है तो हमारे गरीब आदमी, जो खेतों में, खलिहानों में, कारखानों में, घर निर्माण में कार्य करते हैं, उनका क्या होगा, उनकी क्या स्थिति होगी?

18.00 hrs.

एक राजीव गांधी श्रमिक कल्याण योजना का क्या हुआ, क्या खाली कागजों में मजदूरों का फायदा हुआ। राजीव गांधी जी का नाम ले दिया लेकिन उस योजना का हुआ क्या? सरकार को बताना चाहिए कि राजीव गांधी श्रमिक कल्याण योजना का क्या हुआ?

राष्ट्रीय स्वास्थ्य बीमा योजना में क्या है कि उन्हें बीमारी होगी तो उनका कुछ इलाज होगा, तो दवाइयों के लिए 30,000 रुपया दिया जाएगा। क्या गरीब को कैंसर नहीं होगा, क्या गरीब आदमी की किडनी खराब नहीं हो रही है, हार्ट की खराबी नहीं हो रही है, डायबिटीज, ब्लड-प्रैशर उसको नहीं हो रहा है लेकिन गरीब आदमी का 30,000 रुपये में क्या होगा? क्या उसका इतने पैसे में इलाज हो पाएगा? हमारे गरीब मजदूर के इलाज की व्यवस्था क्या आपने की है? राष्ट्रीय स्वास्थ्य बीमा योजना के ऊपर हमारे दो सवाल हैं। वर्ष 2004-2005 के आंकड़ों के अनुसार 43 करोड़ मजदूर असंगठित क्षेत्र में काम कर रहे हैं लेकिन अब तो उनकी संख्या 50 करोड़ को पार कर गयी होगी। अब तक उनका कितान बीमा हुआ है,

सरकार बताए? रोजगार गारंटी कानून में जो मजदूर काम कर रहा है 100 फीसदी उसकी स्वास्थ्य बीमा हुई या नहीं।

आम बीमा योजना में गरीब आदमी का क्या हुआ?

MR. CHAIRMAN: Raghuvansh Prasadji please wind up. It is 6 o'clock. You have to be brief. I have already given you five minutes. You have taken so much time. Please wind up.

Now, it is 6 o'clock. There are seven Members who are yet to speak. If the House agrees, we can extend time for this discussion up to 7 o'clock because we have to take 'Zero Hour' also?

SEVERAL HON. MEMBERS: Yes.

डॉ. रघुवंश प्रसाद सिंह : यह करोड़ों मजदूरों का सवाल है जिससे निर्माण का काम होगा। भाषणों से और लिखा-पढ़ी से देश का कुछ नहीं होता। अनाज का उत्पादन मेहनत करने से होता है, कारखाने में उत्पादन मेहनत करने से होता है, दुनिया में जिंदगी मेहनत से चलती है। मेहनत के सवाल पर हम क्या कंजूसी से बात करेंगे। देश के करोड़ों लोगों की नजर संसद पर लगी हुई है कि यहां क्या बोला जा रहा है तो हम पूरी बहस करेंगे। तभी तो मजदूर पूरा निर्माण करेगा और खेतों में उत्पादन बढ़ेगा, कारखानों में उत्पादन बढ़ेगा तथा देश-प्रदेश के निर्माण का काम होगा।

दक्षता उन्नयन एवं व्यवसायिक प्रशिक्षण योजना का क्या हुआ? राष्ट्र की सामाजिक सुरक्षा निधि के द्वारा मजदूरों की समय-समय पर सहायता की जाएगी, उस निधि का क्या हुआ? उस निधि से मजदूरों की सहायता होनी चाहिए।

महोदय, असंगठित क्षेत्र में जो हमारे कामगार लोग हैं उनकी पेंशन का क्या हुआ? आज 8 लाख 87 हजार लघु उद्योग बंद हैं। अगर 10-10 मजदूर भी उसमें होंगे तो करीब डेढ़ करोड़ मजदूर बेरोजगार हो गये। उनके लिए सरकार ने क्या किया, यह हम जानना चाहते हैं। जो मेहनतकश लोग हैं उनके लिए रोटी-कपड़ा-मकान की गारंटी का इंतजाम जब तक नहीं होगा, तब तक हिंदुस्तान पिछड़ा रहेगा। इसलिए सरकार को सभी संगठनों के साथ मिलकर-बैठकर सोचना होगा कि इस समस्या का समाधान कैसे हो।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Respected Chairman Sir, I, on behalf of my party RSP congratulate the dauntless workers who had organised a successful industrial strike a few days back. I also congratulate the undisputed labour leader Shri Gurudas Dasgupta for raising this significant issue in this august House under Rule 193.

Indian economy stands on two pillars – one is the farmers and the other is the workers. The Economic Survey 2012 has been presented before the budget. It says that there is a sharp decline in the agricultural sector resulting in the reduction of labour wages. The plight of the poor farmers thus can be well imagined. With the declining value of product, there is reduction of wages. The same problem can be seen in the industrial sector also. The workers do not get due wages after toiling hard. Most of them are contractual labourers in the construction sector. These hapless people are not paid regularly, they are not allowed to avail leave and if they do, then their wages are deducted. They don't even receive the minimum wages. There is no Provident Fund for the unorganized labourers and there is also no surety of job. Threat of unemployment hovers over them.

The Government of India has not less than 48 labour laws in its kitty but these laws are never properly implemented. 97% of working population are in the unorganized sector. Unless their condition improves, the economy of the country can never flourish.

In North Bengal, the place which I hail from, the tea estate labourers are suffering a lot. There is retrenchment every now and then and the jobless workers have nowhere to go. The tea gardens are being shut down and its poor labourers are starving. Similar is the case with the jute mills in West Bengal. Most of the factories have been closed and the lobourers are a worried lot. Thousands have lost their jobs. So many commissions have been set up by the Government like the National Commission in 2004 but nothing substantial have been achieved. When the workers move to the Arbitration Court, they do not gain anything because when the court gives a verdict in their favour, the Parliament immediately

* English translation of the speech originally delivered in Bengali

passes a resolution to nullify the verdict. This practice should be immediately stopped.

Recently we have been that in West Bengal, the striking workers have been harassed and threatened. Their rights have been denied. This is not proper. Hon. Chief Minister of West Bengal must address this issue. This is my request to the respected Labour Minister through you sir.

All over the world, workers are uniting against the atrocities meted out to them. They are agitating and taking the centre stage. They want justice, they want their rights restored. The workers are raising their voices against the unfair treatment, illegal labour laws and are trying to organise more such strikes if their demands are not met. In India too, the workers are coming together to fight for their cause. They must be given a patient hearing; otherwise they might agitate further and go to any extent to exercise their right.

Even the journalists or media persons are going to hold a strike very soon to get their demands addressed. So the working class is rising from the ashes. They must be given their due. Otherwise the country will never prosper, the economy will never be strengthened.

With these few words, I thank you for allowing me to participate in this discussion.

श्री कामेश्वर बैठा (पलामू): सभापति महोदय, आज सदन में मुझे उस विषय पर बोलने का अवसर मिला है, जिस पर हम तमाम देशवासी जिंदा है, जो राज कर रहे हैं, हम उनकी मेहनत पर चाहे वह खेत का मजदूर हो, चाहे वह फैक्टरी का मजदूर हो, आज उनकी ही मेहनत पर हम तमाम देश के लोग राज कर रहे हैं।

हमें उस बात की तरफ ध्यान देना होगा कि हम आज आजाद भारत की संतान हैं। हमारा देश आजाद भारत के नाम से जाना जाता है। आजाद प्रजातंत्र के नाम से हमारा देश जाना जाता है। पूरी दुनिया में हमारे आजाद भारत का कैसा स्वरूप है? इस स्वरूप के बारे में हम माननीय सदस्यों को सोचना होगा कि कैसा आजाद भारत है? जो दिन भर खेतों में काम करे, उसके बच्चे शाम को भूखे सो जाएं। यह कैसा आजाद भारत है कि लाखों महिलाएं सिर्फ रोटी की खातिर जिस्म बेचने को मजबूर हैं? मैं अपने झारखंड प्रदेश की ओर आपका ध्यान आकर्षित करना चाहूंगा। हमारे बगल में छत्तीसगढ़ राज्य है। बंगाल और उड़ीसा भी है। आज भारत का कोई ऐसा राज्य नहीं है चाहे वह पंजाब हो, हरियाणा हो, गुजरात हो, सूरत हो, दिल्ली हो, आप इन सभी राज्यों में झारखंड के लोग देख सकते हैं, चाहे वो आदमी हों, या महिलाएं हों या बच्चे हों, हर गांव की महिला या बच्चे कहीं न कहीं इन प्रदेशों में जरूर आपको मिल जाएंगे चाहे वो चौका-बर्तन कर रहे हों या वो ईंट-भट्टे का काम कर रहे हों या होटल में झूठी प्लेटें धोने का काम कर रहे हों।

आज झारखंड जो इतना बड़ा राज्य है, जो भारत के लिए सबसे ज्यादा खनिज सम्पदा देता है लेकिन आज झारखंड की हालत बहुत दयनीय है। हमारे यहां बहुत सी खदानें हैं, कोयला, बॉक्साइट इत्यादि की खदानें हैं। उत्तर प्रदेश में भी एल्युमिनियम की फैक्टरी है लेकिन छत्तीसगढ़ से चलती है लेकिन उन माइन्स में 70 से 75 पैसे की भी बेसी मजदूरी मजदूरों को नहीं मिलती है। हमारे यहां खेत में काम करने वाले मजदूरों की मजदूरी आप देखेंगे तो उनकी मजदूरी जो वर्षों से थी, आज भी कई जगह पर कमोबेश वही है। मैं 26 साल तक उनके लिए ही संघर्ष कर रहा था जो दो जून की रोटी के लिए तरस रहे थे और जिनकी अस्मिता लूटी जा रही थी तथा जो सामन्ती हुकूमत के चलते तलवे के नीचे रौंदे जा रहे थे। माननीय गुरुदास दासगुप्ता जी ने जिस तरह से सदन में उन मजदूरों के प्रति जो पीड़ा रखी है, उनके दर्द के बारे में जो जिक्र किया है चाहे वो असंगठित मजदूर हो चाहे वह खेत या कारखाने का मजदूर हो। मैं इसके लिए उनका तहेदिल से स्वागत करता हूं और मुझे विश्वास हुआ कि इस सदन में कहीं न कहीं ऐसे लोग बैठे हैं जो उनकी दीन-दशा और उनकी पीड़ा को बहुत अच्छी तरह से जानते हैं और तमाम सदन को इस पीड़ा से उन्होंने अवगत कराने की कोशिश की है।

सभापति महोदय, मेरा भी आपके माध्यम से सरकार से निवेदन है कि इन असंगठित मजूदरों की पीड़ा के बारे में सोचे। हमारे यहां जितनी भी फैक्टरीज हैं, जितनी भी माइन्स हैं, उन माइन्स में असंगठित मजदूरों की मजदूरी न्यूनतम मजदूरी को तो छोड़ दिया जाए, वे अपनी मजदूरी के लिए ठेकेदारों के

रहमोकरम पर निर्भर रहते हैं, इसलिए सरकार उन असंगठित मजदूरों की पीड़ा-दर्द को समझे। मेरा इतना ही निवेदन है।

***श्री गणेश सिंह (सतना):** आज नियम 193 के तहत मा0 सदस्य श्री गुरूदास दास गुप्ता ने जा विषय देश के असंगठित क्षेत्र के श्रमिकों की दुर्दशा के बारे में उठाया है , मैं अपने दल के नता श्री मुरली मनोहर जोशी जी के विचारों से अपने को संबंद्ध करते हुए मैं बताना चाहता हूं कि देश के लगभग 50 करोड़ श्रमिक जो विभिन्न क्षेत्रों में काम करते हुए शोषण के शिकार हो रहे हैं । यह देश के लिए अत्यंत शर्म की बात है । आजादी के बाद नारा लगाया गया था" कौन बनाता हिन्दुस्तान भारत का मजदूर किसान"

लेकिन आज देश को बनाने वाले किसान मजदूर दोनों की हालत दिनों दिन खराब हो रही है दोनों के सामने आत्महत्या करने के अलावा कोई उपाय नहीं बचा है । श्रमिक कई क्षेत्रों में काम करता हुआ कई हिस्सो में बंटा हुआ है । उसके शोषण का सबसे बड़ा कारण यही है । कोई ऐसा कठोर कानून नहीं है जिससे उसकी रक्षा हो सके । उसके मौलिक अधिकारों का लगातार हनन हो रहा है । कितना बड़ा दुर्भाग्य है कि जो भवन बनता है उसके पास रहने के लिए झोपड़ी नहीं है, जो अनाज पैदा करता है वह भूखा है, जो कपड़ा बनाता है उसके बदन में कपड़ा नहीं है, जो दिन रात जीवन भर काम करता है उसके पास मृत्यु के बाद कफन का कपड़ा तक खरीदने के लिए पैसा नहीं रहता ।

सुबह से अपना श्रम बेचने के लिए श्रमिक खड़ा रहता है । ऐसा दुनिया में और कहीं देखने को नहीं मिलेगा । यूरोप के देशों में जो अधिक मेहनत करता है , उसे सबसे अधिक वेतन मिलता है लेकिन हमारे देश में उल्टा है जो सबसे अधिक मेहनत करता है उसे सबसे कम पैसा मिलता है । जो सबसे कम काम करता है, वह सबसे अधिक पैसा पाता है । उससे बड़ा दुर्भाग्य क्या हो सकता है ।

एक तरफ एक व्यक्ति 15 रूपये दिन भर में एवरेज कमायी आंकी गई है , दूसरी तरफ 17 लाख रूपये हर रोज उद्योगपति की कमाई आंकी गई है, इस अंतर को कैसे खत्म किया जायेगा । उद्योग क्षेत्रों में श्रमिकों का भयंकर शोषण हो रहा है । स्थायी मजदूर, बदली का मजदूर, ठेका का मजदूर, सबका काम एक जैसा है किंतु बदली मजदूर तथा ठेके के मजदूर को 100 रूपये से कम मजदूरी मिलती है ।

उद्योगों में हर रोज एक्सीडेंट में श्रमिक मारे जा रहे हैं, परंतु उसके बदले परिवार को कुछ नहीं मिलता,

श्रम न्यायालयों के फैसलों को कोई भी कंपनी मानने को तैयार नहीं है श्रमिकों की सुरक्षा के सारे कानूनों का मजाक उड़ाया जा रहा है देश में एक सशक्त कानून की जरूरत है ।

म0प्र0 सरकार ने श्रमिकों को दो हिस्सों में बांटकर योजनाओं का लाभ दे रही है । पहली योजना में मुख्यमंत्री मजदूर सुरक्षा योजना दूसरी मुख्यमंत्री भवन सन्निर्माण कर्मकार मंडल योजना ।

इन दोनों योजनाओं के तहत पूरे परिवार की सुरक्षा , इलाज की व्यवस्था बच्चे की पढ़ाई की व्यवस्था, बेटी के शादी की व्यवस्था, मकान की सुविधा, गर्भवती माता की 45 दिन की घर बैठे मजदूरी पति को 15 दिन की घर बैठे मजदूरी, पौष्टिक आहार के लिए पैसा, यहां तक कि अंतिम संस्कार सम्मान पूर्वक हो उसके लिए आर्थिक सहायता राशि देने का प्रावधान किया गया है । देश के कई शहरों में भवन बनाने

वाले मजदूरों का भयंकर शोषण हो रहा है, उन पर रोक लगानी चाहिए। इसी तरह की नीति पूरे देश में बनायी जाए। पूरे देश में काम करने वाले श्रमिकों की पहचान करायी जाए। बुनियादी सुविधाएं तथा न्यूनतम मजदूरी तय की जाए । श्रमिकों के उत्थान के लिए नए और कठोर कानून बनाये जाएं।

श्रीमती पुतुल कुमारी (बांका): माननीय सभापति महोदय, आपने मुझे गुरुदास दासगुप्त द्वारा उठाई गई गंभीर चर्चा पर बोलने का मौका दिया, इसके लिए मैं आपकी बहुत आभारी हूं। मुझे बताया गया कि दस साल बाद इस विषय पर चर्चा सदन में चली है, जिसमें लाखों करोड़ों लोगों की बात सदन में उठाई जा रही है। हम इस विषय की गंभीरता को इससे समझ सकते हैं कि आज हाउस खाली है। हम कितने गंभीर है, हम इस बात को समझ सकते हैं। उन मेहनतकश लोगों की बात कह रहे हैं, जिन्हें मजदूर कहते हैं। आज जनतांत्रिक प्रणाली वाले देश में मेहनतकश लोगों की बात कहने वाले लोग, गंभीरता से सोचने वाले कितने कम हैं, ये हम समझ सकते हैं। अभी बजट आया और एफडीआई का रेट और कम कर दिया गया। हम एक तरफ पूंजीवादी सभ्यता से होड़ कर रहे हैं और दूसरी तरफ पुरानी व्यवस्था कहीं न कहीं चुनौती दे रही है। आज दैनिक मजदूरी करने वाले, कलकारखाने में मजदूरी करने वाले ढेरों मजदूर हैं जो कठिन श्रम और संघर्ष करते हैं लेकिन अगर उनके साथ कभी कोई दुर्घटना हो जाती है तो उनके बच्चों के लिए कोई इंतजाम नहीं होता है। उनके लिए कोई ट्रेड यूनियन नहीं है, उनकी तरफ से आवाज उठाने वाला कोई नहीं है। उनके अपाहिज होने के बाद उनके घर की स्थिति क्या होती है, उनके बच्चे कैसे भूखे रहते हैं, उनका परिवार कैसे दाने-दाने को मोहताज हो जाता है, ये सब हम अच्छी तरह जानते हैं। कोई सामाजिक या न्यायिक व्यवस्था इनके लिए नहीं है। हमें इनकी तभी याद आती है, हम इनकी सुध तभी लेते हैं जब चुनाव आता है और वोट लेना होता है। फैक्ट्री में काम करने वालों के लिए भविष्य निधि भी होती है, उन्हें सहायता भी मिलती है। लेकिन मैं उन लोगों की बात कहना चाहती हूं जो असंगठित हैं, उनकी संख्या कहीं ज्यादा है। बीड़ी बनाने वाले, पत्तल बनाने वाले, खेतिहर मजदूर, बुनकर जैसे बहुत लोग हैं। बीड़ी बनाने वाली मजदूर औरतें ज्यादा से ज्यादा एक दिन में 25 रुपए कमाती हैं। जब वे बीड़ी बनाकर ले जाती हैं तो कंपनी का मुंशी एक तिहाई हिस्से को यह कहकर अलग कर देता है कि क्वालिटी अच्छी नहीं है, गुणवत्ता की कमी है, हम इसे नहीं ले सकते। उन्हें शर्तों के हिसाब से बाध्य किया जाता है। मैं उन मुंशियों बारे में कह रही हूं जो औरतों का शोषण करते हैं। उनका परिवार 25 रुपए प्रतिदिन कमाने के बाद नमक के साथ रोटी खाकर दिन गुजारता है। जब उनका शरीर 50-60 साल की उम्र में स्वस्थ नहीं रहता, कमर झुक जाती है, पैर दुख जाते हैं, आंखों में मोतियाबिंद उतर आता है, तब उनको कोई नहीं पूछता। मैं पत्तल बनाने वाले मजदूरों की बात कह रही हूं जो आदिवासी क्षेत्र से आते हैं। ये उनकी आजीविका का साधन है, जब वे पत्तल बनाकर लेकर जाते हैं उन्हें रास्ते में तंग किया जाता है। रेल में टीटी तंग करता है, सीआरपीएफ के जवान तंग करते हैं।

महोदय, मैं बुनकरों के बारे में बहुत गंभीर बात कह रही हूं और बुनकरों को मजदूरों की श्रेणी में रख रही हूं जो बहुत खराब बात है। ऐसा नहीं होना चाहिए क्योंकि होनहार बुनकरों के हाथ के कपड़े ब्रांडिड दुकानों में बिकते हैं। उन मजदूरों को होली, दीवाली और ईद के मौके पर पैसे दे दिए जाते हैं जबकि वे पूरे साल कामगार मजदूर की तरह उनके लिए काम करते हैं। आज बंधुआ मजदूरी को देश से हटा दिया गया है

लेकिन आज भी बंधुआ मजदूरी उन गांवों में जिंदा है जहां बुनकर काम करते हैं। एक परिवार के चार आदमी कपड़ा बनाते हैं, पूरे दिन में पांच मीटर और ज्यादा से ज्यादा छः मीटर कपड़ा बनाते हैं। एक मीटर कपड़े का दाम 15 रुपए मिलता है और ज्यादा अच्छा कपड़ा होता है तो 20 रुपए मिलता है। चार लोग मिलकर काम करते हैं और 80 रुपए मजदूरी मिलती है। "इंडिया ग्रोइंग, इंडिया शाइनिंग, इंडिया इमर्जिंग" के बारे में कितना ही कहें, कितना ही आर्थिक सुधार के बारे में कहें लेकिन यह सिक्के का एक पहलू है। सिक्के के दूसरे पहलू की तरफ अंधेरा है, जहां मजदूर सिसक रहे हैं, जहां वे गरीब और लाचार हैं। हमें सिक्के के दोनों पहलुओं को देखना होगा। जब तक दोनों पहलू बराबर नहीं होंगे तब तक हम आर्थिक सुधारों की बात नहीं कर सकते हैं। हमें इस तरफ ध्यान देना होगा तभी हम विश्वस्तर पर चुनौती दे सकेंगे, एक नई व्यवस्था को कायम कर सकेंगे।

आपने मुझे बोलने का मौका दिया इसके लिए मैं आपको धन्यवाद देती हूं।

चौधरी लाल सिंह (उधमपुर): सर, अगर आप इस समय के पीछे जीरो और लगा दें तो काम सही है, अन्यथा फायदा क्या है। हमारे देश में जो आर्गेनाइज्ड और अनआर्गेनाइज्ड मजदूर हैं, अगर इनके लिए हम नहीं बोलेंगे और जो इतनी बढ़िया डिस्कशन हमारे बुजुर्ग, हमारे बड़े भाई श्री दासगुप्ता जी ने शुरू की है। मैं कह सकता हूं कि यह मसला एक सोच का है। सवाल यह नहीं है, सरकारें कई आईं और कई चली गईं, कई आयेंगी और कई चली जायेंगी। सवाल यह है कि इतने वर्षों के बाद मैं उस सरकार को क्रिटिसाइज करूंगा और वह इस सरकार को क्रिटिसाइज करेंगे। अफसोस है कि हम सोचते क्यों नहीं, हम सारे क्यों नहीं सोच रहे हैं कि मजदूर का शोषण हो रहा है, यह सब मानते हैं। सब मान रहे हैं कि मजदूर गरीब है। सब मानते हैं कि मजदूर की हालत खराब है। सब मानते हैं कि वह बीपीएल से भी नीचे है। सब मानते हैं कि उसका गुजारा नहीं हो रहा है। लेकिन सवाल यह है कि मानने के बाद इसे ठीक क्यों नहीं किया जा रहा है। मुझे इस बात का बहुत दुख है। मैं आपको कहना चाहता हूं कि आप कश्मीर से कन्याकुमारी तक कोई एक मिनिमम रेट कर दीजिए। जो ऊपर देना चाहता है, वह दे, लेकिन कम से कम मजदूर की जिदंगी का गुजारा तो चले, आखिर वह भी इंसान है, ह्यूमैन जस्टिस है, इंसानी इंसाफ की बात है। वह भी इस देश इंसान है। वह इस देश का महत्वपूर्ण पिलर है। जिसकी मेज्योरिटी, जिसकी तादाद, जिसकी पापुलेशन इस देश में सबसे ज्यादा है। क्या उस बंदे का सिर्फ एक्प्लायटेशन होगा, उसे सिर्फ लूटा ही जायेगा। मैं आपको क्या सुनाऊ, हम सारे हिंदुस्तान बात कर रहे हैं, अब मैं आपको अपनी स्टेट की बात सुनाता हूं। मेरे राज्य में आर्टिकल 370 है और 370 के कारण जो इस देश के बनाये गये कानून हैं, वे लागू ही नहीं होते हैं। वहां जो डेली वेजर है, कांट्रेक्ट लेबर है, उन्हें दो सौ रुपये पर मंथ मिलते है, जो नीड बेस्ड लगा है। इसके अलावा एक कम्युनिटी पार्टिसिपेशन है, उसे पांच सौ रुपये महीना मिलता है, लेकिन उन्हें 28 महीने की तनख्वाह नहीं मिली, तीस महीने की तनख्वाह नहीं मिली। वे कौन है, वे कम्युनिटी पार्टिसिपेशन हैं, उनकी अंग्रेजी इतनी जबरदस्त है, अंग्रेजी के वड्र्स इतने जबरदस्त हैं, लोग कहते हैं कि हमें कम्युनिटी पार्टिसिपेशन में लगाओ और जब उसे लगाते हैं तो उसकी शादी हो जाती है। क्योंकि सबको मालूम होता है कि लड़का नौकरी पर लग गया। उसकी औरत इंतजार करती है कि इसकी तनख्वाह नहीं आ रही है। एक महीना हो गया, दो महीने हो गये फिर चार महीने हो गये। पहला धोखा उसके साथ सरकार ने किया और उसने उस औरत के साथ भी धोखा कर दिया। उसका परिवार भी बन गया। लेकिन तनख्वाह नहीं आई। वह घुमाने नहीं ले गया, खाना ढंग से नहीं खिलाया, इज्जत नहीं मिली। मैं आपसे कहना चाहता हूं यह हमारे लिए शर्म की बात है। आज जितने भी हम पोलिटीशियंस हैं, हम इसके जिम्मेदार हैं। इसमें ऐसा नहीं है कि यह नहीं है, वह नहीं है। इसके लिए सारे जिम्मेदार हैं।

महोदय, हमने दुनिया में टैक्स सुने हैं, अमीरों पर टैक्स सुने, अभी भी टैक्सों की बात हो रही थी। टैक्सों के बारे में कई लोगों ने बोला। लेकिन यह मेरी समझ से बाहर है कि जहां हमारे नीति मे ही कोई कमी है। कटरा के 25 हजार मजदूर, जो पिठ्ठू, पालकी वाले और घोड़े वाले हैं। क्या आपने दुनिया में कहीं

लेबर टैक्स सुना है। हमने हमेशा इंकम टैक्स के बारे में सुना, सरचार्ज या टोल टैक्स के बारे में सुना। लेकिन यह लेबर टैक्स कहां से आया। मैं अचम्भित हूं कि कोई पूछने वाला नहीं है। खरगे साहब को मैंने पहले भी बताया है। लेकिन क्या करें, यह इनके बस का रोग नहीं है। यह किसी के बस का रोग नहीं है, यदि हम सब मिलकर चलेंगे तो यह हमारे बस का रोग है, नहीं तो कुछ नहीं होने वाला है। मजदूर सुन रहे होंगे, मैं उन्हें भी कहना चाहता हूं कि आपका कुछ होने वाला नहीं है, कोई बनाने वाला नहीं है। क्योंकि नीति नहीं है, मन ही नहीं है, सोच नहीं हैं, हर बंदा चाहता है कि मैं तकरीर ठोकूं और वाह-वाह सुनू और तकरीरें करूं। इन्होंने भी सरकारें चलाई हैं,

उन्होंने भी सरकारें चलाई हैं। लेकिन कोई माडल नहीं बना। कोई स्टेट माडल है? कोई पार्टी माडल है? कम्यूनिस्ट, कांग्रेस, बीजेपी या कोई और पार्टी बताए कि किसने अपने राज्यों में इन मजदूरों के लिए कुछ किया है? केवल लूट मची है।

मनरेगा की बात की जाती है जिसमें लोगों को सौ दिन का रोजगार दिया जाता है और 120 रूपये महीना दिहाड़ी में दिए जाते हैं। उस दिहाड़ी की भी चोरी और हेरा-फेरी की जाती है, उसमें भी टांका लगाया जाता है। मजदूरों की बहुत दुर्दशा है। I am so sorry for that. मुझे आपसे कहना पड़ेगा। डीडीसी बनी, बीडीसी बनी, एसपीओ बने और पांच सौ नौजवान एक्प्लाइट हो कर 23 वर्षों में टर्माइल में, मिलिटेंसी में गोलियों का शिकार हो कर शहीद हो गए हैं। लेकिन वह एसपीओ था, वह बीडीसी में था, वह डीडीसी में था, उसका खाता कहीं नहीं था, उसके लिए कोई कानून नहीं था, न उसके परिवार को कुछ मिला। मिला तो सिर्फ शोषण।

हमारे लोगों को दूर पहाड़ों पर पढ़ाने के लिए टीचर के पद पर नियुक्त किया गया। मोबाइल स्कूलों में नियुक्त किया गया। सर, सुनिए पढ़े-लिखे और अनपढ़ मजदूर की हालत बहुत दयनीय और मुश्किल है। मैं आपके माध्यम से इस सरकार से कहना चाहता हूँ, इन्होंने एक कमेटी बनाई, इतनी रिर्पोटें आईं, इतने प्रपोजल आए, वे किस बात के हैं? अब तक इंपिलिमेंट क्यों नहीं हुए। Who is behind the anti-labour?

MR. CHAIRMAN : The hon. Minister will reply to your question.

चौधरी लाल सिंह : सर, मंत्री जी से मेरी आखिरी विनती है। मंत्री जी, अगर आप एक स्टैंड लें कि कश्मीर से कन्याकुमारी तक सभी मजदूर को क्या न्यूनतम मजदूरी मिलनी चाहिए। मैं मांग करता हूँ कि मजदूर को कम से कम पांच सौ रूपये प्रति दिन की मजदूरी मिलनी चाहिए, नहीं तो वह नहीं जी सकता है।

*SHRI S.S. RAMASUBBU (TIRUNELVELI): The workers community is a vital part of our development of our economy. In order to give employment opportunity to rural masses, our Government has established the Mahatma Gandhi NREGA work policy. It is helpful to make the negotiations for the employees in rural areas to get the minimum wage. At the same time, this scheme is useful to eradicate the problem of exploitation of labour.

Due to the government policy of global economy, most of the builders and educated workers are getting the opportunity to get the employment opportunity in foreign countries. It is helpful to develop our economy.

The organized workers are getting beneficiaries from the Government. But at the same time, due to non-cooperation of Trade Union leaders and management, most of the industries are lacking the production and lock outs are possible.

In our areas Beedi workers are available in large number. These are workers are exploited by Contract Beedi Managements. Properly the pension and provident funds are not maintained by these contract beedi managers.

The regulation of unorganized workers are necessary. In order to give education for their children, provide medical facilities and keep the provident fund and other necessary facilities, the Government should take adequate steps and enact suitable laws.

The retired people of beedi workers and cotton workers are getting only a megre amount of pension. The beedi workers are suffering a lot due to low level of pension.

The minimum pension of retired employees in general must be fixed at least Rs.2000/. It will be helpful for them to run their livelihood in their old age.

Now there are scarcity for agricultural labourers in rural areas. The agricultural wage should increase to encourage them to work in the field.

In my constituency a beedi workers, hospital at Mukkudal is providing health facilities to the Beedi workers. Now-a-days the doctors are not properly giving treatment to the poor beedi workers.

---

* Speech was laid on the Table.

More hospital must be opened to take care of the health of the Beedi workers in our area.

The women workers are facing difficulties in cotton industries by getting minimum wages. They are used as temporary workers. They must be protected from the exploitation of employees.

The healthy workers are necessary to build our nation. So our Government should give all the necessary facilities to the employees. Whatever may be financial crunches, the workers money should not be touched by Government. The benefit of the workers should not be curtailed. Then only our country can develop without any murmur among the working community.

*SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): It is really very important issue among the working class due to faulty Government policies. Sir our Government always welcomes strengthening of labour laws and seriously concentrates on the strengthening of the lives of the workers from many angles like economic, environmentally health and sustainability to life those lives by strict implementing the various labour laws. Hon'ble Minister of Labour Shri Mallikarjun Kharge always implemented many of the schemes across the country for the benefit of the workers in various sectors namely through the Ministry under the able guidance of Hon'ble Prime Minister Shri Dr. Manmohan Singh and our beloved Shrimati Sonia Gandhiji, UPA Chairperson

MGNREGA programme is one of the largest programmes and it is a one of the feather in the cap of UPA Government. Why I am mentioning all this because many of the agricultural labourers are working under MGNREGA programme and stepped up their living standards. Sir, many of the labourers are working in various sectors. Many of the women labourers are working in many industries and companies across the country. I humbly request through you Sir to Minister of Labour to make special provisions and implement the same and improve the health conditions of labourers of jute industries who are living in very poor state of affairs and who are living in my Vizianagaram constituency and lift their families.

* Speech was laid on the Table

***श्री जगदम्बिका पाल (डुमरियागंज):** आज नियम 193 के अंतर्गत भारत में कार्यरत श्रमिकों के समक्ष कठिनाई की चर्चा बहुत ही महत्वपूर्ण है क्योंकि आज दुनिया में चायना के बाद भारत में ही सबसे अधिक संगठित एवं असंगठित मजदूरों की संख्या है । इतने बड़े मानव संसाधन हमारे पास उपलब्ध है जिसके योगदान से भारत के समक्ष पिछले वर्षों में आई मंदी के बावजूद श्रमिकों की मेहनत के कारण भारत की अर्थव्यवस्था 6.7% बनाए रखने में सफल हो सके । इसके बावजूद श्रमिकों के समक्ष काफी चुनौतियां एवं कठिनाई आज भी विद्यमान है । भारत में लगभग 50 तरह के श्रमिक कानों के उपलब्ध होने के बावजूद श्रमिकों का शोषण बरकरार है । आज भी उन कानूनों से कामगारों के हितों की रक्षा कम हो पा रही है । श्रमिक कानूनों को पालन करने वाले श्रम आयुक्त एवं उनके अधीन राज्यों में श्रमिकों के हितों की रक्षा करने में असफल साबित हो रहे हैं । एक तरफ श्रमिक गरीब एवं असंगठित होते है जिससे वह कानूनी रूप से मिल-मालिकों के खिलाफ लड़ने में प्रभावी नहीं हो पाता है । उद्योगपति आजकल श्रमिकों को न्याय देने के बजाय उन्हें उच्चतम न्यायालय तक कानूनी लड़ाई में उलझाता रहता है जिसमें तमाम श्रमिकों की या तो मौत हो जाती है या वह आत्महत्या करने के लिए मजबूर हो जाता है । भारत में संगठित श्रमिकों की समस्याओं का समाधान नहीं हो पाता है । पिछले तीन वर्षों में वैश्विक मंदीकरण के नाम पर भी श्रमिकों को मिलने वाली सुविधाओं में कटौती हुई । दूसरी तरफ भारत के असंगठित श्रमिकों के हितों की रक्षा बिल्कुल नहीं हो पा रही है । असंगठित मजदूर अपने हक एवं हकूक के लिए, न्याय के लिए केवल भटकते रहते हैं और वह निराश होकर के घर बैठ जाते हैं । आज देश में बहुत बड़ी संख्या में घरों, कार्यालयों एवं प्रतिष्ठानों में सुरक्षाकर्मियों की भर्ती हो रही है । सुरक्षाकर्मियों को रोजगार देने वाली निजी एजेंसी है । वे निजी एजेंसी बहुत बड़े पैमाने पर शोषण कर रही है । उदाहरण स्वरूप यदि एजेंसी अपने द्वारा दिए गए सुरक्षाकर्मी के लिए प्रतिष्ठानों से 5000 रूपया लेता है तो उसे बमुश्किल 5000 रूपया दिया जाता है । इनकी सुरक्षा प्रदान करने के लिए अभी तक कोई कानून नहीं है । यदि कोई कानून है तो वह प्रभावी नहीं हो पा रहा है । इसी तरह प्रवासी मजदूर, खेतिहर, मनरेगा एवं अन्य सरकारी योजनाओं में लगे हुए श्रमिकों को भी पूरा पैसा नहीं दिया जा रहा है । प्रतिष्ठानों में श्रमिकों के पद रिक्त रहने के बावजूद नियमित नियुक्तियां न करके आउटसोर्सिंग संविदा के मजदूरों से काम कराया जाता है । संविदा के मजदूरों को पूरा पैसा भी नहीं मिलता है तथा उन्हें कोई कानूनी सुरक्षा भी उपलब्ध नहीं है । इस तरह से असंगठित क्षेत्र में कार्य करने वालों को न तो चिकित्सा सुविधा उपलब्ध होती है और न तो श्रमिक कानूनों के अंतर्गत संगठित क्षेत्र से

मिलने वाली सुविधाओं से वंचित होता है । महिलाओं को प्रसूति लाभ भी नहीं मिल पाता है । खान के श्रमिकों का भी बड़े पैमाने पर शोषण हो रहा है । इसी तरह चीनी मिलों में कार्यरत श्रमिकों का बड़े पैमाने पर शोषण हो रहा है । अतः सरकार को प्रभावी ढंग से देश के श्रमिकों की समस्याओं को लागू करना

---

* Speech was laid on the Table

चाहिए तथा उद्योगपतियों एवं मालिकों के द्वारा श्रम कानूनों के उल्लंघन करने पर उनके खिलाफ कठोर कायवाही करने की अपेक्षा करता हूं । क्योंकि किसी देश की अर्थव्यवस्था का आधार उस देश का श्रमिक होता है । इसी के साथ मैं अपने विचारों को क्रियान्वयन की अपेक्षा राज्य सरकारों से आपके माध्यम से करना चाहता हूं । भारत सरकार को अर्जुनसेन गुप्ता की संस्तुतियों को भी लागू करने हेतु राज्य को सलाह भेजना चाहिए ।

अंत में मैं कहूंगा कि सामाजिक सुरक्षा, बीमा पेंशन, वृद्ध, विकलांग आदि लोगों को सुरक्षा प्रदान करनी चाहिए । मुझे विश्वास है कि निर्माण क्षेत्र में लगे मजदूरों के हितों की सुरक्षा राज्य सरकारें प्रभावी ढंग से करें ।

*__डॉ. किरीट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम):__ सरकार की त्रुटिपूर्ण नीतियों के कारण श्रमिक वर्ग के बीच व्यापक असंतोष की स्थिति :

नियम 193 के अधीन श्रमिकों में व्यापक असंतोष की स्थिति पर अपने विचार व्यक्त करने की अनुमति देने पर में विशेष रूप से आपका आभारी हूं ।

भारत के आजादी के बाद बनाया गया संविधान और डा0 बाबा साहब अंबेडकर एवं अन्य संविधान के स्थापतियों ने संविधान में श्रमिकों के बारे में जो भी प्रावधान किया गया है । उस से विपरीत नीतियों के लिए ये सरकार जवाबदार है ।

इस देश में श्रमिक और किसान सबसे ज्यादा मेहनत करते हैं और इस बड़े देश का विकास में अपना अहम योगदान देते हैं । मगर दुःख के साथ कहना पड़ता है कि उन दोनों वर्गों को इस सरकार की गलत नीतियों के तहत किनारे पर किया गया है ।

श्रमिकों की बात करे तो उनके बारे में गठित की गई नीतियों को नजर अंदाज करके उनको भारी नुकसान पहुंचाया जा रहा है ।

वैश्वीकरण एवे उदारीकरण की नीतियों की बजट से सबसे ज्यादा श्रमिक प्रभावित हुआ है । आउटसोर्सिंग एवं कोंट्रैक्चुअल जोब की नीतियों के कारण श्रमिकों पर अतिक्रमण हुआ है और श्रमिकों का जिसको नजर अंदाज करके ठेकेदारों को तगड़ा मुनाफा मिल रहा है । श्रमिक वर्ग अपना खून, पसीना एक करते हुए भी दो वक्त् की रोटी भी नहीं पा सकता है ।

उदारीकरण का आउटसोर्सिंग और कोन्ट्रैक्चुअल जोब की बजट से आरक्षण की संविधानिक नीतियों को चोट पहुंचाया है । मैं समझता हूं कि ये नीति असंवैधानिक एवं गरीब और दलितों के विरोधी है । श्रमिक वर्ग में सबसे ज्यादा दलितों एवं गरीबों आते हैं । मैं सरकार से मांग करता हूं कि सांविधानिक आरक्षण को चुस्त किया जाए और आउटसोर्सिंग एवं कोटैक्चुअल प्रथा की तिलांजली देनी चाहिए ।

असंगठित क्षेत्र के श्रमिकों की स्थिति और भी बदतर है और इन वर्ग का शोषण किया जाता है और उनके लिए स्पष्ट रूप से उनके हितो के लिए कानूना बननो चाहिए ताकि उनको न्याय मिल सके ।

---

* Speech was laid on the Table

[*]श्री अर्जुन राम मेघवाल (बीकानेर): मैं मजीठिया कमेटी की रिपोर्ट की अनुपालना शीघ्रता से चाहता हूं जिसमें प्रेस से जुड़े हुए हॉकर को भी इसमें सम्मिलित किया जाए । हॉकर भी लेबर है तथा अधिकतर 'वीकर सेक्शन ऑफ सोसायटी' से संबंधित हैं ।

---

[*] Speech was laid on the Table

MR. CHAIRMAN: Hon. Members, those who want to lay their written speeches can lay their speeches on the Table of the House.

श्रम और रोज़गार मंत्री (श्री मल्लिकार्जुन खरगे): सभापति जी, श्री गुरुदास दासगुप्त जी, ने आज सदन के सामने विचार के लिए विषय रखा है - "The situation arising out of widespread discontentment among the working class due to faulty Government policies." इस विषय पर निम्नलिखित माननीय सदस्यों ने अपने विचार रखे हैं :- श्री अधीर चौधरी, डॉ. मुरली मनोहर जोशी, श्री यशवंत सिन्हा, श्री शैलेन्द्र कुमार, डॉ. बलीराम, श्री शरद यादव, श्री कल्याण बनर्जी, श्री ए.सम्पत, श्री अनंत गंगाराम गीते, श्री सी.शिवासामी, डॉ. रघुवंश प्रसाद सिंह, श्री प्रशान्त कुमार मजूमदार, श्री कामेश्वर बैठा, श्रीमती पुतुल कुमारी और चौधरी लाल सिंह।

17 माननीय सदस्यों ने इस चर्चा में भाग लिया है और बहुत से विषय प्रस्तापित किये हैं। अगर मैं भी फिर से उन सभी विषयों को प्रस्तावित करूं तो शायद और दो घंटे लगेंगे। इसके बजाय जो मोटी चीजें हैं, जो पॉलिसी मैटर्स हैं, उनके बारे में मैं कहूंगा। उसके बाद जो हमने नोट किया है, जो कुछ भी हमें उसके बारे में कहना है, फिर मैं एक-एक करके बताता जाऊंगा। जो बाकी विषय रह जायेंगे, उन पर हम विचार करेंगे।

Sir, at the outset, I would like to thank all the hon. Members who have been kind enough to provide some very useful inputs and insight into the problems relating to working class. I would also like to specially thank the hon. Member, Shri Gurudas Dasgupta, who has always been very supportive of the efforts that the Government has made in resolving issues relating to workers.… (*Interruptions*) "Supportive" means do not think that he has merged with the Congress. It is for resolving the issues relating to workers.… (*Interruptions*)

श्री गुरुदास दासगुप्त : मंत्री बनाओगे तो सपोर्ट करेंगे।

श्री मल्लिकार्जुन खरगे : बनायेंगे, आइये जल्दी आइये।

Let me now draw the attention of the House towards some of the steps that the Government has taken in the interest of the workforce, especially those in the unorganized sector. The Government has been very much concerned about the conditions of such workers and that is why we enacted the Unorganized Workers Social Security Act. It has been our endeavour to evolve schemes to provide social security to this segment of the workers. Accordingly, the National Social Security Fund has also been constituted to fund welfare schemes.

With a view to providing health insurance cover to Below Poverty Line Workers and their families, the smart card based cashless health insurance scheme, "Rashtriya Swasthya Bima Yojana" was launched. More than 2.83 crore families have been covered under the scheme. The Government has spent more than Rs.1630 crore since the inception of this scheme. The scheme is presently being implemented in 24 States and Union Territories and the remaining States have also initiated the process to implement it. The scheme has been extended to building and other construction workers, street vendors, MNREGA workers/beneficiaries who have worked for more than 15 days during the preceding year and beedi workers also. It is the endeavour of the Government to extend the scheme to other occupational groups in the unorganized sector in a phased manner.

There has been a lot of concern with regard to the problems faced by contract workers. We are also very much concerned about their plight and, therefore, we have not only taken action against those who have violated the provisions of the Act but also issued 82 Notifications banning engagement of contract labour.

To examine issues relating to contract labour, a Tripartite Group was constituted by the Government. The Group submitted its report on 31st December, 2009. Considering the importance of the issues, these were also discussed at length during the State Labour Ministers' Conference on the 22nd of January, 2010. The report was also placed in the 43rd Indian Labour Conference held on 23-24 November, 2010.

Some very useful suggestions emerged during these deliberations. On the basis of theinputs received from various quarters, a proposal to amend the Contract Labour (Regulation & Abolition) Act, 1970 has been prepared and is under active consideration of the Government.

Strict enforcement of labour laws has been our commitment. So far as enforcement of labour laws in the Central sphere is concerned, there exists a well defined and effective machinery under the Chief Labour Commissioner(Central) for enforcement of the various labour laws. Similarly, Employees State Insurance

Corporation (ESIC) and Employees' Provident Fund Organisation (EPFO) have their own enforcement machinery. Similar arrangements are also available in the States. Since the State Governments are also involved in implementation of labour laws, we are having continuous interactions with them for strengthening of the labour machinery in the State as well as better implementation of the labour laws. The Government has carried out amendments in the following nine Acts – the Payment of Wages Act; the Payment of Bonus Act; the Apprentices Act; the Workmen's Compensation Act; the Maternity Benefit Act; the Payment of Gratuity Act; the Employees' State Insurance Act; the Plantation Labour Act; and The Industrial Disputes Act.

These nine Acts have been amended during these two years. This itself shows the concern of the Government towards the workers. But in spite of that, we have to do a lot more. … (*Interruptions*) We have to do a lot through implementation. State Governments have to implement; we have to implement. I am agreeing with you but at the same time, it is the duty of all of us to see that it should be strictly implemented in the States also.

It has been the endeavour of the Central Industrial Relations machinery to maintain peace and harmony in the establishments falling under the Central sphere. The industrial relations in the Central sphere remain, by and large, satisfactory though my friends, Shri Gurudas Dasgupta and Shri Acharia will not agree. That is a different matter but it is more or less peaceful.

Employment generation has been one of the most important priorities of the Government. Global economic meltdown has adversely affected most of the economies of the world and there have been widespread job losses. The global crisis affected India as well. However, what is of great significance is that despite the economic slowdown, there was no net employment loss during this period. … (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): 40 lakh workers have lost their jobs according to the ILO Report.

SHRI MALLIKARJUN KHARGE I will come to that.

The Indian economy, including the Indian labour market, demonstrated a

strong flexibility to the crisis and in fact, around 20 million new employment opportunities were created on current daily status basis during the period 2004-05 to 2009-10 as per the data released by the NSSO for the 66^{th} round survey conducted in 2009-10. The unemployment rate also came down from 8.3 per cent to 6.6 per cent during the same period while most of the countries registered increases in their unemployment rates.

It has also been decided to conduct annual Employment & Unemployment Survey by the Government in order to get data on annual basis and keep a close watch on employment & unemployment situation in the country. This will enable the Government to make timely interventions, whenever required.

Besides taking various steps for planned growth of the economy, the Government has also taken special measures like implementation of various employment generation programmes which include - *Swarna Jayanti Shahari Rozgar Yojana, Swarnjayanti Gram Swarozgar Yojana,* Prime Minister's Employment Generation Programme and Mahatma Gandhi National Rural Employment Guarantee Act.

Under Swarna Jayanti Shahari Rozgar Yojana, 10.98 lakh beneficiaries have been benefited upto December, 2011.

Prime Minister's Employment Generation Programme directly creates self-employment by providing credit linked subsidy for setting up of micro enterprises. The scheme is for implementation from 2008-09 to 2012-13 with an estimated expenditure of Rs. 4735 crore towards margin money and Rs. 250 crore towards backward and forward linkages with the target for generation of 37.37 lakh employment opportunities.

Under the Swarna Jayanti Shahari Rozgar Yojana, since its inception upto Jan.2012, a total of about 173.34 lakh Swarojgaries have been assisted with bank credit and subsidy.

Under Mahatma Gandhi National Rural Employment Guarantee Act, about 4.10 crore households have been provided employment in the current year till February, 2012.

Swarnjayanti Gram Swarozgar Yojana has been restructured into National Rural Livelihood Mission to provide self employment opportunities. Its allocation has been increased by over 34 percent in the next financial year.

The allocation for Prime Minister's Employment Generation Programme has been increased by 23 percent in 2012-13.

Government has also been making sincere efforts for skill development of a large number of people under various skill development programmes. The hon. Prime Minister has set a target of skilling 500 million persons by 2022 and the Ministry of Labour & Employment is required to train 100 million persons. We have increased the training capacity of the Ministry to 2.7 million against a target of 1.9 million in 2011-12.

All the Government ITIs are being modernized and new courses have been introduced and most of the ITIs are running in two to three shifts. More than 4000 new Government and Private ITIs have been set up in the last five years. According to a study carried out by Quality Council of India, placement rate has increased to about 80% to 99% because of improved infrastructure in the modernized ITIs.

Skill Development Initiative (SDI) scheme based on Modular Employable Skills (MES) has been started during Eleventh Five Year Plan for early school leavers and existing workers, especially in the unorganized sector to improve their employability. 12.65 lakh persons have been trained under the scheme so far.

In order to focus skill development efforts in the Left Wing Extremism affected 34 districts, the Government has started a new scheme with an allocation of about Rs. 233 crore.

The Government has been continuously watching the effect of employment situation due to global financial crisis and economic slowdown in India since September, 2008 through quarterly surveys.… (*Interruptions*)

MR. CHAIRMAN: Please do not interrupt the Minister. The hon. Minister has every right to say what he wants.

SHRI MALLIKARJUN KHARGE: The last such survey to assess the impact of economic slowdown on employment in India was conducted by Labour Bureau for the period October - December, 2011.

During the survey, the information was collected from 2188 units/establishments in eight selected sectors, namely, textiles including apparels, leather, metals, automobiles, gems & jewellery, transport, IT/BPO and handloom/powerloom. The overall employment in the selected sectors has experienced a net addition of 25.84 lakh during the period October, 2008 - December 2011. This is the finding of a sample survey for only eight sectors of the economy. It is expected that total job creation in the economy taken all sectors together would be much higher.

Apart from growth of employment in the unorganized sector, there has been a significant growth in the organised sector employment also. While the organised sector employment was 26.4 million in 2004-05, it has now increased to 28.7 million which is all time high.

In order to have a uniform wage structure and reduce the disparity in minimum wages across the country, a concept of National Floor Level Minimum Wage has been evolved… (*Interruptions*)

MR. CHAIRMAN : No comments, please.

… (*Interruptions*)

MR. CHAIRMAN: Please, you have no right to make comments. If you want to ask anything, address the Chair, do not interrupt him. This is not correct.

SHRI MALLIKARJUN KHARGE: Sir, this has been revised from time to time primarily taking into account the increase in the Consumer Price Index Number for Industrial Workers. It has been enhanced from Rs.100/- per day to Rs.115/- per day w.e.f. 01.04.2011. Since this is a non-statutory measure, the State Governments are persuaded to fix/revise minimum wages in such a way that in none of the scheduled employments, the minimum wage is less than the National Floor Level Minimum Wage. A proposal to amend the Minimum Wages Act is under consideration of the Government.

The wage ceiling for coverage of employees under the Employees' State Insurance Act, 1948 has been enhanced from Rs. 10,000/- to Rs. 15,000/- per month. A Pehchan Identity Card Scheme for Employees' State Insurance Corporation's beneficiaries has been launched and Cards have been issued to about 70 lakh beneficiaries. This card would enable Insured Persons and their family members to avail medical benefits from anywhere anytime, even if living at separate locations. ESIC has decided to set-up one hospital in each State as a Model Hospital and so far Model Hospitals in 18 States have been set up. The minimum amount of periodical monthly payment of dependants' benefit to all eligible dependants of the deceased employee has been enhanced to Rs. 1,200/- under ESI Rules, 1950 w.e.f. 1st March, 2012. Both EPFO and ESIC have undertaken ambitious projects of computerisation and modernisation of their organisations.

The amount of medical bonus under the Maternity Benefit Act, 1961 has been increased from Rs. 2,500/-to Rs. 3,500/-..

The Government has also ratified ILO Convention No. 127 concerning maximum weight for manual transport. The National Policy on Safety, Health and Environment at work-place and the National Policy on HIV/AIDS have been announced. A Bill to amend the Mines Act has been introduced in the Rajya Sabha.

Indian Labour Conference is the highest tripartite forum for discussion on matters related to Labour. The 44th Session of the Indian Labour Conference was held on February 14-15, 2012.

It took up three important items for discussions – one of the Members also specified this – that is Minimum Wages, Social Security, Employability and Employment. Discussions on these agenda items took place in three different Conferences, Committees which comprised of workers, employers and Government representatives. Valuable recommendations have been received by the Government on these items. I would like to assure the Hon. Members that the Government will sincerely follow up on these recommendations.… (*Interruptions*)

MR. CHAIRMAN : Let him complete.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Apart from this, Raghuvansh Prasad Singh *ji*, then Gurudas Dasgupta *ji* mentioned about the Metro Rail issues. Minimum wages are fixed for the activities and employments and not specifically for the establishment. Many of the activities associated with Delhi Metro such as sweeping, construction, loading, unloading, watch and ward etc. are already covered in the central sphere and definitely I will call for the report and see to it.

Next, Raghuvansh Prasad Singh *ji* spoke about the Majithia Wage Board. The Award of Majithia Board was notified on 11.11.2011. We have requested all the State Governments and employers to implement the awards. Recently, both the Labour and Employment Minister and the Secretary have written to all the State Governments to set up a Committee to monitor early implementation of this Wage Board, and we are monitoring it. Most of the State Governments still have not taken any action. I will follow it up and I will see that this should immediately be implemented. At the same time, I would request the Members to kindly bring pressure on the State Governments to implement it.

MR. CHAIRMAN: How can the Members bring that?

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: In our respective States, there are different Governments. If our MPs pressurize, definitely the concerned Ministry will do it.… (*Interruptions*)

You all know that Labour is under the concurrent list. Whatever law we make or enact, that will be implemented by the State Government. At the most, we can monitor, we can call, and we can request them. We can write a letter to them. But, ultimately, the State Governments should become strong and implement it. That is why I am telling it.… (*Interruptions*)

Now, regarding the National Commission for Enterprises in the Unorganised Sector under the Chairmanship of Arjun Sengupta *ji*, about this our veteran leader Gurudas Dasgupta *ji* and other leaders mentioned. Just I want to give two or three instances where we have acted. We might not have implemented it fully but in certain spheres, in certain areas we have taken action. One is, the

Ministry of Labour and Employment had considered the report of NCEUS and the Unorganized Workers' Social Security Act, 2008 was enacted. Many social security schemes were formulated for unorganized workers such as extension of Rashtriya Swasthya Bima Yojana for health insurance cover, higher old-age pension under the Indira Gandhi Old Age Pension Scheme, and Aam Aadmi Bima Yojana to provide for life and disability insurance. These all schemes which will be made applicable to the unorganized workers.… (*Interruptions*)

MR. CHAIRMAN: Mr. Minister, you address the Chair. Except the Minister, nothing will go on record.

(Interruptions) … *

SHRI MALLIKARJUN KHARGE: The welfare of construction workers has been a major concern for the Government… (*Interruptions*) We have repeatedly impressed upon the States to formulate welfare schemes and use the construction workers' cess fund for their welfare. The Rashtriya Swasthya Bima Yojana has been extended to the workers of this.… (*Interruptions*)

MR. CHAIRMAN : Please address the Chair.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Not once, several times, I have written regarding construction workers and cess implementation. Some of the States have acted well, for example, Tamil Nadu, Kerala, West Bengal, Maharashtra, Haryana and even Delhi. Some States have worked on this but some of the States, though there is a lot of cess money, they have not spent it for any scheme. I can give the names but I do not want to elaborate all those things. This is in the hands of the State Governments. They constitute the committee; they implement it; money is with them; and it is in the bank.

Therefore, they have to do it. They should become more sensitive towards this problem.… (*Interruptions*) The minimum wages are linked to variable dearness allowance.… (*Interruptions*)

---

* Not recorded

MR. CHAIRMAN: Anything that you want to speak, please address the Chair. Do not ask directly. It is very unfair that you are doing. Let him complete.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: According to the 66th Round of NSSO's Survey, the rural wages for casual labour, have increased from Rs. 49 per day in 2004 to Rs. 93 per day in 2009-10. But this is also not sufficient. I do agree. Again, we have to think over it in the next year.

Now, about the *Beedi* Workers Welfare Fund – the fund collected through cess is not sufficient to meet the requirement for various welfare schemes for *beedi* workers. The Government has provided additional funds through budgetary support for setting up additional hospitals and dispensaries. More dispensaries and hospitals were sanctioned in West Bengal; in Andhra; wherever the *beedi* manufacturing units are there. … (*Interruptions*) We have sanctioned hospitals for beedi workers.… (*Interruptions*)

MR. CHAIRMAN: Mr. Acharia, please take your seat. Nothing will go on record except what the hon. Minister is saying.

(Interruptions) ... *

SHRI MALLIKARJUN KHARGE: It is also significant that Rashtriya Swasthya Bima Yojna has been extended to *beedi* workers. … (*Interruptions*) Everybody knows that *beedi* cess is insufficient. We got the budgetary support for scholarship fund and for hospitals. We got additional money and we are implementing that scheme.… (*Interruptions*)

MR. CHAIRMAN: He has not yet completed. Let him complete first.

… (*Interruptions*)

---

* Not recorded

SHRI MALLIKARJUN KHARGE: My last point is this. मैं डिटेल में अभी बोलता हूं, उसमें कुछ नहीं है, लेकिन सजेशन मैंने आपके सामने रखा है। एक बात जरा मुझे अच्छी नहीं लगी, जंची नहीं, वह यह है कि बार-बार गुरूदास दासगुप्त जी और बहुत से मैम्बर्स हिट एण्ड रन हो गये। बहुत से सदस्यों ने बात की और चले गये। Mostly, they do not want to listen our suggestions or whatever we want to say. आप देखिये the hon. Prime Minister came for Pradhan Mantri Shram Awards function on 15th September, 2010 and 13th October, 2011. He has also addressed an Indian Labour Conference, the Parliament of workers, held in the recent past on 14th February, 2012. The hon. Finance Minister has encouraged the cause of workers by attending the ESIC Diamond Jubilee Celebrations held in February, 2012. He has been providing all support to our Ministry by providing adequate funds for the workers and their welfare related schemes.

19.00 hrs.

The recent initiative of our Ministry is to open new hospitals and dispensaries for *beedi* workers. We are going to implement this plan because of the budgetary support from the Finance Ministry.

So, they are supporting us in all these things. The Prime Minister is supporting us. The Finance Minister is supporting us. … (*Interruptions*) Please wait for a minute. I will come to that. … (*Interruptions*)

अगर गरीबों और वर्कर्स के लिए उनके पास मन नहीं होता, तो आज जो एलोकेशन सोशल सिक्योरिटी में है, खासकर चाहे मनरेगा हो, मिड-डे-मील हो, राइट-टू-एजुकेशन हो …(व्यवधान) आप जितना काम करायेंगे, उतना पैसा आएगा, आप उसकी चिंता मत करिए। पहले काम कराइए। चाहे फूड सिक्योरिटी हो, ये सारी चीजें सोशल सिक्योरिटी की स्कीम्स हैं और सारी गरीबों के लिए ही हैं और उनके हित में ही किया जा रहा है। इसके बाजवूद भी यह कहना कि इस गवर्नमेंट को गरीबों के बारे में कोई चिंता नहीं, कर्मचारियों के बारे में चिंता नहीं है, बीपीएल लोगों के बारे में चिंता नहीं है, यह ठीक नहीं है। राष्ट्रीय स्वास्थ्य बीमा योजना हो, रूरल हेल्थ मिशन हो, ये सारी चीजें इन्हीं के लिए हैं और जो दूसरी योजनायें जिनके बारे में मैंने बताया, ये सभी लेबर के हित में हैं। इसलिए यह कहना ठीक नहीं होगा कि इस गवर्नमेंट को गरीबों और कर्मचारियों के बारे में कोई चिंता नहीं है।

दूसरी बात, अब प्रोवीडेंट फंड के लिए ...(व्यवधान) आप ठहरिए। आप रेज करते हैं, फिर उसका रिप्लाई तो होना ही है। रूल 193 में जो आपने रेज किया और दूसरी बहुत सी बातें भी कीं। ...(व्यवधान)

SHRI GURUDAS DASGUPTA : Sir, I must welcome the Minister of Parliamentary Affairs. He has come at least at the end. … (*Interruptions*)

श्री मल्लिकार्जुन खरगे : यहां पर बहुत क्रिटिसाइज इसके लिए हुआ कि प्रोवीडेंट फंड का इंट्रेस्ट रेट 8.25 हुआ है, यह कम है। इसे गवर्नमेंट ने कम कर दिया है। ऐसा कहा गया। ...(व्यवधान) आप सुनिये।

मैं आंकड़े पढ़ता हूं। वर्ष 2005-06 में 8.5 परसेंट दिया था, वर्ष 2006-07 में 8.5 परसेंट, वर्ष 2007-08 में 8.5 परसेंट, वर्ष 2008-09 में 8.5 परसेंट, वर्ष 2009-10 में 8.5 परसेंट, वर्ष 2010-11 में 9.5 परसेंट, यानी 1 परसेंट ज्यादा दिया। यह क्यों दिया, वहां पर एकाउन्टिंग में जो एक्युमुलेटिड पैसे थे, 1,722 करोड़, सारे ट्रस्टी ने यह सोचा और यह सलाह दी कि यह जो 1,722 सरप्लस फंड है, इसे हमारे वर्कर्स को, बेनीफिशरीज को और कंट्रीब्यूटर्स को दिया जाये। उनकी सलाह के अनुसार हमने लास्ट टाइम वित्त मंत्री जी को रिकमेंड किया कि हमारे पास एडीशनल इतनी सेविंग है, इसलिए आप हमको 9.5 परसेंट की मंजूरी दीजिये। उस वक्त भी फाइनेंस डिपार्टमेंट ने एतराज किया। वह बोले कि आपका एक्चुअल एनुअल इनकम केवल 8.5 का है, 9.5 का नहीं है, इसलिए आप 8.5 परसेंट कीजिये। फिर हमने लिखित में दिया कि अगर इसमें कुछ कमी होती है तो हम अगले साल, जो हमारे पास रेवेन्यू आयेगा, उस रेवेन्यू में से इसे आप डिडक्ट कर सकते हैं। सारे बोर्ड ऑफ ट्रस्टीज, प्रोवीडेंट फंड के जितने भी मेंबर्स हैं, सबने मिलकर यह डिसीजन लेकर भेजा और 9.5 परसेंट पर आए। इस वक्त हमारी इंकम 8.25 परसेंट तक है। इसलिए फाइनेंस डिपार्टमेंट का यह कहना है कि 8.25 ही आपकी एनुअल इंकम है, इसलिए आप 8.25 परसेंट से ज्यादा अगर दिए तो कल के दिन ईपीएफसी में पैसे कम होंगे और आगे दूसरे लोगों तकलीफ होगी। यह गरीबों का पैसा है। हम इसको निकाल कर दूसरे जगह पर डाल नहीं सकते हैं। इसे कोई ले कर नहीं जा सकता है। इसे हम सेफर साईड, ऐसे जगह इन्वेस्ट करते हैं जिस जगह से हमें यह गारंटी हो कि हमारा पैसा भी सेफ रहे और इन्टरेस्ट भी समय पर मिले ताकि हम लोगों को डिस्ट्रीब्यूट करें। इस नीयत से पैसा रखते हैं। अगर हम पैसे को शेयर होल्डिंग में इधर-उधर या बाहर के कंपनियों को दिया तो और भी ज्यादा आ सकता है। अगर यह पैसा किसी दूसरे जगह पर वह सेफ नहीं रहा वहां कोई घोटाला हुआ तो कल के दिन चार करोड़ लोग या हमारे दूसरे मेम्बरर्स जो भी हैं, छः करोड़ लोग उन सबका पैसा गायब हो जाएगा। इस नीयत से ही हम सिक्योरड डिपॉजिट रखते हैं जिस जगह हमारा पैसा सेफ रहता है और इन्टरेस्ट भी मिलता है। हम ने इस नीयत से पैसा रखा है। आज हम को 8.25 इंटरेस्ट रेट मिला है। यह लास्ट ईयर का इन्कम है। इस साल थोड़ा ज्यादा मिलने की आशा इसलिए है कि बैंक की दर दिसम्बर से ज्यादा हो गए हैं तो नेचुरली हम को भी वह फायदा इस साल मिलेगा और नेक्स्ट ईयर वह ज्यादा जाने की संभावना है। इसलिए इसमें कोई मिसअंडरस्टैंडिंग नहीं होनी चाहिए। गलतफहमी से ऐसा नहीं होना चाहिए

कि इसको 9.5 परसेंट से आज एकदम 8.25 परसेंट कर दिया है। गवर्न्मेन्ट है इसलिए ऐसा कर दिया है। यह एंटी लेबर है। यह ठीक नहीं है। पैसा हमारे पास है। पंचायत में जैसे - एक तरफ ट्रेड यूनियन के लीडर्स रहते हैं, इम्प्लायर्स रहते हैं और दूसरी तरफ गवर्न्मेन्ट रहती है। ये तीनों लोग और फायनैंस डिपार्टमेंट के रिप्रजेन्टेटिव सभी मिल कर एक निर्णय लेते हैं उसमें डेफिनेटली कभी ट्रेड यूनियन के लीडर अपना डिमांड ज्यादा रखते हैं और कभी इम्प्लॉयर यह कहते हैं कि उसको उतना देना ठीक नहीं है। ओवर ऑल पिक्चर, हम को उस आर्गनाइजेशन को चलाना है, उस आर्गनाइजेशन को जिन्दा रखना है और लोगों के हित में काम करना है। इस दिशा में गवर्न्मेन्ट ने यह काम किया है। इसलिए इसमें कोई दूसरी मिसअंडरस्टैंडिंग करने की जरूरत नहीं है। मैं आप से यही अपील करूंगा कि यह 9.5 परसेंट से एकदम 8.25 परसेंट कर दिया ऐसी न्यूज स्प्रेड होना अच्छा नहीं होगा। इसलिए मैं उनसे अपना रिकार्ड स्ट्रेट रखने की विनती करता हूं। सारे इरेस्पेक्टिव ऑफ पालिटिकल पार्टिज और सभी सदस्यों ने ऐसा सलाह मुझे दिया है कि इसमें कोई पार्टी पालटिक्स नहीं लाए इसलिए मैं तमाम सदस्यों का धन्यवाद करते हुए अपनी बात को समाप्त करता हूं।

MR. CHAIRMAN : Yes, Mr. Gurudas Dasgupta.

SHRI GURUDAS DASGUPT : Minister, there is only question from my side. I am suggesting to you to please call a meeting of all the State Labour Ministers to discuss registration of trade unions, to discuss the minimum wages and to discuss implementation of law. Please call a meeting and allow minimum wages. Please agree to a suggestion for calling a meeting of all the State Labour Ministers.

SHRI ANTO ANTONY (PATHANAMATHITTA): The minimum wages should also be included… (*Interruptions*)

SHRI GURUDAS DASGUPTA : Minimum wages have been included.

MR. CHAIRMAN: Hon. Member, when Mr. Dasgupta is already speaking, why are you shouting? Please take your seat.

SHRI GURUDAS DASGUPTA : Mr. Minister, would you agree for a meeting of the State Labour Ministers?

SHRI MALLIKARJUN KHARGE : It is a good suggestion. Definitely, I will examine it.

MR. CHAIRMAN: Okay.

Yes, Mr. Bishnu Pada Ray, you may ask only one question.

SHRI BISHNU PADA RAY (ANDAMAN AND NICOBAR ISLANDS): Regarding safe money, the State Bank of India is already giving 9.25 rate of

interest. आपने वर्ष 2005 से वर्ष 2008 तक 8.5 परसेंट इंटरेस्ट रेट दिया। स्टेट बैंक और इंडिया के पार्लियामेंट ब्रांच में डिपाजिट पर 9.25 इंटरेस्ट रेट देता है तो आप वहां पैसा क्यों नहीं रखते हैं। मजदूर के हित में आपने काम नहीं किया। इसलिए मैं आपसे अनुरोध करूंग कि सेफ मनी के लिए 9.25 इंटरेस्ट रेट एसबीआई दे रहा है तो आपने क्यों घटा दिया?

MR. CHAIRMAN: Now, Mr. Basu Deb Acharia.

SHRI BASU DEB ACHARIA : Sir, the hon. Minister has referred to hospital for the beedi workers. There is one hospital in my district Purulia at Jhalda. The construction work has been completed. I have already written a letter to the Minister.

The hospital building has been completed. In order to start the hospital and make it functional, whether the Ministry will provide necessary staff and doctors so that the *beedi* workers can get benefit out of it without delay?

श्री मल्लिकार्जुन खरगे : हर माननीय सदस्य ने कहा कि अगर स्टेट बैंक ऑफ इंडिया में डिपॉजिट रखें तो 9.5 प्रतिशत ब्याज मिलता है, तो आप 8.5 प्रतिशत क्यों दे रहे हैं? उसके पूरे रीजन्स हैं। अगर मैं उन्हें पढ़ूं तो एक-दो पेज और हैं कि अगर हम सिक्युरिटी में रखें तो कितना मिलता है। सेविंग्स में रखें तो कितना मिलता है। इन सारी चीजों की वजह से रिवैन्यू की ओवर ऑल जो पिक्चर इमर्ज होती है, वह रिवैन्यू हम डिस्ट्रीब्यूट करते हैं। मान लें आप भी मेरी जगह पर आएं तो यही करने वाले हैं क्योंकि आपको इस फंड को सेफ रखना है और कंट्रीब्यूटर्स के हित में काम करना है।...(व्यवधान)

श्री विष्णु पद राय : स्टेट बैंक ऑफ इंडिया में है।...(व्यवधान)

श्री मल्लिकार्जुन खरगे : हमारे पैसे स्टेट बैंक ऑफ इंडिया में ही हैं, मैं दूसरी जगह नहीं रखने देता। बहुत से लोग कहते हैं कि वहां रखें, लेकिन वहां भी अलग-अलग है। अगर आप कहें तो मैं पढ़कर बता देता हूं।...(व्यवधान)

MR. CHAIRMAN : No, it is all right.

श्री मल्लिकार्जुन खरगे : आपने अस्पताल के बारे में कहा। बीड़ी वर्कर्स अस्पताल के लिए हमने एडिशनल फंड्स दिए हैं। अगर कहीं दिक्कत है तो मैं अपने डायरैक्टर (लेबर वेल्फेयर) से कहूंगा कि जहां डाक्टर्स नहीं हैं, वहां स्टाफ भेजने की कोशिश करें।...(व्यवधान) We have to create staff. We will try.… (*Interruptions*)

MR. CHAIRMAN: Now, the House will take up 'Zero Hour'.

Shri Nikhil Kumar Choudhary

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record, except the speech of Mr. Nikhil Kumar Choudhary.

(Interruptions) ... *

MR. CHAIRMAN: You have to speak very, very briefly. Everybody will speak for two minutes only, and not more than that.

---

* Not recorded

श्री निखिल कुमार चौधरी (कटिहार): सभापति महोदय, मैं आपका आभार व्यक्त करता हूं कि आपने मुझे एक लोक महत्व के विषय पर बोलने की इजाजत दी।...(व्यवधान) बिहार राज्य के कटिहार जिला होकर गुजरने वाला एकमात्र राष्ट्रीय उच्च पथ संख्या 31 पर पुरसेला में कोसी नदी पर अवस्थित पुल जो सामरिक, भौगोलिक और आर्थिक दृष्टिकोण से अति महत्त्वपूर्ण है, उसकी स्थिति बहुत ही जर्जर है। उस पुल से होकर दिल्ली, हरियाणा, पंजाब, उत्तर पश्चिम के तमाम प्रांतों से होकर पूर्वोत्तर राज्यों के लिए वह सड़क महत्वपूर्ण है। वह राष्ट्रीय उच्च पथ है। अभी फोर लेन में कन्वर्ट हुआ है। लेकिन उस पर बने हुए ब्रिज की हालत बहुत खराब है। उसकी समय-समय पर मरम्मत होती है, लेकिन उसके बावजूद भी उस पुल की स्थिति ठीक नहीं है। आए दिन दुर्घटनाएं होती हैं। राजमार्ग के माननीय मंत्री जी यहां उपस्थित हैं। मैं आपके माध्यम से अपील करता हूं कि अगर उस सड़क की मरम्मत पुरजोर ढंग से नहीं की गई तो बड़ी दुर्घटनाएं हो सकती हैं। चूंकि वह सड़क, राष्ट्रीय राजमार्ग 31 फोर लेन में कन्वर्ट है। उस पर फोर लेन पुल बनाने की व्यवस्था जल्दी से जल्दी की जाए। स्थिति यह है कि उस सड़क पर ऐसे जाम लगते हैं जिससे दो-दो दिन तक लोगों की गाड़ियां उस पुल और उसके दोनों किनारों पर खड़ी रहती हैं। लोगों को काफी कठिनाइयों का सामना करना पड़ता है। इसलिए मैं इस लोक महत्व के विषय पर ध्यान आकर्षित करना चाहता हूं कि उस पुल को तवज्जह मिले और जल्द से जल्द उस पर फोर लेन का पुल बने।

डॉ. ज्योति मिर्धा (नागौर): सभापति महोदय, मैं अपने संसदीय क्षेत्र नागौर के मकराना शहर की ओर ध्यान आकर्षित कराना चाहती हूं जो अपने मार्बल के लिए सदैव विश्व प्रसिद्ध रहा है। मकराना मार्बल की खासियत पूरे संसार में फैली हुई है। विश्व प्रसिद्ध इमारतें जैसे आगरा का ताजमहल, कोलकाता का विक्टोरिया मेमोरियल से लेकर दिलवाड़ा के विश्व प्रसिद्ध जैन मंदिरों तक अनगिनत इमारतें, मंदिरों, मस्जिदों, चर्चों में मकराना मार्बल शोभा बढ़ा रहा है। भूगर्भ शास्त्रियों व पत्थर के जानकारों का मत है कि मकराना का मार्बल विश्व में सबसे पुराना व सबसे बेहतरीन किस्म का है। यह 90 प्रतिशत से ज्यादा शुद्ध कैल्शियम कार्बोनेट है, जिसमें पानी की सीपेज बिल्कुल नहीं होती। यह बहुत कठोर होते हुए भी गढ़ाई के लिए सर्वोत्तम है। इसकी सतह पर एक भी पिनहोल या स्क्रैचेज बहुत कम होते हैं, जिसकी वजह से यह सीधे ही उपयोग किये जाने योग्य होता है। इसकी खासियत है कि इसमें किसी किस्म के कैमिकल की जरूरत नहीं पड़ती और सदियों बाद भी इसकी सफेदी बनी रहती है। मकराना में लगभग 56 मिलियन टन मार्बल का भंडार है, जिससे लाखों लोग अपना रोजगार पूरे भारत में ही नहीं, दूसरे देशों में भी चलाते हैं। इससे हर साल करोड़ों रूपये का रिवेन्यू प्राप्त होता है।

महोदय, इन सब विशेषताओं के बाद भी आज मकराना मार्बल अपने आस्तित्व के लिए जूझ रहा है। मकराना मार्बल उद्योग की सबसे बड़ी परेशानी उसके स्क्रैप के डिस्पोजल से लेकर उसके नाम से नकली मार्बल बेचे जाने तक की है।

मेरा सदन के माध्यम से आग्रह है कि इतनी सारी खूबियों और मकराना मार्बल के नाम से अन्य मार्बलों को बेचे जाने से रोकने के लिए आवश्यक है कि मकराना मार्बल को जियोग्राफिकल इंडीकेशन दिया जाये, जिससे मकराना मार्बल की विश्व-प्रसिद्धि बरकरार रहे और इससे एक सामूहिक, सामुदायिक अधिकार की प्राप्ति मकराना को प्राप्त हो सके।

DR. RATNA DE (HOOGHLY): Thank you, Sir. Panagarh Bye-Pass in National Highway-2 in the district of Burdwan, West Bengal though has been sanctioned many years back, is yet to start and the existing two-lane carriageway within Panagarh Bazar area is getting worst day by day, making long queues of vehicle on everyday basis. In spite of several round of meetings with Government of West Bengal, National Highway Authority of India has failed to maintain this two-lane carriageway.

I would request hon. Minister to develop this two-lane carriageway immediately to bring it to good shape to remove the bottleneck and congestion.

SHRI A. SAMPATH (ATTINGAL): I would like to raise a very important issue. This is about the sad plight of the nurses working in various private hospitals across the country. The Government is acting just like a mere spectator.

I would like to make a request to the Government of India through you. As you know, March 8th was the International Women's Day. But, a lot of problems are being faced by nurses, a majority of them are women, especially of younger age. In many hospitals, on the very day when they enter the premises to join duty, the administration of hospital takes away their certificates and documents. They are treated just like bonded labourers. Even the resignation letter is being taken and kept in the file. The Minimum wages are not at all there; the Maternity Benefit Act is also not applicable; the Payment of Bonus Act is not at all applicable; Provident Fund is not given and no pension benefits are given. For how many years, have they to work there like that? Many of them are working in various hospitals for five to eight years, but there is no job security. They are cruelly exploited. It is an inhuman treatment.

In many hospitals they have started their struggles, their agitations. They have been denied the right to assemble. They have a right to assemble; they have a right to form unions and associations. But, what the managements are doing is that

in many parts of the country, they are utilizing the "services" of anti-social elements to curtail their activities or to prevent these associations from the bargain. So, it is my humble request that our Government has to take up the initiative. The Government of India should engage in consultation with the various State Governments and there should be very serious attempts on the part of the Government of India to ensure that all the labour laws are implemented in hospitals.

Sir, it is a very important matter and, I hope, all my learned friends from all the States would participate in it. Sir, we all seek your help in this regard. …. (*Interruptions*)

MR. CHAIRMAN : Those who want to associate themselves may send their slips.

… (*Interruptions*)

MR. CHAIRMAN: S/Shri Prasanta Kumar Majumdar, P.R. Natarajan, Anto Antony, P.T. Thomas, P. Karunakaran and S.S. Ramasubbu are allowed to associate with the matter raised by Shri A. Sampath.

श्री सतपाल महाराज (गढ़वाल): सभापति महोदय, मैं आपके माध्यम से सदन का ध्यान पर्वतीय राज्यों को फार्मासिटी एवं मेडिसिटी के रूप में विकसित करने की ओर आकर्षित करना चाहता हूं। हिमालय की गोद में जम्मू-कश्मीर, हिमाचल प्रदेश, उत्तराखण्ड राज्य हैं, जहां कि जलवायु जड़ी-बूटियों के उत्पादन के लिए बहुत अनुकूल है। इन जड़ी-बूटियों के उत्पादन से अनेक रोगों के उपचार की दवाइयां विकसित की जा सकती हैं। उत्तराखण्ड के चमोली, उत्तरकाशी, रूद्रप्रयाग, पिथौरागढ़, अल्मोड़ा आदि ऐसे जिले हैं, जहां जड़-बूटियों के उत्पादन की अपार संभावनाएं हैं, विशेषकर चमोली जिले में गैरसैंण और द्रोणागिरी पर्वत। अतः मेरा आपके माध्यम से सरकार से अनुरोध है कि पर्वतीय राज्यों में ऐसे क्षेत्रों को चिन्हित कर सरकार उनको फार्मासिटी एवं मेडिसिटी के रूप में विकसित करने की कोई विशेष कार्ययोजना बनाए और उसे कार्यान्वित करे।

कुमारी मीनाक्षी नटराजन (मंदसौर): महोदय, मैं सदन का ध्यान आकर्षित करना चाहती हूं कि देश में जो लगातार कुपोषण के मामले सामने आए हैं और खासतौर पर हमारे देश के नन्हे-मुन्ने बच्चे कुपोषण का शिकार हो रहे हैं। पूरी दुनिया में जो पांच वर्ष से कम उम्र के बच्चों की मृत्यु होती है, उनमें करीब 22 फीसदी हमारे देश में होती है और ग्लोबली जो नियो-नेटल डेथ होती हैं, उनमें से 30 फीसदी हमारे देश में होती हैं। खासतौर से मैं जिस राज्य से आती हूं, मध्य प्रदेश में सबसे ज्यादा कुपोषण के मामले, 55 फीसदी मामले सामने आए हैं और खास तौर पर आठ आदिवासी बाहुल्य जिलों में सबसे ज्यादा बच्चे कुपोषण का

शिकार हो रहे हैं। अगर इस पर ठीक ढंग से ध्यान नहीं दिया गया, तो आने वाले समय में हम अपने देश के भविष्य का निर्माण किस तरह कर पाएंगे। मैं इस सदन के माध्यम से कहना चाहती हूं कि आवश्यकता इस बात की है कि केन्द्र सरकार इस मामले को गंभीरता से संज्ञान में ले और राज्य सरकारों के साथ बैठकर इस विषय पर गंभीरता से कदम उठाए, फिर इस पर जो अध्ययन कराए, उसके बाद उसका क्रियान्वयन भी हो। मुझे उम्मीद है कि नेशनल एडवाइजरी काउंसिल ने भी इस पर काफी सुझाव दिए हैं, उस पर क्रियान्वयन की जब बारी आएगी, तब केन्द्र की सरकार गंभीरता का रुख अपनाएगी और राज्य सरकारों के साथ मिलकर इस पर आवश्यक कदम उठाएगी।

MR. CHAIRMAN : Shrimati Annu Tandon, Dr. Jyoti Mirdha and Shrimati Botcha Jhansi Lakshmi are allowed to associate with the issue raised by Kumari Meenakshi Natrajan about malnutrition among children.

*SHRI SHIVARAMA GOUDA (KOPPAL) : Hon. Chairman Sir, I would like to draw the attention of this House towards ill-health of the people of Singapura and Kukunda villages in my parliamentary constituency Koppal in Karnataka.

Sir, People are suffering from health problems caused by distillery units. In my constituency there is a Sovereign Distillery Unit situated at Singapura and Mukunda villages. The said distillery is causing pollution of Tunga Bhadra river, which is the life line of the people of my region. There is a saying in Karnataka "Tunga Pana Ganga Snana" which means water of Tunga river is good for drinking and the river Ganga is good for bathing. But these days Tunga water is polluted due to effluents and hazardous waste of the Sovereign Distillery Unit.

The said distillery got five hundred acres of land saying that it would establish a drinking water project for the people of my district. Unfortunately our people are not getting safe drinking water, but suffering health hazardous due to this distillery unit. It is a matter of great concern that women and children, are very much affected as they are suffering from skin diseases and other ailments. People are leading miserable life every day. They are not getting pure air, water and environment to lead a happy life.

All these problems were covered and highlighted by the electronic and print media. For the last one week people are agitating and demanding for serious action against the distillery unit. People are demonstrating and holding dharanas.

Therefore I urge upon the Union Government to send a team of environmentalists and experts to study the problem and take stringent action against the concerned distillery unit.

With these words I am concluding my speech. Thank you.

SHRI K. SUGUMAR (POLLACHI): Pollachi Parliamentary constituency is situated in Coimbatore District of Tamil Nadu. Most of the population in Pollachi are industrialists, labourers, students and office goers. Their mode of travel is train. Rupees one thousand crore gauge conversion work is already undergoing in Pollachi and I appeal to the Government to speed up the work and complete the

* English translation of the speech originally delivered in Kannada.

same at an early date.

The present railway station in Pollachi is situated in one corner of Pollachi Town and people are facing huge difficulties to reach the railway station. Moreover, the approach road to Pollachi railway station is very narrow. The people are demanding one more railway station at the northern side of Pollachi nearby Achipatty village. The railway station may be made as a permanent station of Pollachi. The Pollachi Municipality has also passed a resolution in this regard and the same has been sent to the Ministry of Railways for further action.

I also appeal to the hon. Minister of Railways through this House to provide railway stations at Kovilpalayam, Tamaraikulam and Chettipalayam towards Coimbatore and at Thippampatti and Poolankinar towards Palani after the gauge conversion works are completed since these railway stations had been in existence when this railway line was a metre gauge line. Thank you.

श्री महेश्वर हज़ारी (समस्तीपुर): सभापति महोदय, बिहार राज्य में नेशनल हाइवेज की सड़कें केन्द्र सरकार के सड़क परिवहन मंत्रालय की उपेक्षा के कारण या तो बन नहीं पा रही हैं या जो आधी-अधूरे बनी हैं, वह धनराशि उपलब्ध न कराने की वजह से मरम्मत नहीं हो पाने के कारण टूट रही हैं। राज्य सरकार द्वारा बार-बार परिवहन मंत्रालय से सड़कों के निर्माण हेतु लम्बित परियोजनाओं की स्वीकृति की मांग की जा रही है, परंतु केन्द्र सरकार है कि सुनने को तैयार नहीं है।

महोदय, मैं अपने बिहार राज्य की एक सड़क की उपेक्षा के संबंध में सदन का ध्यान आकृष्ट करना चाहता हूं। एन.एच. 103 सड़क का आधा-अधूरा निर्माण वर्ष 2008-2010 में हुआ था, पर खेद की बात है कि उसके द्वितीय चरण की स्वीकृति वर्तमान समय तक मंत्रालय के समक्ष लंबित है। राज्य सरकार द्वारा बार-बार मंत्रालय को प्राक्कलन भेजा गया, पर केन्द्र सरकार किन कारणों से स्वीकृति नहीं दे रही है, समझ से परे है।

एन.एच. 103 सड़क जिला वैशाली से समस्तीपुर और बेगुसराय को जोड़ती है। इसकी लंबाई 59 किलोमीटर है तथा यह इन जिलों की मुख्य सड़क मार्ग भी है। इसके निर्माण में केन्द्र सरकार द्वारा घोर लापरवाही बरती जा रही है, यह चिंताजनक है।

महोदय, इसी मार्ग में जन्दाहा के आगे बाया नदी पर अत्यंत पुराना एक जर्जर पुल है, वह कभी भी ध्वस्त हो सकता है। इस पुल के निर्माण हेतु भी राज्य सरकार द्वारा कई बार वर्ष 2008 से ही प्राक्कलन भेजा जा रहा है, पर खेद की बात है कि इस पुल के निर्माण की भी स्वीकृति मंत्रालय द्वारा नहीं दी जा रही है।

मेरा आग्रह है कि अविलम्ब एन.एच. 103 के द्वितीय चरण और बाया नदी पर पुल के निर्माण हेतु मंत्रालय के समक्ष राज्य सरकार द्वारा की गई सिफारिशों पर अमल सुनिश्चित किया जाए, जिससे सड़क के दूसरे चरण का निर्माण का रास्ता प्रशस्त हो और स्थानीय जनता को सुदृढ़ सड़क का लाभ मिल सके। साथ ही बिहार सरकार द्वारा राष्ट्रीय राज मार्ग को बिहार सरकार अपने कोष से निर्माण कराया गया था। उस राशि का भारत सरकार बिहार सरकार को भुगतान करे, जिससे वह अगले चरण में भी काम कर सके।

SHRI P.R. NATARAJAN (COIMBATORE): Sir, I come from Coimbatore. Coimbatore is an industry-oriented city. Moreover, this city is an educational hub and a medical tourism destination next to Chennai. Therefore, the role of Highways Department in this region needs no emphasis.

Coimbatore is well connected by NH-47, NH-67 and NH-209. NH-47 is the most important stretch connecting western and northern Tamil Nadu with Kerala. A stretch of 100 kilometres from Salem-Chengappalli has been developed under Phase II as 4-lane road and the balance stretch from Chengappalli to Walayar from Kilometre 100/00 to kilometre 182/400 has been awarded recently for 6/4-laning to IVRCL Infrastructure and Projects Ltd. This project stretch also includes the Coimbatore bypass on the eastern side.

The Coimbatore bypass was originally constructed under B.O.T. scheme as per the agreement dated 03.10.1997 and came into existence with effect from 19.01.2000, with the L & T Infrastructure having a construction period of up to 30 years, that is, 02.10.2029. When the Ministry of Road Transport and Highways issued a termination notice of contract to this L&T Infrastructure in November, 2009, the L&T is reported to have approached the hon. High Court of New Delhi. To my knowledge, the Government of India is reported to have not filed any counter affidavit till this day, opposing the writ petition, with the result that the Coimbatore bypass lane for a length of 27 kilometres could not be taken up by the IVRCL Infrastructure and Projects Ltd.

The hon. Minister of Road Transport and Highways has been apprised of the urgency of the matter for several times in the past nine months, but no positive reply has emerged. The hon. Minister of Road Transport and Highways may please take up the matter seriously at least now and arrange to file a counter affidavit and get the writ petition disposed of as quickly as possible so as to find some solution in getting the Coimbatore bypass road upgraded with 4-lane capacity. Thank you.

SHRI P.T. THOMAS (IDUKKI): Sir, I also associate with him on this matter.

MR. CHAIRMAN: Yes.

SHRI NRIPENDRA NATH ROY (COOCH BEHAR): Sir, I want to draw your kind attention to the fact that in the year 2009, the Government of India announced to open model schools in the interior blocks all over India. There are eight blocks in my constituency, Cooch Behar, West Bengal. Out of this, Sitai Block is the most socio-economically backward block, and the percentage of literacy is also very low there. Most of the people of this block either belong to the Scheduled Caste or Muslim community, that is, 63 per cent and 27 per cent respectively.

A proposal to set up a model school at Konachatra Village under Adabari Gram Panchayat in Sitai Block was sent to the Central Government with all supporting documents to develop the overall scenario of education in this area. Four acres of land, which is needed to set up this model school was also being investigated by the Education Department of the Government of West Bengal, but even after the passage of such a long time there is no progress in the setting up of this model school.

So, I would request the hon. Minister of Human Resource Development to expedite this matter so that the model school can be set up at Konachatra Village under Adabari Gram Panchayat in Sitai Block, Cooch Behar, West Bengal at the earliest.

डॉ. भोला सिंह (नवादा): सभापति जी, आज बिहार अपने शताब्दी वर्ष के प्रकाश-उत्सव को मना रहा है। इतिहास ने जो उसे पिछड़ेपन का शिकार बनाया है, आज उसकी कालिमा को वह धोने में लगा हुआ है। मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूं कि शताब्दी वर्ष में मोकामा, बदहिया, नालंदा की एक लाख हैक्टेयर जमीन जो ताल जमीन है, जहां मसूड़ी और चराद की पैदावार होती है। पहले हैलीकोप्टर से वहां दवाई का छिड़काव होता था लेकिन पिछले 15-20 वर्षों से वह व्यवस्था समाप्त हो गयी है। डा. के.एल.राव जो उस समय भारत सरकार के सिंचाई मंत्री थे, उस इलाके में गये थे और वहां प्रत्येक वर्ष हरोहर नदी से पानी आता है और उसी से उसका पटबन होता है लेकिन वह पानी चला जाता है और उसकी कोई निश्चित अवधि नहीं है। के.एल.राव जी ने जो सुझाव दिया कि वहां 12-13 नाले बनाए जाएं और उन नालों के किनारे पौधे और वृक्ष लगाए जाएं। वहां चिड़ियां आकर बैठेंगी और वे चिड़ियां कीड़ाखोरी करेंगी और किसानों की पैदावार की रखवाली करेंगी। हम आपके माध्यम से वर्तमान सरकार से आग्रह करना चाहते हैं कि स्वयं इंदिरा जी कहा करती थीं कि मैं दाल इसलिए मंगाती हूं कि हमारे बच्चों की हड्डियां पुष्ट हों। आज दाल के कारण सरकार भी सकते में रहा करती है। हम आपसे आग्रह करना चाहते हैं कि

इतना बड़ा कटोरा नालंदा, बदहिया, मुकामा है, इसे के.एल.राव के जो निर्देश हैं आप उसके आलोक में डेम बनाकर के, पानी को संजोकर के पानी की व्यवस्था करें। इन्हीं तथ्यों की ओर मैं आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूं।

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति जी, मैं आपके माध्यम से राष्ट्रीय ग्रामीण स्वास्थ्य मिशन के तहत देश भर में जो घोटालों की गूंज सुनाई दे रही है, उसके संबंध में भारत सरकार के स्वास्थ्य और परिवार कल्याण मंत्रालय का ध्यान आकर्षित करना चाहता हूं। जो एनआरएचएम के तहत स्कीम चलती हैं, उसमें जो समय-समय पर घोटाले होते रहते हैं। यूपी और अन्य राज्यों के भी घोटाले आपने सुने हैं, हमारे राजस्थान में भी एनआरएचएम के तहत घोटाला घटित हुआ है। मैं आपके माध्यम से कहना चाहता हूं कि 108 एम्बुलेंस सेवा उपलब्ध करवाने के लिए जो हुआ है उसमें तीन एंगल हैं। एक तो टर्म ऑफ रैफरेंस इस तरह से डिजाइन किये गये कि एक विशेष कंपनी को ही उसका ठेका मिला। दूसरा एंगल यह है कि इसमें बिल बढ़ा-चढ़ा कर पेश किए गए हैं। जितनी पेमेंट होनी चाहिए थी उससे 10 गुना, 20 गुना तथा कई जगह तो सौ गुना ज्यादा पेमेंट की गई है। यह बात मैं नहीं कह रहा हूं, बल्कि एनआरएचएम के जो राज्य के वित्तीय निदेशक हैं, जो फाइनेशियल एडवाइजर हैं, जिन्होंने आडिट की है, उन्होंने यह आरोप लगाया है। एनआरएचएम स्कीम भारत सरकार की है और इसमें बहुत बड़ा घोटाला हुआ है।

तीसरा एंगल नेशनल सिक्योरिटी से जुड़ा है। जिस कम्पनी को ठेका दिया गया है, वह कम्पनी पाकिस्तान के आईएसआई ओर्गेनाइजेशन से जुड़ी है। मेरा कहना है कि इसमें सीबीआई जांच होनी चाहिए और दूध का दूध तथा पानी का पानी होना चाहिए। जनता को पता लगना चाहिए कि एनआरएचएम स्कीम में इतना घोटाला क्यों हो रहा है।

डॉ. किरीट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम): महोदय, मैं अपने को श्री मेघवाल द्वारा उठाए गए विषय से सम्बद्ध करता हूं।

SHRI S.S. RAMASUBBU (TIRUNELVELI): Mr. Chairman, Sir, it is a very important matter related to agriculture. In my constituency, Tirunelveli, a large number of people are engaged in farming and their main cultivation is paddy, banana plantation and vegetables. On many occasions, their crops which are sufficiently grown and are in the yielding or harvesting stage are suddenly getting damaged due to the occurrence of powerful 'whirlwinds' and as a result, overnight, they are incurring heavy losses and are unable to recover even their sowing cost and are often driven into debt trap.

Recently, on 10th March, 2012, about three-lakh banana plants which were in advanced stage of reaping got damaged because of a powerful 'whirlwind'. It is occurring frequently with the result the farmers from Thirukharankudi, Cheranmadevi, Eravadi, Kalakad, V.K. Puram, Ambasamudiram, Kadayam and Nanguneri incurred heavy losses.

Though the Government is providing compensation to farmers for crop losses due to flood, drought, Tsunami by considering them under the head of 'natural calamity', but 'whirlwind' is not considered as a 'natural calamity'.

I shall, therefore, urge upon the Union Government to direct the authorities for providing adequate compensation to the Banana farmers in my area who have incurred heavy losses due to 'whirlwind', and also 'whirlwind' should be considered as a 'natural calamity' so as to facilitate the farmers and enable them for getting adequate compensation since 'whirlwind' is occurring and affecting the farmers not only in my area but throughout the country. The 'whirlwind' which is affecting the farmers may be considered as a 'natural calamity'.

MR. CHAIRMAN: Shri P.T. Thomas is allowed to associate himself on this issue.

श्री हंसराज गं. अहीर (चन्द्रपुर): महोदय, मैं देश के कपास उत्पादन करने वाले किसानों की समस्या के बारे में कहना चाहता हूं। यह समस्या सरकार द्वारा निर्मित है। देश में कपास की उपज देश की जरूरत से अधिक हो रही है। पिछले वर्ष भी हमारे देश में अधिक उपज हुई थी और हम कपास का निर्यात कर रहे थे। इस वर्ष भी कपास निर्यात करने की देश की पालिसी होते हुए भी अचानक छह मार्च को वाणिज्य मंत्री ने कपास निर्यात पर पाबंदी लगाने से कपास के दाम एक हजार रुपए प्रति क्विंटल नीचे आ गए। इससे किसानों को भारी नुकसान हुआ है। पिछले वर्ष भी ऐसा ही हुआ था जब कपास का मूल्य छह हजार रुपए प्रति क्विंटल था, तो अचानक वाणिज्य मंत्रालय ने निर्यात पर पाबंदी लगा दी थी, तो कपास का मूल्य तीन हजार रुपए मतलब आधा दाम हो गया था। वाणिज्य मंत्रालय द्वारा बार-बार ऐसे निर्णय लेने के कारण किसान परेशान है और कपास उत्पादन करने वाले किसानों का नुकसान हो रहा है।

मैं आपके माध्यम से सरकार से कहना चाहता हूं कि देश में दो सौ से ढाई सौ बेल्स की कपास की गठानों की जरूरत है, जबकि हमारे यहां वर्ष 2009-10, 2010-11, 2011-12 में अधिक उपज हुई है और उपज लगातार बढ़ती जा रही है। बंगलादेश, पाकिस्तान तथा अन्य देशों में, चाइना में भी भारतीय कपास की मांग हो रही है। सरकार की गलत नीतियों की वजह से किसानों को जो नुकसान हुआ है, यह नुकसान वाणिज्य मंत्रालय की वजह से हुआ है। कृषि मंत्री कहते हैं कि मुझसे पूछा नहीं गया है। कृषि मंत्री जी के बयान से शंका पैदा होती है। अखबारों में छप रहा है और वाणिज्य मंत्रालय द्वारा दूसरी इंडस्ट्रीज से भ्रष्टाचार की बातें सामने आ रही है। मैं कहना चाहता हूं कि कुछ इंडस्ट्रीज के लिए करोड़ों किसानों का नुकसान करने वाले वाणिज्य मंत्रालय की नीति पर हमें आरोप लगाना है और इसकी जांच होनी चाहिए। हम मांग करते हैं कि सीबीआई जांच हो। किसानों का बार-बार नुकसान किया जा रहा है। ये किसान वहीं के हैं, जहां किसान आत्महत्याएं ज्यादा हो रही हैं।

डॉ. किरीट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम): सभापति जी, मैं आपके माध्यम से केन्द्र सरकार से निवेदन करना चाहता हूं कि अहमदाबाद एवं गुजरात के अन्य शहरों में दिल्ली और मुम्बई की तरह सस्ती सीएनजी गैस उपलब्ध कराई जाए। अहमदाबाद और गुजरात के अन्य शहरों में जो बाहर से गैस मंगवाते हैं, वह बहुत महंगी पड़ती है। इसीसिए मेरा निवेदन है कि गुजरात में भी सस्ती गैस मुहैया कराई जानी चाहिए।

गुजरात सरकार गैस सब्सिडी के रूप में केन्द्र सरकार के तकरीबन 660 करोड़ रुपये बचत करने में सहयोग देती है। गुजरात सरकार ने पाइपलाइन के जरिये करीबन 8.7 लाख घरों में गैस मुहैया करवाई है। इसी वजह से उपभोक्ताओं को गैस सिलेंडर नहीं लेना पड़ता है। इस हिसाब से केन्द्रीय गैस कंपनियों के 21356 सिलेंडर में सब्सिडी की बचत होती है जो कुल मिलाकर 281 करोड़ रुपये है। इसी तरह गुजरात सरकार समग्र राज्य में 242 सीएनजी आउटलेट के तहत तकरीबन 2 लाख 60 हजार वाहनों को सीएनजी गैस उपबल्ध करवाती है। इसी तरह पैट्रोल एवं डीजल में सब्सिडी में 380 करोड़ रुपये की बचत में राज्य सरकार केन्द्र सरकार को सहयोग देती है।

इसी तरह गुजरात सरकार के सकारात्मक प्रयत्नों से केन्द्र सरकार को तकरीबन 660 करोड़ रुपये की सब्सिडी के रूप में बचत होती है। मैं आपके माध्यम से केन्द्र सकार से मांग करता हूं कि अहमदाबाद एवं गुजरात के अन्य शहरों में दिल्ली और मुम्बई की तरह ए.पी.एम. के तहत सस्ता सीएनजी गैस उपलब्ध करवाया जाए। धन्यवाद।

MR. CHAIRMAN : Shri Arjun Ram Meghwal may be associated with the matter raised by Dr. Kirit Solanki.

SHRI P.T. THOMAS (IDUKKI): I request the immediate attention of the Government to take necessary steps to ensure the safety of fishermen in view of repeated incidents of tragedy met by them in Kerala coast. A feeling of insecurity had spread among fishermen following the killing fishermen by firing from Italian ship and another incident of ship collided with a fishing boat. These incidents reveal the need to enhance the coastal security and to improve the functioning of coastal police. Under the changing international scenario, protection of the coastal and territorial waters has become a major challenge for all countries with coastlines. International vessels illegally sweeping the seafloor in India's fishing zone also have severely damaged India's marine ecology and has affected the availability of fish and the future of the marine economy. Taking into consideration all these aspects, steps had to be taken to provide more security in the coastal waters at the earliest. I request to take immediate measures to strengthen the coastal police stations further with adequate vessels and technology.

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to resume oil exploration drill at Kochi Coast, which has been temporarily suspended for the last two years. It is learnt that the chemical study of geological samples obtained from the exploratory wells at Kochi Coast confirmed the presence of hydro-carbon, carbohydrate and other chemicals. It shows that the Kochi Coast is endowed with an abundance of oil and natural gas. Oil and natural gas reserve at Kochi Coast can be effectively used for power generation and domestic purpose of the country. It is estimated that the cost of gas per unit from the Kochi Coast for power generation will be Rs. 2. At the same time, imported gas costs Rs. 17 per unit. Therefore, I request the Government to kindly resume oil exploration works at Kochi Coast.

SHRI L. RAJAGOPAL (VIJAYAWADA): Sir, modern medical treatment which is the advancement in technology with rapid strides in diagnosis, is able to identify and treat any dreaded disease or any complicated ailments. But unfortunately Government hospitals do not neither have the facilities nor the equipment nor the

specialist doctors. So, people have to depend on the private hospitals, corporate hospitals where all the facilities are there. They are spread across the length and breadth of the country. Unfortunately, the poor and downtrodden cannot meet the charges. They cannot bear the cost. So, the modern treatment is not available for the poorer sections of the people. We see, day in and day out, various ailments.

When I got elected in 2004 from Vijayawada parliamentary constituency, a lot of people used to come to me including children, old people, men and women with various ailments like heart diseases, uterus or intestine and so on. But unfortunately they could not get the treatment. They could not afford the charges. They used to feel helpless. At that time, and fortunately in Andhra Pradesh in 2007, the Congress Government in Andhra Pradesh came out with a policy called Rajiv Arogaya Sri where every family in Andhra Pradesh, more than 90 per cent of the families were covered under that wherein they could get treatment in any corporate hospital, any private hospital or any Government hospital up to Rs.2 lakhs per year. So, the scheme like Rajiv Arogaya Sri has got some sort of security and also safety for various families. This was an insurance scheme.

MR. CHAIRMAN : You please tell me as to what you want from the Government.

SHRI L. RAJAGOPAL : This scheme would cost only Rs.2,000 crore per year in one State. What we want is that such schemes should be available throughout the country. It had cost Rs.2,000 crore to Andhra Pradesh and if we look to the whole of India, it might cost around Rs.24,000 crore. So, we want the Government of India to come out with such schemes. In fact, the Tamil Nadu Government, the Government of Maharashtra and the Government of Kerala also had implemented this scheme. But they had implemented it only partially. We want the Government of India to come out with this scheme in the entire country and share the burden. About 75 per cent of the insurance cost should be borne by the Central Government and the balance share by the State Governments. If we do that, there would be some safety and security of the crores of people especially of downtrodden and poor people. Health does not mean that only wealthy people should get the health treatment. Health treatment should be available across the board to every section of the people. So, through you, I would request the

Government of India to seriously consider and bring out the health scheme called Rajiv Arogaya Sri.

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Sir, I would like to associate myself with the matter raised by Shri L. Rajagopal.

SHRI KHAGEN DAS (TRIPURA WEST): I express my deep concern over the tardy implementation of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Rights) Act, 2007 in large parts of the country. Even after the lapse of five years, the implementation of the Act is scandalously unsatisfactory in several States across the country. A complete lack of political will is the root cause of this malady. The State Governments that deny the tribals the right to forest lands are taking steps to give a large chunk of forest lands to corporates and multinationals as part of neo-liberal policy displacing the tribal people. The situation is equally grim in so far as granting the rights to the non-tribal traditional forest dwellers are concerned. In order to prove that, these forest dwellers have to live in the forests for at least three generations, that is, defined as 75 years. The UPA-II Government has forgotten the plight of the non-tribal forest dwellers. I would strongly demand the implementation of the Forest Rights Act with utmost seriousness and urgency and change the 75 year Evidence Clause for other traditional forest dwellers.

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Sir, as close as 30 per cent population of Assam comprise of tribal population. They belong to Bodo, Rabha, Mising, Karbi, Tea Tribes and others. But in spite of being a sizeable population, all is not well with these people. All the benefit schemes of tribal development did not reach these people, the reasons of which are best known to you.

I would like to draw your attention regarding the unfortunate state of affairs of the Rabha tribes of Assam. Rabha Tribe is one of the major tribes of Assam. Culturally, these people are very rich.

But economically and politically they are languishing far behind. Two years before, these tribes had faced a lot of problems, they faced death and destruction, which I raised in this House.

The Rabha tribe made a demand for earmarking the Rabha Hasong Territory, which is kept on hold for long. They want this to be done through peaceful negotiation, talks and discussion, and not by confrontation with other tribal or non-tribal people. They want that their problem be solved through negotiation. Rabha Hasong election is long overdue. As a result they are at the mercy of the bureaucrats now. Hardly one per cent of the people belonging to this tribe are in Government Service.

Hence, for restoration of identity, safeguarding the cultural heritage, and for overall development, necessary steps may urgently be taken so that these people may be able to compete with the rest of the country.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 20th March, 2012, at 11 a.m.

19.50 hrs.

The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, March 20, 2012 / Phalguna 30, 1933 (Saka)